

Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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VOLUME 1521

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*Treaties and international agreements
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VOLUME 1521

1988

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enregistrés ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies**

VOLUME 1521

1988

1. N^{os} 26364-26368

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

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Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SÉCRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

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Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 29 December 1988 to 31 December 1988

Nos. 26364 to 26368

Traités et accords internationaux

enregistrés

du 29 décembre 1988 au 31 décembre 1988

N^{os} 26364 à 26368

No. 26364

MULTILATERAL

**International Natural Rubber Agreement, 1987 (with annexes and procès-verbal of rectification of the authentic Arabic, Chinese, English, French and Russian texts).
Concluded at Geneva on 20 March 1987**

*Authentic texts: Arabic, Chinese, English, French, Russian and Spanish.
Registered ex officio on 29 December 1988.*

MULTILATÉRAL

**Accord international de 1987 sur le caoutchouc naturel
(avec annexes et procès-verbal de rectification des
textes authentiques arabe, chinois, anglais, français et
russe). Conclu à Genève le 20 mars 1987**

*Textes authentiques : arabe, chinois, anglais, français, russe et espagnol.
Enregistré d'office le 29 décembre 1988.*

المرفق جيم

تكلفة المخزون الاحتياطي كما قدرها
رئيس مؤتمر الأمم المتحدة المعني
بالمطاط الطبيعي لعام ١٩٨٥

استنادا الى التكلفة الفعلية لاحتياز وتشغيل المخزون الاحتياطي القائم والبالغ ٣٦٠ ٠٠٠ طن تقريبا منذ عام ١٩٨٢ وحتى آذار/ مارس ١٩٨٧ ، يمكن حساب تكلفة احتياز وتشغيل مخزون احتياطي قدره ٥٥٠ ٠٠٠ طن بضرب هذا الرقم في سعر التحرك الزنأدى الأءنى البالغ ١٦١ سنتا ماليزيا/ سنغافوريا لكل كيلوغرام واطافة ٣٠ في المائة من حصلة الغرب .

[For the signatures, see p. 223 of this volume — Pour les signatures, voir p. 223 du présent volume.]

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المرفق بء

أنصبة آحاد البلدان المستوردة ومجموعات البلدان المستوردة
من مجموع صافي واردات البلدان كسما هسي مقسرة
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(١) الأنصبة معبرا عنها كنسب مئوية من مجموع صافي واردات المطاط الطبيعي فسي فترة السنوات الثلاث ١٩٨٣ و ١٩٨٤ و ١٩٨٥ .

حزر بجنيف في هذا اليوم العشرين من آذار/ مارس سنة ألف وتسعمائة وسبع وثمانين ،
 علما أن نصوص هذا الاتفاق بالاسبانية والانكليزية والروسية والصينية والفرنسية متساوية في الحجية .

المرفق ألف

أنصبة آحاد البلدان المصدرة من مجموع صافي صادرات البلدان كما هي مقررة لأغراض المادة ٦٠

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(١) الأنسبة معبرا عنها كنسبة مئوية من مجموع صافي صادرات المطاط الطبيعي في فترة السنوات الخمس ١٩٨١ إلى ١٩٨٥ .

(ج) في حالة استبعاد أحد الأعضاء يعاد اليه هذا النصيب في غضون ٦٠ يوما بعد توقف العضو عن أن يكون طرفا متعاقدا في هذا الاتفاق •

٤- في حالة عجز حساب المخزون الاحتياطي عن سداد المبلغ المستحق بموجب الفقرات الفرعية (١) أو (ب) أو (ج) من الفقرة ٣ من هذه المادة نقدا دون اضعاف قدرة حساب المخزون الاحتياطي على الاستمرار أو الأفضاء الى طلب تقديم مساهمات اضافية من الأعضاء لتغطية هذه الأنصبة المعتادة ، يوجل السداد حتى يمكن بيع الكمية المطلوبة من المطاط الطبيعي في المخزون الاحتياطي بسعر يساوى أو يفوق سعر التدخل الأعلى • وفي حالة قيام المجلس قبل نهاية السنة المحددة فسي المادة ٦٣ ، باعلام عضو منسحب بأنه يتعين تأجيل السداد وفقا لهذه الفقرة • يجوز تمديد فترة السنة الفاصلة بين الأشعار باعترام الانسحاب والانسحاب الفعلي ، ان شاء العضو المنسحب ذلك ، حتى الوقت الذي يقوم فيه المجلس باعلام ذلك العضو بأن سداد نصيبه يمكن أن يتم في غضون ٦٠ يوما •

٥- لا يحق للعضو الذي سدد اليه مبلغ مناسب بموجب هذه المادة أن يطلق أي نصيب من حصيلة تصفية المنظمة • ولا يتحمل هذا العضو تبعة أي عجز تتكبده المنظمة بعد سداد المبلغ اليه •

المادة ٦٦

مدة الاتفاق ، وتمديده ، وانتهائه

١- يظل هذا الاتفاق نافذا لمدة خمس سنوات من تاريخ بدء نفاذه ، ما لم يمدد بموجب الفقرة ٣ من هذه المادة أو ينهى بموجب الفقرة ٤ أو ٥ منها •

٢- قبل انقضاء مدة السنوات الخمس المشار اليها في الفقرة ١ من هذه المادة يجوز للمجلس ، بتصويت خاص ، أن يقرر التفاوض بشأن هذا الاتفاق من جديد • ويقوم المجلس بإبلاغ الوديع بأي قرارات من هذا القبيل •

٣- يجوز للمجلس ، بتصويت خاص ، أن يقرر تمديد مدة هذا الاتفاق لفترة لا تتجاوز سنتين تماما ، تبدأ من تاريخ انتهاء فترة السنوات الخمس المنصوص عليها في الفقرة ١ من هذه المادة •

٤- اذا تم التفاوض بشأن اتفاق دولي جديد للمطاط الطبيعي وبدأ نفاذه خلال أي فترة من فترات تمديد أجل هذا الاتفاق عملا بالفقرة ٣ من هذه المادة ، ينتهي هذا الاتفاق بالصيغة التي مدد بها ، عند بدء نفاذ الاتفاق الجديد •

٥- يجوز للمجلس في أي وقت أن يقرر ، بتصويت خاص ، إنهاء هذا الاتفاق اعتبارا من التاريخ الذي يقرره •

٦- بالرغم من انتهاء هذا الاتفاق ، يظل المجلس قائما لمدة لا تتجاوز ثلاث سنوات للاضطلاع بتصفية المنظمة ، بما في ذلك تصفية الحسابات • والتصرف في الأصول ، وفقا لأحكام المادة ٤٠ ورهنا بالقرارات ذات الصلة الواجب اتخاذها بتصويت خاص • ويتمتع المجلس خلال تلك المدة بما يلزم من السلطات والوظائف لهذه الأغراض •

٧- يخطر المجلس الوديع بأي قرار يتخذ بموجب هذه المادة •

المادة ٦٧

التحفظات

لا يجوز ابداء تحفظات على أي حكم من أحكام هذا الاتفاق •
واشياء لذلك ، قام الموقعون أدناه ، المفوضون لهذا الغرض حسب الأصول ، بتوقيع هذا الاتفاق في التواريخ المذكورة •

المادة ٦٣

الانسحاب

- ١- يجوز لأي عضو الانسحاب من هذا الاتفاق في أي وقت بعد بدء نفاذ الاتفاق بتقديم اشعار بالانسحاب الى الوديع • ويقوم ذلك العضو في الوقت ذاته باعلام المجلس بالاجراء الذي اتخذه •
- ٢- بعد مرور سنة على تلقي الوديع لاشعار العضو ، يتوقف ذلك العضو عن أن يكون طرفا متعاقدا في هذا الاتفاق •

المادة ٦٤

الاستبعاد

إذا قرر المجلس أن أحد الأعضاء قد أخل بالتزاماته بموجب هذا الاتفاق وقرر كذلك أن هذا الإخلال يمثل مانقا خطيرا لتنفيذ هذا الاتفاق ، جاز له ، بتصويت خاص ، أن يستبعد ذلك العضو من هذا الاتفاق • ويخطر المجلس الوديع بذلك فوراً • وبعد مرور سنة على تاريخ قرار المجلس ، يتوقف ذلك العضو عن أن يكون طرفا متعاقدا في هذا الاتفاق •

المادة ٦٥

تصفية حسابات الأعضاء المنسحبين أو المستبعدين أو الأعضاء الذين ليس بوسعهم قبول تعديل ما

- ١- يقرر المجلس ، وفقا لهذه المادة ، تصفية حساب أي عضو يتوقف عن أن يكون طرفا متعاقدا في هذا الاتفاق لأي من الأسباب التالية :
- (أ) عدم قبول تعديل ما لهذا الاتفاق وفقا للمادة ٦٢ ؛
- (ب) الانسحاب من هذا الاتفاق وفقا للمادة ٦٣ ؛
- (ج) أو الاستبعاد من هذا الاتفاق وفقا للمادة ٦٤ •
- ٢- يحتفظ المجلس بأي مساهمة قدمها الى الحساب الإداري أي عضو لم يعد عضوا متعاقدا في هذا الاتفاق •
- ٣- يعيد المجلس ، وفقا للمادة ٤٠ ، النصيب الذي يحوزه في حساب المخزون الاحتياطي أي عضو لم يعد طرفا متعاقدا بسبب عدم قبوله تعديلا ما على هذا الاتفاق ، أو بسبب انسحابه ، أو استبعاده ، مطروحا منه نصيبه في أي فوائض •
- (أ) يعاد هذا النصيب الى العضو الذي لم يعد طرفا متعاقدا بسبب عدم قبوله تعديلا ما على هذا الاتفاق ، بعد مرور سنة على بدء نفاذ التعديل المعني ؛
- (ب) في حالة انسحاب أحد الأعضاء يعاد اليه هذا النصيب في غضون ٦٠ يوما بعد توقف ذلك العضو عن أن يكون طرفا متعاقدا في هذا الاتفاق ما لم يقرر المجلس نتيجة لهذا الانسحاب انهاء نفاذ الاتفاق بموجب الفقرة ٥ من المادة ٦٦ قبل إعادة هذا النصيب ، وفي هذه الحالة تنطبق المادة ٤٠ والفقرة ٦ من المادة ٦٦ ؛

(ج) أو التفاوض من جديد بشأن هذا الاتفاق •

وإذا لم يتوصل المجلس الى قرار ، ينتهي نفاذ هذا الاتفاق بانقضاء فترة الاثني عشر شهرا ، ويخطر
المجلس الوديح بأي قرار يتخذ بموجب هذه الفقرة •

٥- أي حكومة تودع وثيقة تصديقها أو قبولها أو اقرارها أو انضمامها بعد بدء نفاذ هذا
الاتفاق ، يبدأ نفاذ الاتفاق بالنسبة لها في تاريخ هذا الايداع •

٦- يدعو الأمين العام للأمم المتحدة الى انعقاد الدورة الأولى للمجلس في أقرب وقت
ممكن بعد بدء نفاذ هذا الاتفاق •

المادة ٦١

الانضمام

١- يفتح باب الانضمام الى هذا الاتفاق أمام حكومات جميع الدول • ويخضع الانضمام
لشروط يضعها المجلس وتشمل ، في جملة أمور ، حدا زمنيا لايداع صكوك الانضمام ، وعدد الأصوات التي
ستملكها الدولة ، والالتزامات المالية • غير أنه يجوز للمجلس أن يمنح مهلة للحكومات التي لا تستطيع
ايداع صكوك انضمامها خلال الحد الزمني المبين في شروط الانضمام •

٢- يتم الانضمام بايداع صك الانضمام لدى الوديح • ويجب أن تنص صكوك الانضمام على
أن الحكومة تقبل جميع الشروط التي يضعها المجلس •

المادة ٦٢

التعديلات

١- يجوز للمجلس ، بتمويت خاص ، أن يوصي الأعضاء بتعديلات لادخالها على هذا
الاتفاق •

٢- يحدد المجلس موعدا لقيام الأعضاء باخطار الوديح بقبولهم التعديل •

٣- يبدأ نفاذ التعديل بعد مرور ٩٠ يوما على تلقي الوديح لاشعارات القبول من أعضاء
يشكلون ثلثي الأعضاء المصدرين على الأقل ويمثلون ٨٥ في المائة على الأقل من الأصوات المصدرين ،
ومن أعضاء يشكلون ثلثي الأعضاء المستوردين على الأقل ويمثلون ٨٥ في المائة على الأقل من أصوات
الأعضاء المستوردين •

٤- بعد قيام الوديح باعلام المجلس باستيفاء شروط نفاذ التعديل ، وبالرغم من أحكام
الفقرة ٢ من هذه المادة المتعلقة بالموعد المحدد من جانب المجلس ، يظل من الجائز لأي عضو اخطار
الوديح بقبوله التعديل ، بشرط أن يقدم الأشعار قبل بدء نفاذ التعديل •

٥- كل عضو لم يقدم اشعارا بقبوله تعديلا ما بحلول تاريخ سريان هذا التعديل يتوقف
عن أن يكون طرفا متعاقدا اعتبارا من ذلك التاريخ ، ما لم يقنع هذا العضو المجلس بأنه لم يكن في
استطاعته قبول التعديل في حينه نظرا للصعوبات التي واجهت استكمال اجراءاته الدستورية
أو المؤسسية ، وما لم يقرر المجلس أن يمدد الفترة المحددة لقبول التعديل لذلك العضو • ولا يكون
هذا العضو ملزما بالتعديل قبل تقديم اشعار بقبوله به •

٦- إذا لم تستوف شروط بدء نفاذ التعديل بحلول التاريخ المحدد من جانب المجلس
وفقا للفقرة ٢ من هذه المادة ، يعتبر التعديل مسحوبا •

٢- بالرغم من أحكام الفقرة ١ من هذه المادة ، يجوز للحكومة أن تنص في اشعارها بالتطبيق المؤقت على أنها لن تطبق هذا الاتفاق الا في حدود اجراءاتها الدستورية أو التشريعية أو كليهما . الا أنه يجب على الحكومة التي تفعل ذلك أن تفي بجميع التزاماتها المالية المتصلة بالحساب الإداري . ولا تتجاوز العضوية المؤقتة للحكومة التي تقدم هذا الاشعار ١٢ شهرا اعتبارا من تاريخ بدء النفاذ المؤقت لهذا الاتفاق . وفي حالة ما اذا استدعت الضرورة طلب تقديم أموال لحساب المخزون الاحتياطي في فترة الاثنى عشر شهرا ، يبيت المجلس في وضع الحكومة المتمتعة بعضوية مؤقتة بموجب هذه الفقرة .

المادة ٦٠

بدء النفاذ

١- يبدأ نفاذ هذا الاتفاق بصفة نهائية في ٢٣ تشرين الأول/ أكتوبر ١٩٨٧ ، أو في أي تاريخ لاحق اذا قامت حكومات تمثل ٨٠ في المائة على الأقل من المصادرات الصافية على النحو المبين في المرفق ألف لهذا الاتفاق وحكومات تمثل ٨٠ في المائة على الأقل من الواردات الصافية على النحو المبين في المرفق بء لهذا الاتفاق ، بحلول ذلك التاريخ ، بايداع وثائق تصديقها أو قبولها أو اقرارها أو انضمامها ، أو بالتعهد بالتزاماتها المالية كاملة ازاء هذا الاتفاق .

٢- يبدأ نفاذ هذا الاتفاق مؤقتا في ٢٣ تشرين الأول/ أكتوبر ١٩٨٧ ، أو في أي وقت قبل ١ كانون الثاني / يناير ١٩٨٩ ، اذا قامت حكومات تمثل ٧٥ في المائة على الأقل من المصادرات الصافية على النحو المبين في المرفق ألف لهذا الاتفاق وحكومات تمثل ٧٥ في المائة على الأقل من الواردات الصافية على النحو المبين في المرفق بء لهذا الاتفاق ، بايداع وثائق تصديقها أو قبولها أو اقرارها ، أو باشعار الوديع بموجب الفقرة ١ من المادة ٥٩ بأنها ستطبق هذا الاتفاق مؤقتا ، وأنها تتعهد بالتزاماتها المالية كاملة ازاء هذا الاتفاق ويظل الاتفاق نافذا بصفة مؤقتة لمدة ١٢ شهرا كحد أقصى ، ما لم يبدأ نفاذه نهائيا بموجب الفقرة ١ من هذه المادة أو يقرر المجلس خلاف ذلك وفقا للفقرة ٤ من هذه المادة .

٣- اذا لم يبدأ نفاذ هذا الاتفاق بصفة مؤقتة بموجب الفقرة ٢ من هذه المادة بحلول ١ كانون الثاني / يناير ١٩٨٩ ، يقوم الأمين العام للأمم المتحدة ، في أقرب وقت يراه ممكنا من الناحية العملية بعد ذلك التاريخ ، بدعوة الحكومات التي أودعت وثائق التصديق أو القبول أو الاقرار أو الانضمام ، أو التي أخطرت بأنها ستطبق هذا الاتفاق بصفة مؤقتة ، الى الاجتماع من أجل التوصية بما اذا كان ينبغي أو لا ينبغي أن تعتمد الحكومات الى اتخاذ الاجراءات اللازمة لوضع هذا الاتفاق موضع التنفيذ المؤقت أو النهائي فيما بينها كليا أو جزئيا . واذا لم يتم التوصل الى نتيجة في هذا الاجتماع ، يجوز للأمين العام للأمم المتحدة أن يدعو الى عقد ما يراه مناسبا من اجتماعات أخرى .

٤- اذا لم تستوف شروط بدء نفاذ هذا الاتفاق بصفة نهائية بموجب الفقرة ١ من هذه المادة خلال الاثنى عشر شهرا تقويميا التي يظل فيها هذا الاتفاق ساريا بصفة مؤقتة بموجب الفقرة ٢ من هذه المادة ، يقوم المجلس ، قبل شهر على الأقل من نهاية فترة الاثنى عشر شهرا الآفسة الذكر ، باستعراض مستقبل هذا الاتفاق وأن يقرر ، رهنا بأحكام الفقرة ١ من هذه المادة ، بتصويت خاص ، ما يلي :

- (أ) وضع هذا الاتفاق موضع التنفيذ النهائي فيما بين الأعضاء الحاليين كليا أو جزئيا ؛
 (ب) أو الإبقاء على هذا الاتفاق نافذا بصفة مؤقتة فيما بين الأعضاء الحاليين كليا أو جزئيا ؛
 لسنة اضافية ؛

- (ج) يعمل الأشخاص المميّنون في الهيئة الاستشارية بصفتهم الشخصية ودون تلقي تعليمات من أي حكومة ؛
- (د) تدفع المنظمة نفقات الهيئة الاستشارية •
- ٤- يحال رأي الهيئة الاستشارية والأسباب التي يقوم عليها الى المجلس وييسر المجلس، بتصويت خاص ، في النزاع بعد النظر في جميع المعلومات ذات الصلة •

الفصل الخامس عشر - الاحكام الختامية

المادة ٥٦

التوقيع

يفتح باب التوقيع على هذا الاتفاق من جانب الحكومات المدعوة الى مؤتمر الأمم المتحدة المعني بالمطاط الطبيعي لعام ١٩٨٥ ، ابتداءً من ١ أيار/ مايو الى غاية ٣١ كانون الأول/ديسمبر ١٩٨٧ في مقر الأمم المتحدة •

المادة ٥٧

الوديعة

يعين الأمين العام للأمم المتحدة وديعا لهذا الاتفاق •

المادة ٥٨

التصديق والقبول والاقرار

- ١- يخضع هذا الاتفاق للتصديق أو القبول أو الاقرار من جانب الحكومات الموقعة وفقا لاجراءاتها الدستورية أو المؤسسية •
- ٢- تودع وثائق التصديق أو القبول أو الاقرار لدى الوديعة في موعد لا يتجاوز ١ كانون الثاني / يناير ١٩٨٩ • الا أنه يجوز للمجلس أن يمنح مهلة للحكومات الموقعة التي لم تستطع ايداع وثائقها في ذلك الموعد •
- ٣- تعلن كل حكومة مودعة لوثيقة تصديق أو قبول أو اقرار ، عند هذا الايداع ، أنها عضو مصدر أو عضو مستورد •

المادة ٥٩

الاشعار بالتطبيق المؤقت

- ١- لأي حكومة موقعة تعتزم تصديق أو قبول أو اقرار هذا الاتفاق ، ولأي حكومة قرّر المجلس بشأنها شروطا للانضمام ولكنها لم تستطع ايداع وثيقتها ، أن تقوم في أي وقت باشعار الوديعة بأنها ستطبق هذا الاتفاق بصفة مؤقتة تطبيقا كاملا عند بدء نفاذه وفقا للمادة ٦٠ أو ، ان كان الاتفاق نافذا بالفعل ، في تاريخ محدد •

الفصل الرابع عشر - الشكاوى والنزاعات

المادة ٥٤

الشكاوى

- ١- تحال الى المجلس أي شكاوى تقدم من عدم ايفاء أحد الأعضاء بالتزاماته المترتبة على هذا الاتفاق ، بناء على طلب العضو مقدم الشكاوى ، ويتخذ المجلس قرارا في المسألة بعد اجراء مشاورات مع الأعضاء المعنيين .
- ٢- أي قرار يتخذه المجلس بأن عضوا أغل بالتزاماته المترتبة على هذا الاتفاق يجسب أن يحدد طبيعة هذا الاخلال .
- ٣- كلما وجد المجلس ، نتيجة لشكاوى أو بطريقة أخرى ، أن أحد الأعضاء قد أغل به هذا الاتفاق ، جاز له ، بتصويت خاص ومع عدم الاخلال بالتدابير الأخرى المنصوص عليها بالتحديد في مواد أخرى من هذا الاتفاق ، القيام بما يلي :
 - (١) تعليق حقوق ذلك العضو في التصويت في المجلس ، وكذلك ، اذا استدعى الأمر ، تعليق أي حقوق أخرى لهذا العضو ، بما في ذلك حقوقه في شغل منصب في المجلس أو في أي لجنة منشأة بموجب المادة ١٨ ، وفي الأهلية للعضوية في هذه اللجان ، وذلك الى أن يفي بالتزاماته ، أو
 - (ب) اتخاذ الاجراء المنصوص عليه في المادة ٦٤ اذا كان الاخلال يفسد بدرجة كبيرة تنفيذ هذا الاتفاق .

المادة ٥٥

النزاعات

- ١- أي نزاع يتعلق بتفسير أو تطبيق هذا الاتفاق ولا تتم تسويته بين الأعضاء المعنيين يحال الى المجلس للبت فيه بناء على طلب أي عضو طرف في النزاع .
- ٢- في أي حالة يحال فيها نزاع الى المجلس بموجب الفقرة ١ من هذه المادة ، يجوز لأغلبية من الأعضاء تمتلك ثلث مجموع الأصوات على الأقل أن تطلب الى المجلس ، بعد المناقشة ، التماس رأي هيئة استشارية مشكلة بموجب الفقرة ٣ من هذه المادة حول القضية محل النزاع قبل اصدار قراره .
- ٣- (١) ما لم يقرر المجلس ، بتصويت خاص ، خلاف ذلك ، تتألف الهيئة الاستشارية من خمسة أشخاص على النحو التالي :
 - '١' شخصان يرشحهما الأعضاء المصدرون ، لأحدهما خبرة واسعة في المسائل من النوع محل النزاع وللآخر مؤهلات وخبرة قانونية ؛
 - '٢' وشخصان مثلهما يرشحهما الأعضاء المستوردون ؛
 - '٣' رئيس يختاره بالاجماع الأشخاص الأربعة الذين يتم ترشيحهم بموجب '١' و '٢' من هذه الفقرة أ ، وان لم يتفقوا ، من جانب رئيس المجلس ؛
- (ب) يكون المواطنون من البلدان الأعضاء وغير الأعضاء المؤهلين للعمل في الهيئة الاستشارية ؛

المادة ٤٩

العقبات التي تعترض التجارة

١- من واقع التقييم السنوي لحالة المطاط الطبيعي في العالم المشار إليه فسي المادة ٤٦ ، يحدد المجلس أي عقبات تعترض توسيع تجارة المطاط الطبيعي في شكله الخام أو شبهه المجهز أو المحور .

٢- وللمجلس ، عملاً على تعزيز أغراض هذه المادة ، أن يقدم توصيات للأعضاء بأن يلتزموا في المحافل الدولية المختصة تدابير عملية مقبولة بصورة متبادلة ترمي إلى تذليل هذه العقبات تدريجياً وإزالتها نهائياً حيثما أمكن . ويفحص المجلس بصفة دورية نتائج هذه التوصيات .

المادة ٥٠

نقل المطاط الطبيعي وبنية سوقه

ينبغي للمجلس أن يشجع ويسهل قيام أسعار شحن معقولة ومنصفة وتحسين شبكة النقل بحيث يتسنى توفير امدادات منتظمة إلى الأسواق وتحقيق وفورات في تكاليف المنتجات التي يجري تسويقها .

المادة ٥١

التدابير التفاضلية والتصحيحية

يجوز للأعضاء من بين البلدان النامية المستوردة وأقل البلدان نمواً التي تتأثر مبالغياً تأثراً ضاراً بالتدابير المتخذة بموجب هذا الاتفاق أن تقدم طلباً إلى المجلس لاتخاذ تدابير تفاضلية وتصحيحية مناسبة . وينظر المجلس في اتخاذ هذه التدابير المناسبة وفقاً للفقرتين ٣ و ٤ من الفروع الثالث لقرار مؤتمر الأمم المتحدة للتجارة والتنمية ٩٣ (د) .

المادة ٥٢

الاعفاء من الالتزامات

١- حيثما يقتضي الأمر بسبب ظروف استثنائية أو حالة طارئة أو قوة قاهرة غير منصوص عليها صراحة في هذا الاتفاق ، يجوز للمجلس ، بتصويت خاص ، أن يعفي عضواً من التزام عليه بموجب هذا الاتفاق إذا اقتنع من الايضاحات المقدمة من ذلك العضو بالأسباب التي لا يستطع معها الوفاء بالالتزام .

٢- وعندما يمنح المجلس اعفاءً لأحد الأعضاء بموجب الفقرة ١ من هذه المادة ، يجب أن يحدد صراحة أحكام الاعفاء من الالتزام وشروط ومدته وأسباب منح الاعفاء .

المادة ٥٣

العدالة في معايير العمل

يعلن الأعضاء أنهم سيعملون على تطبيق معايير عمل ترمي إلى تحسين مستوى معيشة العمال لديهم في قطاع المطاط الطبيعي .

المادة ٤٦

التقييم السنوي والتقديرات والدراسات

- ١- يقوم المجلس بأعداد تقييم سنوي عن حالة المطاط الطبيعي في العالم والمجالات المتعلقة به على ضوء المعلومات المقدمة من الأعضاء ومن جميع المنظمات الحكومية الدولية والمنظمات الدولية المختصة .
- ٢- يقوم المجلس أيضا ، مرة كل نصف سنة على الأقل ، بتقدير إنتاج المطاط الطبيعي واستهلاكه وصادراته و وارداته بحسب أنواع ورتب محددة ان أمكن ، للأشهر الستة التالية : ويطلع الأعضاء على هذه التقديرات .
- ٣- يقوم المجلس بدراسات لاتجاهات إنتاج المطاط الطبيعي واستهلاكه وتجارتهم وتسويقه وأسعاره . وكذلك للمشاكل القصيرة والطويلة الأجل لاقتصاد المطاط الطبيعي العالمي ، أو يتخذ الترتيبات اللازمة للقيام بهذه الدراسات .

المادة ٤٧

الاستمرار السنوي

- ١- يستمر المجلس سنويا تطبيق هذا الاتفاق على ضوء الأهداف المحددة فسي العادة ١ ، ويطلع الأعضاء على نتائج هذا الاستمرار .
- ٢- للمجلس مندئذ أن يضع توصيات يقدمها للأعضاء ، ويتخذ بعد ذلك تدابير مما يدخل في دائرة اختصاصه لتحسين فعالية تنفيذ هذا الاتفاق .

الفصل الثالث عشر - مسائل متنوعة

المادة ٤٨

الالتزامات والمسؤوليات العامة للأعضاء

- ١- يقوم الأعضاء طوال مدة نفاذ هذا الاتفاق ببذل أفضل مساعيهم والتعاون فيما بينهم للتشجيع على بلوغ أهداف هذا الاتفاق وعليهم ألا يتخذوا أي إجراء يتنافى مع تلك الأهداف .
- ٢- يسعى الأعضاء بوجه خاص الى تحسين أوضاع اقتصاد المطاط الطبيعي والتشجيع على إنتاجه واستخدامه بغية تعزيز نمو اقتصاد المطاط الطبيعي وتعديته توخيا للفائدة المتبادلة للمنتجين والمستهلكين .
- ٣- يقبل الأعضاء الالتزام بجميع القرارات التي يصدرها المجلس تطبيقا لهذا الاتفاق ، ولا يتخذون تدابير من شأنها أن تعد من تلك القرارات أو تتنافى معها .
- ٤- تقتصر مسؤولية الأعضاء النابعة من تنفيذ هذا الاتفاق ، سواء تجاه المنظمة أو أطراف ثالثة ، على حدود التزاماتهم المتعلقة بالمساهمات في الميزانية الإدارية وتمويل المخزون الاحتياطي بموجب وبما يتفق مع الفصلين العاشر والعاشر من هذا الاتفاق وأي التزامات قد يظطلع بها المجلس بموجب المادة ٤١ .

- ٢- ينظر المجلس في الآثار المالية لهذه التدابير والتقنيات ويسعى الى تشجيع وتيسير اتاحة ما يكفي من موارد مالية ، حسب الاقتضاء ، من مصادر مثل المومسات المالية الدولية والحساب الثاني للمندوق المشترك للسلع الأساسية عند انشائه .
- ٣- للمجلس أن يقدم توصيات ، حسب الاقتضاء ، الى الأعضاء والمومسات الدولية والمنظمات الأخرى للتشجيع على تنفيذ تدابير محددة تطبيقا لهذه المادة .
- ٤- تقوم لجنة التدابير الأخرى دوريا باستعراض التقدم المحرز في التدابير التي يقسرها المجلس التشجيع على اتخاذها والتوصية بها ، وتقدم تقريرا عن ذلك الى المجلس .

الفصل الحادي عشر - التشاور بشأن السياسات المحلية

المادة ٤٤

التشاور

يتشاور المجلس ، بناء على طلب أي من الأعضاء ، بشأن سياسات المطاط الطبيعي التي تتبعها الحكومات والتي تؤثر مباشرة على العرض أو الطلب . ويجوز للمجلس أن يقدم توصياته الى الأعضاء لكي ينظروا فيها .

الفصل الثاني عشر - الاحصاءات والدراسات والمعلومات

المادة ٤٥

الاحصاءات والمعلومات

- ١- يقوم المجلس بجمع وترتيب ما يلزم من المعلومات الاحصائية عن المطاط الطبيعي والمجالات المتعلقة به ، ونشر هذه المعلومات عند الاقتضاء توخيا لحسن تنفيذ هذا الاتفاق .
- ٢- يقوم الأعضاء بتزويد المجلس بالبيانات المتاحة عن الانتاج والاستهلاك والتجارة الدولية في المطاط الطبيعي ، موزعة حسب الأنواع والرتب المحددة ، على أن يتم ذلك بسرعة وأن تكون البيانات كاملة قدر الامكان .
- ٣- يجوز للمجلس أيضا أن يطلب من الأعضاء تقديم ما لديهم من معلومات أخرى تكون لازمة لحسن تنفيذ هذا الاتفاق ، بما في ذلك معلومات عن المجالات ذات العلة بالمطاط الطبيعي .
- ٤- يقدم الأعضاء جميع الاحصاءات والمعلومات الأتفة الذكر ، في مدى وقت معقول يتفق الى أقصى حد ممكن مع تشريعاتهم الوطنية وبالطرق الأنسب لهم .
- ٥- يقيم المجلس علاقات وثيقة مع المنظمات الدولية المختصة ، بما في ذلك الفريق الدولي لدراسة المطاط ، ومع بورصات السلع الأساسية ، بغية المساعدة على ضمان توفّر بيانات حديثة موثوقة عن انتاج المطاط الطبيعي واستهلاكه ومخزونه وتجارته الدولية وأسعاره وغير ذلك من العوامل التي تؤثر في عرض المطاط الطبيعي والطلب عليه .
- ٦- يعمل المجلس على ضمان عدم تأثير المعلومات المنشورة على سريّة عمليات الشركات أو الأشخاص العاملين في انتاج المطاط الطبيعي أو المنتجات المتعلقة به أو في تجهيزها أو تسويقها .

الفصل التاسع - العلاقة مع الصندوق المشترك للسلع الأساسية

المادة ٤١

العلاقة مع الصندوق المشترك للسلع الأساسية

عندما يبدأ تشغيل الصندوق المشترك للسلع الأساسية ، يعمل المجلس على الانتفاع الكامل من تسهيلات الصندوق المشترك وفقا للمبادئ المحددة في الصندوق المشترك للسلع الأساسية • ويتفاوض المجلس لهذا الغرض مع الصندوق المشترك بشأن شروط وطرائق مقبولة للطرفين لتوقيع اتفاق انتساب مع الصندوق المشترك •

الفصل العاشر - التدابير الخاصة بالتوريد والوصول إلى الأسواق والتدابير الأخرى

المادة ٤٢

التوريد والوصول إلى الأسواق

- ١- يتعهد الأعضاء المصدرون إلى أقصى حد ممكن باتباع سياسات وبرامج تضمن استمرار توفر امدادات المطاط الطبيعي للمستهلكين •
- ٢- يتعهد الأعضاء المستوردون إلى أقصى حد ممكن باتباع سياسات تضمن استمرار وصول المطاط الطبيعي إلى أسوانهم •

المادة ٤٣

التدابير الأخرى

- ١- لتحقيق أهداف هذا الاتفاق ، يقوم المجلس بتعيين واقتراح تدابير وتقنيات مناسبة ترمي إلى تشجيع :
 - (أ) تنمية اقتصاد المطاط الطبيعي من جانب الأعضاء المنتجين عن طريق توسيع وتحسين الإنتاج والانتاجية والتسويق ، مما يزيد من حمولة صادرات الأعضاء المنتجين مع تحسين موثوقية العرض في الوقت ذاته • وتحقيقا لهذا الغرض ، تظلم لجنة التدابير الأخرى بتحليلات اقتصادية وتقنية بغية تعيين ما يلي :
 - ١' برامج ومشاريع للبحث والتطوير في مجال المطاط الطبيعي تعود بالفائدة على الأعضاء المصدريين والمستوردين بما في ذلك البحث العلمي في مجالات محددة ؛
 - ٢' برامج ومشاريع لتحسين الكفاءة الانتاجية في صناعة المطاط الطبيعي ؛
 - ٣' طرق ووسائل لتحسين نوعية امدادات المطاط الطبيعي وتحقيق توحيد المواصفات النوعية للمطاط الطبيعي ومظهره ؛
 - ٤' أساليب من شأنها تحسين تجهيز المطاط الطبيعي الخام وتسويقه وتوزيعه ؛
 - (ب) تنمية الاستخدامات النهائية للمطاط الطبيعي • وتحقيقا لهذا الغرض ، تظلم لجنة التدابير الأخرى بتحليلات اقتصادية وتقنية بغية تعيين برامج ومشاريع وامية إلى زيادة استخدامات المطاط الطبيعي وإلى استخدامات جديدة له •

تحتسب أصوات كل عضو دون مراعاة تمليق حقوق أي عضو في التصويت أو أية إعادة توزيع للأصوات تنشأ من ذلك ؛

(هـ) يتألف نصيب كل عضو في حساب المخزون الاحتياطي من مساهمة النقدية الصافية، مخفضة أو مزيدة بقيمة أنصبة في المعجز أو الفوائض في حساب المخزون الاحتياطي، ومخفضة بمقدار التبعة التي يتحملها عن الفوائد المستحقة عن المتأخرات .

٣- إذا حل محل هذا الاتفاق فوراً اتفاق دولي جديد للمطاط الطبيعي يعتمد المجلس بتصويت خاص، إجراءات تضمن كفاءة تحويل أنصبة الأعضاء الذين يمتزمون الاشتراك في الاتفاق الجديد من حساب المخزون الاحتياطي إلى الاتفاق الجديد على النحو الذي يقتضيه ذلك الاتفاق . ويحق لكل عضو لا يرفب في الاشتراك في الاتفاق الجديد أن يسترد نصيبه .

(أ) من النقد المتاح بنسبة نصيبه، المحسوب بالنسبة المئوية من مجموع المساهمات النقدية الصافية المقدمة إلى حساب المخزون الاحتياطي، وذلك في ثلاثة أشهر ؛

(ب) ومن صافي حصيلته التصرف في المخزونات الاحتياطية عن طريق البيع المنظم أو عن طريق التحويل إلى الاتفاق الدولي الجديد للمطاط الطبيعي بأسعار السوق العارية، وهو ما يجب أن يتم في مدى ١٢ شهراً، ما لم يقر المجلس، بتصويت خاص، زيادة المدفوعات بموجب الفقرة الفرعية (أ) من هذه الفقرة .

٤- إذا انتهى هذا الاتفاق دون أن يحل محله اتفاق دولي جديد للمطاط الطبيعي ينص على مخزون احتياطي، يعتمد المجلس، بتصويت خاص، إجراءات تحكم التصرف المنظم في المخزون الاحتياطي في غضون الفترة القصوى المحددة في الفقرة ٦ من المادة ٦٦ رهنا بالقيود التالية :

(أ) ألا تجرى مشتريات أخرى من المطاط الطبيعي ؛

(ب) ألا تتكبد المنظمة نفقات جديدة باستثناء النفقات اللازمة للتصرف في المخزون الاحتياطي .

٥- رهنا باختيار أي عضو يفضل أخذ مطاط طبيعي وفقاً للفقرة ٦ من هذه المادة، فإن أي نقد يتبقى في حساب المخزون الاحتياطي يوزع فوراً على الأعضاء بنسبة أنصبتهم كما هي محددة في الفقرة ٢ من هذه المادة .

٦- يجوز لكل عضو أن يختار، بدلاً من كل المبلغ النقدي أو جزء منه، أخذ نصيبه في أصول حساب المخزون الاحتياطي في شكل مطاط طبيعي، رهنا بالإجراءات التي يعتمدها المجلس .

٧- يعتمد المجلس إجراءات مناسبة لتسوية ودفن أنصبة الأعضاء في حساب المخزون الاحتياطي ويراعى في هذه التسوية :

(أ) أي فروق بين سعر المطاط الطبيعي المحدد في الفقرة الفرعية (أ) من الفقرة ٢ من هذه المادة والأسعار التي يباع بها المخزون الاحتياطي كله أو بعضه عملاً بإجراءات التصرف في المخزون الاحتياطي ؛ و

(ب) الفرق بين نفقات التصفية المقدرة والفعليّة .

٨- يجتمع المجلس في غضون ٣٠ يوماً عقب المعاملات النهائية لحساب المخزون الاحتياطي لتنفيذ التحويلات النهائية للحسابات بين الأعضاء في مدى ٣٠ يوماً بعد ذلك .

المادة ٣٩

المخزون الاحتياطي وتغيرات أسعار الصرف

- ١- في حالة تغير سعر الصرف بين الرينغيت الماليزي / الدولار السنغافوري وعملات البلدان الأعضاء المصدرة والمستوردة الرئيسية للمطاط الطبيعي التي حد تتأثر معه عمليات المخزون الاحتياطي تأثراً هاماً ، يدمو المدير التنفيذي التي عقد دورة استثنائية للمجلس ، وفقاً للمادة ٣٦ ، كما يجوز للأعضاء ، وفقاً للمادة ١٣ ، طلب عقد هذه الدورة • ويجتمع المجلس في غضون ١٠ أيام لتأكيد أو إلغاء التدابير التي اتخذها فعلاً المدير التنفيذي عملاً بالمادة ٣٦ ، ويجوز للمجلس أن يقرر بتصويت خاص ، اتخاذ تدابير مناسبة ، بما في ذلك إمكانية تعديل نطاق الأسعار ، عملاً بالمبادئ المنصوص عليها في الجملة الأولى من الفقرة ١ والجملة الأولى من الفقرة ٦ من المادة ٣١ •
- ٢- يضع المجلس ، بتصويت خاص ، أسلوباً إجرائياً لتحديد حدوث تغيير هام فسي التعادل بين هذه العملات وذلك لضرر واحد هو ضمان اجتماع المجلس في الوقت المناسب •
- ٣- في حالة وجود فرق بين الرينغيت الماليزي والدولار السنغافوري التي حد تتأثر معه عمليات المخزون الاحتياطي تأثراً هاماً ، يجتمع المجلس لاستعراض الحالة ، وله أن ينظر في اعتماد عملة واحدة •

المادة ٤٠

إجراءات تصفية حساب المخزون الاحتياطي

- ١- لدى انتهاء هذا الاتفاق ، يقدر مدير المخزون الاحتياطي مجموع نفقات تصفية الأصول التي في حساب المخزون الاحتياطي أو تحويلها إلى اتفاق دولي جديد للمطاط الطبيعي وفقاً لأحكام هذه المادة ، ويحتفظ بذلك المبلغ في حساب مستقل • وإذا كانت هذه الأرصدة غير كافية ، يبيع مدير المخزونات الاحتياطية كمية كافية من المطاط الطبيعي الموجود في المخزون الاحتياطي لتوفير المبلغ الإضافي اللازم •
- ٢- يحسب نصيب كل عضو في حساب المخزون الاحتياطي على النحو التالي :
- (أ) تكون قيمة المخزون الاحتياطي هي قيمة مجموع كمية المطاط الطبيعي من كل نوع/رتبة موجودة فيه ، محسوبة بأدنى سعر من الأسعار الجارية لكل من هذه الأنواع / الرتب فسي الأسواق المشار إليها في المادة ٣٢ أثناء ال ٣٠ يوماً من أيام السوق التي تسبق تاريخ انتهاء هذا الاتفاق ؛
- (ب) تكون قيمة حساب المخزون الاحتياطي هي قيمة المخزون الاحتياطي زائداً الأصول النقدية في حساب المخزون الاحتياطي في تاريخ انتهاء هذا الاتفاق مطروحاً منه أي مبلغ يحتفظ به بموجب الفقرة ١ من هذه المادة ؛
- (ج) تكون المساهمة النقدية المافية لكل عضو هي مجموع مساهماته المدفوعة طووال مدة هذا الاتفاق مطروحاً منه جميع المبالغ المعادة إليه بموجب المادة ٣٨ • ولا تشمل الفائضة الجزائية على المتأخرات وفقاً للفقرة ٣ من المادة ٣٧ مساهمة في حساب المخزون الاحتياطي ؛
- (د) إذا كانت قيمة حساب المخزون الاحتياطي أكبر أو أصغر من مجموع المساهمات النقدية الصافية ، يوزع الفائض بين الأعضاء بنسبة نصيب كل عضو من المساهمات الصافية مرجحاً بالمعامل الزمني بموجب هذا الاتفاق • ويوزع أي عجز بين الأعضاء بنسبة متوسط عدد الأصوات التي احتفظ بها كل عضو خلال مدة عضويته • ولدى تقييم النصيب من العجز الذي يتحمله كل عضو من الأعضاء

المادة ٢٨

تعديل المساهمات في حساب المخزون الاحتياطي

١- عند إعادة توزيع الأصوات في الدورة العادية الأولى في كل سنة مالية أو كلما تغيرت عضوية المنظمة ، يجرى المجلس التعديل اللازم على مساهمة كل عضو في حساب المخزون الاحتياطي وفقا لأحكام هذه المادة . ولهذا الغرض ، يحدد المدير التنفيذي ما يلي :

(أ) المساهمة النقدية العافية لكل عضو ، وذلك بطرح المبالغ المعادة من المساهمات التي ذلك العضو وفقا للفقرة ٢ من هذه المادة من مجموع كل المساهمات التي دفعها ذلك العضو منذ بدء نفاذ هذا الاتفاق ؛

(ب) مجموع المبالغ المستحقة الصافية ، وذلك بجمع المبالغ المستحقة المتتالية وطرح مجموعها من المبالغ المعادة وفقا للفقرة ٢ من هذه المادة ؛

(ج) المساهمة الصافية المعدلة لكل عضو ، وذلك بتوزيع مجموع المبالغ المستحقة الصافية بين الأعضاء على أساس النصيب المعدل لكل عضو في التصويت في المجلس عملا بالمادة ١٤ مع مراعاة أحكام الفقرة ٣ من المادة ٢٧ ، وبشرط أن يتم حساب نصيب كل عضو في التصويت لغرض هذه المساهمة دون مراعاة تعليق حقوق أي عضو في التصويت أو أي توزيع جديد للأصوات ينشأ عن ذلك .

وحيثما تزيد المساهمة النقدية الصافية لأي عضو في مساهمة الصافية المعدلة ، يعاد إلى ذلك العضو مبلغ الفرق من حساب المخزون الاحتياطي ناقصا أية فوائد جزائية مستحقة عن المتأخرات . وحيثما تزيد المساهمة الصافية المعدلة لأي عضو عن مساهمة النقدية الصافية ، يدفع ذلك العضو الفرق إلى حساب المخزون الاحتياطي زائدا أية فوائد جزائية مستحقة عن المتأخرات .

٢- إذا قرر المجلس ، مع مراعاة الفقرتين ٢ و ٣ من المادة ٢٨ ، أن هناك مساهمات نقدية صافية تزيد على المبالغ اللازمة لدم عمليات المخزون الاحتياطي خلال الأشهر الأربعة التالية ، يعيد المجلس إلى الأعضاء هذه الزيادة في المساهمات النقدية الصافية مطروحا منها المساهمات الأولية ما لم يقرر ، بتصويت خاص ، أما عدم إعادة هذه الزيادة أو إعادة مبلغ أصغر . وتكون أنصبة الأعضاء من المبلغ الواجب اعادته متناسبة مع مساهمتهم النقدية الصافية ، ناقصا أية فوائد جزائية مستحقة عن المتأخرات . وتخفف تبعة الأعضاء المتأخرين عن السداد بنفس النسبة القائمة بين المبلغ الواجب اعادته ومجموع المساهمات النقدية الصافية .

٣- يجوز ، بناء على طلب أحد الأعضاء ، الإبقاء على المبلغ الذي يستحقه في حساب المخزون الاحتياطي . وإذا طلب أحد الأعضاء إبقاء المبلغ العقرر أن يعاد إليه في حساب المخزون الاحتياطي ، يقيد هذا المبلغ لحساب أي مساهمة إضافية مطلوبة وفقا للمادة ٢٨ . ويكون للمبلغ المستقبلي المقيد للعضو في حساب المخزون الاحتياطي بناء على طلب العضو فوائد تحسب على أساس متوسط سعر الفائدة التي تدرها أموال حساب المخزون الاحتياطي اعتبارا من آخر يوم تستحق فيه عادة دفع المبلغ إلى ذلك العضو إلى اليوم السابق لإعادة الفعلية للمبلغ .

٤- يحظر المدير التنفيذي الأعضاء فوراً بأي مدفوعات لازمة أو مبالغ معادة ناشئة عن تعديلات أجريت وفقا للفقرتين ١ و ٢ من هذه المادة . ويتم تسديد هذه المدفوعات من جانب الأعضاء أو المبالغ المسادة إلى الأعضاء في غضون ٦٠ يوما من التاريخ الذي يوجه فيه المدير التنفيذي هذا الاخطار .

٥- في حالة زيادة المبلغ النقدي في الحساب النقدي للمخزون الاحتياطي عن قيمة مجموع صافي مساهمات الأعضاء ، توزع هذه الأموال الفائضة عند انتهاء هذا الاتفاق .

الوجه اللازم لضمان هذه المعايير ، أخذاً في اعتباره على الوجه المناسب تكلفة هذا التدوير وأثره على استقرار السوق • وتفيد تكاليف التدوير في حساب المخزون الاحتياطي •

المادة ٢٦

تقييد عمليات المخزون الاحتياطي أو تعليقها

- ١- على الرغم من أحكام المادة ٣٠ ، يجوز للمجلس ، إذا كان منعقداً في دورة ، أن يقرر ، بتصويت خاص ، تقييد أو تعليق عمليات المخزون الاحتياطي ، إذا رأى أن أداء الالتزامات المنوطة بمدير المخزون الاحتياطي بموجب هذه المادة لن يحقق أهداف هذا الاتفاق •
- ٢- إذا لم يكن المجلس منعقداً في دورة يجوز للمدير التنفيذي ، بعد التشاور مع الرئيس ، تقييد أو تعليق عمليات المخزون الاحتياطي ، إذا رأى أن أداء الالتزامات المنوطة بمدير المخزون الاحتياطي بموجب المادة ٣٠ لن يحقق أهداف هذا الاتفاق •
- ٣- فور صدور قرار بتقييد أو تعليق عمليات المخزون الاحتياطي بموجب الفقرة ٢ من هذه المادة ، يعقد المدير التنفيذي دورة للمجلس لاستعراض هذا القرار • وعلى الرغم من أحكام الفقرة ٤ من المادة ١٣ ، يجتمع المجلس خلال عشرة أيام بعد تاريخ التقييد أو التعليق ، ويقرر أو يلغي بتصويت خاص هذا التقييد أو التعليق ، وإذا لم يتمكن المجلس من التوصل إلى قرار فسي تلك الدورة ، تستأنف عمليات المخزون الاحتياطي بدون أي تقييد يكون قد فرض بموجب هذه المادة •
- ٤- طوال سريان أي تقييد أو تعليق لعمليات المخزون الاحتياطي يتخذ به قرار وفقاً لهذه المادة ، يستعرض المجلس هذا القرار على فترات زمنية لا تزيد عن ٣ أشهر • وإن لم يقم المجلس ، بتصويت خاص في دورة معقودة لاجراء مثل هذا الاستعراض ، استمرار التقييد أو التعليق أو لم يتوصل إلى قرار ، تستأنف عمليات المخزون الاحتياطي دون تقييد •

المادة ٢٧

الجزاءات المتعلقة بالمساهمات المقدمة إلى حساب المخزون الاحتياطي

- ١- إذا لم يوف مضو بالتزامه بالمساهمة في حساب المخزون الاحتياطي بحلول آخر يوم تستحق منه هذه المساهمة ، يعتبر هذا العضو متأخراً في السداد • والعضو المتأخر في السداد لمدة ٦٠ يوماً أو أكثر لا يعتبر مضوا لخرس التصويت على المسائل المشمولة بالفقرة ٢ من هذه المادة •
- ٢- العضو المتأخر في السداد لمدة ٦٠ يوماً أو أكثر بموجب الفقرة ١ من هذه المادة يعلق حقه في التصويت وحقوقه الأخرى في المجلس ما لم يقرر المجلس ، بتصويت خاص ، خلاف ذلك •
- ٣- يتحمل العضو المتأخر في السداد رسوم الفوائد بأفضل سعر في البلد المضيف اعتباراً من آخر يوم تستحق فيه هذه المدفوعات • وتكون تغذية المتأخرات من جانب بقية الأعضاء المستوردين والمصدرين على أساس طوعي •
- ٤- عندما تتم معالجة التخلف بما يرضي المجلس ، يرد إلى العضو المتأخر في السداد لمدة ٦٠ يوماً أو أكثر حقه في التصويت وحقوقه الأخرى • وإذا قام أعضاء آخرون بدفع المتأخرات تسد لهؤلاء الأعضاء مدفوعاتهم بالكامل •

- (أ) تكون أدنى أنواع ورتب المطاط الطبيعي الذي يسمح بإدراجه في المخزون الاحتياطي هي 3 RSS و 20 TSR ؛
- (ب) وتحدد أسماء جميع الأنواع والرتب المسموح بها بموجب الفقرة الفرعية (أ) من هذه الفقرة والتي تمثل ما لا يقل عن 3 في المائة من التجارة الدولية في المطاط الطبيعي خلال السنة التقويمية السابقة .
- ٢- يجوز للمجلس ، بتصويت خاص ، تغيير هذه المعايير و/أو الأنواع/الرتب المنتجة ، إذا اقتضت الضرورة ضمان أن يكون تكوين المخزون الاحتياطي ممثلاً لتطور حالة السوق وتحقيق أهداف هذا الاتفاق فيما يتعلق باستقرار السوق ، والحاجة إلى المعافاة على ارتفاع المستوى التجاري لنوعية المخزونات الاحتياطية .
- ٣- ينبغي أن يحاول مدير المخزون الاحتياطي ضمان أن يكون تكوين المخزون الاحتياطي ممثلاً لأنماط تصدير / استيراد المطاط الطبيعي ، مع القيام في الوقت نفسه بتعزيز أهداف هذا الاتفاق فيما يتعلق بالاستقرار .
- ٤- يجوز للمجلس ، بتصويت خاص ، أن يوزع إلى مدير المخزون الاحتياطي بتغيير تكوين المخزون الاحتياطي إذا اقتضى تحقيق استقرار الأسعار ذلك .

المادة ٣٤

تحديد مواقع المخزونات الاحتياطية

- ١- يراعى في تحديد مواقع المخزونات الاحتياطية ضمان الاقتصاد والكفاءة للعمليات التجارية . ووفقاً لهذا المبدأ تكون المخزونات الاحتياطية في أراضي الأعضاء المصدرين والمستوردين على السواء ما لم يقرر المجلس ، بتصويت خاص ، خلاف ذلك . ويجرى توزيع المخزونات الاحتياطية فيما بين الأعضاء بطريقة تحقق أهداف هذا الاتفاق فيما يتعلق بالاستقرار ، مع تخفيض التكاليف إلى أدنى درجة ممكنة .
- ٢- للمحافظة على ارتفاع معايير الجودة التجارية ، لا تخزن المخزونات الاحتياطية إلا في مستودعات يوافق عليها على أساس معايير يقرها المجلس .
- ٣- بعد نفاذ هذا الاتفاق ، يضع المجلس ويقر قائمة بالمستودعات والترتيبات اللازمة لاستخدامها . ويجوز للمجلس ، إذا اقتضى الأمر ، أن يستعرض قائمة المستودعات التي أقرها مجلس الاتفاق الدولي للمطاط الطبيعي لسنة ١٩٧٩ ، والمعايير التي وضعها المجلس المذكور ، وأن يبيحها أو يعدلها وفقاً لذلك .
- ٤- يستعرض المجلس أيضاً بصفة دورية مواقع المخزونات الاحتياطية ويجوز له ، بتصويت خاص ، أن يوزع إلى المخزون الاحتياطي بتغيير مواقع المخزونات الاحتياطية لضمان الاقتصاد والكفاءة للعمليات التجارية .

المادة ٣٥

تدوير المخزونات الاحتياطية

يكفل مدير المخزون الاحتياطي أن يجري شراء جميع المخزونات الاحتياطية والاحتفاظ بها عند مستوى جودة تجاري عال . وعليه أن يدور المطاط الطبيعي المودع في المخزون الاحتياطي على

٧- يجرى استعراض السعر الإرشادي الأدنى والسعر الإرشادي الأعلى :

(أ) بعد ٣٠ شهرا من آخر استعراض عملا بالفقرة ٧ (أ) من المادة ٣٢ من الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ ، أو ، في حال دخول هذا الاتفاق حيز النفاذ بعد ١ أيار/ مايو ١٩٨٨ ، في أول دورة للمجلس بموجب هذا الاتفاق ، وكل ٣٠ شهرا فيما بعد ؛
(ب) في الظروف الاستثنائية ، بناء على طلب عضو أو أعضاء يمثلون ٢٠٠ صوت أو أكثر في المجلس ؛

(ج) وعندما يكون السعر المرجعي قد نغح '١' بالتخفيض منذ آخر تنقيح للسعر الإرشادي الأدنى أو منذ بدء نفاذ الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ ، '٢' أو بالزيادة منذ آخر تنقيح للسعر الإرشادي الأعلى أو منذ بدء نفاذ الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ ، بما لا يقل عن ٣ في المائة بموجب الفقرة ٣ من المادة وما لا يقل عن ٥ في المائة بموجب الفقرة ١ من هذه المادة ، أو بما لا يقل عن هذا المقدار بموجب الفقرات ١ و٢ أو ٣ من هذه المادة بشرط أن يكون متوسط السعر المؤشر اليومي في السوق في الـ ٦٠ يوما التالية لآخر تعديل للسعر المرجعي أقل من سعر التدخل الأدنى أو أعلى من سعر التدخل الأعلى .

٨- على الرغم من أحكام الفقرات ٥ و ٦ و ٧ من هذه المادة ، لا يجرى تنقيح بالزيادة في السعر الإرشادي الأدنى أو الأعلى إذا كان متوسط الأسعار المؤشرة اليومية في السوق على امتداد فترة الشهور الستة السابقة على إجراء استعراض لنطاق الأسعار بموجب هذه المادة أقل من السعر المرجعي . وبالمثل لا يجرى تنقيح بالتخفيض في السعر الإرشادي الأدنى أو الأعلى إذا كان متوسط الأسعار المؤشرة اليومية في السوق على امتداد فترة الشهور الستة السابقة على إجراء استعراض لنطاق الأسعار بموجب هذه المادة أعلى من السعر المرجعي .

المادة ٣٢

السعر المؤشر في السوق

١- يوضع سعر مؤشر يومي للسوق ، يكون متوسطا مرجحا مركبا - يمثل سوق المطاط الطبيعي - للأسعار الرسمية اليومية للشهر الجاري في أسواق كوالالمبور ولندن ونيويورك وسنغافورة . وفي البداية ، يشتمل السعر المؤشر اليومي للسوق على أسعار RSS 1 و RSS 3 و TRS 20 ويكون ترجيحا متساويا . وتحول جميع بيانات الأسعار إلى أسعار تسليم ظهر السفينة (فوب) في موانئ ماليزيا / سنغافورة بحملة ماليزيا / سنغافورة .

٢- يقوم المجلس باستعراض الأوزان الترجيحية لتكوين النوع / الرتبة وطريقة حساب السعر المؤشر اليومي للسوق ، ويجوز له تعديلها ، بتصويت خاص ، ضمانا لاستمرار تمثيلها لسوق المطاط الطبيعي .

٣- يعتبر السعر المؤشر في السوق فوق مستويات الأسعار المحددة في هذا الاتفاق أو عندها أو دونها إذا كان متوسط الأسعار المؤشرة اليومية للسوق في أيام السوق الخمسة الأخيرة فوق مستويات هذه الأسعار أو عندها أو دونها .

المادة ٣٣

تكوين المخزونات الاحتياطية

١- يقوم المجلس ، في أول دورة له بعد بدء نفاذ هذا الاتفاق ، بتحديد الرتبب والأنواع القياسية المعترف بها دوليا للمصنوع المدخنة المضلعة وأنواع المطاط المحددة تقنيا ، لدرجتها في المخزون الاحتياطي ، بشرط الوفاء بالمعايير التالية :

المجلس باستعراض السعر المرجعي بعد ١٨ شهرا من الاستعراض الأخير عملا بالفقرة ١ من المادة ٣٢ من الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ ، أو ، في حالة دخول هذا الاتفاق حيز التنفيذ بعد ١ أيار/مايو ١٩٨٨ ، يستعرض هذا السعر في الدورة الأولى للمجلس بموجب هذا الاتفاق ، وكل ١٥ شهرا فيما بعد .

(١) فإذا كان متوسط الأسعار الموشرة اليومية في السوق على امتداد فترة الشهرين الستة السابقة على الاستعراض عند سعر التدخل الأعلى ، أو عند سعر التدخل الأدنى أو بين هذين السعريين ، لا يجرى تعديل للسعر المرجعي ؛

(ب) وإذا كان متوسط الأسعار الموشرة اليومية في السوق على امتداد فترة الشهر الستة السابقة على الاستعراض أدنى من سعر التدخل الأدنى ، يعدل السعر المرجعي بصورة آلية بتخفيضه بنسبة ٥ في المائة من مستواه وقت الاستعراض ، ما لم يقرر المجلس ، بتصويت خاص ، تخفيض السعر المرجعي بنسبة مئوية أعلى ؛

(ج) وإذا ما كان متوسط الأسعار الموشرة اليومية في السوق على امتداد فترة الشهرين الستة السابقة على الاستعراض أعلى من سعر التدخل الأعلى ، يعدل السعر المرجعي بصورة آلية بزيادته بنسبة ٥ في المائة عن مستواه وقت الاستعراض ، ما لم يقرر المجلس ، بتصويت خاص ، زيادة السعر المرجعي بنسبة مئوية أعلى .

٢- إذا ما حدث بعد آخر تقييم بموجب الفقرة ٢ من المادة ٣٢ من الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ أو هذه الفقرة ، تغير صاف في المخزون الاحتياطي قدره ١٠٠ ٠٠٠ طن . يعقد المدير التنفيذي دورة استثنائية للمجلس لتقييم الحالة . ويجوز للمجلس بتصويت خاص ، أن يقرر اتخاذ تدابير مناسبة يمكن أن تتضمن ما يلي :

(أ) تعليق عمليات المخزون الاحتياطي ؛

(ب) تغيير معدل مشتريات أو مبيعات المخزون الاحتياطي ؛

(ج) تنقيح السعر المرجعي .

٣- إذا حدثت مشتريات أو مبيعات صافية للمخزون الاحتياطي تبلغ ٣٠٠ ٠٠٠ طن منذ (أ) آخر تنقيح بموجب الفقرة ٣ من المادة ٣٢ من الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ أو ، (ب) آخر تنقيح بموجب هذه الفقرة ، أو (ج) آخر تنقيح بموجب الفقرة ٢ من المادة أيها أحدث عهدا يخفض السعر المرجعي أو يرفع حسب الحالة بنسبة ٣ في المائة من مستواه الباري ما لم يقرر المجلس بتصويت خاص تخفيضه أو رفعه حسب الحالة بنسبة مئوية أعلى .

٤- لا يجوز ، مهما كانت الأسباب ، أن يعدل السعر المرجعي بشكل يسمح لأسعار التحرك الزنادية بتخطي السعر الإرشادي الأدنى أو الأعلى .

باء - الأسعار الإرشادية

٥- يجوز للمجلس ، بتصويت خاص ، أن يتنقح السعر الإرشادي الأدنى والسعر الإرشادي الأعلى خلال الاستعراضات المنصوص عليها في هذا الفرع من هذه المادة .

٦- يضمن المجلس أن يكون أي تعديل للأسعار الإرشادية متسقا مع تطور الاتجاهات والأحوال في السوق . وفي هذا الصدد ، يأخذ المجلس في اعتباره اتجاه أسعار المطاط الطبيعي واستهلاكه ومرضه وتكاليف إنتاجه ومخزونه ، وكذلك كمية المطاط الطبيعي التي في حوزة المخزون الاحتياطي والوضع المالي لحساب المخزون الاحتياطي .

(هـ) مساويا لسعر التحرك الزنادي الأدنى ، أو دونه ، يقوم مدير المخزون الاحتياطي بحماية سعر التحرك الزنادي الأدنى بعرض شراء مطاط طبيعي الى أن يتجاوز السعر المؤشر فسي السوق سعر التحرك الزنادي الأدنى .

٢- عندما تصل مبيعات أو مشتريات المخزون الاحتياطي الى مستوى ٤ ٠٠٠ ٠٠٠ طن يقرر المجلس ، بتصويت خاص ، ما اذا كان يجب تشغيل المخزون الاحتياطي للطوارئ :

(أ) بسعر التحرك الزنادي الأدنى أو الأعلى ؛

(ب) أو بأي سعر بين سعر التحرك الزنادي الأدنى والسعر الارشادي الأدنى ، أو سعر التحرك الزنادي الأعلى والسعر الارشادي الأعلى .

٣- ما لم يقرر المجلس خلاف ذلك بتصويت خاص بموجب الفقرة ٢ من هذه المادة ، يستعمل مدير المخزون الاحتياطي المخزون الاحتياطي للطوارئ لحماية السعر الارشادي الأدنى ، وذلك بتشغيل المخزون الاحتياطي للطوارئ عندما يكون السعر المؤشر في السوق في مستوى أعلى من السعر الارشادي الأدنى بمقدار ٢ سنت ماليزي / سنغافوري للكيلو الواحد ، ويستعمله كذلك لحماية السعر الارشادي الأعلى بتشغيل المخزون الاحتياطي للطوارئ عندما يكون السعر المؤشر في السوق فسي مستوى أدنى من السعر الارشادي الأعلى بمقدار ٢ سنت ماليزي / سنغافوري للكيلو الواحد .

٤- تستخدم بالكامل جميع امكانيات المخزون الاحتياطي ، بما في ذلك المخزون الاحتياطي العادي والمخزون الاحتياطي للطوارئ لضمان ألا ينخفض السعر المؤشر في السوق عن السعر الارشادي الأدنى ، أو يرتفع فوق السعر الارشادي الأعلى .

٥- يجري مدير المخزون الاحتياطي ما يقوم به من مبيعات ومشتريات من طريق الأسواق التجارية القائمة بالأسعار السائدة ، وتم جميع معاملاته في مطاط طبيعي جاهز للتسليم في موعد لا يتأخر عن ثلاثة أشهر تقويمية .

٦- تسهيلات لتشغيل المخزون الاحتياطي ، ينشئ المجلس ، حيثما يلزم ، مكاتب فرعية وخدمات تابعة لمكتب مدير المخزون الاحتياطي ، في أسواق المطاط القائمة وفي مواقع المخازن المعتدة .

٧- يعد مدير المخزون الاحتياطي تقريراً شهرياً عن معاملات المخزون الاحتياطي وعن الوضع المالي لحساب المخزون الاحتياطي . ويوفر للأعضاء تقرير عن كل شهر بعد انقضاء ثلاثين يوماً على نهاية ذلك الشهر .

٨- تتضمن المعلومات المتعلقة بمعاملات المخزون الاحتياطي كميات وأسعار وأنواع ورتب وأسواق جميع عمليات المخزون الاحتياطي ، بما في ذلك دوران المخزون . وتتضمن أيضاً المعلومات المتعلقة بالوضع المالي لحساب المخزون الاحتياطي أسعار الفائدة على الودائع والقروض واحكام وشروط هذه الودائع ، والعملات المستخدمة في الأشياء المشار إليها في الفقرة ٢ من المادة ٢١ والمعلومات الأخرى ذات الصلة بهذه الأشياء .

المادة ٣١

استعراض نطاق الأسعار وتنقيحه

الف - السعر المرجعي

١- يجري استعراض السعر المرجعي وتنقيحه على أساس اتجاهات السوق و/أو التغيرات العافية في المخزون الاحتياطي ، مع مراعاة أحكام هذا الفرع من هذه المادة . ويقسم

(هـ) سعر تحرك زنادي أعلى ؛

(و) سعر ارشادي أدنى ؛

(ز) سعر ارشادي أعلى •

٢- عند بدء نفاذ هذا الاتفاق ، يحدد السعر المرجعي في البداية بمبلغ ٢٠١ر٦٦ من السنوات الماليزية / السنغافورية للكيلوغرام الواحد • وفي حالة ادخال تعديل ، قبل انقضاء الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ ، على السعر المرجعي المنطبق في ٢٠ آذار/مارس ١٩٨٧ ، يعدل السعر المرجعي في بدء نفاذ هذا الاتفاق الى المستوى المنطبق وقت انقضاء الاتفاق الدولي للمطاط الطبيعي ، لعام ١٩٧٩ •

٣- يحدد سعر تدخل أعلى وسعر تدخل أدنى يتم حسابهما على أساس السعر المرجعي مضافا اليه ١٥ في المائة في حالة سعر التدخل الأعلى أو مطروحا منه ١٥ في المائة في حالة سعر التدخل الأدنى ، ما لم يقرر المجلس خلاف ذلك بتصويت خاص •

٤- يحدد سعر تحرك زنادي أعلى وسعر تحرك زنادي أدنى ، يتم حسابهما على أساس السعر المرجعي مضافا اليه ٢٠ في المائة في حالة سعر التحرك الزنادي الأعلى ، ومطروحا منه ٢٠ في المائة في حالة سعر التحرك الزنادي الأدنى ، ما لم يقرر المجلس خلاف ذلك بتصويت خاص •

٥- تقرب الأسعار المحسوبة وفقا للفقرتين ٣ و ٤ من هذه المادة الى أقرب سنت •

٦- عند بدء نفاذ هذا الاتفاق ، يحدد في البداية السعران الارشاديان الأدنى والأعلى بمبلغ ١٥٠ و ١٦٠ سنتا ماليزيا / سنغافوريا للكيلوغرام الواحد ، على التوالي • وفي حالة ادخال تعديل قبل انقضاء الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ ، على السعرين الارشاديين المنطبقين في ٢٠ آذار/مارس ١٩٨٧ ، يعدل السعران الارشاديان في بدء نفاذ هذا الاتفاق الى المستويين المنطبقين وقت انقضاء الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ •

المادة ٣٠

تشغيل المخزون الاحتياطي

١- اذا حدث ، فيما يتعلق بنطاق الأسعار المنصوص عليه في المادة ٢٩ أو حسبما ينقح فيما بعد وفقا لأحكام المادتين ٣١ و ٣٩ ، أن كان السعر المؤشر في السوق ، المنصوص عليه في المادة ٣٧ :

(أ) مساويا لسعر التحرك الزنادي الأعلى أو أعلى منه ، يقوم مدير المخزون الاحتياطي بحماية سعر التحرك الزنادي الأعلى بعرض مطاط طبيعي للبيع الى أن ينخفض السعر المؤشر في السوق الى ما دون سعر التحرك الزنادي الأعلى ؛

(ب) أعلى من سعر التدخل الأعلى ، يجوز لمدير المخزون الاحتياطي بيع مطاط طبيعي لحماية سعر التحرك الزنادي الأعلى ؛

(ج) مساويا لسعر التدخل الأعلى أو الأدنى ، أو بينهما ، لا يجوز لمدير المخزون الاحتياطي أن يشتري أو يبيع مطاطا طبيعيا الا من أجل الوفاء بمسؤولياته فيما يتعلق بمناوئة المخزونات ، بموجب المادة ٣٥ ؛

(د) دون سعر التدخل الأدنى ، يجوز لمدير المخزون الاحتياطي شراء مطاط طبيعي لحماية سعر التحرك الزنادي الأدنى ؛

المادة ٢٨

دفع المساهمات في حساب المخزون الاحتياطي

١- تدفع مساهمة أولية ، نقدا ، الى حساب المخزون الاحتياطي تعادل ٧٠ مليون رينغبي ماليزي . ويوزع هذا المبلغ الذي يمثل احتياطي رأس المال العامل لعمليات المخزون الاحتياطي بين جميع الأعضاء وفقا لأنصبتهم ، المحسوبة بالنسب المئوية من الأصوات مع مراعاة الفقرة ٣ من المادة ٢٧ ، وتكون هذه المساهمة مستحقة في غضون ٦٠ يوما من تاريخ أول دورة للمجلس بعد بدء نفاذ هذا الاتفاق . ويجوز بناء على موافقة العضو ، تسديد مساهمته الأولية المستحقة وفقا لهذه الفقرة ، بتحويل المبلغ كله أو جزء منه من نصيب هذا العضو في المبالغ النقدية في حساب المخزون الاحتياطي المحتفظ به بموجب الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ .

٢- يجوز للمدير التنفيذي في أي وقت ، وعلى نحو لا يرتبط بالترتيبات الواردة في الفقرة ١ من هذه المادة ، أن يطلب دفع المساهمات بشرط أن يكون مدير المخزون الاحتياطي قد شهد بأن حساب المخزون الاحتياطي قد يحتاج الى هذه الأموال في الشهور الأربعة التالية .

٣- عندما تطلب مساهمة ، تصبح مستحقة من الأعضاء في مدى ٦٠ يوما من تاريخ الاخطار ويجتمع المجلس في دورة استثنائية اذا ما طلب ذلك أي عضو أو أعضاء يمثلون ٢٠٠ صوت في المجلس ، ويجوز للمجلس أن يعدل أو يرفض طلب المساهمات على أساس تقييم الحاجة الى الأموال لمساندة عمليات المخزون الاحتياطي في الشهور الأربعة التالية . واذا لم يتمكن المجلس من التوصل الى قراره ، تصبح المساهمات مستحقة من الأعضاء وفقا لاخطار المدير التنفيذي .

٤- تقيّم المساهمات التي تطلب من أجل المخزون الاحتياطي الحادي والمخزون الاحتياطي للطوارئ، بسعر التحرك الزنادي الأدنى الساري وقت طلب هذه المساهمات .

٥- يكون تناول طلب تقديم مساهمات للمخزون الاحتياطي للطوارئ على الوجه التالي:

(أ) يقوم المجلس ، لدى استعراض المخزون الاحتياطي عند مستوى ٣٠٠ ٠٠٠ طن المنصوص عليه في المادة ٣١ ، باتخاذ جميع ما يلزم من ترتيبات مالية وغيرها لتنفيذ المخزون الاحتياطي للطوارئ، على الفور ، بما في ذلك طلب دفع أموال اذا اقتضى الأمر ؛

(ب) يتأكد المجلس لدى استعراض المخزون الاحتياطي عند مستوى ٤٠٠ ٠٠٠ طن المنصوص عليه في المادة ٣١ ؛

'١' من أن جميع الأعضاء قد اتخذوا جميع ما يلزم من ترتيبات لتمويل أنصبتهم في المخزون الاحتياطي للطوارئ ؛

'٢' ومن أن تدخل المخزون الاحتياطي للطوارئ، قد طلب وأنه مستعد استعدادا تاما للدخول وفقا لأحكام المادة ٣٠ .

المادة ٢٩

نطاق الأسعار

١- يحدد ، لعمليات المخزون الاحتياطي :

(أ) سعر مرجعي ؛

(ب) سعر تدخل أدنى ؛

(ج) سعر تدخل أعلى ؛

(د) سعر تحرك زنادي أدنى ؛

المادة ٢٧

تمويل المخزون الاحتياطي

١- يلتزم الأعضاء بتمويل كامل تكلفة المخزون الاحتياطي البالغ ٥٥٠.٠٠٠ طن سن و المنشأ بموجب المادة ٢٦ ، على أن يكون مفهوماً أن أنصبة من سيصبح عضواً في هذا الاتفاق من أعضاء الاتفاق الدولي للمطاط الطبيعي لسنة ١٩٧٩ في حساب المخزون الاحتياطي للاتفاق المذكور سترحصل ، بموافقة العضو المعني ، الى المخزون الاحتياطي المنشأ بموجب هذا الاتفاق وفقاً للإجراءات المحددة بموجب أحكام الفقرة ٣ من المادة ٤١ من الاتفاق الدولي للمطاط الطبيعي لسنة ١٩٧٩ .

٢- تتقاسم فئتا الأعضاء المصدرين والمستوردين ، بالتساوي ، تمويل المخزون الاحتياطي العادي والمخزون الاحتياطي للطوارئ . وتوزع مساهمات الأعضاء في حساب المخزون الاحتياطي وفقاً لأنصبتهم من الأصوات في المجلس ، فيما عدا ما هو منصوص عليه في الفقرتين ٣ و ٤ من هذه المادة .

٣- إذا كان نصيب أي عضو مستورد من مجموع الواردات الصافية وفقاً لما هو مبين في الجدول الذي سيضعه المجلس بموجب الفقرة ٤ من المادة ١٤ ، يمثل اربع في المائة أو أقل من مجموع الواردات الصافية ، تكون مساهمته في حساب المخزون الاحتياطي كما يلي :

(أ) إذا كان نصيب هذا العضو من مجموع الواردات الصافية أقل من نسبة اربع في المائة أو مساوياً لها ولكنه يزيد على ٠.٥ في المائة ، يساهم هذا العضو بمبلغ يحسب على أساس نصيبه الفعلي من مجموع الواردات الصافية ؛

(ب) إذا كان نصيب هذا العضو من مجموع الواردات الصافية ٠.٥ في المائة أو أقل ، يساهم هذا العضو بمبلغ يحسب على أساس نصيب قدره ٠.٥ في المائة من مجموع الواردات الصافية .

٤- خلال أي فترة يكون فيها هذا الاتفاق نافذاً بصفة مؤقتة اما بموجب الفقرة ٢ من المادة ٦٠ أو الفقرة الفرعية (ب) من الفقرة ٤ من نفس المادة ، لا يجوز أن يتجاوز مجموع الالتزام المالي لأي عضو من الأعضاء المصدرين أو المستوردين تجاه حساب المخزون الاحتياطي مساهمة هذا العضو ، محسوبة على أساس عدد الأصوات المناظرة للأنصبة المبنية بالنسبة المئوية في الجداول التي سيضعها المجلس بموجب الفقرة ٤ من المادة ١٤ ، في المجموع البالغ ٢٧٥.٠٠٠ طن الذي يخص كلا من فئتي الأعضاء المصدرين والمستوردين . وعندما يكون هذا الاتفاق نافذاً بصفة مؤقتة تتقاسم فئتا الأعضاء المصدرين والمستوردين الالتزامات المالية بالتساوي . وإذا تجاوز مجموع التزام فئة منهما ، في أي وقت ، التزام الفئة الأخرى ، يخفض أكبر المجموعتين ليصبح مساوياً لأصغر المجموعتين وتخفيض أصوات كل عضو في هذا المجموع بما يتناسب مع حصة الأصوات المستمدة من الجداول التي سيضعها المجلس بموجب الفقرة ٤ من المادة ١٤ . وبالرغم من أحكام هذه الفقرة والفقرة ١ من المادة ٢٨ لا يجوز بمساهمة أي عضو أن تتجاوز ١٢٥ في المائة من مقدار مجموع مساهمته محسوبة على أساس نصيبه من تجارة العالم كما هو مبين في المرفق ألف أو المرفق باء لهذا الاتفاق .

٥- تمول التكاليف الكلية للمخزون الاحتياطي العادي والمخزون الاحتياطي للطوارئ البالغ ٥٥٠.٠٠٠ طن ، من مساهمات يقدمها الأعضاء نقداً لحساب المخزون الاحتياطي . ويجوز عندما يكون هذا مناسباً ، أن تقوم الوكالات المختصة لدى الأعضاء المعنيين بدفع هذه المساهمات .

٦- يدفع مجموع تكاليف المخزون الاحتياطي الدولي ، وقدره ٥٥٠.٠٠٠ طن ، من حساب المخزون الاحتياطي . وتشمل هذه التكاليف جميع النفقات التي ينطوي عليها احتياض وتشغيل المخزون الاحتياطي الدولي البالغ ٥٥٠.٠٠٠ طن . وفي حالة ما إذا كانت التكلفة المقدرة ، كما ترد في المرفق جيم لهذا الاتفاق ، لا يمكن أن تغطي بالكامل مجموع تكلفة احتياض وعمليات المخزون الاحتياطي يجتمع المجلس ويتخذ الترتيبات اللازمة لطلب المساهمات الضرورية لتغطية هذه التكاليف وفقاً للأنصبة من الأصوات المحسوبة بالنسب المئوية .

تحتسب أصوات كل عضو دون اعتبار لتعليق حقوق التصويت لأي عضو أو أي إعادة توزيع للأصوات ناتجة من هذا التعليق .

٣- يقوم المجلس بتحديد المساهمة الأولية في الميزانية الادارية لأي حكومة تصبح عضوا بعد بدء نفاذ هذا الاتفاق على أساس عدد الأصوات المقرر لها والفترة التي تبدأ من تاريخ بدء عضويتها وتستمر حتى نهاية السنة المالية الجارية . إلا أنه يجب عدم تغيير المبالغ المحتسبة على الأعضاء الآخرين من تلك السنة المالية .

المادة ٢٥

دفع المساهمات في الميزانية الادارية

- ١- تستحق المساهمات في أول ميزانية ادارية في تاريخ يحدده المجلس في دورته الأولى ، وتستحق المساهمات في الميزانيات الادارية التالية بحلول ٢٨ شباط/ فبراير من كل سنة مالية . وتستحق المساهمة الأولية لأي حكومة تصبح عضوا بعد بدء نفاذ هذا الاتفاق ، عن السنة المالية المعنية ، محتسبة وفقا للفقرة ٣ من المادة ٢٤ ، بعد ٦٠ يوما من تاريخ بدء عضويتها .
- ٢- إذا لم يدفع أحد الأعضاء مساهمته بالكامل في الميزانية الادارية خلال شهرين بعد موعد استحقاق هذه المساهمة وفقا للفقرة ١ من هذه المادة ، يطلب المدير التنفيذي من هذا العضو أن يدفع بأسرع ما يمكن . فإذا لم يدفع العضو مساهمته خلال شهرين بعد أن يطلب منه المدير التنفيذي ذلك ، تعلق حقوقه التصويتية في المنظمة ما لم يقرر المجلس خلاف ذلك . وإذا لم يدفع العضو مساهمته خلال أربعة أشهر بعد أن يطلب منه المدير التنفيذي ذلك ، يقوم المجلس بتعليق جميع حقوق هذا العضو بموجب هذا الاتفاق ، ما لم يقرر المجلس خلاف ذلك بتصويت خاص .
- ٣- يفرض المجلس على المساهمات التي ترد متأخرة رسما جزائيا من تاريخ استحقاق المساهمات بالسعر التفضيلي في البلد المضيف .
- ٤- يظل العضو الذي تعلق حقوقه بموجب الفقرة ٢ من هذه المادة مسؤولا بصفة خاصة عن دفع مساهمته وعن الوفاء بجميع التزاماته المالية الأخرى بموجب هذا الاتفاق .

الفصل الثامن - المخزون الاحتياطي

المادة ٢٦

حجم المخزون الاحتياطي

لتحقيق أهداف هذا الاتفاق ، ينشأ مخزون احتياطي دولي . وتكون السعة الكلية لهذا المخزون الاحتياطي ٥٥٠ ٠٠٠ طن . بما في ذلك مجموع المخزونات التي لا يزال يحتفظ بها بموجب الاتفاق الدولي للمطاط الطبيعي لعام ١٩٧٩ . ويكون هو الأداة الوحيدة للتدخل في الأسواق من أجل تحقيق استقرار الأسعار في هذا الاتفاق ، ويتألف المخزون الاحتياطي من :

- (أ) المخزون الاحتياطي الحادي ويبلغ ٤٠٠ ٠٠٠ طن ؛
- (ب) والمخزون الاحتياطي للطوارئ ويبلغ ١٥٠ ٠٠٠ طن .

٢- تقيّد في حساب المخزون الاحتياطي جميع الإيرادات والمصروفات التالفة المتصلة بإنشاء المخزون الاحتياطي وتشغيله وصيانته وهي : المساهمات المقدمة من الأعضاء بموجب المادة ٢٧ والإيرادات من مبيعات المخزون الاحتياطي أو المصروفات المتصلة باحتيازه ، والفائدة على ودائع حساب المخزون الاحتياطي ، والتكاليف المتصلة بعمولات الشراء والبيع ، وبالتخزين والنقل والمناولة والصيانة ودوران المخزون والتأمين . إلا أنه يجوز للمجلس ، بتصويت خاص أن يقيّد في حساب المخزون الاحتياطي أي نوع آخر من الإيرادات أو المحروفات التي تمرى إلى صفقات أو عمليات المخزون الاحتياطي .

٣- تقيّد في الحساب الإداري جميع الإيرادات والمصروفات الأخرى المتصلة بتنفيذ هذا الاتفاق . وتغطي هذه المصروفات عادة من مساهمات الأعضاء المحتسبة وفقاً للمادة ٢٤ .

٤- المنظمة ليست مسؤولة عن مصاريف الوفود أو المراقبين في المجلس أو في أي لجنة منشأة بموجب المادة ١٨ .

المادة ٢٢

كيفية الدفع

تكون المدفوعات إلى الحساب الإداري وحساب المخزون الاحتياطي بالعملة القابلة للاستخدام الحر ، أو بعملة قابلة للتحويل في أسواق القطع الأجنبي الرئيسية إلى العملة القابلة للاستخدام الحر ، وتعفى من القيود على القطع الأجنبي .

المادة ٢٣

مراجعة الحسابات

١- يعين المجلس ، كل سنة مالية ، مراجعي حسابات لخوض مراجعة دفاتر حساباته .
٢- يتاح للأعضاء في أقرب وقت ممكن لا يتعدى فترة أربعة أشهر بعد اختتام كل سنة مالية بيان بالحساب الإداري مراجع مراجعة مستقلة ، كما يتاح لهم بعد اختتام كل سنة مالية بفترة لا تقل عن ستين يوماً ولا تتجاوز أربعة أشهر ، بيان بحساب المخزون الاحتياطي مراجع مراجعة مستقلة ، وينظر المجلس في العيانيين المراجعين للحساب الإداري وحساب المخزون الاحتياطي لأقرارهما في دورته العادية التالية حسب الاقتضاء ، وينشر بعد ذلك موجز للحسابات والميزانية المراجعة .

الفصل السابع - الحساب الإداري

المادة ٢٤

الموافقة على الميزانية الإدارية واحتساب المساهمات

١- يقوم المجلس ، في أول دورة له بعد بدء نفاذ هذا الاتفاق ، بإقرار الميزانية الإدارية للفترة الواقعة بين تاريخ بدء النفاذ ونهاية السنة المالية الأولى . وبعد ذلك يقر المجلس ، خلال النصف الثاني من كل سنة مالية ، الميزانية الإدارية للسنة المالية التالية . ويحدد المجلس مساهمة كل عضو في تلك الميزانية وفقاً للفقرة ٢ من هذه المادة .

٢- تكون مساهمة كل عضو في الميزانية الإدارية لكل سنة مالية بنسبة عدد أصواته وقت إقرار الميزانية الإدارية لتلك السنة المالية إلى مجموع أصوات جميع الأعضاء . وفي احتساب المساهمات،

- ٢- تقدم أية هيئة خبراء يتم انشاؤها المشورة والمساعدة الى المجلس ولجانته ، وخاصة فيما يتعلق بعمليات المخزون الاحتياطي والتدابير الأخرى المشار إليها في المادة ٤٣ •
- ٣- يحدد المجلس عضوية أية هيئة خبراء من هذا القبيل ، ووظائفها وترتيباتها الادارية •

الفصل الخامس - الامتيازات والحصانات

المادة ٢٠

الامتيازات والحصانات

- ١- للمنظمة شخصية قانونية ، ولها على وجه الخصوص ، ولكن مع عدم المساس بأحكام الفقرة ٤ من المادة ٤٨ ، أهلية التعاقد ، واحتياز ممتلكات منقولة وغير منقولة والتصرف فيها واقامة الدعاوى أمام القضاء •
- ٢- تسعى المنظمة ، في أقرب وقت ممكن بعد بدء نفاذ هذا الاتفاق ، الى أن تعقد مع حكومة البلد الذي يتقرر أن يكون فيه مقر المنظمة (المشار إليها فيما يلي باسم الحكومة المضيئة) اتفاقا (يشار اليه فيما يلي باسم اتفاق المقر) يتصل بما يمنح من مركز وامتيازات وحصانات للمنظمة ولمديرها التنفيذي ومدير المخزون الاحتياطي وغيرهما من موظفيها وخبرائها ، ولوفود الأعضاء فيها ، مما يلزم عادة لفرض أداء مهامهم •
- ٣- ريشما يعقد اتفاق المقر ، ترجو المنظمة من الحكومة المضيئة أن تعفي من الضرائب ، في حدود ما تسمح به قوانينها ، الأجور التي تدفعها المنظمة للعاملين فيها وأصول المنظمة وايراداتها وسائر ممتلكاتها •
- ٤- يجوز أيضا للمنظمة أن تعقد اتفاقات مع حكومة أو أكثر ، رهنا بموافقة المجلس ، تتمتع بالامتيازات والحصانات اللازمة لتنفيذ هذا الاتفاق على الوجه المناسب •
- ٥- اذا نقل مقر المنظمة الى بلد آخر ، تعقد حكومة هذا البلد اتفاق مقر مع المنظمة في أقرب وقت ممكن ، بشرط أن يقره المجلس •
- ٦- اتفاق المقر مستقل عن هذا الاتفاق ، الا أنه ينتهي :
- (أ) بالاتفاق بين الحكومة المضيئة والمنظمة ؛
- (ب) أو اذا نقل مقر المنظمة من بلد الحكومة المضيئة ؛
- (ج) أو اذا انتهى وجود المنظمة •

الفصل السادس - الحسابات ومراجعة الحسابات

المادة ٢١

الحسابات المالية

- ١- لتنفيذ وإدارة هذا الاتفاق ينشأ حسابان هما :
- (أ) حساب المخزون الاحتياطي ،
- (ب) والحساب الاداري •

المادة ١٦

النصاب القانوني

- ١- النصاب القانوني لأي اجتماع للمجلس هو وجود أغلبية من الأعضاء المصدريين وأغلبية من الأعضاء المستوردين ، بشرط أن يكون لهؤلاء الأعضاء ما لا يقل عن ثلثي مجموع الأصوات في كل من الفئتين •
- ٢- إذا لم يتوفر النصاب القانوني وفقا للفقرة ١ من هذه المادة في اليوم المحدد للاجتماع وفي اليوم التالي ، يكون النصاب القانوني في اليوم الثالث وما بعده هو وجود أغلبية من الأعضاء المصدريين وأغلبية من الأعضاء المستوردين ، بشرط أن يكون لهؤلاء الأعضاء أغلبية مجموع الأصوات في كل من الفئتين •
- ٣- يعتبر التمثيل وفقا للفقرة ٢ من المادة ١٥ حضورا •

المادة ١٧

القرارات

- ١- تتخذ جميع قرارات المجلس وجميع توصياته بالأغلبية البسيطة الموزعة للأصوات ، ما لم ينص هذا الاتفاق على خلاف ذلك •
- ٢- حين يلجأ أحد الأعضاء الى الاجراء المنصوص عليه في المادة ١٥ ويتم الادلاء بأصواته في اجتماع للمجلس ، يعتبر هذا العضو ، في حكم الفقرة ١ من هذه المادة ، حاضرا ومصوتا •

المادة ١٨

انشاء اللجان

- ١- تنشأ اللجان التالية :
 - (أ) لجنة الادارة ؛
 - (ب) لجنة عمليات المخزون الاحتياطي ؛
 - (ج) لجنة الاحصاءات ؛
 - (د) لجنة التدابير الأخرى •
- ويجوز للمجلس أيضا ، بتصويت خاص ، انشاء لجان أخرى •
- ٢- كل لجنة مسؤولة أمام المجلس ، ويحدد المجلس ، بتصويت خاص ، تكوين واختصاصات كل لجنة •

المادة ١٩

هيئة الخبراء

- ١- يجوز للمجلس أن ينشئ هيئة خبراء يتم اختيارهم من أهل صناعة وتجارة المطاط لدى الأعضاء المصدريين والمستوردين •

وتوزع بقية هذه الأصوات على الأعضاء المصدرين ، إلى أقرب درجة ممكنة ، بنسبة حجم الصادرات المافية لكل منهم من المطاط الطبيعي خلال مدة خمس سنوات تقويمية تبدأ قبل توزيع الأصوات بست سنوات تقويمية .

٣- توزع أصوات الأعضاء المستوردين فيما بينهم قدر ما أمكن بنسبة متوسط الواردات المافية لكل منهم من المطاط الطبيعي خلال مدة ثلاث سنوات تقويمية تبدأ قبل توزيع الأصوات بأربع سنوات تقويمية ، غير أن كل عضو مستورد يتلقى صوتا واحدا ، حتى إذا كان نصيبه التناسبي من الواردات المافية أقل من أن يكفي لتبرير ذلك .

٤- لأفراض الفقرتين ٢ و ٣ من هذه المادة ، والفقرتين ٢ و ٣ من المادة ٢٧ المتصلة بمساهمات الأعضاء المستوردين ، والمادة ٣٨ ، يقوم المجلس في دورته الأولى بوضع جدول للصادرات المافية للأعضاء المصدرين وجدول للواردات المافية للأعضاء المستوردين وينقح الجدولان سنويا وفقا لهذه المادة .

٥- لا تقسم الأصوات إلى كسور .

٦- يقوم المجلس ، في أول دورة له بعد نفاذ هذا الاتفاق ، بتوزيع الأصوات لتلك السنة ، ويظل هذا التوزيع ساريا حتى الدورة العادية الأولى للسنة التالية ، فيما عدا ما هو منصوص عليه في الفقرة ٧ من هذه المادة . ويقوم المجلس فيما بعد بتوزيع الأصوات لكل سنة في بداية الدورة العادية الأولى لتلك السنة . ويظل هذا التوزيع ساريا حتى الدورة العادية الأولى للسنة التالية ، فيما عدا ما هو منصوص عليه في الفقرة ٧ من هذه المادة .

٧- كلما تغيرت عضوية المنظمة ، أو عندما تعلق حقوق تصويت أي عضو أو تعاد إليه بموجب أي حكم من أحكام هذا الاتفاق ، يعيد المجلس توزيع الأصوات داخل فئة الأعضاء التي يسها التغيير أو في الفئتين حسب الأحوال ، وفقا لأحكام هذه المادة .

٨- إذا ما استبعد عضو بموجب المادة ٦٤ ، أو انسحب عضو بموجب المادة ٦٣ ، أو المادة ٦٢ ، وأدى ذلك إلى تخفيض مجموع النصيب التجاري للأعضاء المتبقين في أي من الفئتين إلى أقل من ٨٠ في المائة ، يجتمع المجلس للبت في أحكام هذا الاتفاق وشروطه ومستقبله ، بما في ذلك بصفة خاصة ضرورة مواصلة عمليات المخزون الاحتياطي على وجه فعال ، بدون تحميل الأعضاء المتبقين أعباء مالية مفرطة .

المادة ١٥

اجراء التصويت

١- يحق لكل عضو الادلاء بعدد الأصوات التي يملكها في المجلس ولا يحق له تقسيم أصواته .

٢- يجوز لأي عضو مصدر أن ياذن لأي عضو مصدر آخر ، كما يجوز لأي عضو مستورد أن ياذن لأي عضو مستورد آخر ، عن طريق ارسال اشعار مكتوب إلى رئيس المجلس ، بتمثيل مصالحه وممارسة حقوقه التصويتية في أي دورة أو اجتماع للمجلس .

٣- على العضو الذي ياذن له عضو آخر بالادلاء بأصواته أن يدلي بهذه الأصوات حسبما أذن له .

٤- إذا امتنع عضو عن التصويت اعتبر أنه لم يدل بأصواته .

٦- لا يجوز أن تكون للمدير التنفيذي ، ولا لأي من الموظفين ، بما في ذلك مدير المخزون الاحتياطي ، أية مصلحة مالية في صناعة المطاط أو تجارته ، أو الأنشطة التجارية المرتبطة به .

٧- لا يجوز للمدير التنفيذي ، ومدير المخزون الاحتياطي ، وغيرهما من الموظفين ، في أدائهم للواجبات المنوطة بهم ، التماس أو تلقي أية تعليمات من أي عضو أو من أية سلطة أخرى خارجية عن المجلس أو عن أية لجنة تنشأ بموجب المادة ١٨ . وعليهم الامتناع عن أي عمل قد ينعكس على مراكزهم كموظفين دوليين مسؤولين أمام المجلس وحده . وعلى كل عضو أن يحترم الطابع الدولي للبحث لمسؤوليات المدير التنفيذي ، ومدير المخزون الاحتياطي ، وغيرهما من الموظفين ، وألا يسعى إلى التأثير عليهم في اضطلاعهم بمسؤولياتهم .

المادة ١٣

الدورات

١- كقاعدة عامة يعقد المجلس دورة عادية واحدة في كل من نمفي العام . ولغرض استعراض نطاق الأسعار ، يعقد المجلس دورة ، في غضون أسبوعين ، بعد كل من فترات الـ ١٥ شهرا أو الـ ٣٠ شهرا المشار إليها في المادة ٣١ .

٢- بالإضافة إلى الدورات التي تنعقد في الظروف المنصوص عليها بصفة محددة في هذا الاتفاق يجتمع المجلس أيضا في دورة استثنائية كلما قرر ذلك أو بناء على طلب أي من :

(أ) رئيس المجلس ؛

(ب) المدير التنفيذي ؛

(ج) أغلبية الأعضاء المصدرين ؛

(د) أغلبية الأعضاء المستوردين ؛

(هـ) عضو مصدر له مائتا صوت على الأقل ، أو أعضاء مصدرين لهم هذا العدد من الأصوات على الأقل ؛

(و) عضو مستورد له مائتا صوت على الأقل ، أو أعضاء مستوردين لهم هذا العدد من الأصوات على الأقل ؛

٣- تعقد الدورات في مقر المنظمة ما لم يقرر المجلس خلاف ذلك بتصويت خاص . وإذا اجتمع المجلس بناء على دعوة أي عضو في مكان غير مقر المنظمة ، يدفع هذا العضو التكاليف الإضافية التي يتكبدها المجلس .

٤- يقوم المدير التنفيذي ، بالتشاور مع رئيس المجلس ، بإرسال الإشعارات بعقد الدورات وجدول أعمال هذه الدورات إلى الأعضاء قبل انعقادها بمدة ٣٠ يوما على الأقل ، إلا في حالات الطوارئ ، ففيها ترسل الإشعارات قبلها بعشرة أيام على الأقل .

المادة ١٤

توزيع الأصوات

١- للأعضاء المصدرين معا ١ ٠٠٠ صوت ، وللأعضاء المستوردين معا ١ ٠٠٠ صوت .

٢- يتلقى كل من الأعضاء المصدرين صوتا مبدئيا واحدا من بين الأصوات الألف ، إلا أن الصوت المبدئي لا ينطبق في حالة أي عضو مصدر تقل صادراته الصافية عن ١٠ ٠٠٠ طن سنويا ،

المادة ١٠

قبول المراقبين

يجوز للمجلس أن يدعو أي حكومة غير عضو ، أو أي من المنظمات المشار إليها في المادة ٩ ، للحضور بمصفة مراقب في أي من اجتماعات المجلس أو اجتماعات أي من اللجان المنشأة بموجب المادة ١٨ .

المادة ١١

الرئيس ونائب الرئيس

- ١- ينتخب المجلس رئيسا ونائبا للرئيس لكل سنة .
- ٢- يراعى في انتخاب الرئيس ونائب الرئيس أن يكون أحدهما من بين ممثلي الأعضاء المصدرين والآخر من بين ممثلي الأعضاء المستوردين . وتتعاقب فئتا الأعضاء على هذين المنصبين سنويا ، غير أن هذا لا يحول دون إعادة انتخاب أحدهما أو كليهما ، في أحوال استثنائية ، بتصويت خاص في المجلس .
- ٣- في حالة غياب الرئيس مؤقتا ، يحل محله نائب الرئيس . وفي حالة غياب كل من الرئيس ونائب الرئيس مؤقتا ، أو غياب أحدهما أو كليهما غيابا دائما ، يجوز للمجلس انتخاب عضوي مكتب جديدين من بين ممثلي الأعضاء المصدرين و/ أو من بين ممثلي الأعضاء المستوردين ، حسب الاقتضاء ، على أساس مؤقت أو دائم ، حسبما يلزم .
- ٤- لا يحق للرئيس أو لأي عضو مكتب آخر يترأس اجتماعا للمجلس أن يدلي بصوته فسي هذا الاجتماع . غير أنه يجوز له ممارسة حقوق تصويت العضو الذي يمثله وفقا لأحكام الفقرة ٣ من المادة ٦ أو الفقرتين ٢ و ٣ من المادة ١٥ .

المادة ١٢

المدير التنفيذي ومدير المخزون الاحتياطي وسائر الموظفين

- ١- يقوم المجلس ، بتصويت خاص ، بتعيين مدير تنفيذي ومدير للمخزون الاحتياطي .
- ٢- يحدد المجلس شروط تعيين المدير التنفيذي ومدير المخزون الاحتياطي .
- ٣- المدير التنفيذي هو المسؤول الإداري الأول في المنظمة ، وهو مسؤول أمام المجلس من إدارة وتنفيذ هذا الاتفاق ، وفقا لأحكام هذا الاتفاق ولقرارات المجلس .
- ٤- مدير المخزون الاحتياطي مسؤول أمام المدير التنفيذي والمجلس عن المهام المسندة إليه بموجب هذا الاتفاق ، وكذلك عما يقرره المجلس من مهام إضافية ، ومدير المخزون الاحتياطي مسؤول عن التشغيل اليومي المعتاد للمخزون الاحتياطي ، وعليه اطلاع المدير التنفيذي تباعا على العمليات العامة للمخزون الاحتياطي لكي يتسنى للمدير التنفيذي ضمان فعالية المخزون فسي الوفاء بأهداف هذا الاتفاق .
- ٥- يقوم المدير التنفيذي بتعيين الموظفين وفقا للنظم التي يضعها المجلس . ويكون الموظفون مسؤولين أمام المدير التنفيذي .

المادة ٧

سلطات المجلس ووظائفه

١- يمارس المجلس جميع السلطات ويؤدي أو يرتب لأداء جميع الوظائف اللازمة لتنفيذ أحكام هذا الاتفاق ولكن لن تكون له سلطة تحمل أي التزام خارج نطاق هذا الاتفاق ولا يجوز اعتبار أن الأعضاء قد أذنوا له في ذلك • وعلى وجه الخصوص ، لا تكون له أهلية اقتراض الأموال دون الحد ، مع ذلك ، من تنفيذ المادة ٤١ ، ولا يجوز له الدخول في أي عقد تجاري يتعلق بالمطاط الطبيعي باستثناء ما نص عليه بالتحديد في الفقرة ٥ من المادة ٣٠ • وعلى المجلس أن يضمن أثناء ممارسته أهليته في التعاقد أن يسترعي انتباه الأطراف الآخرين الداخلين في مثل هذه العقود ، باخطار كتابي ، إلى أحكام الفقرة ٤ من المادة ٤٨ إلا أن أي تقصير عن القيام بذلك لا يبطل هذه العقود ولا يعتبر تخليا عن هذا التحديد لمسؤولية الأعضاء •

٢- يقوم المجلس ، بتصويت خاص ، باعتماد ما يلزم من قواعد ونظم لتنفيذ أحكام هذا الاتفاق بما يتفق مع تلك الأحكام • وتشمل هذه القواعد والنظم نظامه الداخلي والنظم الداخلية للجان المشار إليها في المادة ١٨ ، وقواعد إدارة وتشغيل المخزون الاحتياطي ، والنظام المالي للمنظمة والنظام الأساسي لموظفيها •

٣- لأغراض الفقرة ٢ من هذه المادة يقوم المجلس ، في أول دورة يعقدها بعد بدء نفاذ هذا الاتفاق ، باستعراض القواعد والنظم الموضوعية بموجب الاتفاق الدولي للمطاط الطبيعي لسنة ١٩٧٩ واعتمادها مع إجراء ما يراه ملائما من التعديلات • وريشما يتم هذا الاعتماد ، تنطبق القواعد والنظم الموضوعية بموجب الاتفاق الدولي للمطاط الطبيعي لسنة ١٩٧٩ •

٤- يحتفظ المجلس بما يلزم من سجلات لأداء وظيفته بموجب هذا الاتفاق •

٥- يقوم المجلس بنشر تقرير سنوي عن أنشطة المنظمة وما يراه مفراسبا من معلومات أخرى •

المادة ٨

تفويض السلطات

١- يجوز للمجلس ، بتصويت خاص ، أن يفوض إلى أي لجنة منشأة بموجب المادة ١٨ ممارسة أي من سلطاته أو جميع سلطاته التي لا تتطلب ، وفقا لأحكام هذا الاتفاق ، تصويتا خاصا من المجلس • ويجوز للمجلس في أي وقت ، رغم هذا التفويض ، أن يناقش أي مسألة تكون قد فوضت إلى أي من لجان وأن يبيت فيها •

٢- يجوز للمجلس ، بتصويت خاص ، أن يلغي أي سلطة مفوضة إلى لجنة من اللجان •

المادة ٩

التعاون مع المنظمات الأخرى

١- يجوز للمجلس أن يتخذ أي ترتيبات مناسبة للتشاور أو للتعاون مع الأمم المتحدة وهيئاتها ووكالاتها المتخصصة ، وسائر المنظمات الحكومية الدولية الأخرى ، حسب الاقتضاء •

٢- يجوز للمجلس أيضا اتخاذ ترتيبات لاقامة اتصالات مع المنظمات الدولية غير الحكومية المختصة •

المادة ٤

عضوية المنظمة

- ١- أعضاء المنظمة فئتان ، هما :
 - (أ) المصدرون ؛
 - (ب) المستوردون .
- ٢- يحدد المجلس الشروط التي يمكن بموجبها لأي عضو أن يغير فئة عضويته وفقساً لتعريف العضوية الوارد في الفقرة ١ من هذه المادة ، مع مراعاة التامة لأحكام المادتين ٢٤ و ٢٧ . ويجوز للعضو الذي يستوفي هذه الشروط أن يغير فئة عضويته رهنا بموافقة المجلس بتصويت خاص .
- ٣- يشكل كل طرف متعاقد عضواً واحداً في المنظمة .

المادة ٥

عضوية المنظمات الحكومية الدولية

- ١- تفسر أي إشارة في هذا الاتفاق إلى " الحكومة " أو " الحكومات " بأنها تتضمن إشارة إلى الجماعة الاقتصادية الأوروبية وإلى أي منظمة حكومية دولية ذات مسؤوليات فيما يتعلق بالتفاوض على اتفاقات دولية وإبرامها وتطبيقها ، ولاسيما منها الاتفاقات الملعية ومن ثم ، فإن أي إشارة في هذا الاتفاق إلى التوقيع أو التصديق أو القبول أو الاقرار ، أو إلى الإشعار بالتطبيق المؤقت ، أو إلى الانضمام ، تفسر ، في حالة هذه المنظمات الحكومية الدولية ، بأنها تتضمن إشارة إلى توقيع أو تصديق أو قبول أو اقرار هذه المنظمات الحكومية الدولية ، أو إلى إشعارها بالتطبيق المؤقت ، أو إلى انضمامها .
- ٢- تقوم هذه المنظمات الحكومية الدولية ، في حالة التصويت على مسائل تقع في إطار اختصاصها ، بممارسة حقوقها التصويتية بعدد من الأصوات يساوي مجموع عدد الأصوات المسندة إلى الدول الأعضاء فيها وفقاً للمادة ١٤ . وفي هذه الحالات ، لا يجوز لأي من الدول الأعضاء في هذه المنظمات ممارسة حقوقه التصويتية .

الفصل الرابع - المجلس الدولي للمطاط الطبيعي

المادة ٦

تكوين المجلس الدولي للمطاط الطبيعي

- ١- المجلس الدولي للمطاط الطبيعي هو أعلى سلطة في المنظمة ، وهو يضم جميع أعضاء المنظمة .
- ٢- يمثل كل عضو في المجلس بمندوب واحد ، ويجوز له أن يسمي مفاوئين ومستشاريين لحضور دورات المجلس .
- ٣- للمندوب المناوب سلطة التصرف والتصويت باسم المندوب خلال غياب المندوب أو في أحوال خاصة .

- المستوردون الحاضرون والمصوتون ، محسوبة كلا على حدة ، بشرط أن يكون ما لا يقل عن نصف الأعضاء الحاضرين والمصوتين من كل من الفئتين قد أدلى بهذه الأصوات ؛
- (٩) تعني " الصادرات من المطاط الطبيعي " أي مطاط طبيعي يغادر الاقليم الجمركي لأي عضو ، وتعني " الواردات من المطاط الطبيعي " أي مطاط طبيعي يدخل التجارة المحلية فسي الاقليم الجمركي لأي عضو ، ويشترط لأغراض هذه التعاريف أن يعتبر الاقليم الجمركي بالنسبة لعضو يتألف من أكثر من إقليم جمركي واحد ، اشارة الى الأقاليم الجمركية المجتمعة لهذا العضو ؛
- (١٠) تعني " الأغلبية البسيطة الموزعة للأصوات " تصويتا يشترط أكثر من نصف مجموع أصوات الأعضاء المصدرين الحاضرين والمصوتين وأكثر من نصف مجموع أصوات الأعضاء المستوردين الحاضرين والمصوتين ، محسوبة كلا على حدة ؛
- (١١) تعني " العملات القابلة للاستخدام الحر " الجنيه الاسترليني ودولار الولايات المتحدة والفرنك الفرنسي والمارك الألماني والين الياباني ؛
- (١٢) تعني " السنة المالية " الفترة من ١ كانون الثاني/يناير لغاية ٣١ كانون الأول/ديسمبر ؛
- (١٣) يعني " بدء النفاذ " التاريخ الذي يصبح فيه هذا الاتفاق نافذا بصفة موقتة أو نهائية وفقا للمادة ٦٠ ؛
- (١٤) يعني " الطن " الطن المترى ، أي ١ ٠٠٠ كيلوغرام ؛
- (١٥) يعني " السننت الماليزي / السنغافوري " متوسط السن الماليزي والسننت السنغافوري بأسعار الصرف السائدة ؛
- (١٦) تعني " مساهمة العضو الصافية المرجحة بالحامل الزمني " مساهماته السافينة النقدية مرجحة بعدد الأيام التي كانت فيها الأجزاء المكونة للمساهمة الصافية النقدية تحت تصرف المخزون الاحتياطي ، ولا يؤخذ بعين الاعتبار ، لدى احتساب عدد الأيام ، اليوم الذي تسلمت فيه المنظمة المساهمة ، ولا اليوم الذي جرى فيه رد المبلغ ، ولا اليوم الذي ينتهي فيه هذا الاتفاق .

الفصل الثالث - التنظيم والادارة

المادة ٣

انشاء المنظمة الدولية للمطاط الطبيعي ومقرها وهيكلها

- ١- يستمر وجود المنظمة الدولية للمطاط الطبيعي ، المنشأة بالاتفاق الدولي للمطاط الطبيعي لسنة ١٩٧٩ لغرض تطبيق أحكام هذا الاتفاق والاشراف على تنفيذه .
- ٢- تؤدي المنظمة وظائفها عن طريق المجلس الدولي للمطاط الطبيعي ومديروه التنفيذي وموظفيه والهيئات الأخرى التي ينص عليها هذا الاتفاق .
- ٣- رهنا بالاشتراط الوارد في الفقرة ٤ من هذه المادة ، يكون مقر المنظمة في كوالالمبور ما لم يقرر المجلس ، بتصويت خاص ، خلاف ذلك .
- ٤- يكون مقر المنظمة بصفة دائمة في أراضي أحد الأعضاء .

- (ج) المساعدة في استقرار حصائل البلدان المصدرة من تصدير المطاط الطبيعي وزيادة حاصلها بالتوسع في تصدير المطاط الطبيعي بأسعار عادلة ومجزية ، مما يساعد على توفير الحوافز اللازمة لارتفاع معدل الانتاج بصورة نشطة ، والوارد اللازمة للاسراع بالنمو الاقتصادي والتنمية الاجتماعية ؛
- (د) العمل على تأمين كفاية امدادات المطاط الطبيعي لتلبية احتياجات البلدان المستوردة بأسعار عادلة ومعقولة وتحسين امكانية الاعتماد على هذه الامدادات واستمرارها ؛
- (هـ) اتخاذ الخطوات الممكنة في حالة حدوث فائض أو نقص في المطاط الطبيعي لتخفيف الصعوبات الاقتصادية التي قد تواجه الأعضاء ؛
- (و) العمل على توسيع التجارة الدولية في المطاط الطبيعي ومنتجاته المجهزة ، وتحسين فرص وصولهما الى الأسواق ؛
- (ز) تحسين قدرة المطاط الطبيعي على المنافسة ، وذلك بتشجيع البحث والتطوير بشأن مشاكل المطاط الطبيعي ؛
- (ح) التشجيع على تنمية اقتصاد المطاط الطبيعي بكفاءة عن طريق العمل على تيسير ادخال تحسينات والتشجيع عليها في مجالات تجهيز المطاط الطبيعي الخام وتسويقه وتوزيعه ؛
- (ط) تعزيز التعاون الدولي والمشاررات فيما يتعلق بالأمور التي تؤثر على المطاط الطبيعي من حيث العرض والطلب ، وتيسير النهوض ببرامج الأبحاث وبرامج المساعدة وغير ذلك مسن البرامج الخاصة بالمطاط الطبيعي ، وتنسيق هذه البرامج .

الفصل الثاني - التعاريف

المادة ٢

تعاريف

- في مصطلح هذا الاتفاق :
- (١) يعني " المطاط الطبيعي " الايلاستومر غير المصلد سواء كان في أشكاله الملبسة أو السائلة ، من نبات *Hevea brasiliensis* وأي نبات آخر قد يحدده المجلس لأغراض هذا الاتفاق ؛
- (٢) يعني " الطرف المتعاقد " أي حكومة أو أي منظمة حكومية دولية مشار إليها في المادة ٥ ، وافقت على أن تلتزم بهذا الاتفاق التزاماً مؤقتاً أو نهائياً ؛
- (٣) يعني " العضو " الطرف المتعاقد حسب التعريف الوارد في (٢) أعلاه ؛
- (٤) يعني " العضو المصدر " العضو الذي يصدر المطاط الطبيعي ، ويكون قد أعلن نفسه عضواً مصدراً ، رهناً بموافقة المجلس ؛
- (٥) يعني " العضو المستورد " العضو الذي يستورده المطاط الطبيعي ويكون قد أعلن نفسه عضواً مستورداً ، رهناً بموافقة المجلس ؛
- (٦) تعني " المنظمة " المنظمة الدولية للمطاط الطبيعي المشار إليها في المادة ٣ ؛
- (٧) يعني " المجلس " المجلس الدولي للمطاط الطبيعي المشار إليه في المادة ٦ ؛
- (٨) يعني " التصويت الخاص " التصويت الذي يتطلب ما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء المصدرون الحاضرون والمصوتون وما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء

[ARABIC TEXT — TEXTE ARABE]

اتفاق ١٩٨٧ الدولي بشأن المطاط الطبيعي

الديباجة

ان الأطراف المتعاقدة ،

اذ تشير الى الاعلان وبرنامج العمل المتعلقين باقامة نظام اقتصادي دولي جديد^١ ،
 واذ تعترف خاصة بأهمية القرار ٩٣ (د-٤) الذي اتخذته مؤتمر الأمم المتحدة للتجارة
 والتنمية في دورته الرابعة ، والقرار ١٢٤ (د-٥) الذي اتخذته في دورته الخامسة والقرار ١٥٥ (د-٦)
 الذي اتخذته في دورته السادسة بشأن البرنامج المتكامل للسلع الأساسية ،
 واذ تعترف بأهمية المطاط الطبيعي لاقتصادات الأعضاء ولاسيما لصادرات الأعضاء المصدرين
 وللاحتياجات التوريدية للأعضاء المستوردين ،
 واذ تعترف كذلك بأن استقرار أسعار المطاط الطبيعي انما هو لصالح المنتجين والمستهلكين
 وأسواق المطاط الطبيعي ، وأن وجود اتفاق دولي للمطاط الطبيعي يمكن أن يساعد كثيرا في نمو صناعة
 المطاط الطبيعي وتنميتها بما يفيد كلا من المنتجين والمستهلكين •
 وقد اتفقت على ما يلي :

الفصل الأول - الأهداف

المادة ١

الأهداف

ان الاتفاق الدولي للمطاط الطبيعي لعام ١٩٨٧ (المشار اليه فيما يلي باسم هذا الاتفاق) ،
 اذ يتوخى تحقيق الأهداف ذات الصلة التي اعتمدها في مؤتمر الأمم المتحدة للتجارة والتنمية في
 قراراته ٩٣ (د-٤) و ١٢٤ (د-٥) و ١٥٥ (د-٦) بشأن البرنامج المتكامل للسلع الأساسية
 يستهدف على وجه الخصوص ما يلي :

- (أ) تحقيق نمو متوازن بين عرض المطاط الطبيعي والطلب عليه ، مما يساعد على تخفيف
 الصعوبات الخطيرة التي تنشأ عن وجود فائض أو نقص في المطاط الطبيعي ؛
 (ب) تحقيق أحوال مستقرة في تجارة المطاط الطبيعي عن طريق تفضي التقلبات
 المفردة في أسعار المطاط الطبيعي التي تؤثر تأثيرا ضارا في مصالح كل من المنتجين والمستهلكين
 على الأجل الأطول ، وعن طريق استقرار هذه الأسعار بدون اشاعة الاضطراب في الاتجاهات السوقية
 الطويلة الأجل ، بما يحقق مصالح المنتجين والمستهلكين ؛

١ قرارا الجمعية العامة ٣٢٠١ (د١-٦) و ٣٢٠٢ (د١-٦) المؤرخان في ١ أيار/

مايو ١٩٧٤ •

[CHINESE TEXT — TEXTE CHINOIS]

1987年国际天然胶协定

序 言

缔约各方,

回顾关于《建立新的国际经济秩序宣言》和《行动纲领》, •

尤其确认联合国贸易和发展会议就商品综合方案问题在其第四届大会上通过的 第 93(IV)号决议、第五届大会上通过的 第 124(V)号决议, 以及在第六届大会上通过的 第 155(VI)号决议的重要性,

认识到天然胶对于各成员经济的重要性, 尤其是对出口成员的出口以及对进口成员的供应需要的重要性,

又认识到稳定天然胶价格是符合生产者、消费者和天然胶市场的利益的, 而国际天然胶协定可以有力地帮助天然胶工业的增长和发展, 对生产者和消费者都有利,

一致协议如下:

第一章 — 宗旨

第 1 条

宗 旨

为了达到联合国贸易和发展会议关于商品综合方案的第 93(IV)、124(V)和 155(VI)号决议规定的有关目标, 兹制订 1987年国际天然胶协定(下称“本协定”)的宗旨如下:

- (a) 取得天然胶供求的平衡增长, 从而帮助减轻天然胶过剩或短缺所引起的严重困难;
- (b) 为了生产者和消费者的利益, 通过防止天然胶价格的过分波动, 使天然胶贸易达到稳定的状况—因为这种波动对生产者和消费者双方的长期利益都有不利的影晌, 并稳定这些价格而不使长期的市场趋势失常;

• 联大 1974年5月1日第 3201(S-VI)和第 3202(S-VI)号决议。

- (c) 帮助稳定出口成员的天然胶出口收益，并在以公平、有利的价格扩大天然胶出口数量的基础上增加它们的收益，从而有助于为生产率的有力上升提供必要的刺激，并为加速经济增长和社会发展提供资源；
- (d) 设法保证天然胶的充分供应，以公平、合理的价格满足进口成员的需要，并增加天然胶供应的可靠性和持续性；
- (e) 在天然胶过剩或短缺时，采取可行的步骤，以减轻成员可能遭遇的经济困难；
- (f) 设法扩大天然胶及其加工产品的国际贸易，增加其进入市场的机会；
- (g) 鼓励关于天然胶问题的研究与发展，从而提高天然胶的竞争能力；
- (h) 设法帮助和推动改善天然胶的加工、销售和分销，鼓励天然胶经济的有效发展；
- (i) 促进影响供求的天然胶事务的国际合作和协商，帮助推动和协调天然胶的研究、援助和其他计划。

第二章 — 定义

第 2 条

定 义

本协定中：

- (1) “天然胶”指巴西三叶胶树或理事会为本协定目的可能决定的任何其他植物所产的固体或液体未硫化弹性体；
- (2) “缔约方”指同意暂时或确定受本协定约束的政府，或第5条所述的政府间组织；
- (3) “成员”指符合本条定义(2)的缔约方；
- (4) “出口成员”指出口天然胶并自己宣布为出口成员的成员，但须经理事会同意；
- (5) “进口成员”指进口天然胶并自己宣布为进口成员的成员，但须经理事会同意；
- (6) “本组织”指第3条所述的国际天然胶组织；
- (7) “理事会”指第6条所述的国际天然胶理事会；

- (8) “特别表决”指需要以出席并参加表决的出口成员所投票数至少三分之二、出席并参加表决的进口成员所投票数至少三分之二作出的表决，两种票数分开计算，但投票者至少需占出席并参加表决的每一类成员的半数；
- (9) “天然胶出口”指任何天然胶离开任一成员的关税领土；“天然胶进口”指任何天然胶进入任一成员关税领土内的国内商业。在这两项定义中，如一成员拥有一个以上的关税领土，其关税领土应视为指该成员各关税领土的总和；
- (10) “简单分配多数表决”指需要以出席并参加表决的出口成员所投票数的半数以上、出席并参加表决的进口成员所投票数的半数以上作出的表决，两种票数分开计算；
- (11) “自由流通货币”指西德马克、法国法郎、日元、英镑和美元；
- (12) “财政年度”指1月1日起至12月31日止的期间；
- (13) “生效”指本协定根据第60条规定暂时生效或确定生效的日期；
- (14) “吨”指公吨，即1,000公斤；
- (15) “马来西亚/新加坡分”指按现行汇率计算得出的马来西亚分和新加坡分的平均数；
- (16) “成员的时间加权净分摊额”指按成员净现金分摊额的组成部分供缓冲储备支配的日数加权计算的净现金分摊额。在计算日数时，不计入本组织收到分摊额的当日，也不计入偿款的当日，本协定终止的当日也不予计入。

第三章—组织和行政

第 3 条

国际天然胶组织的设立、总部和结构

1. 根据1979年《国际天然胶协定》设立的国际天然胶组织应继续存在，以实施本协定的条款并监督本协定的执行。

2. 本组织应通过国际天然胶理事会、其执行主任和工作人员以及本协定中规定的其他机构行使职责。

3. 在本条第4款规定的限制下，本组织总部应设在吉隆坡，除非理事会经特别表决另有决定。

4. 本组织总部任何时候都应设在一个成员的领土内。

第 4 条

本组织的成员

1. 成员应分为两类，即：

(a) 出口成员。

(b) 进口成员。

2. 理事会应充分考虑到第 24 和第 27 条的规定，制订本条第 1 款列明的成员类别的变更标准。符合这种标准的成员可改变其成员类别，但须经理事会以特别表决核准。

3. 每一缔约方应为本组织的一个成员。

第 5 条

政府间组织的成员资格

1. 本协定凡提到“一国政府”或“各国政府”，均应视为兼指欧洲经济共同体和任何对国际协定、特别是商品协定负有谈判、缔结和实施责任的政府间组织。因此，就上述政府间组织而论，本协定凡提到签字、批准、接受或同意、暂时适用通知、或加入，均应视为兼指这种政府间组织的签字、批准、接受或同意、暂时适用通知、或加入。

2. 这种政府间组织就其主管范围内的事项行使表决权，其表决票数等于按照第 14 条规定分配给其成员国的票数的总和。在这种情形下，这些政府间组织的成员国不得行使其个别的表决权。

第四章 — 国际天然胶理事会

第 6 条

国际天然胶理事会的组成

1. 本组织的最高权力机关应为国际天然胶理事会，由本组织全体成员组成。

2. 每一成员应在理事会内有一名代表，并可指派若干副代表和顾问出席理事会会议。

3. 代表缺席时或在特殊情况下，副代表应有权代行代表的职权和表决权。

第 7 条

理事会的权力和职责

1. 理事会应行使为贯彻本协定条款所必需的一切权力，应履行或安排履行为贯彻本协定条款所必需的一切职责，但它不具有、也不应视为已取得成员之授权承担本协定范围以外的任何义务。它尤其不应具有借款之行为能力，但不限制对第 4 1 条的适用；它不得签订任何有关天然胶的贸易合同，但对于第 3 0 条第 5 款所指者除外。理事会在行使其签约能力时，应确保以书面通知提醒签署该项契约的其他当事方注意第 4 8 条第 4 款之规定。但如这一点未能做到，此事实本身不应使得此类契约失效，也不应视为对成员责任的某项限制之放弃。

2. 理事会应以特别表决制定为贯彻本协定条款所必需、并符合本协定条款的规章条例。这些规章条例包括理事会本身和第 1 8 条所指的各委员会的议事规则、缓冲储存的管理和经营规则、本组织的财务条例和工作人员条例。

3. 为了本条第 2 款的目的，理事会应于本协定生效后的第一届会议上审查依《1979 年国际天然胶协定》所规定的规则和条例，并在作出它认为必要的修正后予以通过。依《1979 年国际天然胶协定》规定的规则和条例在获得通过之前应可适用。

4. 理事会应编制履行本协定规定的职责所需要的记录。

5. 理事会应发表关于本组织活动的年度报告和它认为适当的其他资料。

第 8 条

投 权

1. 理事会经特别表决可授权任何根据第 1 8 条设立的委员会行使其按照本协定的规定无需理事会作出特别表决的任何一项或全部权力。虽有这种授权，理事会仍可随时对业已授权其任一委员会处理的问题进行讨论和作出决定。

2. 理事会经特别表决可撤回授予某一委员会的任何权力。

第 9 条

同其他组织的合作

1. 理事会可作出一切适当安排，同联合国、联合国所属机构、专门机构和其他适当的政府间组织进行协商或合作。

2. 理事会也可作出安排，同适当的国际非政府组织保持联系。

第 10 条

接纳观察员

理事会可邀请任何非成员政府或第 9 条所指的任何组织，以观察员身分参加理事会的任何会议，或根据第 18 条设立的任何委员会的任何会议。

第 11 条

主席和副主席

1. 理事会应每年选出一位主席和一位副主席。

2. 主席和副主席中，一位应从出口成员代表中选出，另一位应从进口成员代表中选出。这两个职位应由这两类成员每年轮流担任，但这项规定不应妨碍理事会在特殊情况下以特别表决连选原任主席和副主席或其中任何一位。

3. 主席暂时缺席时，应由副主席代理。主席和副主席同时暂时缺席、或一人长期缺席、或二人同时长期缺席时，理事会可视情况从出口成员和或进口成员代表中另选所需的临时或长期的主席团新成员。

4. 主席或主持理事会会议的任何其他主席团成员都不得在该会议上投票，但可按照第 6 条第 3 款或第 15 条第 2 款和第 3 款的规定行使他所代表的成员的表决权。

第 12 条

执行主任、缓冲储存经理和其他工作人员

1. 理事会应以特别表决任命一位执行主任和一位缓冲储存经理。

2. 执行主任和缓冲储存经理的任用条件应由理事会决定。

3. 执行主任应为本组织的行政首长，按照本协定的规定和理事会的决定就本协定的管理和实施对理事会负责。

4. 缓冲储存经理应就本协定授予他的职责以及理事会所决定的其他职责，对执行主任和理事会负责。缓冲储存经理应负责缓冲储存的日常经营，并将缓冲储存的一般经营情况经常向执行主任汇报，以便执行主任可确保缓冲储存有效地达到本协定的各项目标。

5. 执行主任应按照理事会制订的条例任命工作人员。工作人员应对执行主任负责。

6. 执行主任和任何工作人员，包括缓冲储存经理在内，都不得在橡胶工业、橡胶贸易或有关的商务活动方面拥有任何经济利益。

7. 执行主任、缓冲储存经理和其他工作人员在履行其职责时，都不得征求或接受任何成员或理事会或根据第18条所设任何委员会以外的任何其他当局的指示。他们应避免任何可能损害其作为只对理事会负责的国际行政人员地位的行为。每一成员应尊重执行主任、缓冲储存经理和其他工作人员的职责的纯粹国际性质，不得企图影响他们执行其职责。

第 13 条

会 议

1. 理事会通常应每半年举行一届常会。为了审查价格范围，理事会应按照第31条所提及的每隔15个月或30个月在两周内举行一次会议。

2. 理事会除在本协定明确规定的情况下举行会议外，得根据其所作决定或应以下各方的要求，举行特别会议：

- (a) 理事会主席；
- (b) 执行主任；
- (c) 出口成员的多数；
- (d) 进口成员的多数；
- (e) 拥有至少200表决票的一个或多个出口成员；
- (f) 拥有至少200表决票的一个或多个进口成员。

3. 会议应在本组织总部举行，除非理事会以特别表决另作决定。若理事会应任何成员邀请，在本组织总部以外地点举行会议，该成员应负担理事会的额外开支。

4. 执行主任应同理事会主席协商，将召开任何会议的通知和会议议程至迟在开会前30日送达各成员，遇紧急情况时，通知最迟应在开会前十日送达。

第 14 条

表决票数的分配

1. 出口成员一共应有 1,000 表决票，进口成员一共应有 1,000 表决票。

2. 每一出口成员应从这 1,000 表决票中先分得一票, 若一出口成员的年净出口额低于 1 万吨, 则不属此列。其余票数应按尽可能接近于表决票分配前第六个日历年算起的五个日历年期间各出口成员的天然胶净出口额的比例, 在出口成员间分配。

3. 进口成员的表决票应在它们之间分配或按尽可能接近于表决票分配前第四个日历年算起的三个日历年期间各该成员的天然胶平均净进口额的比例分配, 但每一进口成员均应得到一票, 即便其净进口额不足分得一票的比例。

4. 就本条第 2、第 3 款和第 27 条关于进口成员分摊额的第 2、第 3 款以及第 38 条而言, 理事会第一届会议应制订一个出口成员净出口额表和一个进口成员净进口额表, 并按本条规定每年加以修订。

5. 表决票的分配应以整数计算。

6. 理事会应在本协定生效后第一届会议上分配该年的表决票数, 这项分配在下一年的第一届常会之前有效, 但本条第 7 款所规定的情形除外。此后理事会应在每一年度的第一届常会开始时分配该年度的票数。这项分配在下一年度第一届常会之前仍应有效, 但本条第 7 款所规定的情形除外。

7. 凡遇本组织成员有所更动, 或任何成员的表决权按本协定任一规定被中止或恢复时, 理事会应按本条规定重新分配受影响的成员类别的表决票数。

8. 若有成员根据第 64 条被除名, 或有成员根据第 63 或第 62 条退出, 使任一类剩余成员的总贸易额低于 80%, 理事会应召开会议, 决定本协定的条件, 规定和前途, 其中包括需要维持有效的缓冲储存经营而不造成剩余成员过重的资金负担等事项。

第 15 条

表决程序

1. 每一成员应有权投出它在理事会拥有的票数, 但不得将其表决票分投两处。

2. 以书面通知理事会主席后, 任何出口成员可授权任何其他出口成员, 任何进口成员亦可授权任何其他进口成员, 在理事会任何一届或一次会议上, 代表其利益并代为其表决权。

3. 一成员经另一成员授权代投后者表决票数时, 应依授权者的意愿投票。

4. 成员弃权时应视为没有参加投票。

第 16 条

法定人数

1. 理事会任一次会议的法定人数应为出口成员多数和进口成员多数的出席，而且这些成员应至少拥有各该类成员表决票总数的三分之二。

2. 如在规定开会之日和第二日均未达到本条第 1 款规定的法定人数，第三日和以后的法定人数应为出口成员多数和进口成员多数的出席，而且这些成员应拥有各该类成员表决票总数的多数。

3. 按第 15 条第 2 款规定授权他人代表者，视为出席会议。

第 17 条

决 定

1. 除非本协定另有规定，理事会的所有决定和所有建议均应以简单分配多数表决作出。

2. 当一成员援引第 15 条的规定而在理事会会议上投票，则为本条第 1 款的目的，该成员应视为出席并参加表决。

第 18 条

委员会的设立

1. 《1979 年国际天然胶协定》所设立的下列委员会应继续存在：

- (a) 行政委员会；
- (b) 缓冲储存经营委员会；
- (c) 统计委员会；
- (d) 其他措施委员会。

理事会经特别表决还可设立其他委员会。

2. 每一委员会应对理事会负责。理事会应以特别表决决定每一委员会的成员和职权范围。

第19条

专家组

1. 理事会可设立专家组，由出口成员和进口成员的橡胶工业界和贸易界专家组成。
2. 上述专家组宜向理事会及其各委员会提供意见和协助，特别是在缓冲储存的经营问题和第43条所述的其他措施方面。
3. 上述专家组的成员、职责和行政安排宜由理事会决定。

第五章—特权与豁免

第20条

特权与豁免

1. 本组织应具有法人地位，尤其具有在不妨碍第48条第4款之规定的情形下订立契约、取得与处置动产和不动产、以及提起诉讼的行为能力。
2. 本组织在本协定生效后，应尽快同本组织总部所在国政府（下称“东道国政府”）就本组织、其执行主任、缓冲储存经理以及其他工作人员、专家、各成员代表团为履行其职责而在情理上需要的地位、特权与豁免签订协定（下称“总部协定”）。
3. 在总部协定签订之前，本组织应请东道国政府在符合其国家法律范围内，对本组织支付雇用人员的薪酬和本组织的资产、收入及其他财产，免于课税。
4. 本组织也可同一个或多个政府签订关于为本协定顺利执行所需特权与豁免的协定，交由理事会批准。
5. 若本组织总部迁移到另一国家，该国政府应尽快同本组织签订总部协定，交由理事会批准。
6. 总部协定应同本协定分别存在。它应在下述情况下宣布终止：
 - (a) 经东道国政府同本组织协商同意；
 - (b) 本组织总部从东道国政府的领土迁离；或
 - (c) 本组织停止存在。

第六章—帐户和审计

第 2 1 条

财务帐户

1. 为本协定的实施和管理，应设立两个帐户：

- (a) 缓冲储存帐户；
- (b) 行政帐户。

2. 设立、经营和维持缓冲储存的下列一切收入和开支，应记入缓冲储存帐户：根据第 2 7 条各成员的分摊额、出售缓冲储存所得、购买储存费用、缓冲储存帐户存款利息、与购买和出售佣金、贮藏、运输和装卸、维持和更换、保险有关的费用。但理事会得以特别表决，把任何其他由于缓冲储存交易或经营而产生的收入或开支记入缓冲储存帐户。

3. 有关实施本协定的一切其他收入和开支，应记入行政帐户。这种开支通常应以根据第 2 4 条评定的成员分摊额支付。

4. 本组织不负责出席理事会或根据第 1 8 条设立的任何委员会的代表团或观察员的费用。

第 2 2 条

付款方式

向行政帐户和缓冲储存帐户缴付的款项应是自由流通货币，或可在主要外汇市场兑换成自由流通货币的货币，并应不受外汇管制的限制。

第 2 3 条

审 计

1. 每一财政年度，理事会应任命审计员审查其帐目。

2. 经独立审查的行政帐户报表应在每一财政年度终了四个月内尽早送交各成员。经独立审查的缓冲储存帐户报表应在每一财政年度终了后六十日至终了后四个月届满之日的期间内送交各成员。经审查的行政帐户和缓冲储存帐户的报表应由理事会在下一届常会上酌情审议批准。其后，经审查的帐目和资产负债汇总表应予以公布。

第七章—行政帐户

第 2 4 条

行政预算的核定和分摊额的评定

1. 理事会应在本协定生效后的第一届会议上, 核定从生效之日起到第一财政年度终了时这一期间的行政预算。此后, 理事会应在每一财政年度的下半年, 核定下一财政年度的行政预算。理事会应按照本条第 2 款的规定, 评定每一成员向该预算缴付的分摊额。

2. 每一财政年度行政预算中每一成员的分摊比率, 应与该财政年度行政预算核定时该成员所拥有的表决票数在所有成员表决票总数中所占的比率相同。在评定分摊额时, 计算每一成员的表决票数应考虑任何成员的表决权被中止或由此引起的票数重新分配的情况。

3. 本协定生效后成为成员的任何政府对行政预算的首次分摊额, 应由理事会根据该成员将拥有的表决票数和从其成为成员之日起到当时财政年度结束时所经过的时间来加以评定。但是, 已评定的其他成员该财政年度分摊额不应改变。

第 2 5 条

行政预算分摊额的缴付

1. 第一次行政预算分摊额应在理事会第一届会议决定的日期缴付。其后各次行政预算分摊额应于每一财政年度的 2 月 2 8 日缴付。若一个政府在本协定生效后加入, 其首次分摊额按第 2 4 条第 3 款评定, 其中有关财政年度的分摊额应于加入为成员之日起 6 0 日内缴付。

2. 若一成员未在本条第 1 款规定缴付分摊额之日起两个月内缴清其行政预算分摊额, 执行主任应要求该成员尽快缴付。若该成员未在执行主任提出要求后两个月内缴付其分摊额, 则该成员在本组织的表决权应予中止, 除非理事会另作决定。若该成员在执行主任提出要求后四个月内仍未缴付其分摊额, 理事会应中止其根据本协定所享有的一切权利, 除非理事会以特别表决另作决定。

3. 对于迟缴的分摊额, 理事会应从分摊额到期日起按东道国的最优惠利率征收违约利息。

4. 成员在其权利已根据本条第2款被中止后, 仍然有责任缴付其分摊额以及履行其根据本《协定》所应承担的任何其他财政义务。

第八章 — 缓冲储存

第26条

缓冲储存的规模

为实现本协定的宗旨, 应建立一国际缓冲储存。缓冲储存的总额应为55万吨, 其中包括在《1979年国际天然胶协定》下仍持有的储存总量。这是本协定稳定价格的唯一市场干预手段。缓冲储存包括:

- (a) 经常缓冲储存40万吨,
- (b) 应急缓冲储存15万吨。

第27条

缓冲储存的筹资

1. 本协定成员承诺为根据第26条建立的55万吨国际缓冲储存的总费用提供资金, 有一项谅解, 即《1979年国际天然胶协定》成员成为本协定成员者, 其在《1979年国际天然胶协定》缓冲储存帐户中的份额在征得每一成员同意后得根据《1977年国际天然胶协定》第41条第3款之规定所确定的程序, 归入本协定的缓冲储存帐户。

2. 经常储存和应急储存的资金应由出口和进口两类成员平均负担。除本条第3和第4款规定外, 各成员应按它们在理事会所占表决票数的比例向缓冲储存帐户缴付分摊额。

3. 任何进口成员, 若为理事会根据第14条第4款所制订的附表列明占净进口总额0.1%或低于0.1%的份额, 应向缓冲储存帐户缴付如下分摊额:

- (a) 若该成员在净进口总额中所占份额低于或等于0.1%但高于0.05%, 它的分摊额应根据它在净进口总额中所占实际份额计算;
- (b) 若该成员在净进口总额中所占份额等于或低于0.05%, 它的分摊额应根据净进口总额0.05%的份额计算。

4. 在本协定根据第60条第2款或第4款(b)项暂时生效的任何时期内,每一出口或进口成员对缓冲储存帐户的资金承诺总额不得超过该成员的分摊额,按理事会根据第14条第4款制订的附表列明该成员在出口或进口两类成员各自负担的27.5万吨总额中占的百分比所相应的表决票数计算。在本协定暂时生效期间,各成员的财政义务应由出口和进口两类成员平均分担。任何时候,一类成员的承诺总额超过另一类,其中承诺总额之较大者应与较小者拉平,该类每一成员的表决票数也按理事会根据第14条第4款制订的附表计算得出的表决票数比例,相应削减。虽有本款和第28条第1款的规定,一个成员的分摊款额不得超过根据其在协定附件A或附件B所载世界贸易额中所占份额计算的总分摊额之125%。

5. 数额达55万吨的经常缓冲储存和应急缓冲储存的总费用应由成员以现金缴付的分摊额向缓冲储存帐户提供资金。这些分摊额可视情况由有关成员的适当机构缴付。

6. 数额达55万吨的国际缓冲储存的总费用应由缓冲储存帐户支付。这项费用包括购买和经营55万吨国际缓冲储存所涉及的一切开支。若本协定附件C中的估计费用不足支付购买和经营缓冲储存的总费用,理事会应召开会议,作出必要的安排,按照各成员所占表决票数的百分比,向它们催收必要的分摊额,以支付这种费用。

第28条

缓冲储存帐户分摊额的缴付

1. 向缓冲储存帐户缴付的首次分摊额应为相当于7,000万马来西亚元的现金。作为缓冲储存经营流动储备金的这项分摊额应按各成员国的表决票数百分比分摊,但要考虑到第27条第3款的规定。此分摊额应在本协定生效后召开第一届理事会之后60日内缴付。一成员按照本款应付的首次分摊额,在征得该成员同意后,得全部或部分以其在《1979年国际天然橡胶协定》的缓冲储存帐户中拥有的现金份额拨付。

2. 执行主任可随时催收分摊额,并与本条第1款的安排无关,但缓冲储存经理必须证明缓冲储存帐户在其后四个月内可能需要这项资金。

3. 催收分摊额时,成员须在通知之日起60日内缴付。若经理事会中持有200表决票的任何一个或多个成员提出请求,理事会应召开特别会议,根据对其后四个月内经营缓冲储存所需的资金的估计,修改或否决这项催收决定。若理事会未能作出决定,成员应按照执行主任的通知缴付分摊额。

4. 为经常缓冲储存和应急缓冲储存催收的分摊额,其价值应以催收这项分摊额时有效的下限触发行动价格计算。

5. 应急缓冲储存分摊额应按下列办法催收：

- (a) 理事会按照第 31 条的规定对数额达 30 万吨的储存进行审查时，应为及时执行应急缓冲储存作出一切必要的财政和其他安排，包括在必要时催收资金。
- (b) 理事会按照第 31 条的规定对数额达 40 万吨的储存进行审查时，应确保：
 - (1) 所有成员已作出必要安排向应急缓冲储存提供它们各自分摊的资金，
 - (2) 应急缓冲储存已开始实施，并已完成准备，可随时按第 30 条的规定采取行动。

第 29 条

价格幅度

1. 为了缓冲储存的经营，应制订：

- (a) 一个参考价格，
- (b) 一个下限干预价格，
- (c) 一个上限干预价格，
- (d) 一个下限触发行动价格，
- (e) 一个上限触发行动价格，
- (f) 一个下限指示价格，
- (g) 一个上限指示价格。

2. 在本协定生效时，参考价格应先订为每公斤 201.66 马来西亚/新加坡分。如果在《1979 年国际天然胶协定》失效前修订 1987 年 3 月 20 日适用的参考价格，则在本协定生效时的参考价格应调整至《1979 年国际天然胶协定》失效时所适用的水平。

3. 上限干预价格和下限干预价格应分别订为参考价格上下 15%，除非理事会以特别表决另作决定。

4. 上限触发行动价格和下限触发行动价格应分别订为参考价格上下 20%，除非理事会以特别表决另作决定。

5. 按照本条第 3 和第 4 款计算的价格应以四舍五入方式折为最接近的单位分。

6. 本协定生效时，下限和上限指示价格应分别先定为每公斤 150 和 270 马来西亚/新加坡分。如果在《1979 年天然胶协定》失效前修订 1987 年 3 月 20

日适用的指示价格，则本协定生效时的指示价格应调整至《1979年国际天然胶协定》失效时所适用的水平。

第30条

缓冲储存的经营

1. 若在第29条规定的价格幅度或其后按照第31和第39条的规定修订的价格幅度内，第32条规定的市场指示价格：

- (a) 等于或高于上限触发行动价格时，缓冲储存经理应出售天然胶以维持上限触发行动价格，直到市场指示价格跌至上限触发行动价格以下为止；
- (b) 高于上限干预价格时，缓冲储存经理可出售天然胶以维持上限触发行动价格；
- (c) 等于上限干预价格、等于下限干预价格、或停留在这两个价格之间时，缓冲储存经理不得买进或卖出天然胶，但其根据第35条规定执行更换储存职务时所进行的买卖不在此限；
- (d) 低于下限干预价格时，缓冲储存经理可买进天然胶以维持下限触发行动价格；
- (e) 等于或低于下限触发行动价格时，缓冲储存经理应买进天然胶以维持下限触发行动价格，直到市场指示价格升至下限触发行动价格以上为止。

2. 当缓冲储存买进或卖出量达到40万吨水平时，理事会应以特别表决决定按下列哪一种价格开始经营应急缓冲储存：

- (a) 下限或上限触发行动价格，或
- (b) 下限触发行动价格和下限指示价格之间、或上限触发行动价格和上限指示价格之间的任何价格。

3. 除非理事会根据本条第2款以特别表决另作决定，缓冲储存经理应在市场指示价格处于比每公斤下限指示价格高2马来西亚/新加坡分的水平时开始经营应急缓冲储存，以利用应急缓冲储存维持下限指示价格，并在市场指示价格处于比每公斤上限指示价格低2马来西亚/新加坡分的水平时开始经营应急缓冲储存，以利用应急缓冲储存维持上限指示价格。

4. 为了保证市场指示价格不低于下限指示价格或高于上限指示价格，应充分利用全部缓冲储存设施，包括经常缓冲储存和应急缓冲储存。

5. 缓冲储存经理应在公认的商业市场按照时价进行买卖，所有交易应为现货橡胶，在三个日历月内交货。

6. 为了便利缓冲储存的经营，理事会应在公认的橡胶市场和核定的仓库地点设立必要的缓冲储存经理办事处或类似机构。

7. 缓冲储存经理应就缓冲储存的交易情况和缓冲储存帐户的财政状况每月编写报告。每月终了后三十日各成员应收到该月的报告。

8. 关于缓冲储存交易的资料应列明包括已进行的更换在内的一切缓冲储存经营的数量、价格、品种、等级和市场。关于缓冲储存帐户的财政状况的资料也应列明存款的利率和条件、使用的货币以及与第21条第2款所提及项目有关的其他资料。

第31条

价格幅度的审查和修订

A. 参考价格

1. 参考价格的审查和修订应以市场趋势和/或缓冲储存的变动净额为根据，但不得违反本条本节规定为限。理事会应在前次审查后18个月依照《1979年国际天然胶协定》第32条第1款审查参考价格，若本《协定》在1988年5月1日后生效，则在理事会第一届会议依本《协定》予以审查，并在其后每隔15个月审查一次：

- (a) 若审查前六个月期间的每日市场指示价格的平均数等于上限干预价格、等于下限干预价格、或停留在这两个价格之间，参考价格无须修订。
- (b) 若审查前六个月期间的每日市场指示价格的平均数低于下限干预价格，参考价格应自审查时的水平自动向下修订5%，除非理事会以特别表决另外决定一个向下调整参考价格的较大的百分率。
- (c) 若审查前六个月期间的每日市场指示价格的平均数高于上限干预价格，参考价格应自审查时的水平自动向上修订5%，除非理事会以特别表决另外决定一个向上调整参考价格的较大的百分率。

2. 自前次根据《1979年国际天然胶协定》第32条第2款或本款评审以来，若缓冲储存变动净额超过10万吨，执行主任应召开理事会特别会议来评审情况。理事会得以特别表决决定采取适当措施，包括：

- (a) 暂停缓冲储存的经营；
- (b) 变更缓冲储存的购买率和出售率；

(c) 修订参考价格。

3. 自(a) 前次根据《1979年国际天然胶协定》第32条第3款修订价格、(b) 前次根据本款修订价格、或(c) 前次根据本条第2款修订价格后，以最近发生者为准，若缓冲储存的购买或出售净额达30万吨，参考价格应分别自其目前的水平提高或降低3%，除非理事会以特别表决决定按较大的百分率分别予以提高或降低。

4. 由于任何原因对参考价格作任何调整，均不得使触发行动价格高于上限指示价格或低于下限指示价格。

B. 指示价格

5. 理事会按本条本节规定进行审查时，得以特别表决修订上限指示价格和下限指示价格。

6. 理事会应确保指示价格的任何修订符合市场的发展趋势和情况。关于这点，理事会应考虑到天然胶的价格趋势、消费量、供应量、生产成本、储存量、以及缓冲储存所持有的天然胶数量和缓冲储存帐户的财政状况。

7. 下限指示价格和上限指示价格：

- (a) 在前次审查后30个月根据《1979年国际天然胶协定》第32条第7款(a)项审查一次，若本《协定》在1988年5月1日后生效则在理事会第一届会议根据本《协定》予以审查，并在其后每隔30个月审查一次。
- (b) 在特殊情况下，应理事会中持有200表决票以上的一个或多个成员的请求予以审查。
- (c) 当前一次审查参考价格后60日期间的每日市场指示价格的平均数低于下限干预价格或高于上限干预价格，而参考价格分别(1) 自前一次修订下限指示价格或自《1979年国际天然胶协定》生效以后，曾向下修订，或(2) 自前一次修订上限指示价格或自《1979年国际天然胶协定》生效以后，曾向上修订，而且其修订幅度至少达本条第3款所规定的3%和本条第1款所规定的5%、或至少达本条第1、第2和/或第3款所规定的数量时，予以审查。

8. 虽有本条第5、第6和第7款的规定，若根据本条规定审查价格幅度前六个月期间的每日市场指示价格的平均数低于参考价格，则下限指示价格或上限指示价格不得向上修订。同样的，若根据本条规定审查价格幅度前六个月期间的每日市场指示价格的平均数高于参考价格，则下限指示价格或上限指示价格不得向下修订。

第 3 2 条

市场指示价格

1. 应规定一个每日市场指示价格；这个指示价格应为吉隆坡、伦敦、纽约和新加坡市场每日本月官方价格的复合加权平均数，反映天然胶的市场情况。在开始时，每日市场指示价格应包括一号烟片、三号烟片和二十号薄胶片的价格，三者的权数应相同。所有报价应换算成以马来西亚/新加坡货币表示的马来西亚/新加坡港口的离岸价格。

2. 理事会应审查计算每日市场指示价格的品种/等级的组成权数和方法，并得以特别表决方式予以修订，以确保该价格反映天然胶的市场情况。

3. 若每日市场指示价格前五个市场交易日的平均数高于、等于或低于本协议规定的价格水平，应视该市场指示价格为高于、等于或低于这个价格水平。

第 3 3 条

缓冲储存的组成

1. 理事会应在本协议生效后的第一届会议上订明将存入缓冲储存的烟片和工艺分类橡胶的国际公认的标准等级和品种，但须符合下列标准：

- (a) 可存入缓冲储存的天然胶的最低品种和等级应为三号烟片和二十号薄胶片，
- (b) 符合本款(a)项的规定并占前一个日历年度天然胶国际贸易额至少 3% 的所有品种和等级均应予以列入。

2. 理事会在必要时经特别表决可修改这些标准和(或)选定的品种/等级，以保证缓冲储存的组成反映市场的发展形势，实现本协议的稳定目标，维持缓冲储存质量的高度商业标准。

3. 缓冲储存经理应设法保证缓冲储存的组成反映天然胶的进出口格局，同时又有利于实现本协议的稳定目标。

4. 为实现稳定价格的目标，理事会经特别表决可指示缓冲储存经理改变缓冲储存的组成。

第 34 条

缓冲储存的地点

1. 缓冲储存的地点应能保证经济而有效的商业经营。按照这项原则,除非理事会经特别表决另有决定,缓冲储存应设在出口成员国和进口成员国的领土内。缓冲储存在各成员之间的分配方式,应能实现本协定的稳定目标并使费用减到最低。

2. 为了维持高度的商业质量标准,缓冲储存只应存放在根据理事会所订标准核定的仓库中。

3. 在本协定生效后,理事会应制订和核定仓库清单以及使用仓库的各种必要安排。在必要情况下,理事会可审查《1979年国际天然胶协定》理事会所核定的仓库清单和该理事会制订的标准,并根据审查结果保持或修订这些标准。

4. 理事会还应定期审查缓冲储存的地点,并可能经特别表决指示缓冲储存经理更换缓冲储存的地点,以保证经济而有效的商业经营。

第 35 条

缓冲储存的更换

缓冲储存经理应保证按高度商业质量标准买进或维持全部储存。他应对缓冲储存的天然胶进行必要的更换,以确保上述标准,但要适当考虑到这种更换的费用及其对市场稳定的影响。更换的费用应记入缓冲储存帐户。

第 36 条

限制或中止缓冲储存的经营

1. 虽有第30条的规定,理事会在开会期间若认为履行该条赋予缓冲储存经理的职责并不能实现本协定的目标,得以特别表决限制或中止缓冲储存的经营。

2. 在理事会休会期间,执行主任若认为履行第30条赋予缓冲储存经理的职责并不能实现本协定的目标,同主席协商后,可限制或中止缓冲储存的经营。

3. 执行主任根据本条第2款决定限制或中止缓冲储存的经营后,应立即召开理事会会议来审查这项决定。虽有第13条第4款的规定,理事会应在限制或中止经营后十日内召开会议,以特别表决确认或撤销这种限制或中止。若理事会不能在上述会议上作出决定,缓冲储存的经营应即恢复,不受本条规定的限制。

4. 只要根据本条决定的限制或中止缓冲储存经营仍然有效, 理事会应每隔不长于三个月的期间予以审查一次。如果在这样的审查会议上, 理事会不能以特别表决确认继续这种限制或中止, 或不能对此做出决定, 则缓冲储存的经营应即恢复而不受限制。

第 37 条

与缓冲储存帐户分摊额有关的处切

1. 若一成员在应缴付分摊额最后一日仍未履行其向缓冲储存帐户缴付分摊额的义务, 应视为拖欠分摊额。拖欠分摊额 60 日或 60 日以上的成员, 在就本条第 2 款事项进行表决时, 不作为成员论。

2. 对本条第 1 款规定的拖欠分摊额 60 日或 60 日以上的成员, 应中止其在理事会的表决权和其他权利, 除非理事会以特别表决另作决定。

3. 拖欠分摊额的成员自应缴付分摊额最后一日起, 应承担按东道国最优惠利率计算的利息费用, 由其余的进口成员和出口成员缴付拖欠的分摊额, 应在自愿的基础上进行。

4. 理事会对拖欠分摊额 60 日或 60 日以上的成员缴清拖欠部分情况感到满意时, 应恢复其表决权和其他权利。若拖欠部分曾由其他成员偿付, 这些成员应全数得到偿还。

第 38 条

缓冲储存帐户分摊额的调整

1. 理事会在每一财政年度第一届经常会议上重新分配表决票数或每当本组织的成员发生变动时, 理事会应按照本条规定, 对每一成员向缓冲储存帐户缴付的分摊额作出必要的调整。为此, 执行主任应确定:

- (a) 每一成员的净现金分摊额, 即从该成员自本协定生效后缴付的分摊额总额中减去按本条第 2 款退还给该成员的分摊额;
- (b) 净催缴总额, 即历次催缴额之总和减去按本条第 2 款退还的总款额;
- (c) 每一成员的订正净分摊额, 即根据第 14 条规定, 并在第 27 条第 3 款的限制下, 按每一成员在理事会持有的订正表决票数比例分摊净催缴总额, 但就本条而言计算每一成员的表决票比例时, 不考虑任何成员表决权的中止或由此而引起的表决票数的重新分配情况。

若一成员的净现金分摊额高于它的订正净分摊额，应将相差之数扣除任何未缴付拖欠额的违约利息由缓冲储存帐户退还给该成员。若一成员的订正净分摊额高于它的净现金分摊额，该成员应将相差之数加上任何未缴付拖欠额的违约利息缴付缓冲储存帐户。

2. 若理事会在考虑了第28条第2和第3款之后，认为净现金分摊额超出其后四个月内支持缓冲储存经营所需的资金额，理事会应将净现金分摊额中超出首次分摊额之数退还，除非理事会以特别表决决定不予退还或退还较小的金额。成员所占退还金额的份额，应与它们的净现金分摊额减去未缴付的拖欠额违约利息之差数成比例。拖欠分摊额的成员，其应偿数额应按照退还金额在净现金分摊额中所占比例予以减少。

3. 应成员的要求，应退还该成员的款项可存留在缓冲储存帐户内。若成员要求将其退款存留在缓冲储存帐户内，该款可以贷记在根据第28条催收的任何额外分摊款项下。应成员的要求存留在缓冲储存帐户内的款项应获得按缓冲储存帐户资金平均利率计算的利息，获利期限自该款项原应退还该成员最后一日起直至实际退还的前一日止。

4. 执行主任应将按照本条第1和第2款进行调整所引起的任何必要的付款或退款立即通知成员。这种款项应在执行主任发出通知之日起60日内缴付或退还。

5. 若缓冲储存帐户的现金数额超出成员的净现金分摊总额之值，超出之数应在本协定终止时分给各成员。

第39条

缓冲储存与汇率变动

1. 若马来西亚元/新加坡元同主要天然胶出口成员和进口成员货币间的汇率发生变动，以致缓冲储存的经营受到重大影响，执行主任应根据第36条、或成员可根据第13条，要求召开理事会特别会议。理事会应在10日内召开会议，确认或撤销执行主任根据第36条业已采取的措施，并可以特别表决决定采取适当措施，包括根据第31条第1和第6款的第一句中的原则修订价格幅度。

2. 为了保证及时召开理事会，理事会应以特别表决制订一项确定这些货币平价显著变动的程序。

3. 若马来西亚元和新加坡元的汇率不相等，以致缓冲储存的经营受到重大影响，理事会应召开会议审查情况，并可考虑只采用一种货币。

第 40 条

缓冲储存帐户的清理程序

1. 本协定终止时, 缓冲储存经理应按照本条规定, 估计清理缓冲储存帐户的资产或将其转移到一项新的国际天然胶协定下的总费用, 并留出支付这项费用的金额, 存于另一帐户。若缓冲储存帐户中所剩的余额不敷这一笔支出, 缓冲储存经理应从缓冲储存中卖出足够数量的天然胶, 以补足所需的金额。

2. 每一成员在缓冲储存帐户中所占份额应按下列办法计算:

- (a) 缓冲储存的价值为缓冲储存中每一品种/等级天然胶的总数的价值, 按本协定终止之日前 30 个市场交易日期间各品种/等级在第 32 条所指的市场的最低市价折算;
- (b) 缓冲储存帐户的价值为缓冲储存价值加上缓冲储存帐户在本协定终止之日的现金资产减去根据本条第 1 款留出的金额;
- (c) 每一成员的净现金分摊额为该成员在本协定有效期间缴付的分摊额的总和减去根据第 38 条退还的全部款项; 根据第 37 条第 3 款为拖欠所付的违约利息不应无为缓冲储存的分摊款。
- (d) 若缓冲储存帐户的价值大于或小于净现金分摊总额, 这种盈余应按每一成员在本协定中所占的时间加权净分摊额的比例, 由各成员分享。在计算依时间加权的净分摊额份额时应扣除成员的拖欠期间。任何亏损应按每一成员在作为成员期间所拥有表决权平均数的比例由成员分担。在评定每一成员所分担亏损份额时, 应计算每一成员的表决权数, 而不计及任何成员表决权被中止或因而重行分配表决权的情况。
- (e) 每一成员在缓冲储存帐户中所占的份额为其净现金分摊额减去或加上其应分担或分享的缓冲储存帐户亏损或盈余部分, 并减去该成员拖欠的未偿利息。

3. 若本协定即将为一新的国际天然胶协定取代, 理事会应以特别表决制订程序, 以确保按新协定的规定, 将有意加入新协定各成员在缓冲储存帐户中所占的份额, 有效地转移到新协定。不愿加入新协定的任何成员, 其所占份额的支付款应:

- (a) 在三个月内由缓冲储存帐户中的现款归还, 按该成员对缓冲储存帐户的净现金分摊总额所占的百分比计算;

(b) 由处理缓冲储存所得的净收入归还，处理办法或是有条不紊地出售，或是以现时市价转移到新协定下，但必须在12个月内完成，除非理事会以特别表决决定增加本款(a)项规定的付款。

4. 若本协定终止，不为一项订有缓冲储存的新国际天然胶协定所取代，理事会应以特别表决制订程序，以便在第66条第6款规定的最大期限内，有条不紊地处理缓冲储存，但要遵守下列限制：

(a) 不得再买进天然胶；

(b) 除了处理缓冲储存的必要开支外，不得使本组织承担任何新的开支。

5. 除非成员按照本条第6款选择领取天然胶，否则缓冲储存帐户余额的任何现款，应按本条第2款确定的各成员各自所占份额的比例分给各成员。

6. 每一成员可选择领取它在缓冲储存帐户资产中所占份额的天然胶，代替其应得的全部或部分现金，但要依照理事会制订的程序办理。

7. 理事会应制订适当的程序来调整和支付各成员在缓冲储存帐户中所占的份额。调整时应考虑到：

(a) 本条第2款(a)项规定的天然胶价格同按照缓冲储存处理程序售出的部分或全部缓冲储存的价格之间的任何差别；

(b) 估计清理费用同实际清理费用之间的差别。

8. 理事会应在缓冲储存帐户最后一笔交易完成后30日内召开会议，以便在其后30日内完成各成员间的最后帐目结算。

第九章 — 同商品共同基金的关系

第41条

同商品共同基金的关系

在商品共同基金开始经营之后，理事会应按照设立商品共同基金的协定所规定的原则充分利用共同基金的设施。为此，理事会应同共同基金商定彼此可接受的条件和方式，根据这种条件和方式同共同基金签订一项联系协定。

第十章 — 供应和进入市场的机会以及其他措施

第42条

供应和进入市场的机会

1. 出口成员应尽最大可能设法施行能保证持续向消费者供应天然胶的政策和计划。

2. 进口成员应尽最大可能设法施行能保证持续进入其天然胶市场的政策。

第 4 3 条

其他措施

1. 为了达到本协定的目标，理事会应厘订和建议各种适当的措施和技术：

(a) 扩大和改善生产、生产率和销售，促进生产成员天然胶经济的发展，从而增加生产成员的出口收入，同时使供应更为可靠。 为了这个目的，其他措施委员会应进行经济和技术分析，以厘订：

(1) 对进、出口成员双方都有利的天然胶研究与发展方案和项目，包括特定领域中的科学研究；

(2) 提高天然胶工业的生产率的方案和项目；

(3) 提高天然胶的供应质量、使天然胶的质量规格和式样划一的方法；

(4) 改善天然胶加工、销售和分销的方法；

(b) 发展天然胶的最终用途。 为此目的，其他措施委员会应从事适当的经济和技术分析，以便厘订可导致天然胶增多新用途的方案和项目。

2. 理事会应审议这种措施和技术所涉的经费问题，并视情况设法推动和便利由国际金融机构、成立后的商品共同基金第二帐户等来源，提供足够的资金。

3. 理事会可视情况向成员、国际机构和其他组织提出建议，推动执行本条所述的具体措施。

4. 其他措施委员会应定期审查理事会决定推动和建议的那些措施的进展情况，并就此向理事会提出报告。

第十一章 — 关于国内政策的协商

第 4 4 条

协 商

理事会应在任何成员提出要求时，就直接影响供应或需求的政府天然胶政策，进行协商。 理事会可将其建议提交成员审议。

第十二章 — 统计、研究和资料

第45条

统计和资料

1. 理事会应收集和整理为本协定顺利执行所需的关于天然胶及有关领域的统计资料，必要时予以发表。

2. 成员应迅速并尽最大可能向理事会提供按特定品种和等级编列的、有关天然胶生产、消费和国际贸易的现有数据。

3. 理事会也可要求成员提供为本协定顺利执行所需的其他现有资料，包括有关领域的资料。

4. 成员应在合理时间内，在符合其本国法令的情况下，以对成员最适当的方式，尽最大可能提供所有上述统计和资料。

5. 理事会应同包括国际橡胶研究小组在内的适当国际组织以及各商品交易所建立密切关系，以确保取得有关天然胶生产、消费、储存、国际贸易、价格、以及影响天然胶供求的其他因素的最新可靠数据。

6. 理事会应努力保证所发表的资料不损害生产、加工或销售天然胶或有关产品的厂商或公司的业务机密。

第46条

年度评价、估计和研究

1. 理事会应根据成员提供的资料和来自所有有关政府间组织和国际组织的资料，编制和发表关于世界天然胶情况和有关领域的年度评价。

2. 理事会还应至少每半年在可能范围内估计一次其后六个月内天然胶特定品种和等级的生产、消费和进出口数量。理事会应将估计通知成员。

3. 理事会应承担或作出适当安排，研究天然胶的生产、消费、贸易、销售和价格趋势以及世界天然胶经济的短期和长期问题。

第47条

年度审查

1. 理事会应按照第1条所列宗旨，每年审查本协定的执行情况，并将审查结果通知成员。

2. 其后，理事会可向成员提出建议，并在其职权范围内采取措施，提高本协定的执行效力。

第十三章 — 杂项规定

第 48 条

成员的一般义务和责任

1. 成员应在本协定有效期内，作出最大努力，互相合作，促进本协定宗旨的实现，不得采取任何违反本协定宗旨的行动。
2. 成员特别应设法改善天然胶经济的情况，鼓励生产和使用天然胶，以便促进对生产者和消费者双方都有利的天然胶经济的增长和现代化。
3. 成员应承认理事会根据本协定所作的一切决定均具有约束力，不执行可能限制或违反这些决定的措施。
4. 成员执行本协定所引起的对本组织或第三方的责任应限于根据并按照本协定第七章和第八章为行政预算和缓冲储存的筹资缴付分摊额之义务以及理事会依第 41 条可能承担的任何义务之范围。

第 49 条

贸易障碍

1. 理事会应根据第 46 条所述的关于世界天然胶情况的年度评价，查明扩大天然胶生胶、半成品或改进品的贸易的任何障碍。
2. 为了促进本条的目的，理事会可向成员提出建议，在适当的国际场合寻求彼此都能接受的切实可行的措施，逐步排除并在可能时根除这种障碍。理事会应定期审查这些建议的结果。

第 50 条

天然胶运输和市场结构

理事会应鼓励和帮助推行合理、公平的运费率，改善运输体制，以便正常供应市场，节省销售产品的费用。

第 51 条

差别和补救措施

其利益因根据本协定采取措施而受到不利影响的发展中进口成员和最不发达国家成员，可申请理事会采取适当的差别和补救措施。理事会应考虑根据联合国贸易和发展大会第 93 (IV) 号决议第三节第 3 和第 4 段的规定，采取这类适当的措施。

第 52 条

免除义务

1. 凡遇本协定未明文规定的特殊情况、紧急情况或不可抗力情况时，理事会若接受某一成员说明为什么不能履行本协定规定的某项义务的理由，可以特别表决免除该成员的该项义务。

2. 理事会根据本条第 1 款免除某一成员的某项义务时，应明确说明免除该成员该项义务的条件和期限，以及准予免除的理由。

第 53 条

公平的劳工标准

成员宣布，它们将努力维持劳工标准，以期提高各自的天然胶部门的工人生活水平。

第十四章 — 申诉和争议

第 54 条

申 诉

1. 关于某一成员没有履行本协定规定的义务的任何申诉，均应在提出申诉的成员的请求下提交理事会，由理事会同有关成员进行协商，然后对申诉作出裁决。

2. 理事会关于某一成员未履行本协定规定的义务的任何裁决，均应明确指出其未履行义务的性质。

3. 无论是否有人提出申诉，若理事会认为某一成员违反了本协定，可在不妨碍本协定其他条款具体规定的其他措施的情况下，以特别表决：

- (a) 中止该成员在理事会中的表决权，若理事会认为必要，中止该成员的任何其他权利，包括在理事会或在根据第 18 条设立的任一委员会中担任职务以及加入为这些委员会成员的权利，直至该成员履行其义务时为止；或
- (b) 若该项违反行为重大地危害本协定的实施，则根据第 64 条采取行动。

第 55 条

争 议

1. 任何关于本协定的解释或适用的争议，若未能在有关成员之间解决，应在任一争议当事方成员的请求下，提交理事会裁决。

2. 若根据本条第 1 款规定将争议提交理事会，拥有全部表决票数至少三分之一的多数成员可要求理事会，在讨论后就争议各点征求根据本条第 3 款组成的咨询小组的意见，然后再作裁决。

3. (a) 除非理事会以特别表决另作决定，咨询小组由下列五人组成：

(1) 两人由出口成员提名，其中一人对于争议所涉问题具有丰富的经验，另一人则具有法律资望和经验；

(2) 两人由进口成员提名，资格同上；

(3) 主席 1 人，由根据本项(1)、(2)两目任命的 4 人一致同意推选，若 4 人不能达成一致意见，则由理事会主席选派。

(b) 成员及非成员的国民均应有资格担任咨询小组成员。

(c) 咨询小组人员应以个人身分参加工作，不得接受任何政府的指示。

(d) 咨询小组的费用应由本组织支付。

4. 咨询小组的意见及其理由应提交理事会；理事会审议了一切有关资料后，应以特别表决对争议作出裁决。

第十五章 — 最后条款

第 56 条

签 字

本协定自 1987 年 5 月 1 日起至 12 月 31 日止，在联合国总部对应邀参加 1985 年联合国天然胶会议的政府开放签字。

第 57 条

保 管 人

兹指定联合国秘书长为本协定的保管人。

第 58 条

批准、接受和同意

1. 本协定应由各签字政府按照其宪法和体制程序予以批准、接受或同意。
2. 批准书、接受书或同意书至迟应在 1989 年 1 月 1 日以前交存保管人。对于未能在该日期交存文书的签字政府，理事会可延长其交存文书期限。
3. 每一个交存批准书、接受书或同意书的政府应在交存文书时声明其为出口成员或进口成员。

第 59 条

暂时适用的通知

1. 有意批准、接受或同意本协定的签字政府，或理事会已为其规定加入条件，但尚未能交存文书的政府，可随时通知保管人，表示它将在本协定根据第 60 条生效时，或如果本协定已经生效，在某一确定的日期，暂时适用本协定的所有规定。
2. 虽有本条第 1 款的规定，一个政府可在其暂时适用通知中声明它只在其宪法和立法程序范围内适用本协定。但该政府仍须履行其对行政帐户的一切财政义务。以此方式发出通知的政府，其暂时成员资格自本协定暂时生效之时起，不得超过 12 个月。若在这 12 个月期间，缓冲储存帐户有必要催收资金，理事会应就根据本款暂时成为成员的政府的资格，作出决定。

第 60 条

生效

1. 本协定应于 1987 年 10 月 23 日或其后任何一日确定生效，若届时已有占本协定附件 A 所列净出口额至少 80% 的政府和占本协定附件 B 所列净进口额至少 80% 的政府交存批准书、接受书、同意书或加入书，或对本协定承担全部财务义务。

2. 本协定应于1987年10月23日或在1989年1月1日前任何一日暂时生效,若届时已有占本协定附件A所列净出口额至少75%的政府和占本协定附件B所列净进口额至少75%的政府交存批准书、接受书或同意书,或根据第59条通知保管人它们暂时适用本协定并承担本协定的全部财务义务。本协定暂时有效期限最多12个月,除非根据本条第一款确定生效,或理事会按照本条第4款另作决定。

3. 若本协定在1989年1月1日不能根据本条第2款暂时生效,联合国秘书长应尽早在该日后他认为可行的时候,邀请已交存批准书、接受书、同意书或加入书、或已通知它们暂时适用本协定的政府召开会议,以期建议各该政府是否应采取必要步骤,使本协定的全部或一部分在它们彼此间暂时生效或确定生效。若该会议未能作出决定,联合国秘书长可再行召开他认为适当的其他会议。

4. 若根据本条第2款暂时生效后12个日历月内尚未达到本条第1款规定的确定生效条件,理事会至迟应在上述12个月期限终了前一个月内审议本协定的前途,并在本条第1款的限制下以特别表决决定:

- (a) 使本协定的全部或一部分在协定当时所有成员彼此间确定生效;
- (b) 使本协定的全部或一部分在协定当时所有成员彼此间再暂时生效一年;
- (c) 重新谈判本协定。

若理事会未能作出决定,本协定应在12个月届满后失效。理事会应根据本款所作的任何决定通知保管人。

5. 对于本协定生效后交存批准书、接受书、同意书或加入书的政府,本协定自交存之日起对该政府生效。

6. 联合国秘书长应在本协定生效后尽早召开理事会第一届会议。

第61条

加入

1. 本协定应对任何国家政府开放加入。加入应受理事会所制订各项条件的限制,这些条件应包括交存加入书的时限、所拥有的表决票数和财务义务等事项。但对于未能加入条件所规定的时限内交存加入书的政府,理事会可延长交存加入书期限。

2. 加入书交存保管人时,加入应即生效。加入书应载明该国政府接受事会所制订的一切条件。

第 6 2 条

修正案

1. 理事会可以特别表决，向成员建议对本协定的修正案。
2. 理事会应规定一个日期，成员应在该日期之前通知保管人它们接受修正案。
3. 修正案经代表至少三分之二出口成员、拥有出口成员总票数至少 85%、以及代表至少三分之二进口成员、拥有进口成员总票数至少 85% 的成员将接受通知送交保管人后 90 日，即应生效。
4. 保管人通知理事会修正案已满足生效的条件后，成员可不受本条第 2 款关于理事会规定日期的限制，仍通知保管人它们接受修正案，但该项通知须在修正案生效之前发出。
5. 任何在修正案生效日之前未提出通知接受修正案的成员，自生效日起即停止为本协定的缔约方，除非该成员向理事会证明，其无法及时提出接受通知是由于难以完成宪法或体制的程序，并经理事会决定延长该成员接受修正案的期限。该成员在提出通知接受修正案之前不受修正案的约束。
6. 若理事会按本条第 2 款规定的日期已到，而修正案尚未满足生效所需的条件，即视为撤回。

第 6 3 条

退出

1. 成员可在本协定生效后随时向保管人提出退出通知，退出本协定。该成员应同时将它所采取的行动通知理事会。
2. 在保管人收到通知后一年，该成员应停止为本协定的缔约方。

第 6 4 条

除名

理事会如认为任何成员没有履行本协定规定的义务，并认为这种违约行为重大地危害本协定的实施，可以特别表决将该成员从本协定除名。理事会应立即将此事通知保管人。理事会作出决定后一年，该成员停止为本协定的缔约方。

第 6 5 条

清算退出或除名的成员或不能接受修正案的成员的帐目

1. 按照本条规定，理事会应决定如何同因下列理由而停止为本协定缔约方的成员清算帐目：

- (a) 依据第 6 2 条不接受本协定的修正案；
- (b) 依据第 6 3 条退出本协定；或
- (c) 依据第 6 4 条从本协定中除名。

2. 理事会应保留停止为本协定缔约方的成员付入行政帐户的任何分摊额。

3. 理事会应根据第 4 0 条退还由于不接受本协定的修正案、退出或除名而停止为缔约方的成员在缓冲储存帐户中的份额，但不包括它在任何盈余额中所占的份额。

- (a) 由于不接受本协定的修正案而停止为缔约方的成员的份额，应在有关修正案生效一年后退还。
- (b) 退出的成员的份额，应在该成员停止为本协定缔约方后 6 0 日内退还，除非理事会由于这种退出而决定根据第 6 6 条第 5 款在还款前终止本协定，在此种情况下，则应适用第 4 0 条和第 6 6 条第 6 款。
- (c) 除名的成员的份额，应在该成员停止为本协定缔约方后 6 0 日内退还。

4. 若缓冲储存帐户不能在既不损害缓冲储存帐户的周转能力、又不导致为弥补这种还款向成员催收额外分摊额的情况下用现金清算根据本条第 3 款(a)、(b)和(c)项所欠的款额，则应等到必要数量的缓冲储存天然胶可按上限干预价格、或更高的价格售出后，方始付款。若在第 6 3 条规定的一年期届满之前，理事会根据本条通知退出的成员其还款须延迟支付，如退出的成员愿意，通知退出意图至实际退出的一年期限可加以延长，直至理事会通知该成员可在 6 0 日内退还该成员的份额时为止。

5. 根据本条规定，得到适当还款的成员，无权分享本组织清理的任何收益。这种成员也无须分担本组织还款后的任何亏损。

第 6 6 条

有效期、延长和终止

1. 本协定生效后五年期内有效，除非根据本条第 3 款予以延长，或根据本条第 4 款或第 5 款予以终止。

2. 理事会可在本条第1款所指的5年期届满之前，以特别表决决定重新谈判本协定。

3. 理事会可以特别表达延长本协定的有效期，延长一期或多期，总数不超过两年，自本条第1款所指5年期届满之日算起。理事会应将任何此种决定通知保管人。

4. 若在根据本条第3款延长本协定的任何期间内，一项新的国际天然胶协定已经谈判完成并已生效，经延长的本协定应于新协定生效时终止。

5. 理事会可随时以特别表决，在理事会决定的日期终止本协定。

6. 本协定终止后，理事会仍应继续存在，期限不超过3年，以便按照第40条的规定和以特别表决作出的有关决定执行本组织的清理，包括帐目的清算、资产的处理，并在该段期间具有进行上述工作所必须的权力和职责。

7. 理事会应根据本条所作的任何决定通知保管人。

第67条

保留

对本协定任何条款不得作出保留。

为此，下列签署人经正式授权，于所示日期在本协定下侧签字，以资证明。

一九八七年三月二十日订于日内瓦。本协定的阿拉伯文本、中文本、英文本、法文本、俄文本和西班牙文本具有同等效力。

附件 A

为第60条之目的确定的联合国天然胶会议参加国净出口总额中 各出口国所占的份额

	<u>百分比^a</u>
玻利维亚	0.063
缅甸	0.381

^a 下列份额指1981至1985年5年期间天然胶净出口总额中的百分比。

喀麦隆	0.494
科特迪瓦	0.887
加纳	0.009
危地马拉	0.273
印度尼西亚	27.363
利比里亚	2.304
马来西亚	44.361
尼日利亚	0.827
巴布亚—新几内亚	0.107
菲律宾	0.241
斯里兰卡	3.842
泰国	17.253
越南	1.141
扎伊尔	0.454
共 计	100.000

附件 B

为第 60 条之目的确定的联合国天然胶会议参加国净进口总额中
各进口国和进口国集团所占的份额

	百分比 ^a
阿根廷	0.936
澳大利亚	1.146
奥地利	0.872
巴西	1.732
保加利亚	0.521
加拿大	3.344
中国	6.996
哥斯达黎加	0.076

^a 下列份额指 1983、1984 和 1985 年 3 年期间天然胶净进口总额中的百分比。

	<u>百分比^a</u>
捷克斯洛伐克	1.604
埃及	0.274
欧洲经济共同体	25.771
比利时/卢森堡	1.209
丹麦	0.123
法国	5.257
德意志联邦共和国	6.480
希腊	0.299
爱尔兰	0.168
意大利	4.130
荷兰	0.442
葡萄牙	0.343
西班牙	3.251
大不列颠及北爱尔兰联合王国	4.069
芬兰	0.267
印度	1.092
伊拉克	0.077
牙买加	0.023
日本	17.540
马达加斯加	0.000
马耳他	0.000
墨西哥	1.782
摩洛哥	0.195
新西兰	0.222
挪威	0.110
巴拿马	0.030
波兰	1.735
罗马尼亚	1.472
瑞典	0.422
瑞士	0.095

苏维埃社会主义共和国联盟	6.821
美利坚合众国	24.420
委内瑞拉	0.425
共 计	100.000

附 件 c

1985 年联合国天然胶会议主席估计的缓冲储存费用

以现有缓冲储存在 1982 年至 1987 年 3 月购买和经营大约 3 6 万吨的实际费用为依据，购买和经营 5 5 万吨的缓冲储存可按此数乘以每公斤 161 马来西亚 / 新加坡分的下限触发行动价格另加该价格的 3 0 % 计算。

[For the signatures, see p. 223 of this volume — Pour les signatures, voir p. 223 du présent volume.]

INTERNATIONAL NATURAL RUBBER AGREEMENT, 1987¹

PREAMBLE

The contracting parties,

Recalling the Declaration and the Programme of Action on the Establishment of a New International Economic Order,²

Recognizing in particular the importance of the United Nations Conference on Trade and Development resolution 93 (IV),³ adopted at its fourth session, resolution 124 (V),⁴ adopted at its fifth session, and resolution 155 (VI),⁵ adopted at its sixth session, on the Integrated Programme for Commodities,

Recognizing the importance of natural rubber to the economies of members, particularly to the exports of exporting members and to supply requirements of importing members,

Recognizing further that the stabilization of natural rubber prices is in the interests of producers, consumers and natural rubber markets, and that an international natural rubber agreement can significantly assist the growth and development of the natural rubber industry to the benefit of both producers and consumers,

¹ Came into force provisionally in respect of the following States on 29 December 1988, the date by which Governments accounting for at least 75 per cent of net exports as set out in annex A and Governments accounting for at least 75 per cent of net imports as set out in annex B had deposited with the Secretary-General of the United Nations their instruments of ratification, acceptance or approval or a notification under article 59 (1) that they would apply the Agreement provisionally and assume full financial commitment, in accordance with article 60 (2):

Importing or Exporting State(*)	Date of deposit of the instrument of ratification, acceptance (A), approval (AA), or of notification of provisional application (n)	Importing or Exporting State(*)	Date of deposit of the instrument of ratification, acceptance (A), approval (AA), or of notification of provisional application (n)
Belgium	22 December 1988 n	Italy	22 December 1988 n
China	6 January 1988	Japan	3 June 1988 A
Denmark	22 December 1988 n	Luxembourg	22 December 1988 n
European Economic Community	22 December 1988 n	Malaysia(*)	25 June 1987
Finland	6 December 1988 n	Netherlands	29 December 1988 A
France	7 October 1988 n	(For the Kingdom in Europe.)	
Germany, Federal Republic of	22 December 1988 n	Norway	29 December 1988
(With a declaration of application to Berlin (West).)		Spain	28 December 1988 n
Greece	29 December 1988 n	Sweden	29 December 1988
(With effect from 1 January 1989.)		Thailand(*)	29 December 1988 n
Indonesia(*)	2 November 1987	United Kingdom of Great Britain and Northern Ireland	22 December 1988 n
Ireland	22 December 1988 n	(For Great Britain and Northern Ireland.)	
		United States of America	9 November 1988

Subsequently, the Agreement came into force provisionally in respect of the following State on 30 December 1988 in accordance with article 59 (2):

Importing State	Date of deposit of the notification of provisional application
Morocco	30 December 1988
(With effect from 30 December 1988.)	

² See resolution 3201 (S-VI) in United Nations, *Official Records of the General Assembly, Sixth Special Session, Supplement No. 1 (A/9559)*, p. 3, and resolution 3202 (S-VI), *ibid.*, p. 5.

³ United Nations, *Proceedings of the United Nations Conference on Trade and Development, Fourth Session, Nairobi*, vol. 1, *Report and Annexes*, p. 6.

⁴ *Ibid.*, *Fifth Session, Manila*, vol. 1, *Report and Annexes*, p. 9.

⁵ *Ibid.*, *Sixth Session, Belgrade*, vol. 1, *Report and Annexes*, p. 10.

Have agreed as follows:

CHAPTER I. OBJECTIVES

Article 1. OBJECTIVES

The objectives of the International Natural Rubber Agreement, 1987 (hereinafter referred to as "this Agreement"), with a view to achieving the relevant objectives as adopted by the United Nations Conference on Trade and Development in its resolutions 93 (IV), 124 (V) and 155 (VI) on the Integrated Programme for Commodities, are *inter alia* as follows:

- (a) To achieve a balanced growth between the supply of and demand for natural rubber, thereby helping to alleviate the serious difficulties arising from surpluses or shortages of natural rubber;
- (b) To achieve stable conditions in natural rubber trade through avoiding excessive natural rubber price fluctuations, which adversely affect the long-term interests of both producers and consumers, and stabilizing these prices without distorting long-term market trends, in the interests of producers and consumers;
- (c) To help stabilize the export earnings from natural rubber of exporting members, and to increase their earnings based on expanding natural rubber export volumes at fair and remunerative prices, thereby helping to provide the necessary incentives for a dynamic and rising rate of production and the resources for accelerated economic growth and social development;
- (d) To seek to ensure adequate supplies of natural rubber to meet the requirements of importing members at fair and reasonable prices and to improve the reliability and continuity of these supplies;
- (e) To take feasible steps in the event of a surplus or shortage of natural rubber to mitigate the economic difficulties that members might encounter;
- (f) To seek to expand international trade in and to improve market access for natural rubber and processed products thereof;
- (g) To improve the competitiveness of natural rubber by encouraging research and development on the problems of natural rubber;
- (h) To encourage the efficient development of the natural rubber economy by seeking to facilitate and promote improvements in the processing, marketing and distribution of raw natural rubber; and
- (i) To further international co-operation in and consultations on natural rubber matters affecting supply and demand, and to facilitate promotion and co-ordination of natural rubber research, assistance and other programmes.

CHAPTER II. DEFINITIONS

Article 2. DEFINITIONS

For the purposes of this Agreement:

- (1) "Natural rubber" means the unvulcanized elastomer, whether in solid or liquid forms, from *Hevea brasiliensis* and any other plant which the Council may decide for the purposes of this Agreement.

(2) “Contracting party” means a Government, or an intergovernmental organization referred to in article 5, which has consented to be bound by this Agreement provisionally or definitively.

(3) “Member” means a contracting party as defined in definition (2) above.

(4) “Exporting member” means a member which exports natural rubber and has declared itself to be an exporting member, subject to the agreement of the Council.

(5) “Importing member” means a member which imports natural rubber and has declared itself to be an importing member, subject to the agreement of the Council.

(6) “Organization” means the International Natural Rubber Organization referred to in article 3.

(7) “Council” means the International Natural Rubber Council referred to in article 6.

(8) “Special vote” means a vote requiring at least two thirds of the votes cast by exporting members present and voting and at least two thirds of the votes cast by importing members present and voting, counted separately, on condition that these votes are cast by at least half the members in each category present and voting.

(9) “Exports of natural rubber” means any natural rubber which leaves the customs territory of any member, and “imports of natural rubber” means any natural rubber which enters the domestic commerce in the customs territory of any member, provided that for the purposes of these definitions, customs territory shall, in the case of a member which comprises more than one customs territory, be deemed to refer to the combined customs territories of that member.

(10) “Distributed simple majority vote” means a vote requiring more than half of the total votes of exporting members present and voting and more than half of the total votes of importing members present and voting, counted separately.

(11) “Freely usable currencies” means the deutsche mark, the French franc, the Japanese yen, the pound sterling, and the United States dollar.

(12) “Financial year” means the period from 1 January to 31 December inclusive.

(13) “Entry into force” means the date on which this Agreement enters into force provisionally or definitively in accordance with article 60.

(14) “Tonne” means a metric ton, i.e. 1,000 kilogrammes.

(15) “Malaysian/Singapore cent” means the average of the Malaysian sen and the Singapore cent at the prevailing rates of exchange.

(16) “Time-weighted net contribution of a member” means its net cash contributions weighted by the number of days during which the constituent parts of the net cash contribution have stayed at the disposition of the Buffer Stock. In calculating the number of days, the day when the contribution was received by the Organization will not be taken into account, nor the day when the reimbursement was effected, nor the day when this Agreement terminates.

CHAPTER III. ORGANIZATION AND ADMINISTRATION

Article 3. ESTABLISHMENT, HEADQUARTERS AND STRUCTURE OF THE INTERNATIONAL NATURAL RUBBER ORGANIZATION

1. The International Natural Rubber Organization, established by the International Natural Rubber Agreement, 1979,¹ shall continue in being for the purpose of administering the provisions and supervising the operation of this Agreement.

2. The Organization shall function through the International Natural Rubber Council, its Executive Director and its staff, and such other bodies as are provided for in this Agreement.

3. Subject to the requirement in paragraph 4 of this article, the headquarters of the Organization shall be in Kuala Lumpur, unless the Council, by special vote, decides otherwise.

4. The headquarters of the Organization shall at all times be located in the territory of a member.

Article 4. MEMBERSHIP IN THE ORGANIZATION

1. There shall be two categories of membership, namely,

- (a) Exporting; and
- (b) Importing.

2. The Council shall establish criteria regarding a change by a member in its category of membership as defined in paragraph 1 of this article, taking fully into account the provisions of articles 24 and 27. A member which meets such criteria may change its category of membership subject to the agreement of the Council by special vote.

3. Each contracting party shall constitute a single member of the Organization.

Article 5. MEMBERSHIP BY INTERGOVERNMENTAL ORGANIZATIONS

1. Any reference in this Agreement to a "Government" or "Governments" shall be construed as including a reference to the European Economic Community and to any intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession, by such intergovernmental organizations.

2. In the case of votes on matters within their competence, such intergovernmental organizations shall exercise their voting rights with a number of votes equal to the total number of votes attributed, in accordance with article 14, to their member States. In such cases, the member States of such intergovernmental organizations shall not exercise their individual voting rights.

¹ United Nations, *Treaty Series*, vol. 1201, p. 191.

CHAPTER IV. THE INTERNATIONAL NATURAL RUBBER COUNCIL

Article 6. COMPOSITION OF THE INTERNATIONAL NATURAL RUBBER COUNCIL

1. The highest authority of the Organization shall be the International Natural Rubber Council, which shall consist of all the members of the Organization.
2. Each member shall be represented in the Council by one delegate, and may designate alternates and advisers to attend sessions of the Council.
3. An alternate delegate shall be empowered to act and vote on behalf of the delegate during the latter's absence or in special circumstances.

Article 7. POWERS AND FUNCTIONS OF THE COUNCIL

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the provisions of this Agreement, but it shall not have the power, and shall not be taken to have been authorized by the members, to incur any obligation outside the scope of this Agreement. In particular, it shall not have the capacity to borrow money, without, however, limiting the application of article 41, nor shall it enter into any trading contract for natural rubber, except as provided for specifically in paragraph 5 of article 30. In exercising its capacity to contract the Council shall ensure that the terms of paragraph 4 of article 48 are brought by written notice to the attention of the other parties entering into such contracts, but any failure to do so shall not in itself invalidate such contracts, nor shall it be deemed to be a waiver of such limitation of liability of the members.

2. The Council shall, by special vote, adopt such rules and regulations as are necessary to carry out the provisions of this Agreement and are consistent therewith. These shall include its own rules of procedure and those of the committees referred to in article 18, rules for the administration and operation of the Buffer Stock, and the financial and staff regulations of the Organization.

3. For the purposes of paragraph 2 of this article, the Council shall, at its first session after the entry into force of this Agreement, review the rules and regulations established under the International Natural Rubber Agreement, 1979, and adopt them with such modifications as it deems appropriate. Pending such adoption, the rules and regulations established under the International Natural Rubber Agreement, 1979, shall apply.

4. The Council shall keep such records as are required for the performance of its functions under this Agreement.

5. The Council shall publish an annual report on the activities of the Organization and such other information as it considers appropriate.

Article 8. DELEGATION OF POWERS

1. The Council may, by special vote, delegate to any committee established under article 18 the exercise of any or all of its powers which, in accordance with the provisions of this Agreement, do not require a special vote of the Council. Notwithstanding this delegation, the Council may at any time discuss and decide any issue that may have been delegated to any of its committees.

2. The Council may, by special vote, revoke any power delegated to a committee.

Article 9. CO-OPERATION WITH OTHER ORGANIZATIONS

1. The Council may make whatever arrangements are appropriate for consultation or co-operation with the United Nations, its organs and specialized agencies, and other intergovernmental organizations as appropriate.
2. The Council may also make arrangements for maintaining contact with appropriate international non-governmental organizations.

Article 10. ADMISSION OF OBSERVERS

The Council may invite any non-member Government, or any of the organizations referred to in article 9, to attend as an observer any of the meetings of the Council or of any committee established under article 18.

Article 11. CHAIRMAN AND VICE-CHAIRMAN

1. The Council shall elect for each year a Chairman and a Vice-Chairman.
2. The Chairman and the Vice-Chairman shall be elected, one from among the representatives of exporting members and the other from among the representatives of importing members. These offices shall alternate each year between the two categories of members, provided, however, that this shall not prohibit the re-election of either or both, under exceptional circumstances, by special vote of the Council.
3. In the temporary absence of the Chairman, he shall be replaced by the Vice-Chairman. In the temporary absence of both the Chairman and the Vice-Chairman or the permanent absence of one or both of them, the Council may elect new officers from among the representatives of the exporting members and/or from among the representatives of the importing members, as appropriate, on a temporary or permanent basis as may be required.
4. Neither the Chairman nor any other officer presiding at a meeting of the Council shall vote at that meeting. The voting rights of the member he represents may, however, be exercised in accordance with the provisions of paragraph 3 of article 6, or paragraphs 2 and 3 of article 15.

Article 12. EXECUTIVE DIRECTOR, BUFFER STOCK MANAGER AND OTHER STAFF

1. The Council shall, by special vote, appoint an Executive Director and a Buffer Stock Manager.
2. The terms and conditions of appointment of the Executive Director and the Buffer Stock Manager shall be determined by the Council.
3. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible to the Council for the administration and operation of this Agreement in accordance with the provisions of this Agreement and decisions of the Council.
4. The Buffer Stock Manager shall be responsible to the Executive Director and the Council for the functions conferred upon him by this Agreement, as well as for such additional functions as the Council may determine. The Buffer Stock Manager shall be responsible for the day-to-day operation of the Buffer Stock, and shall keep the Executive Director informed of the general operations of the Buffer Stock so that the Executive Director may ensure its effectiveness in meeting the objectives of this Agreement.

5. The Executive Director shall appoint the staff in accordance with regulations established by the Council. The staff shall be responsible to the Executive Director.

6. Neither the Executive Director nor any member of the staff, including the Buffer Stock Manager, shall have any financial interest in the rubber industry or trade, or associated commercial activities.

7. In the performance of their duties, the Executive Director, the Buffer Stock Manager and other staff shall not seek or receive instructions from any member or from any other authority external to the Council or to any committee established under article 18. They shall refrain from any action which might reflect on their positions as international officials responsible only to the Council. Each member shall respect the exclusively international character of the responsibilities of the Executive Director, the Buffer Stock Manager and other staff and shall not seek to influence them in the discharge of their responsibilities.

Article 13. SESSIONS

1. As a general rule, the Council shall hold one regular session in each half of the year. For the purpose of the review of the price range, the Council shall hold a session, within two weeks, after each 15-month or 30-month period mentioned in article 31.

2. In addition to sessions in circumstances specifically provided for in this Agreement, the Council shall also meet in special session whenever it so decides or at the request of:

- (a) The Chairman of the Council;
- (b) The Executive Director;
- (c) A majority of the exporting members;
- (d) A majority of the importing members;
- (e) An exporting member or exporting members holding at least 200 votes; or
- (f) An importing member or importing members holding at least 200 votes.

3. Sessions shall be held at the headquarters of the Organization, unless the Council, by special vote, decides otherwise. If on the invitation of any member the Council meets elsewhere than at the headquarters of the Organization, that member shall pay the additional costs incurred by the Council.

4. Notice of any sessions and the agenda for such sessions shall be communicated to members by the Executive Director, in consultation with the Chairman of the Council, at least 30 days in advance, except in cases of emergency when notice shall be communicated at least 10 days in advance.

Article 14. DISTRIBUTION OF VOTES

1. The exporting members shall together hold 1,000 votes and the importing members shall together hold 1,000 votes.

2. Each exporting member shall receive one initial vote out of the 1,000 votes except that in the case of an exporting member with net exports of less than 10,000 tonnes annually the initial vote shall not apply. The remainder of such votes shall be distributed among the exporting members as nearly as possible in proportion to the volume of their respective net exports of natural rubber for the

period of five calendar years commencing six calendar years prior to the distribution of votes.

3. The votes of importing members shall be distributed among them as nearly as possible in proportion to the average of their respective net imports of natural rubber during the period of three calendar years commencing four calendar years prior to the distribution of votes, except that each importing member shall receive one vote even if its proportional net import share is otherwise not sufficiently large to so justify.

4. For the purposes of paragraphs 2 and 3 of this article, paragraphs 2 and 3 of article 27 relating to contributions of importing members, and article 38, the Council shall, at its first session, establish a table of net exports of exporting members and a table of net imports of importing members which shall be revised annually in accordance with this article.

5. There shall be no fractional votes.

6. The Council shall, at the first session after the entry into force of this Agreement, distribute the votes for that year, to remain in effect until the first regular session of the following year, except as provided for in paragraph 7 of this article. Subsequently for each year, the Council shall distribute the votes at the beginning of the first regular session of that year. Such distribution shall remain in effect until the first regular session of the following year, except as provided for in paragraph 7 of this article.

7. Whenever the membership of the Organization changes or when any member has its voting rights suspended or restored under any provision of this Agreement, the Council shall redistribute the votes within the affected category or categories of members in accordance with the provisions of this article.

8. In the event of the exclusion of a member pursuant to article 64, or the withdrawal of a member pursuant to article 63 or article 62, resulting in the reduction of the total trade share of those members remaining in either category below 80 per cent, the Council shall meet and decide on the terms, conditions and future of this Agreement, including in particular the need to maintain effective buffer stock operations without causing undue financial burden to the remaining members.

Article 15. VOTING PROCEDURE

1. Each member shall be entitled to cast the number of votes it holds in the Council and shall not be entitled to divide its votes.

2. By written notification to the Chairman of the Council, any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to exercise its voting rights at any session or meeting of the Council.

3. A member authorized by another member to cast the latter member's votes shall cast such votes as authorized.

4. When abstaining, a member shall be deemed not to have cast its votes.

Article 16. QUORUM

1. The quorum for any meeting of the Council shall be the presence of a majority of exporting members and a majority of importing members, provided

that such members hold at least two thirds of the total votes in their respective categories.

2. If there is no quorum in accordance with paragraph 1 of this article on the day fixed for the meeting and on the following day, the quorum on the third day and thereafter shall be the presence of a majority of exporting members and a majority of importing members, provided that such members hold a majority of the total votes in their respective categories.

3. Representation in accordance with paragraph 2 of article 15 shall be considered as presence.

Article 17. DECISIONS

1. All decisions of the Council shall be taken and all recommendations shall be made by distributed simple majority vote, unless otherwise provided for in this Agreement.

2. Where a member avails itself of the provisions of article 15 and its votes are cast at a meeting of the Council, such member shall, for the purposes of paragraph 1 of this article, be considered as present and voting.

Article 18. ESTABLISHMENT OF COMMITTEES

1. The following committees established by the International Natural Rubber Agreement, 1979, shall continue in being:

- (a) Committee on Administration;
- (b) Committee on Buffer Stock Operations;
- (c) Committee on Statistics; and
- (d) Committee on Other Measures.

Additional committees may also be established by special vote of the Council.

2. Each committee shall be responsible to the Council. The Council shall, by special vote, determine the membership and terms of reference of each committee.

Article 19. PANEL OF EXPERTS

1. The Council may establish a panel of experts from the rubber industry and trade of exporting and importing members.

2. Any such panel would be available to provide advice and assistance to the Council and its committees, particularly on buffer stock operations and on the other measures referred to in article 43.

3. The membership, functions and administrative arrangements of any such panel would be determined by the Council.

CHAPTER V. PRIVILEGES AND IMMUNITIES

Article 20. PRIVILEGES AND IMMUNITIES

1. The Organization shall have legal personality. In particular, but without prejudice to the provisions of paragraph 4 of article 48, the Organization shall have the capacity to contract, to acquire and dispose of movable and immovable property, and to institute legal proceedings.

2. The Organization shall, as soon as possible, seek to conclude with the Government of the country in which the headquarters of the Organization is situated (hereinafter referred to as the host Government) an agreement (hereinafter referred to as Headquarters Agreement) relating to such status, privileges and immunities of the Organization, of its Executive Director, Buffer Stock Manager as well as other staff and experts, and of members' delegations, as are reasonably necessary for the purpose of discharging their functions.

3. Pending the conclusion of the Headquarters Agreement, the Organization shall request the host Government to grant, to the extent consistent with its laws, exemption from taxation on remuneration paid by the Organization to its employees, and on the assets, income and other property of the Organization.

4. The Organization may also conclude, with one or more Governments, agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

5. If the headquarters of the Organization is moved to another country, the Government of that country shall, as soon as possible, conclude with the Organization a Headquarters Agreement to be approved by the Council.

6. The Headquarters Agreement shall be independent of this Agreement. It shall, however, terminate:

- (a) By agreement between the host Government and the Organization;
- (b) In the event that the headquarters of the Organization is moved from the country of the host Government; or
- (c) In the event that the Organization ceases to exist.

CHAPTER VI. ACCOUNTS AND AUDIT

Article 21. FINANCIAL ACCOUNTS

1. For the operation and administration of this Agreement, there shall be established two accounts:

- (a) The Buffer Stock Account; and
- (b) The Administrative Account.

2. All the following receipts and expenditures in the creation, operation and maintenance of the Buffer Stock shall be brought into the Buffer Stock Account: contributions from members under article 27, revenue from sales of or expenditure in respect of acquisition of buffer stocks; interest on deposits of the Buffer Stock Account; and costs relating to purchase and sales commissions, storage, transportation and handling, maintenance and rotation, and insurance. The Council may, however, by special vote, bring any other type of receipts or expenditures attributable to buffer stock transactions or operations into the Buffer Stock Account.

3. All other receipts and expenditures relating to the operation of this Agreement shall be brought into the Administrative Account. Such expenditures shall normally be met by contributions from members assessed in accordance with article 24.

4. The Organization shall not be liable for the expenses of delegations or observers to the Council or to any committee established under article 18.

Article 22. FORM OF PAYMENT

Payments to the Administrative and Buffer Stock Accounts shall be made in freely usable currencies or currencies which are convertible in the major foreign exchange markets into freely usable currencies, and shall be exempt from foreign exchange restrictions.

Article 23. AUDIT

1. Each financial year, the Council shall appoint auditors for the purpose of auditing its books of account.

2. An independently audited statement of the Administrative Account shall be made available to members as soon as possible, but not later than four months, after the close of each financial year. An independently audited statement of the Buffer Stock Account shall be made available to members not earlier than 60 days, but not later than four months, after the close of each financial year. The audited statements of the Administrative and Buffer Stock Accounts shall be considered for approval by the Council at its next regular session, as appropriate. A summary of the audited accounts and balance sheet shall thereafter be published.

CHAPTER VII. THE ADMINISTRATIVE ACCOUNT

*Article 24. APPROVAL OF THE ADMINISTRATIVE BUDGET
AND ASSESSMENT OF CONTRIBUTIONS*

1. At its first session after the entry into force of this Agreement, the Council shall approve the administrative budget for the period between the date of the entry into force and the end of the first financial year. Thereafter, during the second half of each financial year, the Council shall approve the administrative budget for the following financial year. The Council shall assess the contribution of each member to that budget in accordance with paragraph 2 of this article.

2. The contribution of each member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time the administrative budget for that financial year is approved bears to the total votes of all the members. In assessing contributions, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

3. The initial contribution to the administrative budget of any Government which becomes a member after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by that member and of the period from the date on which it becomes a member to the end of the current financial year. The assessment made upon other members for that financial year shall not, however, be altered.

*Article 25. PAYMENT OF CONTRIBUTIONS
TO THE ADMINISTRATIVE BUDGET*

1. Contributions to the first administrative budget shall become due on a date to be decided by the Council at its first session. Contributions to subsequent administrative budgets shall become due by 28 February in each financial year. The initial contribution of a Government which becomes a member after the entry into force of this Agreement, assessed in accordance with paragraph 3 of arti-

cle 24, shall, for the financial year concerned, become due 60 days after the date on which it becomes a member.

2. If a member has not paid its full contribution to the administrative budget within two months after such contribution becomes due in accordance with paragraph 1 of this article, the Executive Director shall request that member to make payment as quickly as possible. If a member has not paid its contribution within two months after such request by the Executive Director, its voting rights in the Organization shall be suspended unless the Council decides otherwise. If a member has still not paid its contribution within four months after such request by the Executive Director, all rights of that member under this Agreement shall be suspended by the Council, unless the Council, by special vote, decides otherwise.

3. For contributions received late, the Council shall levy a penalty charge at the prime interest rate in the host country from the date the contributions become due.

4. A member whose rights have been suspended under paragraph 2 of this article shall in particular remain liable to pay its contribution and to meet any other of its financial obligations under this Agreement.

CHAPTER VIII. THE BUFFER STOCK

Article 26. SIZE OF THE BUFFER STOCK

In order to achieve the objectives of this Agreement, an international Buffer Stock shall be established. The total capacity of the Buffer Stock shall be 550,000 tonnes, including the total stocks still held under the International Natural Rubber Agreement, 1979. It shall be the sole instrument of market intervention for price stabilization in this Agreement. The Buffer Stock shall comprise:

- (a) The normal Buffer Stock of 400,000 tonnes; and
- (b) The contingency Buffer Stock of 150,000 tonnes.

Article 27. FINANCING OF THE BUFFER STOCK

1. Members commit themselves to finance the total cost of the international Buffer Stock of 550,000 tonnes established under article 26, it being understood that shares in the Buffer Stock Account of the International Natural Rubber Agreement, 1979, of those members of the International Natural Rubber Agreement, 1979, which became members of this Agreement shall, with the consent of each member, be carried over to the Buffer Stock Account under this Agreement in accordance with the procedures determined under the provisions of paragraph 3 of article 41 of the International Natural Rubber Agreement, 1979.

2. The financing of both the normal Buffer Stock and the contingency Buffer Stock shall be shared equally between the exporting and importing categories of members. Contributions of members to the Buffer Stock Account shall be apportioned according to their shares of the votes in the Council, except as provided for in paragraphs 3 and 4 of this article.

3. Any importing member whose share of total net imports as set out in the table to be established by the Council under paragraph 4 of article 14 represents 0.1 per cent or less of total net imports shall contribute to the Buffer Stock Account as follows:

(a) If its share of total net imports is less than or equal to 0.1 per cent but more than 0.05 per cent, such member shall contribute an amount assessed on the basis of its actual share of total net imports.

(b) If its share of total net imports is 0.05 per cent or less, such member shall contribute an amount assessed on the basis of a share of 0.05 per cent of total net imports.

4. During any period in which this Agreement is in force provisionally either under paragraph 2 or subparagraph (b) of paragraph 4 of article 60, the financial commitment of each exporting or importing member to the Buffer Stock Account shall not in total exceed that member's contribution, calculated on the basis of the number of votes corresponding to the percentage shares set out in the tables to be established by the Council under paragraph 4 of article 14, of the totals of 275,000 tonnes falling to the exporting and importing categories of members respectively. The financial obligations of members when this Agreement is in force provisionally shall be shared equally by exporting and importing categories of members. At any time when the aggregate commitment of one category exceeds that of the other, the larger of the two aggregates shall be brought equal to the smaller of the two aggregates, each member's votes in that aggregate being reduced in proportion to the shares of votes derived from the tables to be established by the Council under paragraph 4 of article 14. Notwithstanding the provisions of this paragraph and of paragraph 1 of article 28, a member's contribution may not exceed 125 per cent of the amount of its total contribution calculated on the basis of its share in world trade as indicated in annex A or annex B to this Agreement.

5. The total costs of the normal and contingency Buffer Stock of 550,000 tonnes shall be financed by contributions by members in cash to the Buffer Stock Account. Such contributions may, when relevant, be paid by the appropriate agencies of members concerned.

6. The total costs of the 550,000-tonne international Buffer Stock shall be paid from the Buffer Stock Account. Such costs shall include all expenses involved in acquiring and operating the 550,000-tonne international Buffer Stock. In the event that the estimated cost, as given in annex C to this Agreement, cannot fully cover the total cost of acquisition and operations of the Buffer Stock, the Council shall meet and make the necessary arrangements to call up the required contributions to cover such costs according to percentage shares of votes.

Article 28. PAYMENT OF CONTRIBUTIONS TO THE BUFFER STOCK ACCOUNT

1. There shall be an initial contribution in cash to the Buffer Stock Account equivalent to 70 million Malaysian ringgits. This amount, which represents a working capital reserve for buffer stock operations, shall be apportioned among all members according to their percentage shares of votes, taking into consideration paragraph 3 of article 27, and shall be due within 60 days after the first Council session after the entry into force of this Agreement. The initial contribution of a member due in accordance with this paragraph shall, with the consent of that member, be made wholly or in part by transfer of that member's share in the cash held in the Buffer Stock Account under the International Natural Rubber Agreement, 1979.

2. The Executive Director may at any time, and independently of the arrangements in paragraph 1 of this article, call for contributions provided that the

Buffer Stock Manager has certified that the Buffer Stock Account may require such funds in the next four months.

3. When a contribution is called, it shall be due from members within 60 days of the date of notification. If requested by any member or members accounting for 200 votes in the Council, the Council shall meet in special session and may modify or disapprove the call-up based on an assessment of the need for funds to support buffer stock operations in the next four months. If the Council cannot reach a decision, contributions shall be due from members in accordance with the Executive Director's notification.

4. Contributions called up for the normal and the contingency Buffer Stock shall be valued at the lower trigger action price in effect at the time such contributions are called.

5. The call-up of contributions to the contingency Buffer Stock shall be handled as follows:

(a) At the 300,000-tonne review provided for in article 31, the Council shall make all financial and other arrangements which may be necessary for the prompt implementation of the contingency Buffer Stock including call-up of funds if necessary;

(b) At the 400,000-tonne review provided for in article 31, the Council shall ensure that:

- (i) All members have made all necessary arrangements for financing their respective shares of the contingency Buffer Stock; and
- (ii) The contingency Buffer Stock has been invoked and is fully primed for action in accordance with the terms of article 30.

Article 29. PRICE RANGE

1. There shall be established, for the operations of the Buffer Stock:

- (a) A reference price;
- (b) A lower intervention price;
- (c) An upper intervention price;
- (d) A lower trigger action price;
- (e) An upper trigger action price;
- (f) A lower indicative price; and
- (g) An upper indicative price.

2. On the entry into force of this Agreement, the reference price shall be initially fixed at 201.66 Malaysian/Singapore cents per kilogramme. In the event that the reference price applicable on 20 March 1987 is revised before the expiry of the International Natural Rubber Agreement, 1979, the reference price shall be adjusted upon the entry into force of this Agreement to the level applicable at the time of the expiry of the International Natural Rubber Agreement, 1979.

3. There shall be an upper intervention price and a lower intervention price calculated respectively at plus and minus 15 per cent of the reference price, unless the Council, by special vote, decides otherwise.

4. There shall be an upper trigger action price and a lower trigger action price calculated respectively at plus and minus 20 per cent of the reference price, unless the Council, by special vote, decides otherwise.

5. The prices calculated in accordance with paragraphs 3 and 4 of this article shall be rounded to the nearest cent.

6. On the entry into force of this Agreement, the lower and upper indicative prices shall be initially fixed at 150 and 270 Malaysian/Singapore cents per kilogramme, respectively. In the event that the indicative prices applicable on 20 March 1987 are revised before the expiry of the International Natural Rubber Agreement, 1979, the indicative prices shall be adjusted upon the entry into force of this Agreement to the levels applicable at the time of the expiry of the International Natural Rubber Agreement, 1979.

Article 30. OPERATION OF THE BUFFER STOCK

1. If, in relation to the price range provided for in article 29, or as subsequently revised in accordance with the provisions of articles 31 and 39, the market indicator price provided for in article 32 is:

(a) At or above the upper trigger action price, the Buffer Stock Manager shall defend the upper trigger action price by offering natural rubber for sale until the market indicator price falls below the upper trigger action price.

(b) Above the upper intervention price, the Buffer Stock Manager may sell natural rubber in defence of the upper trigger action price.

(c) At the upper or lower intervention price, or between them, the Buffer Stock Manager shall neither buy nor sell natural rubber, except in order to carry out his responsibilities for rotation under article 35.

(d) Below the lower intervention price, the Buffer Stock Manager may buy natural rubber in defence of the lower trigger action price.

(e) At or below the lower trigger action price, the Buffer Stock Manager shall defend the lower trigger action price by offering to buy natural rubber until the market indicator price exceeds the lower trigger action price.

2. When sales or purchases for the Buffer Stock reach the 400,000-tonne level, the Council shall, by special vote, decide whether to bring the contingency Buffer Stock into operation at:

(a) The lower or upper trigger action price; or

(b) Any price between the lower trigger action price and the lower indicative price, or the upper trigger action price and the upper indicative price.

3. Unless the Council, by special vote, decides otherwise under paragraph 2 of this article, the Buffer Stock Manager shall use the contingency Buffer Stock to defend the lower indicative price by bringing the contingency Buffer Stock into operation when the market indicator price is at a level 2 Malaysian/Singapore cents per kilogramme above the lower indicative price, and to defend the upper indicative price by bringing the contingency Buffer Stock into operation when the market indicator price is at a level 2 Malaysian/Singapore cents per kilogramme below the upper indicative price.

4. The total facilities of the Buffer Stock, including the normal Buffer Stock and the contingency Buffer Stock, shall be fully utilized to ensure that the market

indicator price does not fall below the lower indicative price or rise above the upper indicative price.

5. Sales and purchases by the Buffer Stock Manager shall be effected through established commercial markets at prevailing prices, and all his transactions shall be in physical rubber for delivery not later than three calendar months forward.

6. To facilitate the operation of the Buffer Stock, the Council shall establish branch offices and such facilities of the Buffer Stock Manager's office, where necessary, in established rubber markets and approved warehouse locations.

7. The Buffer Stock Manager shall prepare a monthly report on buffer stock transactions and the Buffer Stock Account's financial position. Thirty days after the end of each month, the report for that month shall be made available to members.

8. The information on buffer stock transactions shall include quantities, prices, types, grades and markets of all buffer stock operations, including rotations effected. The information on the Buffer Stock Account's financial position shall also include interest rates on and terms and conditions of deposits, the currencies operated in and other relevant information on the items referred to in paragraph 2 of article 21.

Article 31. REVIEW AND REVISION OF THE PRICE RANGE

A. Reference price

1. Review and revision of the reference price shall be based on market trends and/or net changes in the Buffer Stock, subject to the provisions of this section of this article. The reference price shall be reviewed by the Council 18 months after the last review pursuant to paragraph 1 of article 32 of the International Natural Rubber Agreement, 1979, or, in the event that this Agreement enters into force after 1 May 1988, at the first session of the Council under this Agreement, and every 15 months thereafter.

(a) If the average of the daily market indicator prices over the six-month period prior to a review is at the upper intervention price, at the lower intervention price, or between these two prices, no revision of the reference price shall take place.

(b) If the average of the daily market indicator prices over the six-month period prior to a review is below the lower intervention price, the reference price shall be automatically revised downwards by 5 per cent of its level at the time of the review, unless the Council, by special vote, decides on a higher percentage adjustment downwards of the reference price.

(c) If the average of the daily market indicator prices over the six-month period prior to a review is above the upper intervention price, the reference price shall be automatically revised upwards by 5 per cent of its level at the time of the review, unless the Council, by special vote, decides on a higher percentage adjustment upwards of the reference price.

2. Following a net change in the Buffer Stock of 100,000 tonnes since the last assessment under paragraph 2 of article 32 of the International Natural Rubber Agreement, 1979, or under this paragraph, the Executive Director shall

convene a special session of the Council to assess the situation. The Council may, by special vote, decide to take appropriate measures which may include:

- (a) Suspension of buffer stock operations;
- (b) Change in the rate of buffer stock purchases or sales; and
- (c) Revision of the reference price.

3. If net buffer stock purchases or sales amounting to 300,000 tonnes have taken place since (a) the last revision under paragraph 3 of article 32 of the International Natural Rubber Agreement, 1979, (b) the last revision under this paragraph, or (c) the last revision under paragraph 2 of this article, whichever is most recent, the reference price shall be lowered or raised, respectively, by 3 per cent of its current level unless the Council, by special vote, decides to lower or raise it, respectively, by a higher percentage amount.

4. Any adjustments of the reference price for any reason shall not be such as to allow the trigger action prices to breach the lower or upper indicative prices.

B. *Indicative prices*

5. The Council may, by special vote, revise the lower and upper indicative prices at reviews provided for in this section of this article.

6. The Council shall ensure that any revision of indicative prices is consistent with evolving market trends and conditions. In this connection, the Council shall take into consideration the trend of natural rubber prices, consumption, supply, production costs and stocks, as well as the quantity of natural rubber held in the Buffer Stock and the financial position of the Buffer Stock Account.

7. The lower and upper indicative prices shall be reviewed:

- (a) 30 months after the last review pursuant to paragraph 7 (a) of article 32 of the International Natural Rubber Agreement, 1979, or, in the event that this Agreement enters into force after 1 May 1988, at the first session of the Council under this Agreement, and every 30 months thereafter;
- (b) In exceptional circumstances, at the request of a member or members accounting for 200 or more votes in the Council; and
- (c) When the reference price has been revised (i) downwards since the last revision of the lower indicative price or the entry into force of the International Natural Rubber Agreement, 1979, or (ii) upwards since the last revision of the upper indicative price or the entry into force of the International Natural Rubber Agreement, 1979, by at least 3 per cent under paragraph 3 of this article and at least 5 per cent under paragraph 1 of this article, or by at least this amount under paragraphs 1, 2 and/or 3 of this article, provided that the average of the daily market indicator price for the 60 days subsequent to the last revision of the reference price is either below the lower intervention price or above the upper intervention price, respectively.

8. Notwithstanding paragraphs 5, 6 and 7 of this article, there shall be no upward revision in the lower or upper indicative price if the average of the daily market indicator prices over the six-month period prior to a review of the price range under this article is below the reference price. Similarly, there shall be no downward revision in the lower or upper indicative price if the average of the daily

market indicator prices over the six-month period prior to a review of the price range under this article is above the reference price.

Article 32. MARKET INDICATOR PRICE

1. There shall be established a daily market indicator price which shall be a composite, weighted average — reflecting the market in natural rubber — of daily official current-month prices on the Kuala Lumpur, London, New York and Singapore markets. Initially, the daily market indicator price shall comprise RSS 1, RSS 3 and TSR 20 and their weighting shall be equal. All quotations shall be converted into f.o.b. Malaysian/Singapore ports in Malaysian/Singapore currency.

2. The type/grade composition weightings and method of computing the daily market indicator price shall be reviewed and may, by special vote, be revised by the Council to ensure that it reflects the market in natural rubber.

3. The market indicator price shall be deemed above, at or below price levels specified in this Agreement if the average of the daily market indicator prices for the last five market days is above, at or below such price levels.

Article 33. COMPOSITION OF BUFFER STOCKS

1. At its first session after the entry into force of this Agreement, the Council shall name the internationally recognized standard types and grades of ribbed smoked sheets and technically specified rubbers for inclusion in the Buffer Stock, provided that the following criteria are met:

- (a) The lowest types and grades of natural rubber authorized for inclusion in the Buffer Stock shall be RSS 3 and TSR 20; and
- (b) All types and grades allowed under subparagraph (a) of this paragraph which account for at least 3 per cent of the previous calendar year's international trade in natural rubber shall be named.

2. The Council may, by special vote, change these criteria and/or the selected types/grades if that is necessary to ensure that the composition of the Buffer Stock reflects the evolving market situation, attainment of the stabilization objectives of this Agreement and the need to maintain a high commercial standard of quality of buffer stocks.

3. The Buffer Stock Manager should attempt to ensure that the composition of the Buffer Stock reflects the export/import patterns for natural rubber, while promoting the stabilization objectives of this Agreement.

4. The Council may, by special vote, direct the Buffer Stock Manager to change the composition of the Buffer Stock if the objective of price stabilization so dictates.

Article 34. LOCATION OF BUFFER STOCKS

1. The location of buffer stocks shall ensure economic and efficient commercial operations. In accordance with this principle, the buffer stocks shall be located in the territory of both exporting and importing members, unless the Council, by special vote, decides otherwise. The distribution of the buffer stocks among the members shall be effected in such a way as to attain the stabilization objectives of this Agreement, while minimizing costs.

2. In order to maintain high commercial quality standards, buffer stocks shall be stored only in warehouses approved on the basis of criteria to be decided by the Council.

3. After the entry into force of this Agreement, the Council shall establish and approve the list of warehouses and the necessary arrangements for their use. The Council may, if necessary, review the list of warehouses approved by the Council of the International Natural Rubber Agreement, 1979, and the criteria established by the said Council and maintain or revise them accordingly.

4. The Council shall also periodically review the location of the buffer stocks and may, by special vote, direct the Buffer Stock Manager to change the location of the buffer stocks to ensure economic and efficient commercial operations.

Article 35. ROTATION OF BUFFER STOCKS

The Buffer Stock Manager shall ensure that all buffer stocks are purchased and maintained at a high commercial standard of quality. He shall rotate natural rubber stored in the Buffer Stock as necessary to ensure such standards, taking into appropriate consideration the cost of such rotation and its impact on the stability of the market. The costs of rotation shall be brought into the Buffer Stock Account.

Article 36. RESTRICTION OR SUSPENSION OF BUFFER STOCK OPERATIONS

1. Notwithstanding the provisions of article 30, the Council, if in session, may, by special vote, restrict or suspend the operations of the Buffer Stock, if in its opinion the discharge of the obligations laid upon the Buffer Stock Manager by that article will not achieve the objectives of this Agreement.

2. If the Council is not in session, the Executive Director may, after consultation with the Chairman, restrict or suspend the operations of the Buffer Stock, if in his opinion the discharge of the obligations laid upon the Buffer Stock Manager by article 30 will not achieve the objectives of this Agreement.

3. Immediately after a decision to restrict or suspend the operations of the Buffer Stock under paragraph 2 of this article, the Executive Director shall convene a session of the Council to review such decision. Notwithstanding the provisions of paragraph 4 of article 13, the Council shall meet within 10 days after the date of restriction or suspension and shall, by special vote, confirm or cancel such restriction or suspension. If the Council cannot come to a decision at that session, buffer stock operations shall be resumed without any restriction imposed under this article.

4. As long as any restriction or suspension of buffer stock operations decided in accordance with this article remains in force, the Council shall review this decision at intervals of not longer than three months. If at a session to make such a review the Council does not confirm, by special vote, the continuation of the restriction or suspension, or does not come to a decision, buffer stock operations shall be resumed without restriction.

Article 37. PENALTIES RELATING TO CONTRIBUTIONS TO THE BUFFER STOCK ACCOUNT

1. If a member does not fulfil its obligation to contribute to the Buffer Stock Account by the last day such contribution becomes due, it shall be considered to

be in arrears. A member in arrears for 60 days or more shall not count as a member for the purpose of voting on matters covered in paragraph 2 of this article.

2. The voting and other rights in the Council of a member in arrears for 60 days or more under paragraph 1 of this article shall be suspended, unless the Council, by special vote, decides otherwise.

3. A member in arrears shall bear interest charges at the prime rate in the host country beginning on the last day such payments become due. Coverage of arrears by the remaining importing and exporting members shall be on a voluntary basis.

4. When the default has been remedied to the satisfaction of the Council, the voting and other rights of the member in arrears for 60 days or more shall be restored. If the arrears have been made good by other members, these members shall be fully reimbursed.

Article 38. ADJUSTMENT OF CONTRIBUTIONS TO THE BUFFER STOCK ACCOUNT

1. When the votes are redistributed at the first regular session in each financial year or whenever the membership of the Organization changes, the Council shall make the necessary adjustment of each member's contribution to the Buffer Stock Account in accordance with the provisions of this article. For this purpose, the Executive Director shall determine:

- (a) The net cash contribution of each member, by subtracting refunds of contributions to that member in accordance with paragraph 2 of this article from the sum of all contributions paid by that member since the entry into force of this Agreement;
- (b) The total net call-ups, by summing the consecutive call-ups and subtracting the total of refunds made in accordance with paragraph 2 of this article;
- (c) The revised net contribution for each member, by apportioning the total net call-ups among members on the basis of each member's revised voting share in the Council pursuant to article 14, subject to paragraph 3 of article 27, provided that the voting share of each member shall, for the purpose of this article, be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

Where a member's net cash contribution exceeds its revised net contribution, a refund of the difference minus any outstanding penalty interest on arrears shall be made to that member from the Buffer Stock Account. Where a member's revised net contribution exceeds its net cash contribution, a payment of the difference plus any outstanding penalty interest on arrears shall be made by that member to the Buffer Stock Account.

2. If the Council, having regard to paragraphs 2 and 3 of article 28, decides that there are net cash contributions in excess of funds required to support buffer stock operations within the next four months, the Council shall refund such excess net cash contributions less initial contributions unless it decides, by special vote, either to make no such refund or to refund a smaller amount. Member's shares of the amount to be refunded shall be in proportion to their net cash contributions, minus any outstanding penalty interest on arrears. The contribution liability of members in arrears shall be reduced in the same proportion as the refund bears to the total net cash contributions.

3. At the request of a member, the refund to which it is entitled may be retained in the Buffer Stock Account. If a member requests that its refund be retained in the Buffer Stock Account, this amount shall be credited against any additional contribution requested in accordance with article 28. The credit retained in the Buffer Stock Account at the request of a member shall bear interest at the average rate of interest earned on funds in the Buffer Stock Account, beginning the last day when the amount should normally be reimbursed to that member until the day preceding the actual reimbursement.

4. The Executive Director shall immediately notify members of any required payments or refunds resulting from adjustments made in accordance with paragraphs 1 and 2 of this article. Such payments by members or refunds to members shall be made within 60 days from the date the Executive Director issues such notification.

5. In the event that the amount of cash in the Buffer Stock Account exceeds the value of total net cash contributions of members, such surplus funds shall be distributed upon termination of this Agreement.

Article 39. THE BUFFER STOCK AND CHANGES IN EXCHANGE RATES

1. In the event that the exchange rate between the Malaysian ringgit/Singapore dollar and the currencies of the major natural rubber exporting and importing members changes to the extent that the operations of the Buffer Stock are significantly affected, the Executive Director shall, in accordance with article 36, or members may, in accordance with article 13, call for a special session of the Council. The Council shall meet within 10 days to confirm or cancel measures already taken by the Executive Director pursuant to article 36, and may, by special vote, decide to take appropriate measures, including the possibility of revising the price range, pursuant to the principles of the first sentences of paragraphs 1 and 6 of article 31.

2. The Council shall, by special vote, establish a procedure to determine a significant change in the parities of these currencies for the sole purpose of ensuring the timely convening of the Council.

3. In the event that there is a divergency between the Malaysian ringgit and the Singapore dollar to the extent that buffer stock operations are significantly affected, the Council shall meet to review the situation and may consider the adoption of a single currency.

Article 40. LIQUIDATION PROCEDURES FOR THE BUFFER STOCK ACCOUNT

1. On termination of this Agreement, the Buffer Stock Manager shall estimate the total expense of liquidating or transferring to a new international natural rubber agreement the assets of the Buffer Stock Account in accordance with the provisions of this article, and shall reserve that amount in a separate account. If these balances are inadequate, the Buffer Stock Manager shall sell a sufficient quantity of natural rubber in the Buffer Stock to provide the additional sum required.

2. Each member's share in the Buffer Stock Account shall be calculated as follows:

(a) The value of the Buffer Stock shall be the value of the total quantity of natural rubber of each type/grade therein, calculated at the lowest of the current

prices of the respective types/grades on markets referred to in article 32 during the 30 market days preceding the date of termination of this Agreement.

(b) The value of the Buffer Stock Account shall be the value of the Buffer Stock plus the cash assets of the Buffer Stock Account on the date of the termination of this Agreement less any amount reserved under paragraph 1 of this article.

(c) Each member's net cash contribution shall be the sum of its contributions paid throughout the duration of this Agreement less all refunds made under article 38, penalty interest on arrears paid in accordance with paragraph 3 of article 37 shall not constitute a contribution to the Buffer Stock Account.

(d) If the value of the Buffer Stock Account is either greater or less than total net cash contributions, the surplus shall be allocated among members in proportion to each member's time-weighted net contribution share under this Agreement. Any deficit shall be allocated among members in proportion to each member's average number of votes held during its period of membership. In assessing the share of the deficits to be borne by each member, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

(e) Each member's share in the Buffer Stock Account shall comprise its net cash contribution, reduced or increased by its shares in deficits or surpluses in the Buffer Stock Account, and reduced by its liability, if any, for outstanding interest on arrears.

3. If this Agreement is to be immediately replaced with a new international natural rubber agreement, the Council shall, by special vote, adopt procedures to ensure efficient transfer to the new agreement, as required by that agreement, of shares in the Buffer Stock Account of members which intend to participate in the new agreement. Any member which does not wish to participate in the new agreement shall be entitled to the payment of its share:

- (a) From available cash in proportion to its percentage share of the total net cash contributions to the Buffer Stock Account, within three months; and
- (b) From the net proceeds from the disposal of the buffer stocks, by way of orderly sales or by way of transfer to the new international natural rubber agreement at current market prices, which must be concluded within 12 months; unless the Council decides, by special vote, to increase payments under subparagraph (a) of this paragraph.

4. If this Agreement terminates without being replaced by a new international natural rubber agreement which provides for a buffer stock, the Council shall, by special vote, adopt procedures to govern orderly disposal of the Buffer Stock within the maximum period specified in paragraph 6 of article 66, subject to the following constraints:

- (a) No further purchases of natural rubber shall be made;
- (b) The Organization shall incur no new expenses except those necessary to dispose of the Buffer Stock.

5. Subject to an election by any member to take natural rubber in accordance with paragraph 6 of this article, any cash which remains in the Buffer Stock Account shall be forthwith distributed to members in proportion to their shares as determined in paragraph 2 of this article.

6. In lieu of all or part of a cash payment, each member may elect to take its share in the assets of the Buffer Stock Account in natural rubber, subject to procedures adopted by the Council.

7. The Council shall adopt appropriate procedures for adjustment and payment of members' shares in the Buffer Stock Account. This adjustment shall account for:

- (a) Any discrepancy between the price of natural rubber specified in subparagraph (a) of paragraph 2 of this article and the prices at which part or all of the Buffer Stock is sold pursuant to procedures for disposal of the Buffer Stock; and
- (b) The difference between estimated and actual liquidation expenses.

8. The Council shall, within 30 days following final transactions of the Buffer Stock Account, meet to effect final settlement of accounts among members within 30 days thereafter.

CHAPTER IX. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES

Article 41. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES

When the Common Fund for Commodities becomes operational, the Council shall take full advantage of the facilities of the Common Fund according to the principles set out in the Agreement establishing the Common Fund for Commodities. The Council shall for this purpose negotiate with the Common Fund mutually acceptable terms and modalities for an association agreement to be signed with the Common Fund.

CHAPTER X. SUPPLY AND MARKET ACCESS AND OTHER MEASURES

Article 42. SUPPLY AND MARKET ACCESS

1. Exporting members to the fullest extent possible undertake to pursue policies and programmes which maintain continuous availability to consumers of natural rubber supplies.

2. Importing members to the fullest extent possible undertake to pursue policies which will maintain access to their markets for natural rubber.

Article 43. OTHER MEASURES

1. With a view to achieving the objectives of this Agreement, the Council shall identify and propose appropriate measures and techniques directed towards promoting:

(a) The development of the natural rubber economy by producing members, through expanded and improved production, productivity and marketing, thereby increasing the export earnings of producing members while at the same time improving the reliability of supply. For this purpose, the Committee on Other Measures shall undertake economic and technical analyses in order to identify:

- (i) Natural rubber research and development programmes and projects of benefit to exporting and importing members, including scientific research in specific areas;
- (ii) Programmes and projects to improve the productivity of the natural rubber industry;

(iii) Ways and means to upgrade natural rubber supplies and achieve uniformity in quality specification and presentation of natural rubber; and

(iv) Methods of improving the processing, marketing and distribution of raw natural rubber.

(b) The development of end-uses of natural rubber. For this purpose, the Committee on Other Measures shall undertake appropriate economic and technical analyses in order to identify programmes and projects leading to increased and new uses of natural rubber.

2. The Council shall consider the financial implications of such measures and techniques and seek to promote and facilitate the provision of adequate financial resources, as appropriate, from such sources as international financial institutions and the Second Account of the Common Fund for Commodities, when established.

3. The Council may make recommendations, as appropriate, to members, international institutions and other organizations to promote the implementation of specific measures under this article.

4. The Committee on Other Measures shall periodically review the progress of those measures which the Council decides to promote and recommend, and shall report thereon to the Council.

CHAPTER XI. CONSULTATION ON DOMESTIC POLICIES

Article 44. CONSULTATION

The Council shall consult, at the request of any member, on government natural rubber policies directly affecting supply or demand. The Council may submit its recommendations to members for their consideration.

CHAPTER XII. STATISTICS, STUDIES AND INFORMATION

Article 45. STATISTICS AND INFORMATION

1. The Council shall collect, collate and as necessary publish such statistical information on natural rubber and related areas as is necessary for the satisfactory operation of this Agreement.

2. Members shall promptly and to the fullest extent possible furnish to the Council available data by specific types and grades concerning production, consumption and international trade in natural rubber.

3. The Council may also request members to furnish other available information, including information on related areas which may be required for the satisfactory operation of this Agreement.

4. Members shall furnish all the above-mentioned statistics and information within a reasonable time to the fullest extent possible consistent with their national legislation and by the ways most appropriate for them.

5. The Council shall establish close relationships with appropriate international organizations, including the International Rubber Study Group, and with commodity exchanges in order to help ensure the availability of recent and reliable data on production, consumption, stocks, international trade and prices of

natural rubber, and other factors that influence demand for and supply of natural rubber.

6. The Council shall endeavour to ensure that no information published shall prejudice the confidentiality of the operations of persons or companies producing, processing or marketing natural rubber or related products.

Article 46. ANNUAL ASSESSMENT, ESTIMATES AND STUDIES

1. The Council shall prepare an annual assessment on the world natural rubber situation and related areas in the light of the information supplied by members and from all relevant intergovernmental and international organizations.

2. At least once in every half year, the Council shall also estimate production, consumption, exports and imports of natural rubber by specific types and grades, if possible, for the following six months. It shall inform the members of these estimates.

3. The Council shall undertake, or make appropriate arrangements to undertake, studies of trends in natural rubber production, consumption, trade, marketing and prices, as well as of the short-term and long-term problems of the world natural rubber economy.

Article 47. ANNUAL REVIEW

1. The Council shall annually review the operation of this Agreement in the light of the objectives set out in article 1. It shall inform members of the results of the review.

2. The Council may then formulate recommendations to members, and thereafter take measures within its competence to improve the effectiveness of the operation of this Agreement.

CHAPTER XIII. MISCELLANEOUS

Article 48. GENERAL OBLIGATIONS AND LIABILITIES OF MEMBERS

1. Members shall for the duration of this Agreement use their best endeavours and co-operate to promote the attainment of the objectives of this Agreement and shall not take any action in contradiction to those objectives.

2. Members shall in particular seek to improve the conditions of the natural rubber economy and to encourage the production and use of natural rubber in order to promote the growth and the modernization of the natural rubber economy for the mutual benefit of producers and consumers.

3. Members shall accept as binding all decisions of the Council under this Agreement and will not implement measures which would have the effect of limiting or running counter to those decisions.

4. The liability of members arising from the operation of this Agreement, whether to the Organization or to third parties, shall be limited to the extent of their obligations regarding contributions to the administrative budget and to financing of the Buffer Stock under and in accordance with chapters VII and VIII of this Agreement and any obligations that may be assumed by the Council under article 41.

Article 49. OBSTACLES TO TRADE

1. The Council shall, in accordance with the annual assessment of the world natural rubber situation referred to in article 46, identify any obstacles to the expansion of trade in natural rubber in its raw, semi-processed or modified forms.

2. The Council may, in order to further the purposes of this article, make recommendations to members to seek in appropriate international forums mutually acceptable practical measures designed to remove progressively and, where possible, to eliminate such obstacles. The Council shall periodically examine the results of such recommendations.

Article 50. TRANSPORTATION AND MARKET STRUCTURE OF NATURAL RUBBER

The Council should encourage and facilitate the promotion of reasonable and equitable freight rates and improvements in the transport system, so as to provide regular supplies to markets and to effect savings in the cost of the products marketed.

Article 51. DIFFERENTIAL AND REMEDIAL MEASURES

Developing importing members, and least developed countries which are members, whose interests are adversely affected by measures taken under this Agreement may apply to the Council for appropriate differential and remedial measures. The Council shall consider taking such appropriate measures in accordance with paragraphs 3 and 4 of section III of resolution 93 (IV) of the United Nations Conference on Trade and Development.

Article 52. RELIEF FROM OBLIGATIONS

1. Where it is necessary on account of exceptional circumstances or emergency or *force majeure* not expressly provided for in this Agreement, the Council may, by special vote, relieve a member of an obligation under this Agreement if it is satisfied by an explanation from that member regarding the reasons why the obligation cannot be met.

2. The Council, in granting relief to a member under paragraph 1 of this article, shall state explicitly the terms and conditions on which, and the period for which, the member is relieved of such obligation, and the reasons for which the relief is granted.

Article 53. FAIR LABOUR STANDARDS

Members declare that they will endeavour to maintain labour standards designed to improve the levels of living of workers in their respective natural rubber sectors.

CHAPTER XIV. COMPLAINTS AND DISPUTES

Article 54. COMPLAINTS

1. Any complaint that a member has failed to fulfil its obligations under this Agreement shall, at the request of the member making the complaint, be referred to the Council, which, subject to prior consultation with the members concerned, shall take a decision on the matter.

2. Any decision by the Council that a member is in breach of its obligations under this Agreement shall specify the nature of the breach.

3. Whenever the Council, whether as the result of a complaint or otherwise, finds that a member has committed a breach of this Agreement, it may, by special vote, and without prejudice to such other measures as are specifically provided for in other articles of this Agreement:

- (a) Suspend that member's voting rights in the Council and, if it deems necessary, suspend any other rights of such member, including those of holding office in the Council or in any committee established under article 18 and of being eligible for membership of such committees, until it has fulfilled its obligations; or
- (b) Take action under article 64, if such breach significantly impairs the operation of this Agreement.

Article 55. DISPUTES

1. Any dispute concerning the interpretation or application of this Agreement which is not settled among the members involved shall, at the request of any member party to the dispute, be referred to the Council for decision.

2. In any case where a dispute has been referred to the Council under paragraph 1 of this article, a majority of members holding at least one third of the total votes may require the Council, after discussion, to seek the opinion of an advisory panel constituted under paragraph 3 of this article on the issue in dispute before giving its decision.

3. (a) Unless the Council, by special vote, decides otherwise, the advisory panel shall consist of five persons as follows:

- (i) Two persons, one having wide experience in matters of the kind in dispute and the other having legal standing and experience, nominated by the exporting members;
- (ii) Two such persons nominated by the importing members; and
- (iii) A chairman selected unanimously by the four persons nominated under (i) and (ii) of this subparagraph or, if they fail to agree, by the Chairman of the Council.

(b) Nationals of members and of non-members shall be eligible to serve on the advisory panel.

(c) Persons appointed to the advisory panel shall act in their personal capacities and without instructions from any government.

(d) The expenses of the advisory panel shall be paid by the Organization.

4. The opinion of the advisory panel and the reasons therefor shall be submitted to the Council which, after considering all the relevant information, shall, by special vote, decide the dispute.

CHAPTER XV. FINAL PROVISIONS

Article 56. SIGNATURE

This Agreement shall be open for signature at United Nations Headquarters from 1 May to 31 December 1987 inclusive by the Governments invited to the United Nations Conference on Natural Rubber, 1985.

Article 57. DEPOSITARY

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

Article 58. RATIFICATION, ACCEPTANCE AND APPROVAL

1. This Agreement shall be subject to ratification, acceptance or approval by the signatory Governments in accordance with their respective constitutional or institutional procedures.

2. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 1 January 1989. The Council may, however, grant extensions of time to signatory Governments which have been unable to deposit their instruments by that date.

3. Each Government depositing an instrument of ratification, acceptance or approval shall, at the time of such deposit, declare itself to be an exporting member or an importing member.

Article 59. NOTIFICATION OF PROVISIONAL APPLICATION

1. A signatory Government which intends to ratify, accept or approve this Agreement, or a Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument, may at any time notify the depositary that it will fully apply this Agreement provisionally, either when it enters into force in accordance with article 60 or, if it is already in force, at a specified date.

2. Notwithstanding the provisions of paragraph 1 of this article, a Government may provide in its notification of provisional application that it will apply this Agreement only within the limitations of its constitutional and/or legislative procedures. However, such Government shall meet all its financial obligations pertaining to the Administrative Account. The provisional membership of a Government which notifies in this manner shall not exceed 12 months from the provisional entry into force of this Agreement. In case of the need for a call-up of funds for the Buffer Stock Account within the 12-month period, the Council shall decide on the status of a Government holding provisional membership under this paragraph.

Article 60. ENTRY INTO FORCE

1. This Agreement shall enter into force definitively on 23 October 1987 or on any date thereafter, if by that date Governments accounting for at least 80 per cent of net exports as set out in annex A to this Agreement, and Governments accounting for at least 80 per cent of net imports as set out in annex B to this Agreement, have deposited their instruments of ratification, acceptance, approval or accession, or have assumed full financial commitment to this Agreement.

2. This Agreement shall enter into force provisionally on 23 October 1987, or on any date before 1 January 1989, if Governments accounting for at least 75 per cent of net exports as set out in annex A to this Agreement, and Governments accounting for at least 75 per cent of net imports as set out in annex B to this Agreement, have deposited their instruments of ratification, acceptance or approval, or have notified the depositary under paragraph 1 of article 59 that they will apply this Agreement provisionally and assume full financial commitment to

this Agreement. The Agreement shall remain in force provisionally up to a maximum of 12 months, unless it enters into force definitively under paragraph 1 of this article or the Council decides otherwise in accordance with paragraph 4 of this article.

3. If this Agreement does not come into force provisionally under paragraph 2 of this article by 1 January 1989, the Secretary-General of the United Nations shall invite, at the earliest time he considers practicable after that date, the Governments which have deposited instruments of ratification, acceptance or approval or have notified him that they will apply this Agreement provisionally, to meet with a view to recommending whether or not such Governments should take the necessary steps to put this Agreement provisionally or definitively into force among themselves in whole or in part. If no conclusion is reached at this meeting, the Secretary-General of the United Nations may convene such further meetings as he considers appropriate.

4. If the requirements for definitive entry into force of this Agreement under paragraph 1 of this article have not been met within 12 calendar months of the provisional entry into force of this Agreement under paragraph 2 of this article, the Council shall, not later than one month before the end of the 12-month period mentioned above, review the future of this Agreement and, subject to paragraph 1 of this article, by special vote, decide:

- (a) To put this Agreement definitively into force among the current members in whole or in part;
- (b) To keep this Agreement provisionally in force among the current members in whole or in part for an additional year; or
- (c) To renegotiate this Agreement.

If no decision is reached by the Council, this Agreement shall terminate at the expiry of the 12-month period. The Council shall inform the depositary of any decision taken under this paragraph.

5. For any Government that deposits its instrument of ratification, acceptance, approval or accession after the entry into force of this Agreement, it shall enter into force for that Government on the date of such deposit.

6. The Executive Director of the Organization shall convene the first session of the Council as soon as possible after the entry into force of this Agreement.

Article 61. ACCESSION

1. This Agreement shall be open for accession by the Government of any State. Accession shall be subject to conditions to be established by the Council, which shall include *inter alia* a time limit for the deposit of instruments of accession, the number of votes to be held and financial obligations. The Council may, however, grant extensions of time to Governments which are unable to deposit their instruments of accession within the time limit set in the conditions of accession.

2. Accession shall be effected by the deposit of an instrument of accession with the depositary. Instruments of accession shall state that the Government accepts all the conditions established by the Council.

Article 62. AMENDMENTS

1. The Council may, by special vote, recommend amendments of this Agreement to the members.

2. The Council shall fix a date by which members shall notify the depositary of their acceptance of the amendment.

3. An amendment shall become effective 90 days after the depositary has received notifications of acceptance from members constituting at least two thirds of the exporting members and accounting for at least 85 per cent of the votes of the exporting members, and from members constituting at least two thirds of the importing members and accounting for at least 85 per cent of the votes of the importing members.

4. After the depositary informs the Council that the requirements for the amendment to become effective have been met, and notwithstanding the provisions of paragraph 2 of this article relating to the date fixed by the Council, a member may still notify the depositary of its acceptance of the amendment, provided that such notification is made before the amendment becomes effective.

5. Any member which has not notified its acceptance of an amendment by the date on which such amendment becomes effective shall cease to be a contracting party as from that date, unless such member has satisfied the Council that its acceptance could not be obtained in time owing to difficulties in completing its constitutional or institutional procedures, and the Council decides to extend for that member the period for acceptance of the amendment. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

6. If the requirements for the amendment to become effective have not been met by the date fixed by the Council in accordance with paragraph 2 of this article, the amendment shall be considered withdrawn.

Article 63. WITHDRAWAL

1. A member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving notice of withdrawal to the depositary. That member shall simultaneously inform the Council of the action it has taken.

2. One year after its notice is received by the depositary, that member shall cease to be a contracting party to this Agreement.

Article 64. EXCLUSION

If the Council decides that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by special vote, exclude that member from this Agreement. The Council shall immediately so notify the depositary. One year after the date of the Council's decision, that member shall cease to be a contracting party to this Agreement.

Article 65. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS OR MEMBERS UNABLE TO ACCEPT AN AMENDMENT

1. In accordance with this article, the Council shall determine any settlement of accounts with a member which ceases to be a contracting party to this Agreement owing to:

(a) Non-acceptance of an amendment to this Agreement pursuant to article 62;

- (b) Withdrawal from this Agreement pursuant to article 63; or
- (c) Exclusion from this Agreement pursuant to article 64.

2. The Council shall retain any contribution paid to the Administrative Account by a member which ceases to be a contracting party to this Agreement.

3. The Council shall refund the share in the Buffer Stock Account in accordance with article 40 to a member which ceases to be a contracting party owing to non-acceptance of an amendment to this Agreement, withdrawal or exclusion, less its share in any surpluses.

(a) Such refund to a member which ceases to be a contracting party owing to non-acceptance of an amendment to this Agreement shall be made one year after the amendment concerned enters into force.

(b) Such refund to a member which withdraws shall be made within 60 days after that member ceases to be a contracting party to this Agreement, unless as a result of this withdrawal the Council decides to terminate this Agreement under paragraph 5 of article 66 prior to such a refund, in which case the provisions of article 40 and paragraph 6 of article 66 shall apply.

(c) Such refund to a member which is excluded shall be made within 60 days after a member ceases to be a contracting party to this Agreement.

4. In the event that the Buffer Stock Account is unable to settle the payment in cash due under subparagraph (a), (b) or (c) of paragraph 3 of this article without either undermining the viability of the Buffer Stock Account or leading to a call-up of additional contributions from members to cover such refunds, payment shall be deferred until the requisite amount of natural rubber in the Buffer Stock can be sold at or above the upper intervention price. In the event that, before the end of the one-year period specified in article 63, the Council informs a withdrawing member that payment will have to be deferred in accordance with this paragraph, the period of one year between notification of intention to withdraw and the actual withdrawal may, if the withdrawing member so wishes, be extended until such time as the Council informs that member that payment of its share can be effected within 60 days.

5. A member which has received an appropriate refund under this article shall not be entitled to any share of the proceeds of liquidation of the Organization. Nor shall such a member be liable for any deficit incurred by the Organization after such refund has been made.

Article 66. DURATION, EXTENSION AND TERMINATION

1. This Agreement shall remain in force for a period of five years after its entry into force, unless extended under paragraph 3 or terminated under paragraph 4 or paragraph 5 of this article.

2. Before the expiry of the five-year period referred to in paragraph 1 of this article, the Council may, by special vote, decide to renegotiate this Agreement.

3. The Council may, by special vote, extend this Agreement by a period or periods not exceeding two years in all, commencing from the date of expiry of the five-year period specified in paragraph 1 of this article.

4. If a new international natural rubber agreement is negotiated and enters into force during any period of extension of this Agreement pursuant to para-

graph 3 of this article, this Agreement, as extended, shall terminate upon the entry into force of the new agreement.

5. The Council may at any time, by special vote, decide to terminate this Agreement with effect from such date as it may determine.

6. Notwithstanding the termination of this Agreement, the Council shall continue in being for a period not exceeding three years to carry out the liquidation of the Organization, including the settlement of accounts, and the disposal of assets in accordance with the provisions of article 40 and subject to relevant decisions to be taken by special vote, and shall have during that period such powers and functions as may be necessary for these purposes.

7. The Council shall notify the depositary of any decision taken under this article.

Article 67. RESERVATIONS

No reservations may be made with respect to any of the provisions of this Agreement.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signatures under this Agreement on the dates indicated.

DONE at Geneva, this twentieth day of March, one thousand nine hundred and eighty-seven, the texts of this Agreement in the Arabic, Chinese, English, French, Russian and Spanish languages being equally authentic.

ANNEX A

SHARES OF INDIVIDUAL EXPORTING COUNTRIES IN TOTAL NET EXPORTS OF COUNTRIES, AS ESTABLISHED FOR THE PURPOSES OF ARTICLE 60

	<i>Per cent^(a)</i>
Bolivia.....	0.063
Burma.....	0.381
Cameroon.....	0.494
Côte d'Ivoire.....	0.887
Ghana.....	0.009
Guatemala.....	0.273
Indonesia.....	27.363
Liberia.....	2.304
Malaysia.....	44.361
Nigeria.....	0.827
Papua New Guinea.....	0.107
Philippines.....	0.241
Sri Lanka.....	3.842
Thailand.....	17.253
Viet Nam.....	1.141
Zaire.....	0.454
TOTAL	100.000

^(a) Shares are percentages of total net exports of natural rubber in the five-year period 1981 to 1985.

ANNEX B

SHARES OF INDIVIDUAL IMPORTING COUNTRIES AND GROUPS OF COUNTRIES IN TOTAL NET IMPORTS OF COUNTRIES, AS ESTABLISHED FOR THE PURPOSES OF ARTICLE 60

	<i>Per cent^(a)</i>
Argentina	0.936
Australia	1.146
Austria	0.872
Brazil	1.732
Bulgaria	0.521
Canada	3.344
China	6.996
Costa Rica	0.076
Czechoslovakia	1.604
Egypt	0.274
European Economic Community	25.771
Belgium-Luxembourg	1.209
Denmark	0.123
France	5.257
Germany, Federal Republic of	6.480
Greece	0.299
Ireland	0.168
Italy	4.130
Netherlands	0.442
Portugal	0.343
Spain	3.251
United Kingdom of Great Britain and Northern Ireland	4.069
Finland	0.267
India	1.092
Iraq	0.077
Jamaica	0.023
Japan	17.540
Madagascar	0.000
Malta	0.000
Mexico	1.782
Morocco	0.195
New Zealand	0.222
Norway	0.110
Panama	0.030
Poland	1.735
Romania	1.472
Sweden	0.422
Switzerland	0.095
Union of Soviet Socialist Republics	6.821
United States of America	24.420
Venezuela	0.425
TOTAL	100.000

^(a) Shares are percentages of total net imports of natural rubber in the three-year period 1983, 1984 and 1985.

ANNEX C

COST OF THE BUFFER STOCK AS ESTIMATED BY THE PRESIDENT
OF THE UNITED NATIONS CONFERENCE ON NATURAL RUBBER, 1985

Based on the actual cost of acquiring and operating the existing Buffer Stock of roughly 360,000 tonnes from 1982 until March 1987, the cost of acquiring and operating a Buffer Stock of 550,000 tonnes might be calculated by multiplying this figure by the lower trigger action price of 161 Malaysian/Singapore cents per kilogramme and adding a further 30 per cent thereof.

[For the signatures, see p. 223 of this volume.]

ACCORD¹ INTERNATIONAL DE 1987 SUR LE CAOUTCHOUC NATUREL

PRÉAMBULE

Les parties contractantes,

Rappelant la Déclaration et le Programme d'action concernant l'instauration d'un nouvel ordre économique international²,

Reconnaissant en particulier l'importance des résolutions 93 (IV)³, 124 (V)⁴ et 155 (VI)⁵ relatives au programme intégré pour les produits de base, que la Conférence des Nations Unies sur le commerce et le développement a adoptées à ses quatrième, cinquième et sixième sessions,

Reconnaissant l'importance que le caoutchouc naturel présente pour l'économie des membres, plus spécialement pour les exportations dans le cas des membres exportateurs et pour l'approvisionnement dans celui des membres importateurs,

¹ Entré en vigueur à titre provisoire à l'égard des Etats suivants le 29 décembre 1988, date à laquelle des Gouvernements totalisant au moins 75 p. 100 des exportations nettes indiquées à l'annexe A et des Gouvernements totalisant au moins 75 p. 100 des importations nettes indiquées à l'annexe B avaient déposé auprès du Secrétaire général de l'Organisation des Nations Unies leur instrument de ratification, d'acceptation ou d'approbation ou une notification en vertu du paragraphe 1 de l'article 59 indiquant qu'ils appliqueraient l'Accord à titre provisoire et qu'ils assumeraient dans son intégralité leur engagement financier, conformément au paragraphe 2 de l'article 60 :

<i>Etat importateur ou exportateur*</i>	<i>Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA) ou de la notification d'application provisoire (n)</i>	<i>Etat importateur ou exportateur*</i>	<i>Date du dépôt de l'instrument de ratification, d'acceptation (A), d'approbation (AA) ou de la notification d'application provisoire (n)</i>
Allemagne, République fédérale d'.....	22 décembre 1988 n	Indonésie*).....	2 novembre 1987
(Avec déclaration d'application à Berlin-Ouest.)		Irlande.....	22 décembre 1988 n
Belgique.....	22 décembre 1988 n	Italie.....	22 décembre 1988 n
Chine.....	6 janvier 1988	Japon.....	3 juin 1988 A
Communauté économique européenne.....	22 décembre 1988 n	Luxembourg.....	22 décembre 1988 n
Danemark.....	22 décembre 1988 n	Malaisie*).....	25 juin 1987
Espagne.....	28 décembre 1988 n	Norvège.....	29 décembre 1988
Etats-Unis d'Amérique.....	9 novembre 1988	Pays-Bas.....	29 décembre 1988A
Finlande.....	6 décembre 1988 n	(Pour le Royaume en Europe.)	
France.....	7 octobre 1988 n	Royaume-Uni de Grande-Bretagne et d'Irlande du Nord... 22 décembre 1988 n	
Grèce.....	29 décembre 1988 n	(Pour la Grande-Bretagne et l'Irlande du Nord.)	
(Avec effet au 1 ^{er} janvier 1989.)		Suède.....	29 décembre 1988
		Thaïlande*).....	29 décembre 1988 n

Par la suite, l'Accord est entré en vigueur à titre provisoire pour l'Etat suivant le 30 décembre 1988 conformément au paragraphe 2 de l'article 59 :

<i>Etat importateur</i>	<i>Date du dépôt de la notification d'application provisoire</i>
Maroc.....	30 décembre 1988
(Avec effet au 30 décembre 1988.)	

² Voir résolution 3201 (S-VI) dans Nations Unies, *Documents officiels de l'Assemblée générale, sixième session spéciale, Supplément n° 1 (A/9559)*, p. 3, et résolution 3202 (S-VI), *ibid.*, p. 5.

³ Nations Unies, *Actes de la Conférence des Nations Unies sur le commerce et le développement, quatrième session, Nairobi*, vol. I, *Rapport et annexes*, p. 6.

⁴ *Ibid.*, cinquième session, *Manille*, vol. I, *Rapport et annexes*, p. 9.

⁵ *Ibid.*, sixième session, *Belgrade*, vol. I, *Rapport et annexes*, p. 12.

Reconnaissant en outre que la stabilisation des cours du caoutchouc naturel servira les intérêts des producteurs, des consommateurs et des marchés du caoutchouc naturel, et qu'un accord international sur le caoutchouc naturel peut beaucoup contribuer à la croissance et au développement de l'industrie du caoutchouc naturel dans l'intérêt tant des producteurs que des consommateurs,

Sont convenues de ce qui suit :

CHAPITRE PREMIER. OBJECTIFS

Article premier. OBJECTIFS

Les objectifs de l'Accord international de 1987 sur le caoutchouc naturel (ci-après dénommé « le présent Accord »), en vue d'atteindre les objectifs pertinents adoptés par la Conférence des Nations Unies sur le commerce et le développement dans ses résolutions 93 (IV), 124 (V) et 155 (VI) relatives au programme intégré pour les produits de base, sont, entre autres, les suivants :

- a) Assurer une croissance équilibrée de l'offre et de la demande de caoutchouc naturel, contribuant ainsi à atténuer les graves difficultés que des excédents ou des pénuries de caoutchouc naturel pourraient créer;
- b) Assurer la stabilité du commerce du caoutchouc naturel en évitant les fluctuations excessives des prix du caoutchouc naturel, qui nuisent aux intérêts à long terme à la fois des producteurs et des consommateurs, et en stabilisant ces prix sans fausser les tendances à long terme du marché, dans l'intérêt des producteurs et des consommateurs;
- c) Aider à stabiliser les recettes que les membres exportateurs tirent de l'exportation du caoutchouc naturel, et accroître leurs recettes par une augmentation des quantités de caoutchouc naturel exportées à des prix équitables et rémunérateurs, contribuant ainsi à donner les encouragements nécessaires à un accroissement dynamique de la production et les ressources permettant une croissance économique et un progrès social accélérés;
- d) Chercher à assurer des approvisionnements en caoutchouc naturel qui soient suffisants pour répondre, à des prix équitables et raisonnables, aux besoins des membres importateurs, et renforcer la sécurité et la régularité de ces approvisionnements;
- e) Prendre les mesures possibles, en cas d'excédent ou de pénurie de caoutchouc naturel, pour atténuer les difficultés économiques que les membres pourraient rencontrer;
- f) Chercher à accroître le commerce international du caoutchouc naturel et des produits transformés qui en sont dérivés, et à améliorer leur accès au marché;
- g) Améliorer la compétitivité du caoutchouc naturel en encourageant la recherche-développement sur les problèmes de ce produit;
- h) Encourager le développement effectif de l'économie du caoutchouc naturel en cherchant à faciliter et à promouvoir des améliorations dans le traitement, la commercialisation et la distribution du caoutchouc naturel à l'état brut;
- i) Favoriser la coopération internationale et des consultations dans le domaine du caoutchouc naturel, au sujet des questions influant sur l'offre et la demande, et faciliter la promotion et la coordination des programmes de recherche, des programmes d'assistance et autres programmes concernant ce produit.

CHAPITRE II. DÉFINITIONS

Article 2. DÉFINITIONS

Aux fins du présent Accord :

1) Par « caoutchouc naturel », il faut entendre l'élastomère non vulcanisé, sous forme solide ou liquide, provenant de l'*Hevea brasiliensis* et de toute autre plante que le Conseil peut désigner aux fins du présent Accord.

2) Par « partie contractante », il faut entendre un gouvernement, ou un organisme intergouvernemental visé à l'article 5, qui a accepté d'être lié par le présent Accord à titre provisoire ou définitif.

3) Par « membre », il faut entendre une partie contractante définie à la rubrique 2 du présent article.

4) Par « membre exportateur », il faut entendre un membre qui exporte du caoutchouc naturel et qui s'est déclaré lui-même membre exportateur, sous réserve de l'assentiment du Conseil.

5) Par « membre importateur », il faut entendre un membre qui importe du caoutchouc naturel et qui s'est déclaré lui-même membre importateur, sous réserve de l'assentiment du Conseil.

6) Par « Organisation », il faut entendre l'Organisation internationale du caoutchouc naturel visée à l'article 3.

7) Par « Conseil », il faut entendre le Conseil international du caoutchouc naturel visé à l'article 6.

8) Par « vote spécial », il faut entendre un vote requérant les deux tiers au moins des suffrages exprimés par les membres exportateurs présents et votants et les deux tiers au moins des suffrages exprimés par les membres importateurs présents et votants, comptés séparément, à condition que ces suffrages soient exprimés par la moitié au moins des membres de chaque catégorie présents et votants.

9) Par « exportations de caoutchouc naturel », il faut entendre le caoutchouc naturel qui quitte le territoire douanier d'un membre et, par « importations de caoutchouc naturel », le caoutchouc naturel qui est mis en libre circulation sur le territoire douanier d'un membre, étant entendu que, aux fins des présentes définitions, le territoire douanier d'un membre qui se compose de deux ou plusieurs territoires douaniers est réputé être constitué par ses territoires douaniers combinés.

10) Par « vote à la majorité simple répartie », il faut entendre un vote requérant plus de la moitié du total des suffrages exprimés par les membres exportateurs présents et votants et plus de la moitié du total des suffrages exprimés par les membres importateurs présents et votants, comptés séparément.

11) Par « monnaies librement utilisables », il faut entendre le deutsche mark, le dollar des Etats-Unis, le franc français, la livre sterling et le yen japonais.

12) Par « exercice », il faut entendre la période allant du 1^{er} janvier au 31 décembre inclusivement.

13) Par « entrée en vigueur », il faut entendre la date à laquelle le présent Accord entre en vigueur à titre provisoire ou définitif, conformément à l'article 60.

14) Par « tonne », il faut entendre une tonne métrique, c'est-à-dire 1 000 kilogrammes.

15) Par « cent de Malaisie/Singapour », il faut entendre la moyenne du sen malaisien et du cent de Singapour aux taux de change du moment.

16) Par « contribution nette d'un membre pondérée par un coefficient temps », il faut entendre le montant net de sa contribution en espèces pondéré par le nombre de jours pendant lesquels les éléments composant la contribution nette en espèces sont restés à la disposition du stock régulateur. En calculant le nombre de jours, il n'est tenu compte ni du jour où l'Organisation a reçu la contribution ni de celui où le remboursement a été effectué, non plus que du jour où le présent Accord prend fin.

CHAPITRE III. ORGANISATION ET ADMINISTRATION

Article 3. CRÉATION, SIÈGE ET STRUCTURE DE L'ORGANISATION INTERNATIONALE DU CAOUTCHOUC NATUREL

1. L'Organisation internationale du caoutchouc naturel, créée par l'Accord international de 1979 sur le caoutchouc naturel¹, continue d'exister pour assurer la mise en œuvre des dispositions du présent Accord et veiller à son application.

2. L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du caoutchouc naturel, de son Directeur exécutif et de son personnel ainsi que des autres organes prévus dans le présent Accord.

3. Sous réserve de la condition posée au paragraphe 4 du présent article, l'Organisation a son siège à Kuala Lumpur, à moins que le Conseil, par un vote spécial, n'en décide autrement.

4. Le siège de l'Organisation doit toujours être situé sur le territoire d'un membre.

Article 4. MEMBRES DE L'ORGANISATION

1. Il est institué deux catégories de membres, à savoir :

- a) Les exportateurs; et
- b) Les importateurs.

2. Le Conseil fixe les conditions régissant le passage d'un membre d'une catégorie à l'autre telles que celles-ci sont définies au paragraphe 1 du présent article, compte dûment tenu des dispositions des articles 24 et 27. Un membre qui satisfait à ces conditions peut changer de catégorie, sous réserve que le Conseil donne son accord par un vote spécial.

3. Chaque partie contractante constitue un seul membre de l'Organisation.

Article 5. PARTICIPATION D'ORGANISMES INTERGOUVERNEMENTAUX

1. Toute mention d'un « gouvernement » ou de « gouvernements » dans le présent Accord est réputée valoir aussi pour la Communauté économique européenne et pour tout organisme intergouvernemental ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention,

¹ Nations Unies, *Recueil des Traités*, vol. 1201, p. 191.

dans le présent Accord, de la signature, de la ratification, de l'acceptation ou de l'approbation, ou de la notification de l'application de l'Accord à titre provisoire, ou de l'adhésion, est, dans le cas de ces organismes intergouvernementaux, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification de l'application de l'Accord à titre provisoire, ou pour l'adhésion, par ces organismes intergouvernementaux.

2. En cas de vote sur des questions relevant de leur compétence, lesdits organismes intergouvernementaux exercent leurs droits de vote avec un nombre de voix égal au nombre total de voix attribuées, conformément à l'article 14, à leurs Etats membres. En pareil cas, les Etats membres de ces organismes intergouvernementaux ne peuvent exercer leurs droits de vote individuels.

CHAPITRE IV. LE CONSEIL INTERNATIONAL DU CAOUTCHOUC NATUREL

Article 6. COMPOSITION DU CONSEIL INTERNATIONAL DU CAOUTCHOUC NATUREL

1. L'autorité suprême de l'Organisation est le Conseil international du caoutchouc naturel, qui se compose de tous les membres de l'Organisation.

2. Chaque membre est représenté au Conseil par un seul représentant et peut désigner des suppléants et des conseillers pour assister aux sessions du Conseil.

3. Un suppléant est habilité à agir et à voter au nom du représentant en l'absence de celui-ci ou en des circonstances exceptionnelles.

Article 7. POUVOIRS ET FONCTIONS DU CONSEIL

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'application des dispositions du présent Accord, mais il n'est pas habilité à contracter une quelconque obligation n'entrant pas dans le champ d'application du présent Accord, et ne peut être réputé y avoir été autorisé par les membres. En particulier, il n'a pas qualité pour emprunter de l'argent, ce qui toutefois ne limite pas l'application de l'article 41, et il ne peut pas passer de contrats commerciaux portant sur le caoutchouc naturel, sauf dans les conditions expressément prévues au paragraphe 5 de l'article 30. Dans l'exercice de sa faculté de passer des contrats, le Conseil s'assure que les dispositions du paragraphe 4 de l'article 48 sont portées par notification écrite à l'attention des autres parties à ces contrats, mais tout manquement à cette prescription ne peut en soi rendre nuls lesdits contrats ni être réputé lever cette limitation de responsabilité des membres.

2. Le Conseil, par un vote spécial, adopte les règlements qui sont nécessaires à l'application des dispositions du présent Accord et qui sont compatibles avec celles-ci. Ces règlements comprennent son règlement intérieur et celui des comités visés à l'article 18, les règles de gestion et de fonctionnement du stock régulateur, le règlement financier de l'Organisation et le statut du personnel.

3. Aux fins du paragraphe 2 du présent article, le Conseil, à la première session qu'il tiendra après l'entrée en vigueur du présent Accord, reverra les règles et règlements établis en application de l'Accord international de 1979 sur le caoutchouc naturel et les adoptera avec les modifications qu'il jugera appropriées.

Dans l'intervalle, les règles et règlements établis en vertu de l'Accord international de 1979 sur le caoutchouc naturel seront applicables.

4. Le Conseil tient les archives dont il a besoin pour s'acquitter des fonctions que le présent Accord lui confère.

5. Le Conseil publie un rapport annuel sur les activités de l'Organisation et tous autres renseignements qu'il juge appropriés.

Article 8. DÉLÉGATION DE POUVOIRS

1. Le Conseil peut, par un vote spécial, déléguer à tout comité institué en application de l'article 18 tout ou partie de ses pouvoirs dont, en vertu des dispositions du présent Accord, l'exercice n'exige pas un vote spécial du Conseil. Nonobstant cette délégation, le Conseil peut à tout moment discuter d'une question renvoyée à l'un de ses comités et statuer à son sujet.

2. Le Conseil peut, par un vote spécial, révoquer toute délégation de pouvoirs à un comité.

Article 9. COOPÉRATION AVEC D'AUTRES ORGANISMES

1. Le Conseil peut prendre toutes dispositions appropriées aux fins de consultation ou de coopération avec l'Organisation des Nations Unies, ses organes et ses institutions spécialisées, ainsi qu'avec d'autres organismes intergouvernementaux selon qu'il conviendra.

2. Le Conseil peut aussi prendre des dispositions en vue d'entretenir des contacts avec des organisations internationales non gouvernementales appropriées.

Article 10. ADMISSION D'OBSERVATEURS

Le Conseil peut inviter tout gouvernement non membre ou tout organisme ou organisation visé à l'article 9 à assister, en qualité d'observateur, à l'une quelconque des séances du Conseil ou de l'un quelconque des comités institués en application de l'article 18.

Article 11. PRÉSIDENT ET VICE-PRÉSIDENT

1. Le Conseil élit, pour chaque année, un président et un vice-président.

2. Le Président et le Vice-Président sont élus, l'un parmi les représentants des membres exportateurs, l'autre parmi ceux des membres importateurs. La présidence et la vice-présidence sont attribuées à tour de rôle à chacune des deux catégories de membres pour une année, étant entendu toutefois que cette alternance n'empêche pas la réélection, dans des circonstances exceptionnelles, du Président ou du Vice-Président, ou de l'un et de l'autre, si le Conseil en décide ainsi par un vote spécial.

3. En cas d'absence temporaire, le Président est remplacé par le Vice-Président. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou de l'autre ou des deux, le Conseil peut élire de nouveaux titulaires de ces fonctions, temporaires ou permanents, selon le cas, parmi les représentants des membres exportateurs et/ou parmi les représentants des membres importateurs, ainsi qu'il convient.

4. Ni le Président, ni aucun autre membre du Bureau qui préside une séance du Conseil, n'a le droit de voter à cette séance. Les droits de vote du membre qu'il

représente peuvent toutefois être exercés conformément aux dispositions du paragraphe 3 de l'article 6 ou des paragraphes 2 et 3 de l'article 15.

Article 12. LE DIRECTEUR EXÉCUTIF, LE DIRECTEUR DU STOCK RÉGULATEUR ET LE PERSONNEL

1. Le Conseil, par un vote spécial, nomme un directeur exécutif et un directeur du stock régulateur.

2. Les conditions de nomination du Directeur exécutif et du Directeur du stock régulateur sont fixées par le Conseil.

3. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable devant le Conseil de la gestion et du fonctionnement du présent Accord conformément aux dispositions du présent Accord et aux décisions du Conseil.

4. Le Directeur du stock régulateur est responsable devant le Directeur exécutif et le Conseil de l'exécution des tâches qui lui incombent en vertu du présent Accord, ainsi que de l'exécution de toute autre tâche que le Conseil peut lui confier. Le Directeur du stock régulateur est responsable de la gestion quotidienne du stock régulateur et tient le Directeur exécutif au courant des opérations générales du stock régulateur de façon que le Directeur exécutif puisse s'assurer qu'il répond efficacement aux objectifs du présent Accord.

5. Le personnel est nommé par le Directeur exécutif conformément aux règles fixées par le Conseil. Il est responsable devant le Directeur exécutif.

6. Ni le Directeur exécutif, ni aucun membre du personnel, y compris le Directeur du stock régulateur, ne doivent avoir d'intérêt financier dans l'industrie ou le commerce du caoutchouc ni d'activités commerciales connexes.

7. Dans l'exercice de leurs fonctions, le Directeur exécutif, le Directeur du stock régulateur et les autres membres du personnel ne sollicitent ni n'acceptent d'instructions d'aucun membre ni d'aucune autorité extérieure au Conseil ou à l'un quelconque des comités institués en application de l'article 18. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables uniquement devant le Conseil. Chaque membre de l'Organisation doit respecter le caractère exclusivement international des fonctions du Directeur exécutif, du Directeur du stock régulateur et des autres membres du personnel et ne pas chercher à les influencer dans l'exercice de leurs fonctions.

Article 13. SESSIONS

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre. Aux fins du réexamen de la fourchette de prix, le Conseil tient une session dans les deux semaines qui suivent chaque période de 15 mois ou de 30 mois mentionnée à l'article 31.

2. Outre les sessions qu'il tient dans les circonstances expressément prévues dans le présent Accord, le Conseil se réunit également en session extraordinaire s'il en décide ainsi ou s'il en est prié :

- a) Par le Président du Conseil;
- b) Par le Directeur exécutif;
- c) Par la majorité des membres exportateurs;

- d) Par la majorité des membres importateurs;
- e) Par un membre exportateur ou des membres exportateurs détenant au moins 200 voix; ou
- f) Par un membre importateur ou des membres importateurs détenant au moins 200 voix.

3. Les sessions ont lieu au siège de l'Organisation, à moins que le Conseil, par un vote spécial, n'en décide autrement. Si, sur l'invitation d'un membre, le Conseil se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent pour le Conseil.

4. Le Directeur exécutif, en consultation avec le Président du Conseil, annonce les sessions aux membres et leur en communique l'ordre du jour au moins 30 jours d'avance, sauf en cas d'urgence où le préavis sera d'au moins dix jours.

Article 14. RÉPARTITION DES VOIX

1. Les membres exportateurs détiennent ensemble 1 000 voix et les membres importateurs détiennent ensemble 1 000 voix.

2. Chaque membre exportateur reçoit une voix initiale sur les 1 000 voix à répartir, étant entendu toutefois qu'un membre exportateur dont les exportations nettes sont inférieures à 10 000 tonnes par an ne reçoit pas de voix initiale. Le reste desdites voix est réparti entre les membres exportateurs suivant une proportion aussi voisine que possible du volume de leurs exportations nettes respectives de caoutchouc naturel pendant la période de cinq années civiles commençant six années civiles avant la répartition des voix.

3. Les voix des membres importateurs sont réparties entre eux suivant une proportion aussi voisine que possible de la moyenne de leurs importations nettes respectives de caoutchouc naturel pendant la période de trois années civiles commençant quatre années civiles avant la répartition des voix, étant entendu toutefois que chaque membre importateur reçoit une voix, même si sa part proportionnelle d'importations nettes n'est pas autrement assez forte pour le justifier.

4. Aux fins des paragraphes 2 et 3 du présent article, des paragraphes 2 et 3 de l'article 27 relatifs aux contributions des membres importateurs, et de l'article 38, le Conseil dresse, à sa première session, un tableau des exportations nettes des membres exportateurs et un tableau des importations nettes des membres importateurs, qui sont révisés chaque année conformément au présent article.

5. Il n'y a pas de fractionnement de voix.

6. Le Conseil, à la première session qui suivra l'entrée en vigueur du présent Accord, répartira les voix pour l'exercice en cours, cette répartition demeurant en vigueur jusqu'à la première session ordinaire de l'exercice suivant sous réserve des dispositions du paragraphe 7 du présent article. Par la suite, pour chaque exercice, le Conseil répartit les voix au début de la première session ordinaire de l'exercice. Cette répartition demeure en vigueur jusqu'à la première session ordinaire de l'exercice suivant, sous réserve des dispositions du paragraphe 7 du présent article.

7. Quand la composition de l'Organisation change ou quand le droit de vote d'un membre est suspendu ou rétabli en application d'une disposition du présent

Accord, le Conseil procède à une nouvelle répartition des voix à l'intérieur de la catégorie ou des catégories de membres en cause, conformément aux dispositions du présent article.

8. Si, du fait de l'exclusion d'un membre en application de l'article 64, ou du retrait d'un membre en application de l'article 63 ou de l'article 62, la part du commerce total détenue par les membres restant dans l'une ou l'autre catégorie se trouve ramenée à moins de 80%, le Conseil se réunit et se prononce sur les conditions, les modalités et l'avenir du présent Accord, y compris en particulier sur la nécessité de maintenir les opérations effectives du stock régulateur sans imposer une charge financière excessive aux membres restants.

Article 15. PROCÉDURE DE VOTE

1. Chaque membre dispose, pour le vote, du nombre de voix qu'il détient au Conseil et il n'a pas la faculté de diviser ses voix.

2. Par notification écrite adressée au Président du Conseil, tout membre exportateur peut autoriser tout autre membre exportateur, et tout membre importateur peut autoriser tout autre membre importateur, à représenter ses intérêts et à exercer son droit de vote à toute session ou séance du Conseil.

3. Un membre autorisé par un autre membre à utiliser les voix que celui-ci détient utilise ces voix comme il y est autorisé.

4. En cas d'abstention, un membre est réputé ne pas avoir utilisé ses voix.

Article 16. QUORUM

1. Le quorum exigé pour toute séance du Conseil est constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres ainsi présents détiennent les deux tiers au moins du total des voix dans chacune des catégories.

2. Si le quorum défini au paragraphe 1 du présent article n'est pas atteint le jour fixé pour la séance et le jour suivant, le quorum est constitué le troisième jour et les jours suivants par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, à condition que ces membres détiennent la majorité du total des voix dans chacune des catégories.

3. Tout membre représenté conformément au paragraphe 2 de l'article 15 est considéré comme présent.

Article 17. DÉCISIONS

1. Le Conseil prend toutes ses décisions et fait toutes ses recommandations par un vote à la majorité simple répartie, sauf disposition contraire du présent Accord.

2. Quand un membre invoque les dispositions de l'article 15 et que ses voix sont utilisées à une séance du Conseil, ce membre est considéré, aux fins du paragraphe 1 du présent article, comme présent et votant.

Article 18. INSTITUTION DE COMITÉS

1. Les comités suivants institués par l'Accord international de 1979 sur le caoutchouc naturel continuent d'exister :

a) Comité de l'administration;

- b) Comité des opérations du stock régulateur;
- c) Comité des statistiques; et
- d) Comité des autres mesures.

Le Conseil peut aussi instituer d'autres comités par un vote spécial.

2. Chaque comité est responsable devant le Conseil. Le Conseil, par un vote spécial, fixe la composition et le mandat de chaque comité.

Article 19. GROUPE D'EXPERTS

1. Le Conseil peut constituer un groupe d'experts choisis dans l'industrie et le commerce du caoutchouc des membres exportateurs et des membres importateurs.

2. Si un tel groupe d'experts est constitué, il se met à la disposition du Conseil et de ses comités pour leur donner des avis et une assistance, en particulier en ce qui concerne les opérations du stock régulateur et les autres mesures visées à l'article 43.

3. Le Conseil fixe la composition, les fonctions et les dispositions administratives d'un tel groupe d'experts.

CHAPITRE V. PRIVILÈGES ET IMMUNITÉS

Article 20. PRIVILÈGES ET IMMUNITÉS

1. L'Organisation a la personnalité juridique. En particulier, mais sans préjudice des dispositions du paragraphe 4 de l'article 48, l'Organisation a la capacité de contracter, d'acquérir et de céder des biens meubles et immeubles et d'ester en justice.

2. L'Organisation entreprend, aussitôt que possible, de conclure avec le gouvernement du pays où son siège est situé (ci-après dénommé le Gouvernement hôte) un accord (ci-après dénommé Accord de siège) touchant le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, du Directeur du stock régulateur, du personnel et des experts, ainsi que des délégations des membres, qui sont normalement nécessaires à l'exercice de leurs fonctions.

3. En attendant la conclusion de l'Accord de siège, l'Organisation demande au Gouvernement hôte d'exonérer d'impôts, dans la mesure compatible avec sa législation, les émoluments versés par l'Organisation à son personnel, et les avoirs, revenus et autres biens de l'Organisation.

4. L'Organisation peut aussi conclure, avec un ou plusieurs autres gouvernements, des accords, qui doivent être approuvés par le Conseil, touchant les privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

5. Si le siège de l'Organisation est transféré dans un autre pays, le gouvernement de ce pays conclut aussitôt que possible avec l'Organisation un Accord de siège qui doit être approuvé par le Conseil.

6. L'Accord de siège est indépendant du présent Accord. Toutefois, il prend fin :

- a) Par consentement mutuel du Gouvernement hôte et de l'Organisation;

- b) Si le siège de l'Organisation est transféré hors du territoire du Gouvernement hôte; ou
- c) Si l'Organisation cesse d'exister.

CHAPITRE VI. COMPTES ET VÉRIFICATION DES COMPTES

Article 21. COMPTES FINANCIERS

1. Aux fins du fonctionnement et de la gestion du présent Accord, deux comptes sont créés :

- a) Le Compte du stock régulateur; et
- b) Le Compte administratif.

2. Toutes les recettes et dépenses suivantes découlant de la constitution, du fonctionnement et de l'entretien du stock régulateur sont portées au Compte du stock régulateur : contributions versées par les membres en vertu de l'article 27, produit des ventes des stocks composant le stock régulateur ou dépenses faites pour l'acquisition de ces stocks, intérêts sur les dépôts du Compte du stock régulateur, frais relatifs aux commissions sur les achats et les ventes, frais d'entreposage, de transport et de manutention, d'entretien et de rotation, et assurances. Le Conseil peut toutefois, par un vote spécial, porter d'autres recettes ou dépenses imputables à des transactions ou opérations du stock régulateur au Compte du stock régulateur.

3. Toutes les autres recettes et dépenses relatives au fonctionnement du présent Accord sont portées au Compte administratif. Ces autres dépenses sont normalement couvertes par les contributions des membres calculées conformément à l'article 24.

4. L'Organisation ne répond pas des dépenses des délégations ou des observateurs envoyés au Conseil ou à l'un quelconque des comités institués en application de l'article 18.

Article 22. MODE DE PAIEMENT

Les versements au Compte administratif et au Compte du stock régulateur sont faits en monnaies librement utilisables ou en monnaies qui sont convertibles sur les principaux marchés de change étrangers en monnaies librement utilisables, et ils ne sont pas assujettis à des restrictions de change.

Article 23. VÉRIFICATION DES COMPTES

1. Chaque exercice, le Conseil nomme des vérificateurs aux comptes qui sont chargés de vérifier ses livres.

2. Un état du Compte administratif vérifié par des vérificateurs indépendants est mis à la disposition des membres aussitôt que possible, mais au plus tard quatre mois, après la clôture de chaque exercice. Un état du Compte du stock régulateur vérifié par des vérificateurs indépendants est mis à la disposition des membres soixante jours au minimum, mais au plus tard quatre mois, après la clôture de chaque exercice. Les états vérifiés du Compte administratif et du Compte du stock régulateur sont examinés pour approbation par le Conseil à sa session ordinaire suivante de la manière appropriée. Un résumé des comptes et du bilan vérifiés est ensuite publié.

CHAPITRE VII. LE COMPTE ADMINISTRATIF

Article 24. ADOPTION DU BUDGET ADMINISTRATIF
ET FIXATION DES CONTRIBUTIONS

1. A la première session qu'il tiendra après l'entrée en vigueur du présent Accord, le Conseil adoptera le budget administratif pour la période comprise entre la date de l'entrée en vigueur et la fin du premier exercice. Par la suite, pendant la seconde moitié de chaque exercice, le Conseil adopte le budget administratif pour l'exercice suivant. Le Conseil fixe la contribution de chaque membre à ce budget conformément au paragraphe 2 du présent article.

2. Pour chaque exercice, la contribution de chaque membre est proportionnelle au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre de voix de ce membre et le nombre total des voix de l'ensemble des membres. Pour fixer les contributions, les voix de chaque membre sont comptées sans prendre en considération la suspension des droits de vote d'un membre ni la nouvelle répartition des voix qui en résulterait.

3. Le Conseil fixe la contribution initiale au budget administratif de tout gouvernement qui devient membre après l'entrée en vigueur du présent Accord en fonction du nombre des voix qui lui sont attribuées et du laps de temps qui s'écoulera entre la date à laquelle il devient membre et la fin de l'exercice en cours. Les contributions assignées aux autres membres pour cet exercice restent toutefois inchangées.

Article 25. VERSEMENT DES CONTRIBUTIONS
AU BUDGET ADMINISTRATIF

1. Les contributions au premier budget administratif sont exigibles à une date fixée par le Conseil à sa première session. Les contributions aux budgets administratifs ultérieurs sont exigibles le 28 février de chaque exercice. La contribution initiale d'un gouvernement qui devient membre après l'entrée en vigueur du présent Accord, calculée conformément au paragraphe 3 de l'article 24, est exigible, pour l'exercice en cause, soixante jours après la date à laquelle il devient membre.

2. Si un membre n'a pas versé intégralement sa contribution au budget administratif dans les deux mois qui suivent la date à laquelle elle est exigible en vertu du paragraphe 1 du présent article, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si un membre n'a pas versé sa contribution dans les deux mois qui suivent une telle demande du Directeur exécutif, ses droits de vote à l'Organisation sont suspendus à moins que le Conseil, par un vote spécial, n'en décide autrement. Si un membre n'a toujours pas versé sa contribution dans les quatre mois qui suivent une telle demande du Directeur exécutif, tous les droits que ledit membre a en vertu du présent Accord sont suspendus par le Conseil, à moins que celui-ci, par un vote spécial, n'en décide autrement.

3. Pour les contributions reçues en retard, le Conseil applique une majoration de retard calculée au taux d'intérêt préférentiel du pays hôte à compter de la date à laquelle elles étaient exigibles.

4. Un membre dont les droits ont été suspendus en application du paragraphe 2 du présent article reste tenu, en particulier, de verser sa contribution et

de s'acquitter de toutes les autres obligations financières qui lui incombent en vertu du présent Accord.

CHAPITRE VIII. LE STOCK RÉGULATEUR

Article 26. VOLUME DU STOCK RÉGULATEUR

Aux fins du présent Accord, il est institué un stock régulateur international de 550 000 tonnes au total, y compris le total des stocks encore détenus en vertu de l'Accord international de 1979 sur le caoutchouc naturel. Ce stock régulateur est le seul instrument d'intervention sur le marché pour la stabilisation des prix prévu dans le présent Accord. Il comprend :

- a) Le stock régulateur normal de 400 000 tonnes; et
- b) Le stock régulateur d'urgence de 150 000 tonnes.

Article 27. FINANCEMENT DU STOCK RÉGULATEUR

1. Les membres s'engagent à financer le coût total du stock régulateur international de 550 000 tonnes institué en application de l'article 26, étant entendu que les parts au Compte du stock régulateur de l'Accord international de 1979 sur le caoutchouc naturel des membres de l'Accord international de 1979 sur le caoutchouc naturel qui sont devenus membres du présent Accord sont, avec l'assentiment desdits membres, reportées sur le Compte du stock régulateur du présent Accord conformément aux procédures fixées en vertu des dispositions du paragraphe 3 de l'article 41 de l'Accord international de 1979 sur le caoutchouc naturel.

2. Le financement du stock régulateur normal et du stock régulateur d'urgence est partagé également entre la catégorie des membres exportateurs et la catégorie des membres importateurs. Les contributions des membres au Compte du stock régulateur sont calculées d'après la part des voix qu'ils détiennent au Conseil, sous réserve des dispositions des paragraphes 3 et 4 du présent article.

3. S'agissant d'un membre importateur dont la part dans les importations nettes totales indiquée au tableau dressé par le Conseil conformément au paragraphe 4 de l'article 14 représente 0,1% ou moins des importations nettes totales, la contribution au Compte du stock régulateur est calculée comme suit :

a) Si sa part des importations nettes totales est inférieure ou égale à 0,1% mais supérieure à 0,05%, sa contribution est calculée d'après sa part effective dans les importations nettes totales.

b) Si sa part des importations nettes totales est égale ou inférieure à 0,05%, sa contribution est calculée sur la base d'une part des importations nettes totales égale à 0,05%.

4. Pendant toute période durant laquelle le présent Accord sera en vigueur à titre provisoire en application du paragraphe 2 ou de l'alinéa b) du paragraphe 4 de l'article 60, l'engagement financier de chaque membre exportateur ou de chaque membre importateur à l'égard du Compte du stock régulateur ne devra pas dépasser au total la contribution dudit membre, calculée d'après le nombre de voix correspondant aux parts en pourcentage indiquées dans les tableaux dressés par le Conseil conformément au paragraphe 4 de l'article 14, dans le total de 275 000 tonnes attribué à la catégorie des exportateurs et à la catégorie des importateurs, respectivement. Les obligations financières incombant aux mem-

bres lorsque le présent Accord sera en vigueur à titre provisoire seront réparties également entre la catégorie des membres exportateurs et la catégorie des membres importateurs. Quand l'engagement global d'une catégorie dépassera celui de l'autre catégorie, le plus élevé des deux arrangements globaux sera réduit de façon à correspondre à l'autre, les voix de chaque membre dans cet engagement global étant diminuées proportionnellement aux parts dans le total des voix telles qu'elles ressortent des tableaux dressés par le Conseil conformément au paragraphe 4 de l'article 14. Nonobstant les dispositions du présent paragraphe et du paragraphe 1 de l'article 28, la contribution d'un membre ne peut dépasser 125% du montant de sa contribution totale calculée en fonction de sa part du commerce mondial telle qu'elle est indiquée à l'annexe A ou à l'annexe B du présent Accord.

5. Les coûts totaux du stock régulateur normal et du stock régulateur d'urgence de 550 000 tonnes sont financés par les contributions en espèces versées par les membres au Compte du stock régulateur. Ces contributions peuvent, le cas échéant, être versées par les organismes appropriés des membres intéressés.

6. Les coûts totaux du stock régulateur international de 550 000 tonnes sont payés par prélèvement sur le Compte du stock régulateur. Ces coûts comprennent notamment toutes les dépenses correspondant à l'acquisition et au fonctionnement du stock régulateur international de 550 000 tonnes. Si le coût estimatif indiqué à l'annexe C du présent Accord ne correspond pas exactement au coût total de l'acquisition et du fonctionnement du stock régulateur, le Conseil se réunit et prend les dispositions nécessaires pour appeler les contributions requises afin de couvrir ce coût total conformément aux parts exprimées en pourcentage du total des voix.

Article 28. VERSEMENT DES CONTRIBUTIONS AU COMPTE DU STOCK RÉGULATEUR

1. Il est versé au Compte du stock régulateur une contribution initiale en espèces équivalant à 70 millions de ringgit malaisiens. Cette somme, qui représente une réserve de fonds de roulement pour les opérations du stock régulateur, est répartie entre tous les membres en fonction de la part en pourcentage des voix qu'ils détiennent, compte tenu du paragraphe 3 de l'article 27 et est exigible dans un délai de 60 jours après la première session tenue par le Conseil après l'entrée en vigueur du présent Accord. La contribution initiale d'un membre exigible en application du présent paragraphe est, avec l'assentiment dudit membre, versée en totalité ou en partie par virement de la part de ce membre dans les sommes en espèces se trouvant au Compte du stock régulateur de l'Accord international de 1979 sur le caoutchouc naturel.

2. Le Directeur exécutif peut à tout moment, et indépendamment des dispositions du paragraphe 1 du présent article, appeler des contributions à condition que le Directeur du stock régulateur ait certifié que le Compte du stock régulateur aura besoin de ces fonds dans les quatre mois à venir.

3. En cas d'appel de contributions, le montant demandé doit être versé par les membres dans les soixante jours qui suivent la date de notification. A la demande d'un membre ou de membres totalisant 200 voix au Conseil, le Conseil se réunit en session extraordinaire et peut modifier ou ne pas approuver l'appel de contributions fondé sur une estimation des fonds nécessaires pour soutenir les

opérations du stock régulateur dans les quatre mois à venir. Si le Conseil ne peut arriver à une décision, les contributions doivent être versées par les membres conformément à la notification du Directeur exécutif.

4. Les contributions demandées pour le stock régulateur normal et pour le stock régulateur d'urgence sont évaluées au prix de déclenchement inférieur en vigueur au moment où ces contributions sont demandées.

5. L'appel de contributions destinées au stock régulateur d'urgence est effectué comme suit :

a) Quand il réexamine le stock régulateur à 300 000 tonnes comme il est prévu à l'article 31, le Conseil prend toutes les dispositions financières et autres qui peuvent être nécessaires pour la prompte mise en place du stock régulateur d'urgence, y compris un appel de fonds si besoin est,

b) Quand il réexamine le stock régulateur à 400 000 tonnes comme il est prévu à l'article 31, le Conseil s'assure :

- i) Que tous les membres ont pris toutes les dispositions nécessaires pour le financement de leur part du stock régulateur d'urgence; et
- ii) Que l'intervention du stock régulateur d'urgence a été demandée et que celui-ci est entièrement prêt à intervenir conformément aux dispositions de l'article 30.

Article 29. FOURCHETTE DE PRIX

1. Pour les opérations du stock régulateur, il est institué :

- a) Un prix de référence;
- b) Un prix d'intervention inférieur;
- c) Un prix d'intervention supérieur;
- d) Un prix de déclenchement inférieur;
- e) Un prix de déclenchement supérieur;
- f) Un prix indicatif inférieur; et
- g) Un prix indicatif supérieur.

2. A l'entrée en vigueur du présent Accord, le prix de référence sera fixé initialement à 201,66 cents de Malaisie/Singapour le kilogramme. Si le prix de référence applicable le 20 mars 1987 est révisé avant la fin de l'Accord international de 1979 sur le caoutchouc naturel, le prix de référence sera, à l'entrée en vigueur du présent Accord, ajusté au niveau qui était applicable à la date où l'Accord international de 1979 sur le caoutchouc naturel a pris fin.

3. Il est institué un prix d'intervention supérieur et un prix d'intervention inférieur se situant respectivement plus ou moins 15% du prix de référence, à moins que le Conseil n'en décide autrement par un vote spécial.

4. Il est institué un prix de déclenchement supérieur et un prix de déclenchement inférieur se situant respectivement à plus ou moins 20% du prix de référence, à moins que le Conseil n'en décide autrement par un vote spécial.

5. Les prix visés aux paragraphes 3 et 4 du présent article sont arrondis au cent le plus proche.

6. A l'entrée en vigueur du présent Accord, les prix indicatifs inférieur et supérieur seront fixés initialement à 150 et 270 cents de Malaisie/Singapour le kilogramme, respectivement. Si les prix indicatifs applicables le 20 mars 1987 sont révisés avant la fin de l'Accord international de 1979 sur le caoutchouc naturel, les prix indicatifs seront, à l'entrée en vigueur du présent Accord, ajustés aux niveaux qui étaient applicables à la date où l'Accord international de 1979 sur le caoutchouc naturel a prix fin.

Article 30. FONCTIONNEMENT DU STOCK RÉGULATEUR

1. Si, eu égard à la fourchette de prix définie à l'article 29, ou ultérieurement révisée conformément aux dispositions des articles 31 et 39, le prix indicateur du marché prévu à l'article 32 :

a) Est égal ou supérieur au prix de déclenchement supérieur, le Directeur du stock régulateur défend le prix de déclenchement supérieur en mettant en vente du caoutchouc naturel jusqu'à ce que le prix indicateur du marché descende au-dessous du prix de déclenchement supérieur.

b) Est supérieur au prix d'intervention supérieur, le Directeur du stock régulateur peut vendre du caoutchouc naturel pour défendre le prix de déclenchement supérieur.

c) Se situe entre les prix d'intervention supérieur et inférieur ou est égal à l'un ou l'autre de ces deux prix, le Directeur du stock régulateur ne doit ni acheter ni vendre de caoutchouc naturel, sauf dans le cadre des responsabilités qui lui incombent en vertu de l'article 35 concernant la rotation du stock;

d) Est inférieur au prix d'intervention inférieur, le Directeur du stock régulateur peut acheter du caoutchouc naturel pour défendre le prix de déclenchement inférieur.

e) Est égal ou inférieur au prix de déclenchement inférieur, le Directeur du stock régulateur défend le prix de déclenchement inférieur en procédant à des offres d'achat de caoutchouc naturel jusqu'à ce que le prix indicateur du marché dépasse le prix de déclenchement inférieur.

2. Quand les ventes ou les achats du stock régulateur atteignent le niveau de 400 000 tonnes, le Conseil, par un vote spécial, décide s'il faut faire intervenir le stock régulateur d'urgence :

a) Au prix de déclenchement inférieur ou supérieur; ou

b) A un prix se situant entre le prix de déclenchement inférieur et le prix indicatif inférieur, ou entre le prix de déclenchement supérieur et le prix indicatif supérieur.

3. A moins que le Conseil, par un vote spécial, n'en décide autrement en application du paragraphe 2 du présent article, le Directeur du stock régulateur utilise le stock régulateur d'urgence pour défendre le prix indicatif inférieur en faisant intervenir le stock régulateur d'urgence lorsque le prix indicateur du marché se situe à un niveau de deux cents de Malaisie/Singapour par kilogramme au-dessus du prix indicatif inférieur, et pour défendre le prix indicatif supérieur en faisant intervenir le stock régulateur d'urgence lorsque le prix indicateur du marché se situe à un niveau de deux cents de Malaisie/Singapour par kilogramme au-dessous du prix indicatif supérieur.

4. La totalité du caoutchouc naturel détenu par le stock régulateur, y compris le stock régulateur normal et le stock régulateur d'urgence, est utilisée pour empêcher que le prix indicateur du marché ne tombe au-dessous du prix indicatif inférieur ou ne s'élève au-dessus du prix indicatif supérieur.

5. Le Directeur du stock régulateur effectue ses achats et ventes sur les marchés commerciaux établis aux prix en vigueur, et toutes ses transactions doivent porter sur du caoutchouc physique pour livraison dont le terme ne doit pas dépasser trois mois civils.

6. Pour faciliter le fonctionnement du stock régulateur, le Conseil met en place, dans les cas où cela est nécessaire, des bureaux locaux et des services du Bureau du Directeur du stock régulateur sur les marchés établis du caoutchouc et sur les emplacements d'entrepôts agréés.

7. Le Directeur du stock régulateur prépare un rapport mensuel sur les transactions du stock régulateur et la position financière du Compte du stock régulateur. Le rapport de chaque mois est mis à la disposition des membres trente jours après la fin de ce mois.

8. Les renseignements sur les transactions du stock régulateur concernant notamment les quantités, les prix, les types, les qualités et les marchés pour toutes les opérations du stock régulateur, y compris les rotations effectuées. Les renseignements sur la position financière du Compte du stock régulateur concernent aussi les taux d'intérêt, conditions et modalités des dépôts, les monnaies utilisées dans les opérations et les autres informations pertinentes sur les questions visées au paragraphe 2 de l'article 21.

Article 31. RÉEXAMEN ET RÉVISION DE LA FOURCHETTE DE PRIX

A. Prix de référence

1. Le prix de référence est revu et révisé en fonction des tendances du marché et/ou des variations nettes du stock régulateur, sous réserve des dispositions de la présente section du présent article. Le prix de référence est revu par le Conseil dix-huit mois après le dernier réexamen aux termes du paragraphe premier de l'article 32 de l'Accord international de 1979 sur le caoutchouc naturel, ou, si le présent Accord entre en vigueur après le 1^{er} mai 1988, à la première session tenue par le Conseil en vertu du présent Accord, et par la suite tous les quinze mois.

a) Si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un réexamen est égale au prix d'intervention supérieur ou au prix d'intervention inférieur, ou si elle se situe entre ces deux prix, le prix de référence n'est pas révisé.

b) Si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un réexamen est inférieure au prix d'intervention inférieur, le prix de référence est automatiquement révisé et réduit de 5% par rapport à son niveau au moment du réexamen, à moins que le Conseil, par un vote spécial, ne décide d'appliquer au prix de référence un pourcentage de réduction plus élevé.

c) Si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un réexamen est supérieure au prix d'intervention supérieur, le prix de référence est automatiquement révisé et relevé de 5% par rapport à son niveau au moment du réexamen, à moins que le Conseil, par un vote spécial, ne décide d'appliquer au prix de référence un pourcentage de relèvement plus élevé.

2. S'il s'est produit, depuis la dernière évaluation prévue par le paragraphe 2 de l'article 32 de l'Accord international de 1979 sur le caoutchouc naturel ou par le présent paragraphe, une variation nette du stock régulateur égale à 100 000 tonnes, le Directeur exécutif convoque une session extraordinaire du Conseil pour évaluer la situation. Le Conseil peut, par un vote spécial, décider de prendre des mesures appropriées qui peuvent comprendre :

- a) La suspension des opérations du stock régulateur;
- b) Un changement dans le rythme des achats ou des ventes du stock régulateur; et
- c) La révision du prix de référence.

3. Si des achats ou des ventes du stock régulateur d'un montant net de 300 000 tonnes ont eu lieu depuis a) la dernière révision aux termes du paragraphe 3 de l'article 32 de l'Accord international de 1979 sur le caoutchouc naturel, b) la dernière révision aux termes du présent paragraphe, ou c) la dernière révision aux termes du paragraphe 2 du présent article, la plus récente des trois dates correspondantes étant retenue, le prix de référence est diminué ou augmenté, selon le cas, de 3% par rapport à son niveau du moment, à moins que le Conseil, par un vote spécial, ne décide de le diminuer ou de l'augmenter, selon le cas, d'un pourcentage plus élevé.

4. Aucun ajustement du prix de référence, quelle qu'en soit la raison, ne doit être tel que les prix de déclenchement débordent le prix indicatif inférieur ou supérieur.

B. *Prix indicatifs*

5. Le Conseil peut, par un vote spécial, réviser les prix indicatifs inférieur ou supérieur lors des réexamens prévus dans la présente section du présent article.

6. Le Conseil veille à ce que toute révision des prix indicatifs soit compatible avec l'évolution des tendances et de la situation du marché. A cet égard, le Conseil prend en considération les tendances des prix, de la consommation, de l'offre, des coûts de production et des stocks de caoutchouc naturel, ainsi que la quantité de caoutchouc naturel détenue par le stock régulateur et la position financière du Compte du stock régulateur.

7. Les prix indicatifs inférieur et supérieur sont revus :

- a) Trente mois après le dernier réexamen aux termes du paragraphe 7 a) de l'article 32 de l'Accord international de 1979 sur le caoutchouc naturel, ou, si le présent Accord entre en vigueur après le 1^{er} mai 1988, à la première session tenue par le Conseil en vertu du présent Accord, et par la suite tous les trente mois;
- b) Dans des circonstances exceptionnelles, à la demande d'un membre ou de membre totalisant 200 voix ou davantage au Conseil; et
- c) Lorsque le prix de référence a été révisé i) en baisse depuis la dernière révision du prix indicatif inférieur ou depuis l'entrée en vigueur de l'Accord international de 1979 sur le caoutchouc naturel ou ii) en hausse depuis la dernière révision du prix indicatif supérieur, ou depuis l'entrée en vigueur de l'Accord international de 1979 sur le caoutchouc naturel, cette baisse ou cette hausse étant d'au moins 3% conformément au paragraphe 3 du présent article et d'au moins 5% conformément au paragraphe 1 du présent article, ou d'un montant

au moins égal à ce pourcentage conformément aux paragraphes 1, 2 et/ou 3 du présent article, à condition que la moyenne des prix indicateurs quotidiens du marché pour les soixante jours suivant la dernière révision du prix de référence soit, selon le cas, inférieure au prix d'intervention inférieur ou supérieure au prix d'intervention supérieure.

8. Nonobstant les paragraphes 5, 6 et 7 du présent article, le prix indicatif inférieur ou supérieur n'est pas révisé en hausse si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un réexamen de la fourchette de prix prévue par le présent article est inférieure au prix de référence. De même, le prix indicatif inférieur ou supérieur n'est pas révisé en baisse si la moyenne des prix indicateurs quotidiens du marché pour le semestre précédant un réexamen de la fourchette de prix prévue par le présent article est supérieure au prix de référence.

Article 32. PRIX INDICATEUR DU MARCHÉ

1. Il est institué un prix indicateur quotidien du marché, qui est une moyenne composite, pondérée — représentative du marché du caoutchouc naturel — des prix officiels quotidiens pour le mois courant sur les places de Kuala Lumpur, Londres, New York et Singapour. Initialement, le prix indicateur quotidien du marché est établi d'après les prix du RSS 1, du RSS 3 et du TSR 20, dont les coefficients de pondération doivent être égaux. Toutes les cotations sont converties en prix f.o.b. aux ports malaisiens/port de Singapour, exprimé en monnaie malaisienne/singapourienne.

2. La composition par type/qualité, les coefficients de pondération et la méthode de calcul du prix indicateur quotidien du marché sont passés en revue et peuvent être révisés par le Conseil par un vote spécial, afin d'assurer que ce prix soit représentatif du marché du caoutchouc naturel.

3. Le prix indicateur du marché est réputé supérieur, égal ou inférieur aux niveaux de prix spécifiés dans le présent Accord si la moyenne des prix indicateurs quotidiens du marché pour les cinq derniers jours de place est supérieure, égale ou inférieure à ces niveaux de prix.

Article 33. COMPOSITION DES STOCKS CONSTITUANT LE STOCK RÉGULATEUR

1. A sa première session après l'entrée en vigueur du présent Accord, le Conseil désigne les qualités et types internationalement reconnus de feuilles de caoutchouc fumé et les caoutchoucs faisant l'objet de spécifications techniques qui peuvent entrer dans le stock régulateur, sous réserve que les critères suivants soient respectés :

- a) Les types et qualités inférieurs de caoutchouc naturel agréés pour inclusion dans le stock régulateur sont le RSS 3 et le TSR 20; et
- b) Tous les types et qualités agréés en application de l'alinéa a) du présent paragraphe qui représentent au moins 3% du commerce international du caoutchouc naturel pendant l'année civile précédente sont désignés.

2. Le Conseil peut, par un vote spécial, modifier ces critères et/ou les types/qualités retenus si cela est nécessaire pour assurer que la composition du stock régulateur reflète l'évolution de la situation du marché, que les objectifs du présent Accord en matière de stabilisation sont atteints et qu'il est tenu compte de

la nécessité de maintenir à un niveau élevé la qualité commerciale des stocks composant le stock régulateur.

3. Le Directeur du stock régulateur devrait veiller à ce que la composition du stock régulateur reflète la structure des exportations/importations de caoutchouc naturel, tout en répondant aux objectifs du présent Accord en matière de stabilisation.

4. Le Conseil peut, par un vote spécial, charger le Directeur du stock régulateur de modifier la composition du stock régulateur si l'objectif de stabilisation des prix l'exige.

Article 34. EMBLACEMENT DES STOCKS COMPOSANT LE STOCK RÉGULATEUR

1. L'emplacement des stocks composant le stock régulateur doit permettre des opérations commerciales économiques et efficaces. En vertu de ce principe, les stocks doivent être situés sur le territoire des membres exportateurs et des membres importateurs, à moins que le Conseil, par un vote spécial, n'en décide autrement. Leur répartition entre les membres doit s'effectuer de manière à assurer la réalisation des objectifs de stabilisation visés par le présent Accord, tout en maintenant les coûts au niveau minimal.

2. Pour maintenir des normes de qualité commerciale élevées, le stockage doit se faire uniquement dans les entrepôts agréés en fonction de critères arrêtés par le Conseil.

3. Après l'entrée en vigueur du présent Accord, le Conseil établit et approuve une liste d'entrepôts ainsi que les dispositions nécessaires pour leur utilisation. Le Conseil peut, si nécessaire, revoir la liste des entrepôts approuvés par le Conseil de l'Accord international de 1979 sur le caoutchouc naturel et les critères établis par ledit Conseil, et les maintenir ou les réviser en conséquence.

4. Le Conseil revoit aussi périodiquement l'emplacement des stocks composant le stock régulateur et peut, par un vote spécial, charger le Directeur du stock régulateur de modifier l'emplacement de ces stocks pour assurer des opérations commerciales économiques et efficaces.

Article 35. ROTATION DES STOCKS COMPOSANT LE STOCK RÉGULATEUR

Le Directeur du stock régulateur veille à ce que tous les stocks composant le stock régulateur soient achetés et maintenus selon des normes de qualité commerciale élevées. Il renouvelle le caoutchouc naturel entreposé dans le stock régulateur de la manière nécessaire pour assurer le respect de ces normes, en prenant dûment en considération le coût de la rotation et ses répercussions sur la stabilité du marché. Le coût de la rotation est imputé sur le Compte du stock régulateur.

Article 36. LIMITATION OU SUSPENSION DES OPÉRATIONS DU STOCK RÉGULATEUR

1. Nonobstant les dispositions de l'article 30, le Conseil, s'il est en session, peut, par un vote spécial, limiter ou suspendre les opérations du stock régulateur s'il estime que le respect des obligations imposées au Directeur du stock régulateur par ledit article ne permettra pas d'atteindre les objectifs du présent Accord.

2. Si le Conseil n'est pas en session, le Directeur exécutif peut, après consultation avec le Président, limiter ou suspendre les opérations du stock régulateur s'il estime que le respect des obligations imposées au Directeur du stock régulateur par l'article 30 ne permettra pas d'atteindre les objectifs du présent Accord.

3. Immédiatement après une décision de limiter ou de suspendre les opérations du stock régulateur en vertu du paragraphe 2 du présent article, le Directeur exécutif convoque une session du Conseil à l'effet d'examiner cette décision. Nonobstant les dispositions du paragraphe 4 de l'article 13, le Conseil se réunit dans les dix jours qui suivent la date de la limitation ou de la suspension et, par un vote spécial, confirme ou annule ladite limitation ou suspension. Si, au cours de cette session, le Conseil ne peut arriver à une décision, les opérations du stock régulateur reprennent sans aucune restriction imposée au titre du présent article.

4. Aussi longtemps qu'une limitation ou une suspension des opérations du stock régulateur, décidée en application du présent article, reste en vigueur, le Conseil revoit cette décision à des intervalles qui ne dépassent pas trois mois. Si, lors d'une session où il doit revoir la décision, le Conseil ne confirme pas, par un vote spécial, la limitation ou la suspension, ou s'il n'arrive pas à une décision, les opérations du stock régulateur reprennent sans limitation.

Article 37. PÉNALISATION POUR NON-ACQUITTEMENT DES CONTRIBUTIONS AU COMPTE DU STOCK RÉGULATEUR

1. Si un membre ne s'est pas acquitté de son obligation de contribuer au Compte du stock régulateur au dernier jour où sa contribution est exigible, il est réputé être en retard de paiement. Un membre en retard de soixante jours ou plus ne compte pas comme membre dans un vote sur les questions visées au paragraphe 2 du présent article.

2. Les droits de vote et autres droits au Conseil d'un membre en retard de soixante jours ou plus dans ses versements aux termes du paragraphe 1 du présent article sont suspendus, à moins que le Conseil, par un vote spécial, n'en décide autrement.

3. Un membre en retard de paiement verse des intérêts calculés au taux préférentiel en vigueur dans le pays hôte à compter du dernier jour où ces paiements sont exigibles. L'arriéré couvert par les autres membres importateurs et membres exportateurs l'est à titre volontaire.

4. Lorsqu'il a été mis fin au défaut de paiement à la satisfaction du Conseil, le membre en retard de soixante jours ou plus dans ses versements est rétabli dans ses droits de vote et autres droits. Si les sommes non versées ont été avancées par d'autres membres, ceux-ci sont remboursés intégralement.

Article 38. AJUSTEMENT DES CONTRIBUTIONS AU COMPTE DU STOCK RÉGULATEUR

1. Quand il est procédé à la répartition des voix à la première session ordinaire de chaque exercice ou toutes les fois que la composition de l'Organisation change, le Conseil opère l'ajustement nécessaire de la contribution de chaque membre au Compte du stock régulateur conformément aux dispositions du présent article. A cette fin, le Directeur exécutif calcule :

- a) La contribution nette en espèces de chaque membre, en retranchant les contributions remboursées à ce membre conformément au paragraphe 2 du présent article de la somme de toutes les contributions versées par ce membre depuis l'entrée en vigueur du présent Accord;
- b) Le montant total net des appels de contributions, en additionnant les appels de contributions consécutifs et en retranchant le total des remboursements effectués conformément au paragraphe 2 du présent article;
- c) La contribution nette révisée de chaque membre, en répartissant le montant total net des appels de contributions entre les membres en fonction de la part révisée de chaque membre dans le total des voix au Conseil en application de l'article 14, sous réserve du paragraphe 3 de l'article 27 et étant entendu que la part de chaque membre dans le total des voix doit, aux fins du présent article, être calculée sans tenir compte de la suspension des droits de vote d'un membre ni de la nouvelle répartition des voix qui en résulte.

Quand la contribution nette en espèces d'un membre dépasse sa contribution nette révisée, la différence lui est remboursée par prélèvement sur le Compte du stock régulateur déduction faite de tous intérêts de pénalisation éventuels. Quand la contribution nette révisée d'un membre dépasse sa contribution nette en espèces, il verse au Compte du stock régulateur la différence majorée de tous intérêts de pénalisation éventuels.

2. Si le Conseil, eu égard aux paragraphes 2 et 3 de l'article 28, conclut qu'il y a des contributions nettes en espèces en sus des fonds nécessaires pour soutenir les opérations du stock régulateur dans les quatre mois à venir, le Conseil rembourse cet excédent de contributions nettes en espèces déduction faite des contributions initiales, à moins qu'il ne décide, par un vote spécial, de ne pas procéder à ce remboursement ou de rembourser un montant moindre. La part des membres dans le montant à rembourser est proportionnelle à leurs contributions nettes en espèces, déduction faite de tous intérêts de pénalisation éventuels. Les contributions qui restaient dues par des membres en retard de paiement sont réduites dans la proportion qui existe entre le montant à rembourser et la somme des contributions nettes en espèces.

3. A la demande d'un membre, le montant du remboursement auquel il a droit peut être conservé dans le Compte du stock régulateur. Si un membre demande que le montant qui doit lui être remboursé soit conservé dans le Compte du stock régulateur, ce montant vient en déduction de toute contribution additionnelle demandée en application de l'article 28. Le crédit conservé dans le Compte du stock régulateur à la demande d'un membre porte un intérêt calculé au taux d'intérêt moyen appliqué aux fonds détenus sur le Compte du stock régulateur à partir du dernier jour où le montant devrait normalement être remboursé audit membre jusqu'au jour qui précède celui où il lui est effectivement rendu.

4. Le Directeur exécutif notifie immédiatement aux membres les versements, ou les remboursements, qu'il faut effectuer par suite d'ajustements opérés conformément aux paragraphes 1 et 2 du présent article. Ces versements demandés aux membres, ou des remboursements en leur faveur, sont effectués dans les soixante jours de la date à laquelle le Directeur exécutif a envoyé la notification.

5. Si l'encaisse disponible au Compte du stock régulateur dépasse la valeur totale des contributions nettes en espèces des membres, les fonds excédentaires sont distribués à la fin du présent Accord.

*Article 39. LE STOCK RÉGULATEUR ET LES MODIFICATIONS
DES TAUX DE CHANGE*

1. Si le taux de change entre le ringgit malaisien/dollar singapourien et les monnaies des principaux membres exportateurs et importateurs de caoutchouc naturel subit une modification d'une ampleur telle qu'elle a des incidences importantes sur les opérations du stock régulateur, le Directeur exécutif doit, conformément à l'article 36, ou des membres peuvent, conformément à l'article 13, convoquer une session extraordinaire du Conseil. Le Conseil se réunit dans les dix jours pour confirmer ou annuler les mesures déjà prises par le Directeur exécutif en application de l'article 36, et peut, par un vote spécial, décider de prendre des mesures appropriées, y compris la possibilité de réviser la fourchette de prix, en application des principes énoncés à la première phrase des paragraphes 1 et 6 de l'article 31.

2. Le Conseil, par un vote spécial, établit une procédure pour déterminer ce qu'est une modification importante de la parité de ces monnaies à la seule fin d'assurer la convocation en temps voulu du Conseil.

3. S'il existe entre le ringgit malaisien et le dollar singapourien une divergence d'une ampleur telle qu'elle a des incidences importantes sur les opérations du stock régulateur, le Conseil se réunit pour examiner la situation et peut envisager l'adoption d'une seule monnaie.

Article 40. PROCÉDURES DE LIQUIDATION DU COMPTE DU STOCK RÉGULATEUR

1. A la fin du présent Accord, le Directeur du stock régulateur établit un état estimatif de toutes les dépenses découlant de la liquidation, ou du transfert à un nouvel accord international sur le caoutchouc naturel, des avoirs du Compte du stock régulateur conformément aux dispositions du présent article, et réserve le montant correspondant dans un compte distinct. Si ces soldes sont insuffisants, le Directeur du stock régulateur vend une quantité suffisante de caoutchouc naturel du stock régulateur pour se procurer le montant additionnel nécessaire.

2. La part de chaque membre dans le Compte du stock régulateur est calculée comme suit :

a) La valeur du stock régulateur est la valeur de la quantité totale de caoutchouc naturel de chaque type/qualité qu'il détient, calculée d'après le plus faible des prix courants des types/qualités respectifs sur les places visées à l'article 32 pendant les trente jours de place précédant la date à laquelle le présent Accord prend fin.

b) La valeur du Compte du stock régulateur est la valeur du stock régulateur majorée des avoirs en espèces du Compte du stock régulateur à la date à laquelle le présent Accord prend fin et déduction faite du montant réservé en application du paragraphe 1 du présent article.

c) La contribution nette en espèces de chaque membre est la somme des contributions qu'il a versées pendant toute la durée du présent Accord, déduction faite de tous les remboursements qu'il a reçus en application de l'article 38; les intérêts de pénalisation payés conformément au paragraphe 3 de l'article 37 ne constituent pas une contribution au Compte du stock régulateur.

d) Si la valeur du Compte du stock régulateur est supérieure ou inférieure au montant total des contributions nettes en espèces, l'excédent est réparti entre les membres proportionnellement à leur part des contributions nettes pondérée par un coefficient temps en application du présent Accord. Tout déficit est réparti entre les membres proportionnellement au nombre moyen de voix détenu par chacun pendant la période où il a été membre. Pour fixer la part des déficits à la charge de chaque membre, les voix de chaque membre sont calculées sans qu'il soit tenu compte de la suspension de ses droits de vote ou de toute redistribution des voix en résultant.

e) La part de chaque membre dans le Compte du stock régulateur correspond à sa contribution nette en espèces, diminuée ou majorée de sa part dans les déficits ou les excédents du Compte du stock régulateur, déduction faite de ses obligations éventuelles au titre d'intérêts exigibles impayés.

3. Si le présent Accord doit être immédiatement remplacé par un nouvel accord international sur le caoutchouc naturel, le Conseil, par un vote spécial, adopte les procédures propres à assurer le transfert effectif au nouvel accord, selon ce qu'exigera ledit accord, des parts dans le Compte du stock régulateur des membres qui ont l'intention de participer au nouvel accord. Tout membre qui ne veut pas participer au nouvel accord a droit au remboursement de sa part :

- a) Par un prélèvement sur l'encaisse disponible proportionnel à sa part en pourcentage dans le montant total des contributions nettes en espèces au Compte du stock régulateur, dans les trois mois; et
- b) Par prélèvement sur le produit net de l'écoulement des stocks constituant le stock régulateur, au moyen de ventes méthodiques ou au moyen d'un transfert au nouvel accord international sur le caoutchouc naturel aux prix courants du marché, l'opération devant être terminée dans un délai de douze mois; à moins que le Conseil, par un vote spécial, ne décide d'augmenter les paiements visés à l'alinéa a) du présent paragraphe.

4. Si le présent Accord prend fin sans être remplacé par un nouvel accord international sur le caoutchouc naturel prévoyant un stock régulateur, le Conseil, par un vote spécial, adopte des procédures devant régir l'écoulement méthodique du stock régulateur dans le délai maximal spécifié au paragraphe 6 de l'article 66, sous réserve des prescriptions suivantes :

- a) Il n'est procédé à aucun autre achat de caoutchouc naturel;
- b) L'Organisation n'engage pas de nouvelles dépenses à l'exception de celles qui sont nécessaires pour écouler le stock régulateur.

5. Sous réserve du droit qu'ont les membres de choisir de se faire rembourser leur part sous forme de caoutchouc naturel conformément au paragraphe 6 du présent article, tout montant en espèces restant éventuellement au Compte du stock régulateur est immédiatement distribué aux membres en proportion de leur part telle qu'elle est définie au paragraphe 2 du présent article.

6. Au lieu de se faire rembourser en espèces la totalité ou une fraction de sa part, chaque membre peut choisir de prendre sa part dans les avoirs du Compte du stock régulateur sous forme de caoutchouc naturel, sous réserve des procédures adoptées par le Conseil.

7. Le Conseil adopte des procédures appropriées pour l'ajustement et le remboursement des parts des membres dans le Compte du stock régulateur. Cet ajustement tient compte :

- a) de tout écart pouvant exister entre le prix du caoutchouc naturel spécifié à l'alinéa a) du paragraphe 2 du présent article et les prix auxquels une partie ou la totalité du stock régulateur est vendue en application des procédures d'écoulement du stock régulateur; et
- b) de la différence entre le montant estimatif et le montant effectif des dépenses de liquidation.

8. Le Conseil se réunit dans les trente jours suivant la fin des transactions du Compte du stock régulateur pour procéder à la liquidation définitive des comptes des membres dans les trente jours suivants.

CHAPITRE IX. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE

Article 41. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE

Quand le Fonds commun pour les produits de base commencera à fonctionner, le Conseil tirera pleinement parti des facilités offertes par cet organisme, en conformité des principes énoncés dans l'Accord portant création du Fonds commun pour les produits de base. Le Conseil négociera à cette fin avec le Fonds commun des conditions et modalités mutuellement acceptables pour un accord d'association à signer avec le Fonds commun.

CHAPITRE X. APPROVISIONNEMENTS ET ACCÈS AUX MARCHÉS ET AUTRES MESURES

Article 42. APPROVISIONNEMENTS ET ACCÈS AUX MARCHÉS

1. Les membres exportateurs, dans toute la mesure possible, s'engagent à mettre en œuvre des politiques et des programmes permettant de maintenir un approvisionnement régulier des consommateurs en caoutchouc naturel.

2. Les membres importateurs, dans toute la mesure possible, s'engagent à mettre en œuvre des politiques permettant de maintenir l'accès à leurs marchés pour le caoutchouc naturel.

Article 43. AUTRES MESURES

1. En vue d'atteindre les objectifs du présent Accord, le Conseil définit et propose des mesures et techniques appropriées tendant à promouvoir :

a) Le développement de l'économie du caoutchouc naturel par les membres producteurs grâce à l'accroissement et à l'amélioration de la production, de la productivité et de la commercialisation, augmentant ainsi les recettes d'exportation des membres producteurs tout en améliorant la sécurité de l'offre. A cet effet, le Comité des autres mesures procède à des analyses économiques et techniques afin de définir :

- i) Des programmes et projets de recherche-développement relative au caoutchouc naturel présentant un intérêt pour les membres exportateurs et les

membres importateurs, y compris une recherche scientifique dans des domaines spécifiques;

- ii) Des programmes et projets de nature à améliorer la productivité de l'industrie du caoutchouc naturel;
- iii) Des moyens d'améliorer la qualité des approvisionnements de caoutchouc naturel et d'uniformiser la spécification des qualités et la présentation du caoutchouc naturel; et
- iv) Des méthodes permettant d'améliorer le traitement, la commercialisation et la distribution du caoutchouc naturel à l'état brut.

b) La mise au point d'utilisations finales du caoutchouc naturel. A cet effet, le Comité des autres mesures procède à des analyses économiques et techniques appropriées afin de définir des programmes et projets qui aboutissent à un accroissement de l'usage du caoutchouc naturel et à de nouvelles utilisations.

2. Le Conseil examine les incidences financières de ces mesures et techniques et s'efforce de promouvoir et de faciliter l'apport de ressources financières suffisantes, de la manière appropriée, par des sources telles que les institutions financières internationales et le deuxième compte du Fonds commun pour les produits de base quand il sera mis en place.

3. Le Conseil peut faire des recommandations, s'il y a lieu, aux membres, aux institutions internationales et autres organisations en vue de promouvoir la mise en œuvre de mesures spécifiques en application du présent article.

4. Le Comité des autres mesures revoit périodiquement l'application des mesures que le Conseil décide de promouvoir et de recommander, et fait rapport à ce sujet au Conseil.

CHAPITRE XI. CONSULTATIONS AU SUJET DES POLITIQUES INTÉRIEURES

Article 44. CONSULTATIONS

Le Conseil procède à des consultations, quand un membre le demande, au sujet des politiques gouvernementales concernant le caoutchouc naturel qui ont des incidences directes sur l'offre ou sur la demande. Le Conseil peut soumettre ses recommandations aux membres pour examen.

CHAPITRE XII. STATISTIQUES, ÉTUDES ET INFORMATION

Article 45. STATISTIQUES ET INFORMATION

1. Le Conseil rassemble, classe et, au besoin, publie les statistiques sur le caoutchouc naturel et les domaines connexes qui sont nécessaires au bon fonctionnement du présent Accord.

2. Les membres doivent communiquer rapidement de façon aussi complète que possible au Conseil les données disponibles par types et qualités spécifiques concernant la production, la consommation et le commerce international du caoutchouc naturel.

3. Le Conseil peut aussi demander aux membres de fournir d'autres informations disponibles, y compris des renseignements sur des domaines connexes, qui peuvent être nécessaires au bon fonctionnement du présent Accord.

4. Les membres doivent fournir, dans un délai raisonnable, toutes les statistiques et informations susmentionnées dans toute la mesure possible compatible avec leur législation nationale et par les moyens qui leur conviennent le mieux.

5. Le Conseil établit des relations étroites avec les organismes internationaux appropriés, dont le Groupe international d'étude du caoutchouc, et avec les bourses de commerce pour veiller à ce que des données récentes et fiables soient disponibles sur la production, la consommation, les stocks, le commerce international et les prix du caoutchouc naturel et sur d'autres facteurs qui influencent la demande et l'offre de caoutchouc naturel.

6. Le Conseil veille à ce qu'aucune des informations publiées ne porte atteinte au secret des opérations des particuliers ou des sociétés qui produisent, traitent ou commercialisent le caoutchouc naturel ou des produits apparentés.

Article 46. EVALUATION ANNUELLE, ESTIMATIONS ET ÉTUDES

1. Le Conseil établit une évaluation annuelle de la situation mondiale du caoutchouc naturel et des domaines connexes, compte tenu des renseignements communiqués par les membres et par tous les organismes intergouvernementaux et internationaux compétents.

2. Au moins une fois par semaine, le Conseil procède en outre à une estimation de la production, de la consommation, des exportations et des importations de caoutchouc naturel, si possible par types et qualités spécifiques, pour le semestre suivant. Il communique ces estimations aux membres.

3. Le Conseil établit, ou prend les dispositions voulues pour établir, des études sur les tendances de la production, de la consommation, du commerce, de la commercialisation et des prix du caoutchouc naturel, ainsi que sur les problèmes à court et à long terme de l'économie mondiale du caoutchouc naturel.

Article 47. EXAMEN ANNUEL

1. Le Conseil examine chaque année le fonctionnement du présent Accord eu égard aux objectifs énoncés à l'article premier. Il informe les membres des résultats de l'examen.

2. Le Conseil peut ensuite formuler des recommandations à l'intention des membres et ultérieurement prendre des mesures dans les limites de sa compétence pour améliorer l'efficacité du fonctionnement du présent Accord.

CHAPITRE XIII. DISPOSITIONS DIVERSES

Article 48. OBLIGATIONS GÉNÉRALES ET RESPONSABILITÉS DES MEMBRES

1. Pendant la durée du présent Accord, les membres mettront tout en œuvre et coopéreront pour favoriser la réalisation des objectifs du présent Accord et ne prendront aucune mesure allant à l'encontre desdits objectifs.

2. Les membres chercheront en particulier à améliorer la situation de l'économie du caoutchouc naturel et à encourager la production et l'emploi de ce produit de manière à promouvoir la croissance et la modernisation de l'économie du caoutchouc naturel dans l'intérêt mutuel des producteurs et des consommateurs.

3. Les membres acceptent de se considérer liés par toutes les décisions que le Conseil prendra en application du présent Accord et ne prendront pas de mesures qui auraient pour effet de limiter ou de contrecarrer ces décisions.

4. La responsabilité des membres découlant du fonctionnement du présent Accord, que ce soit envers l'Organisation ou envers des tierces parties, est limitée à leurs seules obligations concernant les contributions au budget administratif et au financement du stock régulateur en application et en conformité des chapitres VII et VIII du présent Accord, ainsi qu'à toutes obligations pouvant être assumées par le Conseil en vertu de l'article 41.

Article 49. OBSTACLES AU COMMERCE

1. Le Conseil détermine, d'après l'évaluation annuelle de la situation mondiale du caoutchouc visée à l'article 46, les obstacles à l'expansion du commerce du caoutchouc naturel sous forme brute, semi-transformée ou modifiée.

2. Le Conseil peut, aux fins du présent article, recommander aux membres de rechercher dans les organismes internationaux appropriés des mesures concrètes mutuellement acceptables destinées à supprimer progressivement ces obstacles et, si possible, à les éliminer complètement. Il examine périodiquement les résultats de ces recommandations.

Article 50. TRANSPORT ET STRUCTURE DU MARCHÉ DU CAOUTCHOUC NATUREL

Le Conseil devrait encourager et faciliter la promotion de taux de fret raisonnables et équitables et l'amélioration du système de transport, de façon à assurer des approvisionnements réguliers aux marchés et à permettre des économies sur le coût des produits commercialisés.

Article 51. MESURES DIFFÉRENCIÉES ET CORRECTIVES

Les membres en développement importateurs, et ceux des pays les moins avancés qui sont membres, dont les intérêts sont lésés par des mesures prises en application du présent Accord, peuvent s'adresser au Conseil pour des mesures différenciées et correctives appropriées. Le Conseil envisage de prendre de telles mesures appropriées conformément aux paragraphes 3 et 4 de la section III de la résolution 93 (IV) de la Conférence des Nations Unies sur le commerce et le développement.

Article 52. DISPENSES

1. Quand des circonstances exceptionnelles ou des raisons de force majeure qui ne sont pas expressément envisagées dans le présent Accord l'exigent, le Conseil peut, par un vote spécial, dispenser un membre d'une obligation prescrite par le présent Accord si les explications données par ce membre le convainquent quant aux raisons qui l'empêchent de respecter cette obligation.

2. Quand il accorde une dispense à un membre en vertu du paragraphe I du présent article, le Conseil précise les modalités, les conditions, la durée et les motifs de cette dispense.

Article 53. NORMES DE TRAVAIL ÉQUITABLES

Les membres déclarent qu'ils s'efforceront d'appliquer des normes de travail propres à améliorer le niveau de vie de la main-d'œuvre dans leur secteur du caoutchouc naturel.

CHAPITRE XIV. PLAINTES ET DIFFÉRENDS

Article 54. PLAINTES

1. Toute plainte contre un membre pour manquement aux obligations que le présent Accord lui impose est, à la demande du membre auteur de la plainte, déferée au Conseil, qui statue après consultation des membres intéressés.

2. La décision par laquelle le Conseil estime qu'un membre a manqué aux obligations que le présent Accord lui impose spécifie la nature du manquement.

3. Toutes les fois qu'il conclut, que ce soit ou non à la suite d'une plainte, qu'un membre a enfreint le présent Accord, le Conseil peut, par un vote spécial et sans préjudice des autres mesures expressément prévues dans d'autres articles du présent Accord :

- a) Suspendre les droits de vote de ce membre au Conseil et, s'il le juge nécessaire, suspendre tous autres droits du membre en question, y compris le droit d'exercer une fonction au Conseil ou à l'un quelconque des comités institués en application de l'article 18 ainsi que le droit d'être admis comme membre de ces comités, jusqu'à ce qu'il se soit acquitté de ses obligations, ou
- b) Prendre la décision prévue à l'article 64, si le manquement entrave sérieusement le fonctionnement du présent Accord.

Article 55. DIFFÉRENDS

1. Tout différend relatif à l'interprétation ou à l'application du présent Accord qui n'est pas réglé entre les membres en cause est, à la demande de tout membre partie au différend, déferé au Conseil pour décision.

2. Quand un différend est déferé au Conseil en vertu du paragraphe 1 du présent article, une majorité des membres détenant au moins le tiers du total des voix peut demander au Conseil de prendre, après examen de l'affaire et avant de rendre sa décision, l'opinion, sur la question en litige, d'une commission consultative, constituée ainsi qu'il est indiqué au paragraphe 3 du présent article.

3. a) A moins que le Conseil, par un vote spécial, n'en décide autrement, la commission consultative est composée de cinq personnes se répartissant comme suit :

- i) Deux personnes, désignées par les membres exportateurs, dont l'une possède une grande expérience des questions du genre de celle qui est en litige et l'autre est un juriste qualifié et expérimenté;
- ii) Deux personnes de qualifications analogues, désignées par les membres importateurs; et
- iii) Un président choisi à l'unanimité par les quatre personnes désignées conformément aux sous-alinéas i) et ii) du présent alinéa ou, en cas de désaccord entre elles, par le Président du Conseil;

b) Des ressortissants de membres et de non-membres peuvent siéger à la commission consultative;

c) Les membres de la commission consultative siègent à titre personnel et sans recevoir d'instructions d'aucun gouvernement;

d) Les dépenses de la commission consultative sont à la charge de l'Organisation.

4. L'opinion motivée de la commission consultative est soumise au Conseil qui, après avoir pris en considération toutes les données pertinentes, statue par un vote spécial.

CHAPITRE XV. CLAUSES FINALES

Article 56. SIGNATURE

Le présent Accord sera ouvert à la signature des gouvernements invités à la Conférence des Nations Unies sur le caoutchouc naturel, 1985, au Siège de l'Organisation des Nations Unies, du 1^{er} mai au 31 décembre 1987 inclus.

Article 57. DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Accord.

Article 58. RATIFICATION, ACCEPTATION ET APPROBATION

1. Le présent Accord est sujet à ratification, acceptation ou approbation par les gouvernements signataires conformément à leur procédure constitutionnelle ou institutionnelle.

2. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire le 1^{er} janvier 1989 au plus tard. Le Conseil pourra toutefois accorder des délais aux gouvernements signataires qui n'auront pu déposer leur instrument à cette date.

3. Chaque gouvernement qui dépose un instrument de ratification, d'acceptation ou d'approbation se déclare, au moment du dépôt, membre exportateur ou membre importateur.

Article 59. NOTIFICATION D'APPLICATION À TITRE PROVISOIRE

1. Un gouvernement signataire qui a l'intention de ratifier, d'accepter ou d'approuver le présent Accord, ou un gouvernement pour lequel le Conseil a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, peut, à tout moment, notifier au dépositaire qu'il appliquera intégralement le présent Accord à titre provisoire, soit quand celui-ci entrera en vigueur conformément à l'article 60, soit, s'il est déjà en vigueur, à une date spécifiée.

2. Nonobstant les dispositions du paragraphe 1 du présent article, un gouvernement peut stipuler, dans sa notification d'application à titre provisoire, qu'il appliquera le présent Accord seulement dans les limites de ses procédures constitutionnelles et/ou législatives. Le gouvernement qui fait une telle stipulation doit toutefois honorer toutes ses obligations financières relatives au Compte administratif. La qualité de membre provisoire reconnue au gouvernement qui fait une telle notification ne l'est que pour les douze mois suivant l'entrée en vigueur provisoire du présent Accord. S'il s'avère nécessaire de procéder à un appel de fonds destinés au Compte du stock régulateur pendant les douze mois en question, le Conseil prend une décision quand au statut d'un gouvernement ayant la qualité de membre provisoire en vertu du présent paragraphe.

Article 60. ENTRÉE EN VIGUEUR

1. Le présent Accord entrera en vigueur à titre définitif le 23 octobre 1987, ou à toute date ultérieure, si, à cette date, des gouvernements totalisant au moins

80% des exportations nettes indiquées à l'annexe A du présent Accord, et des gouvernements totalisant au moins 80% des importations nettes indiquées à l'annexe B du présent Accord, ont déposé leurs instruments de ratification, d'acceptation, d'approbation ou d'adhésion, ou ont assumé dans son intégralité leur engagement financier à l'égard du présent Accord.

2. Le présent Accord entrera en vigueur à titre provisoire le 23 octobre 1987, ou à une date quelconque avant le 1^{er} janvier 1989, si des gouvernements totalisant au moins 75% des exportations nettes indiquées à l'annexe A du présent Accord, et des gouvernements totalisant au moins 75% des importations nettes indiquées à l'annexe B du présent Accord, ont déposé leurs instruments de ratification, d'acceptation ou d'approbation, ou ont notifié au depositaire en vertu du paragraphe 1 de l'article 59 qu'ils appliqueront le présent Accord à titre provisoire et qu'ils assumeront dans son intégralité leur engagement financier à l'égard du présent Accord. Le présent Accord restera en vigueur à titre provisoire pendant douze mois au maximum, à moins qu'il n'entre en vigueur à titre définitif en vertu du paragraphe 1 du présent article ou que le Conseil n'en décide autrement en application du paragraphe 4 du présent article.

3. Si le présent Accord n'entre pas en vigueur à titre provisoire en application du paragraphe 2 du présent article au 1^{er} janvier 1989, le Secrétaire général de l'Organisation des Nations Unies invitera, aussitôt qu'il le jugera possible après cette date, les gouvernements qui auront déposé leurs instruments de ratification, d'acceptation ou d'approbation, ou qui lui auront notifié qu'ils appliqueront le présent Accord à titre provisoire, à se réunir en vue de recommander s'ils devraient ou non prendre les dispositions nécessaires pour mettre le présent Accord en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie. Si aucune conclusion n'est arrêtée à cette réunion, le Secrétaire général de l'Organisation des Nations Unies pourra convoquer ultérieurement d'autres réunions semblables, s'il le juge approprié.

4. Si les conditions prévues au paragraphe 1 du présent article pour l'entrée en vigueur du présent Accord à titre définitif ne sont pas remplies pendant la période de douze mois civils durant laquelle l'Accord était en vigueur à titre provisoire en vertu du paragraphe 2 du présent article, le Conseil, au plus tard un mois avant la fin de la période de douze mois susmentionnée, examinera l'avenir du présent Accord et, sous réserve du paragraphe 1 du présent article, décidera, par un vote spécial :

- a) De mettre le présent Accord en vigueur à titre définitif entre les membres du moment, en totalité ou en partie;
- b) De maintenir le présent Accord en vigueur à titre provisoire entre les membres du moment, en totalité ou en partie, pour une année de plus; ou
- c) De renégocier le présent Accord.

Si le Conseil n'arrive à aucune décision, le présent Accord prendra fin à l'expiration de la période de douze mois. Le Conseil informera le depositaire de toute décision prise en vertu du présent paragraphe.

5. Si un gouvernement dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur du présent Accord, celui-ci entrera en vigueur pour ledit gouvernement à la date de ce dépôt.

6. Le Directeur exécutif de l'Organisation convoquera la première session du Conseil aussitôt que possible après l'entrée en vigueur du présent Accord.

Article 61. ADHÉSION

1. Les gouvernements de tous les Etats peuvent adhérer au présent Accord. L'adhésion est soumise aux conditions que le Conseil détermine et qui comprennent, entre autres, un délai pour le dépôt des instruments d'adhésion, le nombre de voix attribuées et les obligations financières. Le Conseil peut toutefois accorder une prorogation aux gouvernements qui sont dans l'impossibilité de déposer leur instrument d'adhésion dans le délai fixé.

2. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire. L'instrument d'adhésion doit stipuler que le gouvernement accepte toutes les conditions fixées par le Conseil.

Article 62. AMENDEMENTS

1. Le Conseil peut, par un vote spécial, recommander aux membres des amendements au présent Accord.

2. Le Conseil fixe la date à laquelle les membres doivent notifier au dépositaire qu'ils acceptent l'amendement.

3. Tout amendement prend effet 90 jours après que le dépositaire a reçu des notifications d'acceptation de membres constituant au moins les deux tiers des membres exportateurs et totalisant au moins 85% des voix des membres exportateurs, et de membres constituant au moins les deux tiers des membres importateurs et totalisant au moins 85% des voix des membres importateurs.

4. Après que le dépositaire a informé le Conseil que les conditions requises pour que l'amendement prenne effet ont été satisfaites et nonobstant les dispositions du paragraphe 2 du présent article relatives à la date fixée par le Conseil, tout membre peut encore notifier au dépositaire qu'il accepte l'amendement, à condition que cette notification soit faite avant que l'amendement prenne effet.

5. Tout membre qui n'a pas notifié son acceptation d'un amendement à la date à laquelle ledit amendement prend effet cesse d'être partie contractante au présent Accord à compter de cette date, à moins qu'il n'ait prouvé au Conseil qu'il n'a pas pu accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle ou institutionnelle et que le Conseil ne décide de prolonger pour ledit membre le délai d'acceptation. Ce membre n'est pas lié par l'amendement tant qu'il n'a pas notifié qu'il l'accepte.

6. Si les conditions requises pour que l'amendement prenne effet ne sont pas satisfaites à la date fixée par le Conseil conformément au paragraphe 2 du présent article, l'amendement est réputé retiré.

Article 63. RETRAIT

1. Tout membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci en notifiant son retrait au dépositaire. Ledit membre informe simultanément le Conseil de la décision qu'il a prise.

2. Un an après que sa notification a été reçue par le dépositaire, ledit membre cesse d'être partie contractante au présent Accord.

Article 64. EXCLUSION

Si le Conseil conclut qu'un membre a manqué aux obligations que le présent Accord lui impose et qu'il décide en outre que ce manquement entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial,

exclure ce membre du présent Accord. Le Conseil en donne immédiatement notification au dépositaire. Ledit membre cesse d'être partie contractante au présent Accord un an après la date de la décision du Conseil.

Article 65. LIQUIDATION DES COMPTES DES MEMBRES QUI SE RETIRENT OU SONT EXCLUS OU DES MEMBRES QUI NE SONT PAS EN MESURE D'ACCEPTER UN AMENDEMENT

1. Conformément au présent article, le Conseil procède à la liquidation des comptes d'un membre qui cesse d'être partie contractante au présent Accord en raison :

- a) De la non-acceptation d'un amendement au présent Accord en application de l'article 62;
- b) Du retrait du présent Accord en application de l'article 63; ou
- c) De l'exclusion du présent Accord en application de l'article 64.

2. Le Conseil garde toute contribution versée au Compte administratif par un membre qui cesse d'être partie contractante au présent Accord.

3. Le Conseil rembourse, conformément à l'article 40, la part que détient dans le Compte du stock régulateur un membre qui cesse d'être partie contractante par suite de son-acceptation d'un amendement au présent Accord, de retrait ou d'exclusion, déduction faite de la part dudit membre dans d'éventuels excédents.

a) Le remboursement à un membre qui cesse d'être partie contractante en raison de la non-acceptation d'un amendement au présent Accord est effectué un an après que l'amendement en cause est entré en vigueur.

b) Le remboursement à un membre qui se retire est effectué dans un délai de 60 jours après que ledit membre cesse d'être partie contractante au présent Accord, à moins que par suite de ce retrait le Conseil décide de mettre fin au présent Accord, en application du paragraphe 5 de l'article 66, avant le remboursement, auquel cas les dispositions de l'article 40 et du paragraphe 6 de l'article 66 sont applicables.

c) Le remboursement à un membre qui est exclu est effectué dans un délai de 60 jours après que ledit membre cesse d'être partie contractante au présent Accord.

4. Si le Compte du stock régulateur ne peut effectuer le remboursement en espèces exigibles en application de l'alinéa a), b) ou c) du paragraphe 3 du présent article sans que la viabilité du Compte du stock régulateur en soit compromise ou sans qu'il soit nécessaire de procéder à un appel de contributions supplémentaires auprès des membres pour couvrir le montant à rembourser, le remboursement est différé jusqu'à ce que la quantité nécessaire de caoutchouc naturel du stock régulateur puisse être vendue à un prix égal ou supérieur au prix d'intervention supérieur. Si, avant la fin de la période d'une année stipulée à l'article 63, le Conseil informe un membre qui se retire que le remboursement devra être différé conformément au présent paragraphe, la période d'une année entre la notification de l'intention de retrait et le retrait effectif peut, si le membre qui se retire le désire, être prolongée jusqu'à ce que le Conseil informe ce membre que le remboursement de sa part peut être effectué dans les 60 jours.

5. Un membre qui a reçu en remboursement un montant approprié en application du présent article n'aura droit à aucune part du produit de la liquidation de l'Organisation. Il ne pourra lui être imputé non plus aucun déficit éventuel de l'Organisation après que le remboursement aura été effectué.

Article 66. DURÉE, PROROGATION ET FIN DU PRÉSENT ACCORD

1. Le présent Accord restera en vigueur pendant une période de cinq ans à compter de la date d'entrée en vigueur, à moins qu'il ne soit prorogé en application du paragraphe 3 du présent article ou qu'il n'y soit mis fin en application du paragraphe 4 ou du paragraphe 5 du présent article.

2. Avant l'expiration de la période de cinq ans visée au paragraphe 1 du présent article, le Conseil peut, par un vote spécial, décider de renégocier le présent Accord.

3. Le Conseil peut, par un vote spécial, décider de proroger le présent Accord pour une période ou des périodes ne dépassant pas deux ans au total, à partir de la date d'expiration de la période de cinq ans visée au paragraphe 1 du présent article.

4. Si un nouvel accord international sur le caoutchouc naturel est négocié et entre en vigueur alors que le présent Accord est en cours de prorogation conformément au paragraphe 3 du présent article, le présent Accord, tel qu'il a été prorogé, prend fin au moment de l'entrée en vigueur du nouvel accord.

5. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord avec effet à la date de son choix.

6. Nonobstant la fin du présent Accord, le Conseil continue d'exister pendant une période ne dépassant pas trois ans pour procéder à la liquidation de l'Organisation, y compris la liquidation des comptes, et à la cession des avoirs en conformité des dispositions de l'article 40 et sous réserve des décisions pertinentes à prendre par un vote spécial, et il a, pendant ladite période, les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

7. Le Conseil notifie au dépositaire toute décision prise en application du présent article.

Article 67. RÉSERVES

Aucune réserve ne peut être faite en ce qui concerne l'une quelconque des dispositions du présent Accord.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont apposé leurs signatures sous le présent Accord aux dates indiquées.

FAIT à Genève, le 20 mars mil neuf cent quatre-vingt-sept, les textes du présent Accord en anglais, en arabe, en chinois, en espagnol, en français et en russe faisant également foi.

ANNEXE A

PAYS EXPORTATEURS ET LEURS PARTS, CALCULÉES AUX FINS DE L'ARTICLE 60,
DANS LE TOTAL DES EXPORTATIONS NETTES DES PAYS

	<i>Pourcentages^{a)}</i>
Birmanie	0,381
Bolivie	0,063
Cameroun	0,494
Côte d'Ivoire	0,887
Ghana	0,009
Guatemala	0,273
Indonésie	27,363
Libéria	2,304
Malaisie	44,361
Nigéria	0,827
Papouasie-Nouvelle-Guinée	0,107
Philippines	0,241
Sri Lanka	3,842
Thaïlande	17,253
Viet Nam	1,141
Zaïre	0,454
TOTAL	100,000

^{a)} Les parts sont exprimées en pourcentage du total des exportations nettes de caoutchouc naturel pendant la période quinquennale 1981-1985.

ANNEXE B

PAYS ET GROUPES DE PAYS IMPORTATEURS ET LEURS PARTS, CALCULÉES AUX FINS
DE L'ARTICLE 60, DANS LE TOTAL DES IMPORTATIONS NETTES DES PAYS

	<i>Pourcentages^{a)}</i>
Argentine	0,936
Australie	1,146
Autriche	0,872
Brésil	1,732
Bulgarie	0,521
Canada	3,344
Chine	6,996
Communauté économique européenne	25,771
Allemagne, République fédérale d'	6,480
Belgique-Luxembourg	1,209
Danemark	0,123
Espagne	3,251
France	5,257
Grèce	0,299
Irlande	0,168
Italie	4,130
Pays-Bas	0,442
Portugal	0,343
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	4,069

	<i>Pourcentages^{a)}</i>
Costa Rica.....	0,076
Egypte.....	0,274
Etats-Unis d'Amérique.....	24,420
Finlande.....	0,267
Inde.....	1,092
Iraq.....	0,077
Jamaïque.....	0,023
Japon.....	17,540
Madagascar.....	0,000
Malte.....	0,000
Maroc.....	0,195
Mexique.....	1,782
Norvège.....	0,110
Nouvelle-Zélande.....	0,222
Panama.....	0,030
Pologne.....	1,735
Roumanie.....	1,472
Suède.....	0,422
Suisse.....	0,095
Tchécoslovaquie.....	1,604
Union des Républiques socialistes soviétiques.....	6,821
Venezuela.....	0,425
TOTAL	100,000

^{a)} Les parts sont exprimées en pourcentage du total des importations nettes de caoutchouc naturel pendant la période triennale 1983-1985.

ANNEXE C

COÛTS ESTIMATIF DU STOCK RÉGULATEUR, CALCULÉ PAR LE PRÉSIDENT DE LA CONFÉRENCE DES NATIONS UNIES SUR LE CAOUTCHOUC NATUREL, 1985

D'après le coût effectif de l'acquisition et du fonctionnement du stock régulateur existant d'environ 360 000 tonnes de 1982 à mars 1987, le coût de l'acquisition et du fonctionnement d'un stock régulateur de 550 000 tonnes pourrait se calculer en multipliant ce chiffre par le prix de déclenchement inférieur (161 cents de Malaisie/Singapour le kilogramme) et en ajoutant au résultat un montant équivalant à 30% de ce prix.

[*Pour les signatures, voir p. 223 du présent volume.*]

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО НАТУРАЛЬНОМУ КАУЧУКУ 1987 ГОДА

ПРЕАМБУЛА

Договаривающиеся стороны,

ссылаясь на Декларацию и Программу действий по установлению нового международного экономического порядка,*

признавая, в частности, важное значение резолюции 93 (IV) Конференции Организации Объединенных Наций по торговле и развитию, принятой на ее четвертой сессии, резолюции 124 (V), принятой на ее пятой сессии, и резолюции 155 (VI), принятой на ее шестой сессии, об интегрированной программе для сырьевых товаров,

признавая важное значение натурального каучука для экономики участников, особенно для экспорта экспортирующих участников и удовлетворения потребностей импортирующих участников,

признавая далее, что стабилизация цен на натуральный каучук отвечает интересам производителей, потребителей и рынка натурального каучука и что международное соглашение по натуральному каучуку может значительно способствовать росту и развитию промышленности натурального каучука в интересах как производителей, так и потребителей,

договорились о нижеследующем:

ГЛАВА I. ЦЕЛИ

Статья I. Цели

Цель Международного соглашения по натуральному каучуку 1987 года (именуемого далее «настоящим Соглашением»), имея в виду достижение соответствующих целей, установленных Конференцией Организации Объединенных Наций по торговле и развитию в ее резолюциях 93 (IV), 124 (V) и 155 (VI) об интегрированной программе для сырьевых товаров, заключается, в частности, в следующем:

- a) добиваться сбалансированного роста предложения натурального каучука и спроса на него, тем самым способствуя смягчению серьезных трудностей, возникающих в связи с излишками или нехваткой натурального каучука;
- b) добиваться устойчивых условий торговли натуральным каучуком посредством устранения чрезмерных колебаний цен на натуральный каучук, неблагоприятно воздействующих на долгосрочные интересы как производителей, так и потребителей, и стабилизировать эти цены, не нарушая долгосрочных тенденций рынка, в интересах производителей и потребителей;

* Резолюция 3201 (S-VI) и 3202 (S-VI) Генеральной Ассамблеи от 1 мая 1974 года.

- c) содействовать стабилизации поступлений экспортирующих участников от экспорта натурального каучука и увеличить их поступления на основе расширения объема экспорта натурального каучука по справедливым и выгодным ценам, тем самым способствуя созданию необходимых стимулов для обеспечения динамичных и ускоряющихся темпов роста производства и обеспечения ресурсов для ускоренного экономического роста и социального развития;
- d) стремиться обеспечивать достаточные поставки натурального каучука для удовлетворения потребностей импортирующих участников по справедливым и разумным ценам и добиваться, чтобы эти поставки были более надежными и бесперебойными;
- e) принимать все возможные меры в случае появления излишка или нехватки натурального каучука для смягчения экономических трудностей, с которыми могут столкнуться участники;
- f) добиваться расширения международной торговли натуральным каучуком и готовыми изделиями из него и улучшения их доступа на рынки;
- g) повышать конкурентоспособность натурального каучука путем поощрения исследований и разработок по связанным с ним проблемам;
- h) поощрять эффективное развитие экономики натурального каучука, прилагая усилия, способствующие и содействующие улучшению переработки, маркетинга и распределения сырого натурального каучука; и
- i) расширять международное сотрудничество и консультации по вопросам, связанным с натуральным каучуком и влияющим на предложение и спрос, и способствовать развитию и координации программ по проведению исследований и оказанию помощи по вопросам, связанным с натуральным каучуком, а также других программ в этой связи.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 2. ОПРЕДЕЛЕНИЯ

Для целей настоящего Соглашения:

1) «Натуральный каучук» означает невулканизированный эластомер в твердом или жидком виде, получаемый из гевеи бразильской и любого другого растения, в отношении которого Совет может принять решение в целях настоящего Соглашения.

2) «Договаривающаяся сторона» означает правительство или межправительственную организацию, как это предусмотрено в статье 5, которые согласились на обязательность для них условий Соглашения на временной основе или окончательно.

3) «Участник» означает договаривающуюся сторону, как она определяется выше, в определении 2).

4) «Экспортирующий участник» означает участника, который экспортирует натуральный каучук и объявил себя экспортирующим участником, при условии согласия со стороны Совета.

5) « Импортирующий участник » означает участника, который импортирует натуральный каучук и объявил себя импортирующим участником, при условии согласия со стороны Совета.

6) « Организация » означает Международную организацию по натуральному каучуку, упомянутую в статье 3.

7) « Совет » означает Международный совет по натуральному каучуку, упомянутый в статье 6.

8) « Квалифицированное большинство голосов » означает большинство голосов, составляющее по меньшей мере две трети голосов, поданных экспортирующими участниками, присутствующими и участвующими в голосовании, и по меньшей мере две трети голосов, поданных импортирующими участниками, присутствующими и участвующими в голосовании, подсчитанных отдельно, при условии, что эти голоса поданы по крайней мере половиной участников каждой категории, присутствующих и участвующих в голосовании.

9) « Экспорт натурального каучука » означает вывоз натурального каучука в любом виде за пределы таможенной территории любого участника, а « импорт натурального каучука » означает ввоз натурального каучука в любом виде для внутренней торговли на таможенную территорию любого участника при условии, что, для целей настоящих определений, таможенной территорией в случае участника, обладающего более чем одной таможенной территорией, считаются все таможенные территории этого участника, взятые вместе.

10) « Раздельное простое большинство голосов » означает большинство голосов, составляющее более половины совокупного числа голосов экспортирующих участников, присутствующих и участвующих в голосовании, и более половины совокупного числа голосов импортирующих участников, присутствующих и участвующих в голосовании, подсчитанных отдельно.

11) « Свободно используемая валюта » означает марки Федеративной Республики Германии, французские франки, японские иены, английские фунты стерлингов и доллары Соединенных Штатов Америки.

12) « Финансовый год » означает период с 1 января по 31 декабря включительно.

13) « Вступленне в силу » означает дату временного или окончательного вступления в силу данного Соглашения в соответствии со статьей 60.

14) « Тонна » означает метрическую тонну, т. е. 1 000 кг.

15) « Малайзийский/сингапурский цент » означает среднюю стоимость малайзийского сена и сингапурского цента по преобладающим обменным курсам.

16) « Взвешенный по времени чистый взнос участника » означает его чистые взносы наличными, взвешенные по числу дней, в течение которых соответствующие части чистого взноса наличными находились в распоряжении буферного запаса. При подсчете числа дней день получения взноса Организацией, день осуществления выплаты и день прекращения действия настоящего Соглашения, не учитываются.

ГЛАВА III. ОРГАНИЗАЦИЯ И АДМИНИСТРАЦИЯ

Статья 3. Учреждение, местонахождение и структура Международной Организации по натуральному каучуку

1. Международная организация по натуральному каучуку, учрежденная Международным соглашением по натуральному каучуку 1979 года, продолжает свою деятельность в целях выполнения положений и контроля за действием настоящего Соглашения.

2. Организация осуществляет свои функции через Международный совет по натуральному каучуку, его Исполнительного директора и персонал, а также через такие другие органы, которые предусмотрены в настоящем Соглашении.

3. При условии соблюдения требования пункта 4 настоящей статьи штаб-квартира Организации будет находиться в Куала-Лумпуре, если Совет квалифицированным большинством голосов не примет иного решения.

4. Штаб-квартира Организации всегда находится на территории одного из участников.

Статья 4. Участие в Организации

1. Устанавливаются две категории участников:

- a) экспортирующие участники; и
- b) импортирующие участники.

2. Совет определяет критерии перехода того или иного участника из одной категории, предусмотренной в пункте 1 настоящей статьи, в другую, в полной мере учитывая положения статей 24 и 27. Любой участник, удовлетворяющий таким критериям, может перейти в другую категорию участников при условии, что Совет квалифицированным большинством голосов утвердит этот переход.

3. Каждая договаривающаяся сторона является отдельным участником Организации.

Статья 5. Участие межправительственных организаций

1. Любая ссылка в настоящем Соглашении на «правительство» или «правительства» понимается как включающая ссылку на Европейское экономическое сообщество и на любую межправительственную организацию, несущую ответственность в отношении обсуждения, заключения и применения международных соглашений, в частности соглашений по сырьевым товарам. Соответственно любая ссылка в настоящем Соглашении на подписание, ратификацию, принятие или утверждение, либо на уведомление о временном применении или присоединении понимается в отношении таких межправительственных организаций как включающая ссылку на подписание, ратификацию, принятие или утверждение, либо на уведомление о временном применении или присоединении со стороны таких межправительственных организаций.

2. В случае голосования по вопросам, входящим в сферу их компетенции, такие межправительственные организации осуществляют свое право голоса путем подачи числа голосов, равного общему числу голосов, выделенных в соответствии со статьей 14 их государствам-членам. В таких случаях государства-

члены таких межправительственных организаций не осуществляют свое индивидуальное право голоса.

ГЛАВА IV. МЕЖДУНАРОДНЫЙ СОВЕТ ПО НАТУРАЛЬНОМУ КАУЧУКУ

Статья 6. Состав Международного совета по натуральному каучуку

1. Высшим органом Организации является Международный совет по натуральному каучуку, который состоит из всех участников Организации.

2. Каждый участник представлен в Совете одним представителем и может назначить заместителей и советников для участия в сессиях Совета.

3. Заместитель представителя имеет право действовать и голосовать от имени представителя в случае его отсутствия или в особых обстоятельствах.

Статья 7. Полномочия и функции Совета

1. Совет обладает всеми полномочиями и выполняет или обеспечивает выполнение всех функций, которые необходимы для выполнения положений настоящего Соглашения, но он не полномочен, и не следует считать, что его уполномочивали участники настоящего Соглашения брать какие-либо обязательства, выходящие за рамки настоящего Соглашения. В частности, он не полномочен заимствовать деньги, что, однако, не ограничивает применение статьи 41; он также не может заключать никаких торговых договоров по натуральному каучуку, кроме тех, которые конкретно предусмотрены в пункте 5 статьи 30. При осуществлении своих полномочий на заключение договоров Совет обеспечивает, чтобы положения пункта 4 статьи 48 путем письменного уведомления доводились до сведения других сторон, заключающих такие договоры, однако, несоблюдение этого условия не лишает само по себе такие договоры силы и не должно рассматриваться как отказ от такого ограничения ответственности сторон.

2. Совет квалифицированным большинством голосов принимает такие правила и распоряжения, которые необходимы для выполнения положений настоящего Соглашения и соответствуют им. К ним относятся его собственные правила процедуры и правила процедуры комитетов, упомянутые в статье 18, правила управления буферным запасом и операций с ним, финансовые правила и правила о персонале Организации.

3. В соответствии с пунктом 2 настоящей статьи Совет на своей первой сессии после вступления в силу настоящего Соглашения проводит рассмотрение правил и распоряжений, установленных в соответствии с Международным соглашением по натуральному каучуку 1979 года, и принимает их с такими изменениями, которые он сочтет необходимыми. До принятия таких правил и распоряжений применяются правила и распоряжения, установленные в соответствии с Международным соглашением по натуральному каучуку 1979 года.

4. Совет ведет документацию, необходимую для выполнения им своих функций в соответствии с настоящим Соглашением.

5. Совет публикует ежегодный доклад о деятельности Организации и такую другую информацию, которую он сочтет необходимой.

Статья 8. Передача полномочий

1. Совет может квалифицированным большинством голосов передать любому комитету, учрежденному в соответствии со статьей 18, осуществление всех или части своих полномочий, которые в соответствии с положениями настоящего Соглашения не требуют квалифицированного большинства голосов в Совете. Независимо от этой передачи полномочий, Совет может в любой момент рассматривать и принимать решения по любому вопросу, который мог быть ранее передан любому из его комитетов.

2. Совет может квалифицированным большинством голосов отозвать любые полномочия, переданные тому или иному комитету.

Статья 9. Сотрудничество с другими организациями

1. Совет может по мере необходимости принимать любые надлежащие меры в отношении консультаций или сотрудничества с Организацией Объединенных Наций, ее органами и специализированными учреждениями, а также с другими межправительственными организациями.

2. Совет может также принимать меры по поддержанию контактов с другими соответствующими международными неправительственными организациями.

Статья 10. Допуск наблюдателей

Совет может пригласить правительство любой страны, не являющейся участником, или любую организацию, упомянутую в статье 9, принять участие в качестве наблюдателя в любом заседании Совета или любого комитета, учрежденного в соответствии со статьей 18.

Статья 11. Председатель и заместитель Председателя

1. Совет избирает на каждый год Председателя и заместителя Председателя.

2. Председатель и заместитель Председателя избираются один — из числа представителей экспортирующих участников, а другой — из числа представителей импортирующих участников. Эти должности ежегодно чередуются между этими двумя категориями участников при условии, однако, что это не препятствует в исключительных обстоятельствах переизбранию одного из них или того и другого квалифицированным большинством голосов Совета.

3. В случае временного отсутствия Председателя его замещает заместитель Председателя. В случае временного отсутствия как Председателя, так и заместителя Председателя или постоянного отсутствия одного из них или обоих Совет может избрать новых должностных лиц из числа представителей экспортирующих участников и/или соответственно из числа представителей импортирующих участников на временной или постоянной основе, как того могут требовать обстоятельства.

4. Ни Председатель, ни любое другое должностное лицо, председательствующее на заседании Совета, не участвует в голосовании на этом заседании. Однако право голоса того участника, которого они представляют, может осуществляться в соответствии с положениями пункта 3 статьи 6 или пунктами 2 и 3 статьи 15.

Статья 12. Исполнительный директор, Управляющий буферным запасом и другой персонал

1. Совет квалифицированным большинством голосов назначает Исполнительного директора и Управляющего буферным запасом.

2. Условия назначения Исполнительного директора и Управляющего буферным запасом определяются Советом.

3. Исполнительный директор является главным административным должностным лицом Организации и несет ответственность перед Советом за исполнение и применение настоящего Соглашения в соответствии с положениями настоящего Соглашения и решениями Совета.

4. Управляющий буферным запасом несет ответственность перед Исполнительным директором и Советом за выполнение функций, возложенных на него настоящим Соглашением, а также дополнительных функций, которые могут быть определены Советом. Управляющий буферным запасом несет ответственность за повседневное управление буферным запасом и постоянно информирует Исполнительного директора об общих операциях с буферным запасом, с тем чтобы Исполнительный директор мог обеспечивать его эффективность в достижении целей настоящего Соглашения.

5. Исполнительный директор назначает персонал в соответствии с правилами, устанавливаемыми Советом. Персонал несет ответственность перед Исполнительным директором.

6. Ни Исполнительный директор, ни любой другой сотрудник, включая Управляющего буферным запасом, не должны иметь какой-либо финансовой заинтересованности в производстве или торговле каучуком или в смежных коммерческих видах деятельности.

7. При исполнении своих обязанностей Исполнительный директор, Управляющий буферным запасом и другие сотрудники не должны запрашивать или получать указания от какого-либо участника или от какого-либо другого органа, являющегося посторонним для Совета или для любого комитета, учрежденного в соответствии со статьей 18. Они должны воздержаться от любых действий, которые могут отразиться на их положении как международных должностных лиц, ответственных лишь перед Советом. Каждый участник обязуется уважать исключительно международный характер обязанностей Исполнительного директора, Управляющего буферным запасом и других сотрудников и не пытаться оказать на них влияние при исполнении ими своих обязанностей.

Статья 13. СЕССИИ

1. Совет, как правило, проводит одну очередную сессию в полугодие. В целях рассмотрения диапазона цен Совет проводит сессию в двухнедельный срок спустя каждые 15 или 30 месяцев, упомянутые в статье 31.

2. Помимо сессий, созываемых в обстоятельствах, конкретно предусмотренных настоящим Соглашением, Совет собирается также на специальную сессию всякий раз, когда он принимает решение об этом, или по требованию:

- a) Председателя Совета;
- b) Исполнительного директора;
- c) большинства экспортирующих участников;

- d) большинства импортирующих участников;
- e) одного из экспортирующих участников или нескольких экспортирующих участников, располагающих по меньшей мере менее 200 голосами; или
- f) одного из импортирующих участников или нескольких импортирующих участников, располагающих по меньшей мере 200 голосами.

3. Сессии проводятся в штаб-квартире Организации, если Совет квалифицированным большинством голосов не примет иного решения. Если по приглашению кого-либо из участников Совет собирается не в штаб-квартире Организации, а в ином месте, этот участник несет соответствующие дополнительные расходы Совета.

4. Уведомления о созыве любых сессий и повестка дня таких сессий направляются участникам Исполнительным директором в консультации с Председателем Совета не менее чем за 30 дней до их открытия, за исключением экстренных случаев, когда уведомление направляется не менее чем за 10 дней до открытия сессии.

Статья 14. РАСПРЕДЕЛЕНИЕ ГОЛОСОВ

1. Экспортирующие участники имеют в общей сложности 1 000 голосов, и импортирующие участники имеют в общей сложности 1 000 голосов.

2. Каждый экспортирующий участник получает один первоначальный голос из 1 000 голосов, за тем исключением, что в случае экспортирующего участника, чистый экспорт которого составляет менее 10 тыс. тонн в год, положение о первоначальном голосе не применяется. Остальные голоса этой категории распределяются между экспортирующими участниками в максимально возможной степени пропорционально объему их соответствующего чистого экспорта натурального каучука за пять календарных лет, начиная с того года, который на шесть календарных лет предшествует распределению голосов.

3. Голоса импортирующих участников распределяются между ними в максимально возможной степени пропорционально среднему объему их соответствующего чистого импорта натурального каучука в течение трех календарных лет начиная с того года, который на четыре календарных года предшествует распределению голосов, за тем исключением, что каждый импортирующий участник получает один голос, даже если его пропорциональная чистая доля недостаточна для того, чтобы оправдать такое распределение.

4. Для целей пунктов 2 и 3 настоящей статьи, пунктов 2 и 3 статьи 27, касающихся взносов импортирующих участников, и статьи 38 Совет на своей первой сессии составляет таблицу данных по чистому экспорту экспортирующих участников и таблицу данных по чистому импорту импортирующих участников, которые ежегодно пересматриваются в соответствии с настоящей статьей.

5. Количество голосов не может выражаться дробными числами.

6. Совет на своей первой сессии после вступления в силу настоящего Соглашения распределяет голоса на этот год, и это распределение остается в силе до первой очередной сессии следующего года, за исключением случаев, предусмотренных в пункте 7 настоящей статьи. Затем на каждый год Совет распределяет голоса в начале первой очередной сессии этого года. Это

распределение остается в силе до первой очередной сессии следующего года, за исключением случаев, предусмотренных в пункте 7 настоящей статьи.

7. При любом изменении состава участников Организации или в случае приостановления или восстановления права голоса какого-либо участника в соответствии с любым положением настоящего Соглашения Совет перераспределяет голоса в рамках соответствующей категории или категорий участников согласно положениям настоящей статьи.

8. В случае исключения участника в соответствии со статьей 64 или выхода участника в соответствии со статьей 63 или статьей 62, в результате чего общая доля в торговле, приходящаяся на остальных участников любой категории, снижается до уровня менее 80%, Совет проводит сессию и принимает решение относительно положений, условий и дальнейшего функционирования настоящего Соглашения, в том числе, в частности, относительно необходимости поддержания эффективных операций с буферным запасом без возложения излишнего финансового бремени на остальных участников.

Статья 15. ПРОЦЕДУРА ГОЛОСОВАНИЯ

1. Каждый участник имеет право подавать то число голосов, которым он располагает в Совете, и не имеет права делить свой голос.

2. Путем письменного уведомления Председателю Совета любой экспортирующий участник может уполномочить любого другого экспортирующего участника, а любой импортирующий участник может уполномочить любого другого импортирующего участника представлять его интересы и осуществлять его право голоса на любой сессии или любом заседании Совета.

3. Участник, уполномоченный другим участником подавать голоса последнего, подает такие голоса согласно данным полномочиям.

4. Воздержавшийся во время голосования участник рассматривается как не подавший своих голосов.

Статья 16. КВОРУМ

1. Кворум на любом заседании Совета составляет присутствие большинства экспортирующих участников и большинства импортирующих участников при условии, что такие участники располагают по крайней мере двумя третями общего числа голосов в своих соответствующих категориях.

2. Если в день, назначенный для заседания, и на следующий день кворум в соответствии с пунктом 1 настоящей статьи отсутствует, то на третий день и в последующие дни кворум будет составлять присутствие большинства экспортирующих участников и большинства импортирующих участников при условии, что такие участники располагают большинством общего числа голосов в своих соответствующих категориях.

3. Представительство в соответствии с пунктом 2 статьи 15 рассматривается как присутствие.

Статья 17. РЕШЕНИЯ

1. Все решения и рекомендации Совета принимаются отдельным простым большинством голосов, если настоящим Соглашением не предусмотрено иное.

2. В том случае, когда один из участников использует положения статьи 15 и его голоса поданы на заседании Совета, такой участник рассматривается для целей пункта 1 настоящей статьи как присутствующий и участвующий в голосовании.

Статья 18. Учреждение комитетов

1. Продолжают свою деятельность учрежденные Международным соглашением по натуральному каучуку 1979 года следующие комитеты:

- a) Комитет по административным вопросам;
- b) Комитет по операциям с буферным запасом;
- c) Комитет по статистике; и
- d) Комитет по прочим мероприятиям.

Совет квалифицированным большинством голосов может также принять решение об учреждении дополнительных комитетов.

2. Каждый комитет ответственен перед Советом. Совет квалифицированным большинством голосов определяет членский состав и круг ведения каждого комитета.

Статья 19. Группа экспертов

1. Группа может создать группу экспертов в составе промышленных и торговых экспертов в области каучука экспортирующих и импортирующих участников.

2. Любая такая группа будет предоставлять консультации и помощь Совету и его комитетам, особенно в том, что касается операций с буферным запасом и других мер, указанных в статье 43.

3. Членский состав, функции и административный механизм любой такой группы будут определяться Советом.

глава V. Привилегии и иммунитеты

Статья 20. Привилегии и иммунитеты

1. Организация является юридическим лицом. В частности, без ущерба положениям пункта 4 статьи 48 Организация обладает правоспособностью заключать договоры, приобретать движимое и недвижимое имущество и распоряжаться им, а также возбуждать судебные дела.

2. В кратчайшие сроки Организация добивается заключения с правительством страны, в которой расположена штаб-квартира Организации (далее именуемым «правительством припимающей страны»), соглашения (далее именуемого «соглашением о штаб-квартире») относительно такого статуса, привилегий и иммунитетов Организации, ее Исполнительного директора, Управляющего буферным запасом, других сотрудников и экспертов и делегаций участников в тех разумных пределах, в каких это необходимо для выполнения имп своих функций.

3. До заключения соглашения о штаб-квартире Организация просит правительство принимающей страны освободить в пределах, совместимых с ее

законодательством, от налогообложения суммы вознаграждения, выплачиваемые Организацией своим сотрудникам, а также активы, доходы и прочую собственность Организации.

4. Организация может также заключить с одним или несколькими правительствами соглашения, подлежащие утверждению Советом и касающиеся таких привилегий и иммунитетов, которые могут быть необходимы для надлежащего осуществления настоящего Соглашения.

5. Если штаб-квартира Организации переводится в другую страну, то правительство такой страны в кратчайшие сроки заключает с Организацией соглашение о штаб-квартире, подлежащее утверждению Советом.

6. Соглашение о штаб-квартире не является составной частью настоящего Соглашения. Его действие, однако, прекращается:

- a) по соглашению между правительством принимающей страны и Организацией;
- b) в случае перемещения штаб-квартиры Организации с территории прилегающей страны; или
- c) в случае прекращения существования Организации.

ГЛАВА VI. СЧЕТА И РЕВИЗИЯ

Статья 21. ФИНАНСОВЫЕ СЧЕТА

1. Для функционирования и выполнения настоящего Соглашения учреждаются два счета:

- a) счет буферного запаса; и
- b) административный счет.

2. Все нижеследующие поступления и расходы, связанные с созданием, функционированием и поддержанием буферного запаса, относятся на счет буферного запаса: взносы участников в соответствии со статьей 27, доходы от продаж буферных запасов или затраты в связи с их приобретением; проценты на вклады счета буферного запаса; расходы на комиссионные, связанные с покупкой-продажей, на хранение, перевозку и обработку грузов, поддержание и обновление запасов и страхование.

3. Все другие поступления и расходы, связанные с функционированием настоящего Соглашения, относятся на административный счет. Такие расходы, как правило, покрываются посредством взносов участников, размеры которых устанавливаются в соответствии со статьей 24.

4. Организация не несет ответственности за расходы делегаций или наблюдателей в Совете и любом комитете, учрежденном в соответствии со статьей 18.

Статья 22. ФОРМА ПЛАТЕЖЕЙ

Платежи на административный счет и счет буферного запаса осуществляются в свободно используемых валютах или в валютах, которые являются конвертируемыми на основных валютных рынках в свободно используемые валюты, и на них не распространяются валютные ограничения.

Статья 23. РЕВИЗИЯ

1. Каждый финансовый год Совет назначает бухгалтеров-ревизоров для проведения ревизии состояния его счетов.

2. Ревизованная независимыми бухгалтерами-ревизорами ведомость отчета о состоянии административного счета представляется участникам в кратчайшие сроки, но не позднее, чем через четыре месяца после окончания каждого финансового года. Ревизованная независимыми бухгалтерами-ревизорами ведомость отчета о состоянии счета буферного запаса представляется участникам не раньше, чем через 60 дней, но не позже, чем через четыре месяца после окончания каждого финансового года. Ревизованные ведомости отчетов о состоянии административного счета и счета буферного запаса подлежат соответствующему утверждению Советом на его следующей очередной сессии. После этого публикуется краткая сводка ревизованных счетов и баланса.

ГЛАВА VII АДМИНИСТРАТИВНЫЙ СЧЕТ

Статья 24. УТВЕРЖДЕНИЕ АДМИНИСТРАТИВНОГО БЮДЖЕТА И УСТАНОВЛЕНИЕ РАЗМЕРОВ ВЗНОСОВ

1. На первой сессии после вступления в силу настоящего Соглашения Совет утверждает административный бюджет на период со дня вступления в силу и до конца первого финансового года. В дальнейшем, во второй половине каждого финансового года, Совет утверждает административный бюджет на следующий финансовый год. Совет определяет размер взноса в данный бюджет каждого участника в соответствии с пунктом 2 настоящей статьи.

2. Взнос каждого участника в административный бюджет на каждый финансовый год должен быть пропорционален числу его голосов в общем числе голосов всех участников в момент утверждения административного бюджета на данный финансовый год. При установлении размеров взносов голоса каждого участника подсчитываются без учета приостановленного права голоса какого-либо из участников и без учета произведенного в результате этого перераспределения голосов.

3. Размер первоначального взноса в административный бюджет любого правительства, которое становится участником после вступления в силу настоящего Соглашения, устанавливается Советом на основе числа голосов, которым будет располагать этот участник, и срока, начинающегося со дня, когда оно становится участником, и до конца текущего финансового года. Однако размеры взносов, установленные для других участников на этот финансовый год, остаются неизменными.

Статья 25. УПЛАТА ВЗНОСОВ В АДМИНИСТРАТИВНЫЙ БЮДЖЕТ

1. Взносы в первый административный бюджет подлежат уплате в срок, определяемый Советом на его первой сессии. Взносы в последующие административные бюджеты подлежат уплате к 28 февраля каждого финансового года. Первоначальный взнос правительства, которое становится участником после вступления в силу настоящего Соглашения, установленный в соответствии с пунктом 3 статьи 24, за соответствующий финансовый год подлежит уплате через 60 дней после даты, когда оно становится участником.

2. Если какой-либо участник не уплатил полностью своего взноса в административный бюджет в течение двух месяцев после наступления срока уплаты такого взноса в соответствии с пунктом 1 настоящей статьи, Исполнительный директор предлагает этому участнику произвести платеж в кратчайший срок. Если участник не уплатил свой взнос в течение двух месяцев после такого обращения Исполнительного директора, его право голоса в Организации приостанавливается, если только Совет не принимает иного решения. Если участник все еще не уплатил свой взнос в течение четырех месяцев после такого обращения Исполнительного директора, Совет приостанавливает в отношении этого участника осуществление всех прав, предоставленных в соответствии с настоящим Соглашением, если Совет квалифицированным большинством голосов не принимает иного решения.

3. За задержку уплаты взносов Совет взимает штраф по базисной процентной ставке в принимающей стране с даты, на которую взносы должны быть уплачены.

4. Участник, осуществление прав которого приостановлено в соответствии с пунктом 2 настоящей статьи, остается, в частности, обязанным уплачивать свои взносы и выполнять все свои другие финансовые обязательства по настоящему Соглашению.

ГЛАВА VIII. БУФЕРНЫЙ ЗАПАС

Статья 26. РАЗМЕРЫ БУФЕРНОГО ЗАПАСА

Для достижения целей настоящего Соглашения создается международный буферный запас. Совокупный объем буферного запаса составляет 550 тыс. тонн, включая общие запасы, которые еще хранятся в соответствии с Международным соглашением по натуральному каучуку 1979 года. Этот запас является единственным инструментом настоящего Соглашения для вмешательства на рынке с целью стабилизации цен. Буферный запас состоит из:

- a) обычного буферного запаса в размере 400 тыс. тонн; и
- b) чрезвычайного буферного запаса в размере 150 тыс. тонн.

Статья 27. ФИНАНСИРОВАНИЕ БУФЕРНОГО ЗАПАСА

1. Участники обязуются финансировать все расходы на международный буферный запас в размере 550 тыс. тонн, учрежденный на основании статьи 26, исходя из того, что долг в счете стабилизационного запаса Международного соглашения по натуральному каучуку 1979 года тех участников Международного соглашения по натуральному каучуку 1979 года, которые стали участниками настоящего Соглашения, с согласия участников переходят в счет буферного запаса по настоящему Соглашению в соответствии с процедурами, определенными согласно положениям пункта 3 статьи 41 Международного соглашения по натуральному каучуку 1979 года.

2. Финансирование как обычного буферного запаса, так и чрезвычайного буферного запаса распределяется поровну между категориями экспортирующих и импортирующих участников. Размеры взносов участников на счет буферного запаса пропорциональны доле их голосов в Совете, за исключением случаев, предусмотренных в пунктах 3 и 4 настоящей статьи.

3. Взнос, уплачиваемый на счет буферного запаса любым импортирующим участником, доля которого в общем чистом импорте, указанная в таблице, составляемой Советом в соответствии с пунктом 4 статьи 14, равна 0,1% или менее от общего чистого импорта, определяется следующим образом:

a) Если доля такого участника в общем чистом импорте меньше или равна 0,1%, но больше 0,5%, то он вносит сумму, определяемую на основе его фактической доли в общем чистом импорте.

b) Если доля такого участника в общем чистом импорте равна 0,05% или менее, то он вносит сумму, определяемую на основе доли, равной 0,05% от общего чистого импорта.

4. В любой период, в течение которого настоящее Соглашение временно находится в силе в соответствии с пунктом 2 или подпунктом b) пункта 4 статьи 60, финансовые обязательства каждого экспортирующего или импортирующего участника по счету буферного запаса в целом не превышают взнос этого участника, рассчитанный на основе числа голосов, соответствующего процентным долям, указанным в таблицах, составляемых Советом в соответствии с пунктом 4 статьи 14, от общего количества в 275 тыс. тонн, приходящегося соответственно на категории экспортирующих и импортирующих участников. Финансовые обязательства участников в период временного действия настоящего Соглашения распределяются поровну между категориями экспортирующих и импортирующих участников. В любой момент, когда совокупные обязательства одной категории превышают совокупные обязательства другой категории, большая из этих двух совокупных величин приводится в соответствие с меньшей из них, при этом число голосов каждого участника в этой совокупной величине уменьшается пропорционально долям голосов, рассчитанным по таблицам, составляемым Советом в соответствии с пунктом 4 статьи 14. Несмотря на положения настоящего пункта и пункта 1 статьи 28, взносы участника не должны превышать 125% суммы его общего взноса, рассчитанного на основе его доли в мировой торговле, указанной в приложении А или приложении В к настоящему Соглашению.

5. Все расходы на обычный и чрезвычайный буферный запас в размере 500 тыс. тонн финансируются за счет взносов участников наличными на счет буферного запаса. В соответствующих случаях такие взносы могут выплачиваться соответствующими учреждениями заинтересованных участников.

6. Все расходы на международный буферный запас в размере 550 тыс. тонн оплачиваются со счета буферного запаса. Такие расходы включают все расходы по созданию и функционированию международного буферного запаса в размере 550 тыс. тонн. В том случае, если сметные расходы, приведенные в приложении С к настоящему Соглашению, не могут полностью покрыть общих расходов по приобретению буферного запаса и операциям с ним, Совет собирается на сессию и принимает необходимые меры для истребования взносов, которые требуются для покрытия таких расходов, в соответствии с процентными долями голосов.

Статья 28. УПЛАТА ВЗНОСОВ НА СЧЕТ БУФЕРНОГО ЗАПАСА

1. Первоначальный взнос наличными на счет буферного запаса устанавливается в размере, эквивалентном 70 млн. малайзийских ринггитов. Эта сумма, которая представляет собой резерв оборотного капитала для операций

с буферным запасом, пропорционально распределяется между всеми участниками в соответствии с их процентной долей голосов с учетом пункта 3 статьи 27 и оплачивается в течение 60 дней после первой сессии Совета после вступления в силу настоящего Соглашения. Первоначальный взнос участника, подлежащий уплате в соответствии с настоящим пунктом, производится с согласия этого участника полностью или частично путем перевода доли этого участника наличными, находящейся на счете буферного запаса, учрежденного в соответствии с Международным соглашением по натуральному каучуку 1979 года.

2. Исполнительный директор может в любое время, независимо от положений пункта 1 настоящей статьи, объявить об истребовании взносов при условии, что Управляющий буферным запасом свидетельствует, что для счета буферного запаса могут потребоваться такие средства в течение ближайших четырех месяцев.

3. После истребования взносов участники вносят их в течение 60 дней после даты уведомления. По просьбе любого участника или участников, на долю которых приходится 200 голосов в Совете, Совет проводит специальную сессию и может изменить или отменить истребование на основе оценки потребностей в средствах для поддержания операций с буферным запасом в последующие четыре месяца. Если Совет не может прийти к решению, взносы подлежат уплате участниками в соответствии с уведомлением Исполнительного директора.

4. Взносы, истребуемые для обычного и чрезвычайного буферного запаса, оцениваются по нижней триггерной цене, действующей в момент истребования таких взносов.

5. Истребование взносов в чрезвычайный буферный запас производится следующим образом:

a) При пересмотре запаса в размере 300 тыс. тонн, предусмотренном в статье 31, Совет принимает все финансовые и иные меры, которые могут потребоваться для оперативного использования чрезвычайного буферного запаса, включая в случае необходимости истребование средств;

b) При пересмотре запаса в размере 400 тыс. тонн, предусмотренном в статье 31, Совет обеспечивает:

- i) принятие всеми участниками всех необходимых мер по финансированию своих соответствующих долей чрезвычайного буферного запаса; и
- ii) использование чрезвычайного буферного запаса и его полную готовность для принятия мер в соответствии с положениями статьи 30.

Статья 29. ДИАПАЗОН ЦЕН

1. Для проведения операций с буферным запасом устанавливаются:

- a) справочная цена;
- b) нижняя цена вмешательства;
- c) верхняя цена вмешательства;
- d) нижняя триггерная цена;
- e) верхняя триггерная цена;

f) нижняя индикативная цена; и

g) верхняя индикативная цена.

2. В момент вступления в силу настоящего Соглашения справочная цена первоначально устанавливается в размере 201,66 малайзийских/сингапурских центов за килограмм. Если справочная цена, применявшаяся на 20 марта 1987 года, изменяется до истечения срока действия Международного соглашения по натуральному каучуку 1979 года, то эта справочная цена в момент вступления в силу настоящего Соглашения корректируется до уровня, применяемого в момент истечения срока действия Международного соглашения по натуральному каучуку 1979 года.

3. Верхняя цена вмешательства и нижняя цена вмешательства рассчитываются соответственно в размере плюс и минус 15 % от справочной цены, если Совет квалифицированным большинством голосов не примет иного решения.

4. Верхняя триггерная цена и нижняя триггерная цена рассчитываются соответственно в размере плюс и минус 20% от справочной цены, если Совет квалифицированным большинством голосов не примет иного решения.

5. Цены, рассчитанные в соответствии с пунктами 3 и 4 настоящей статьи, округляются до ближайшего цента.

6. В момент вступления в силу настоящего Соглашения нижняя и верхняя индикативные цены устанавливаются соответственно на уровне 150 и 270 малайзийских/сингапурских центов за килограмм. Если индикаторные цены, применявшиеся на 20 марта 1987 года, изменяются до истечения срока действия Международного соглашения по натуральному каучуку 1979 года, то эти индикаторные цены в момент вступления в силу настоящего Соглашения корректируются до уровней, применяемых в момент истечения срока действия Международного соглашения по натуральному каучуку 1979 года.

Статья 30. ОПЕРАЦИИ С БУФЕРНЫМ ЗАПАСОМ

1. Если по отношению к диапазону цен, предусмотренному в статье 29 или измененному впоследствии согласно положениям статей 31 и 39, рыночная индикаторная цена, предусмотренная в статье 32:

a) Окажется на уровне или выше верхней триггерной цены, то Управляющий буферным запасом принимает меры для поддержания верхней триггерной цены, предлагая натуральный каучук для продажи до тех пор, пока рыночная индикаторная цена не упадет ниже верхней триггерной цены.

b) Окажется выше верхней цены вмешательства, то Управляющий буферным запасом может продавать натуральный каучук для поддержания верхней триггерной цены.

c) Находится на уровне верхней или нижней цены вмешательства или между ними, то Управляющий буферным запасом не закупает и не продает натуральный каучук, за исключением тех случаев, когда это необходимо для осуществления им своих обязанностей по обновлению запаса согласно статье 35.

d) Окажется ниже нижней цены вмешательства, то Управляющий буферным запасом может закупать натуральный каучук в целях поддержания нижней триггерной цены.

e) Окажется на уровне или ниже нижней триггерной цены, то Управляющий буферным запасом принимает меры по поддержанию нижней триггерной цены, выступая с предложениями о закупке натурального каучука до тех пор, пока рыночная индикаторная цена не превысит нижнюю триггерную цену.

2. В том случае, когда продажи или закупки в связи с буферным запасом достигают уровня 400 тыс. тонн, Совет принимает квалифицированным большинством голосов решение о проведении операций с чрезвычайным буферным запасом по:

- a) нижней или верхней триггерной цене; или
- b) любой цене между нижней триггерной ценой и нижней индикативной ценой или верхней триггерной ценой и верхней индикативной ценой.

3. Если Совет квалифицированным большинством голосов не примет иного решения в соответствии с пунктом 2 настоящей статьи, Управляющий буферным запасом использует чрезвычайный буферный запас для поддержания нижней индикативной цены посредством проведения операций с чрезвычайным буферным запасом в случае, когда рыночная индикаторная цена находится на уровне, превышающем нижнюю индикативную цену на 2 малайзийских/сингапурских цента за килограмм, и для поддержания верхней индикативной цены посредством проведения операций с чрезвычайным буферным запасом в случае, когда рыночная индикаторная цена находится на уровне, который ниже верхней индикативной цены на 2 малайзийских/сингапурских цента за килограмм.

4. Все возможности буферного запаса, включая обычный буферный запас и чрезвычайный буферный запас, полностью используются для обеспечения того, чтобы рыночная индикаторная цена не падала ниже нижней индикативной цены и не поднималась выше верхней индикативной цены.

5. Продажи и закупки осуществляются Управляющим буферным запасом через признанные коммерческие рынки по prevailing ценам, и все его сделки осуществляются в реальном каучуке с поставкой не позднее чем через три календарных месяца.

6. В целях упрощения операций с буферным запасом Совет создает филиалы и такие механизмы ведомства Управляющего буферным запасом, какие могут потребоваться на признанных рынках натурального каучука и в утвержденных местах расположения товарных складов.

7. Управляющий буферным запасом подготавливает ежемесячные доклады об операциях с буферным запасом и финансовом положении счета буферного запаса. Через 30 дней после окончания каждого месяца доклад за этот месяц направляется участникам.

8. Информация об операциях с буферным запасом включает сведения о количествах, ценах, видах, сортах и рынках в отношении всех операций с буферным запасом, включая обновление запасов. Информация о финансовом положении счета буферного запаса включает также сведения о процентных ставках, условиях депозитов, используемой валюте и другую соответствующую информацию по вопросам, указанным в пункте 2 статьи 21.

*Статья 31. ПЕРЕСМОТР И ИЗМЕНЕНИЕ ДИАПАЗОНА ЦЕН**А. Справочная цена*

1. С учетом положений данного раздела настоящей статьи пересмотр и изменение справочной цены осуществляются на основе рыночных тенденций и/или чистых изменений буферного запаса. Справочная цена пересматривается Советом через 18 месяцев после последнего пересмотра, проведенного в соответствии с пунктом 1 статьи 32 Международного соглашения по натуральному каучуку 1979 года, или в случае, если настоящее Соглашение вступит в силу после 1 мая 1988 года, на первой сессии Совета в соответствии с настоящим Соглашением, а в последующий период — каждый 15 месяцев.

а) Если в течение шестимесячного периода до момента пересмотра средняя величина рыночной индикаторной цены дня находится на уровне верхней цены вмешательства, нижней цены вмешательства или между этими двумя ценами, то справочная цена не изменяется.

б) Если в течение шестимесячного периода до момента пересмотра средняя величина рыночной индикаторной цены дня опускается ниже нижней цены вмешательства, то справочная цена автоматически изменяется в сторону понижения в размере 5% от ее уровня в момент пересмотра, если Совет квалифицированным большинством голосов не примет решения о более высоком процентном значении корректировки справочной цены в сторону понижения.

в) Если в течение шестимесячного периода до момента пересмотра средняя величина рыночной индикаторной цены дня превышает верхнюю цену вмешательства, то справочная цена автоматически изменяется в сторону повышения в размере 5% от ее уровня в момент пересмотра, если Совет квалифицированным большинством голосов не примет решения о более высоком процентном значении корректировки справочной цены в сторону повышения.

2. Если после последней оценки в соответствии с пунктом 2 статьи 32 Международного соглашения по натуральному каучуку 1979 года или в соответствии с настоящим пунктом произошло чистое изменение буферного запаса составило 100 тыс. тонн, Исполнительный директор созывает специальную сессию Совета в целях оценки ситуации. Совет специальным большинством голосов может постановить принять соответствующие меры, которые могут включать:

- а) приостановление операций с буферным запасом;
- б) изменение объема закупок или продаж в рамках буферного запаса; и
- в) пересмотр справочной цены.

3. Если операции по закупкам или продажам в размере 300 тыс. тонн в рамках буферного запаса имеют место: а) после последнего изменения в соответствии с пунктом 3 статьи 32 Международного соглашения по натуральному каучуку 1979 года; б) после последнего изменения в соответствии с данным пунктом или в) после последнего изменения в соответствии с пунктом 2 настоящей статьи, в зависимости от того, какая из этих дат является более поздней, то справочная цена понижается или повышается соответственно на 3% от ее текущего уровня, если Совет квалифицированным большинством голосов не примет решения понизить или повысить ее соответственно на большую процентную величину.

4. Любые корректировки справочной цены по любым причинам не должны допускать, чтобы триггерные цены выходили за рамки нижней или верхней индикативной цены.

В. Индикативные цены

5. Совет квалифицированным большинством голосов может изменять нижнюю и верхнюю индикативные цены в порядке, предусмотренном в данном разделе настоящей статьи.

6. Совет обеспечивает, чтобы любое изменение индикативных цен соответствовало существующим на рынке тенденциям и условиям. В этой связи Совет учитывает тенденцию в области цен на натуральный каучук, потребления, предложения, производственных издержек и запасов, а также количество натурального каучука в буферном запасе и финансовое состояние счета буферного запаса.

7. Нижняя и верхняя индикативные цены пересматриваются:

- a) через 30 месяцев после последнего пересмотра в соответствии с пунктом 7 а) статьи 32 Международного соглашения по натуральному каучуку 1979 года или в случае, если настоящее Соглашение вступает в силу после 1 мая 1988 года, на первой сессии Совета в соответствии с настоящим Соглашением и в последующий период — каждые 30 месяцев.
- b) в исключительных обстоятельствах — по просьбе одного из участников или группы участников, имеющих 200 или более голосов в Совете; и
- c) в случае изменения справочной цены i) в сторону понижения после последнего изменения нижней индикативной цены или вступления в силу Международного соглашения по натуральному каучуку 1979 года или ii) в сторону повышения после последнего изменения верхней индикативной цены или вступления в силу Международного соглашения по натуральному каучуку 1979 года по меньшей мере на 3% в соответствии с пунктом 3 настоящей статьи и по меньшей мере на 5% в соответствии с пунктом 1 настоящей статьи, или по меньшей мере на эту величину в соответствии с пунктами 1, 2 и/или 3 настоящей статьи при условии, что в течение 60 дней после последнего изменения справочной цены средняя величина рыночной индикаторной цены дня была либо ниже нижней цены вмешательства, либо выше верхней цены вмешательства, соответственно.

8. Независимо от положений пунктов 5, 6 и 7 настоящей статьи не производится какого-либо изменения в сторону повышения нижней или верхней индикативной цены, если в течение шести месяцев до момента пересмотра диапазона цен в соответствии с настоящей статьей средняя величина рыночных индикаторных цен дня находится ниже справочной цены. Аналогичным образом не производится изменения в сторону понижения нижней или верхней индикативной цены в случае, если средняя величина рыночных индикаторных цен дня в течение шести месяцев до момента пересмотра диапазона цен в соответствии с настоящей статьей находится выше справочной цены.

Статья 32. Рыночная индикаторная цена

1. Устанавливается рыночная индикаторная цена дня, определяемая как сложная взвешенная средняя, отражающая состояние рынка натурального

каучука, на основе официальных цен дня за текущий месяц на рынках Куала-Лумпура, Лондона, Нью-Йорка и Сингапура. Первоначально рыночная индикаторная цена дня включает RSS 1, RSS 3 и TSR 20, и их вес должен быть равным. Все котировки пересчитываются в цены фоб портов Малайзии/Сингапура в валюте Малайзии/Сингапура.

2. Видовой/сортовой состав, вес и метод расчета рыночной индикаторной цены дня рассматриваются Советом и могут изменяться в соответствии с его решением, принимаемым квалифицированным большинством голосов, для обеспечения того, чтобы эта цена отражала положение на рынке натурального каучука.

3. Считается, что рыночная индикаторная цена выше, на уровне или ниже цен, предусмотренных в настоящем Соглашении, если средняя величина рыночных индикаторных цен дня в течение последних пяти рыночных дней выше, на уровне или ниже таких цен.

Статья 33. СТРУКТУРА БУФЕРНЫХ ЗАПАСОВ

1. На первой сессии после вступления настоящего Соглашения в силу Совет определяет признанные в международном плане стандартные сорта и типы рифленых смокед-шитов и технических специфицированных каучуков для включения в буферный запас, при условии что удовлетворены следующие критерии:

- a) самыми низкими типами и сортами натурального каучука, разрешенными для включения в буферный запас, являются RSS 3 и TSR 20; и
- b) указываются все разрешенные в соответствии с подпунктом a) настоящего пункта типы и сорта, на которые приходится не менее 3% международной торговли натуральным каучуком в предыдущем календарном году.

2. Совет может квалифицированным большинством голосов изменить эти критерии и/или выбранные типы/сорта, если это необходимо, для того чтобы структура буферного запаса отражала меняющуюся ситуацию на рынке, способствовала достижению стабилизационных целей настоящего Соглашения и отражала необходимость поддержания на высоком коммерческом уровне качества буферных запасов.

3. Управляющий буферным запасом должен стремиться к обеспечению того, чтобы структура буферного запаса отражала структуру экспорта/импорта натурального каучука, содействуя при этом достижению целей настоящего Соглашения в области стабилизации.

4. Совет может квалифицированным большинством голосов дать указания Управляющему буферным запасом изменить структуру буферного запаса, если это диктуется задачей стабилизации цен.

Статья 34. РАЗМЕЩЕНИЕ БУФЕРНЫХ ЗАПАСОВ

1. Размещение буферных запасов должно обеспечивать экономичность и эффективность коммерческих операций. В соответствии с этим принципом буферные запасы размещаются на территории как экспортующих, так и импортующих участников, если Совет квалифицированным большинством голосов не примет иного решения. Распределение буферных запасов между

участниками осуществляется таким образом, чтобы были достигнуты цели настоящего Соглашения в области стабилизации при минимальных затратах.

2. Для поддержания на высоком коммерческом уровне качества буферных запасов они должны храниться лишь на складах, утвержденных на основании критериев, которые устанавливает Совет.

3. После вступления в силу настоящего Соглашения Совет устанавливает и утверждает перечень складов и меры, необходимые для их использования. Совет может в случае необходимости пересмотреть перечень складов, утвержденных Советом Международного соглашения по натуральному каучуку 1979 года, и критерии, установленные вышеупомянутым Советом, и сохранить или изменить их соответствующим образом.

4. Совет проводит также периодический обзор размещения буферных запасов и может квалифицированным большинством голосов дать указание Управляющему буферным запасом изменить расположение буферных запасов в целях обеспечения экономичности и эффективности коммерческих операций.

Статья 35. ОБНОВЛЕНИЕ БУФЕРНЫХ ЗАПАСОВ

Управляющий буферным запасом обеспечивает, чтобы все буферные запасы закупались и поддерживались на высоком коммерческом уровне качества. Он по мере необходимости обновляет запасы натурального каучука, хранящиеся в буферном запасе, с целью обеспечения такого уровня, принимая должным образом во внимание затраты, связанные с таким обновлением, и его влияние на стабильность рынка. Затраты, связанные с обновлением, относятся на счет буферного запаса.

Статья 36. ОГРАНИЧЕНИЕ ИЛИ ПРИОСТАНОВЛЕНИЕ ОПЕРАЦИЙ С БУФЕРНЫМ ЗАПАСОМ

1. Независимо от положений статьи 30, Совет, если он проводит сессию, может квалифицированным большинством голосов ограничить или приостановить операции с буферным запасом, если, по его мнению, выполнение обязательств, возложенных на Управляющего буферным запасом, согласно этой статье, не приведет к достижению целей настоящего Соглашения.

2. Если Совет не проводит сессию, то Исполнительный директор может после консультаций с Председателем ограничить или приостановить операции с буферным запасом, если, по его мнению, выполнение обязательств, возложенных на Управляющего буферным запасом, согласно статье 30, не приведет к достижению целей настоящего Соглашения.

3. Немедленно по принятии решения об ограничении или приостановлении операций с буферным запасом, согласно пункту 2 настоящей статьи, Исполнительный директор созывает сессию Совета для рассмотрения этого решения. Независимо от положений пункта 4 статьи 13, Совет собирается в течение десяти дней со дня ограничения или приостановления операций и квалифицированным большинством голосов подтверждает или отменяет такое ограничение или приостановление операций. Если Совет не может прийти на этой сессии к какому-либо решению, то операции с буферным запасом возобновляются без каких-либо ограничений, введенных в соответствии с настоящей статьей.

4. Пока остается в силе какое-либо ограничение или приостановление операций с буферным запасом, решение о котором было принято в соответствии с настоящей статьей, Совет проводит рассмотрение этого решения с периодичностью не реже трех месяцев. Если на сессии, на которой проводится такое рассмотрение, Совет не подтверждает квалифицированным большинством голосов продолжение действия ограничения или приостановления операций или не приходит к какому-либо решению, операции с буферным запасом возобновляются без ограничения.

*Статья 37. ШТРАФЫ В СВЯЗИ С УПЛАТОЙ ВЗНОСОВ
НА СЧЕТ БУФЕРНОГО ЗАПАСА*

1. Если участник не выполняет своих обязательств по внесению взносов на счет буферного запаса к последнему дню, установленному для уплаты таких взносов, то за ним числится задолженность. Участник, имеющий задолженность в течение 60 или более дней, не считается участником для целей голосования по вопросам, охватываемым положениями пункта 2 настоящей статьи.

2. Право на участие в голосовании и другие права в Совете участника, имеющего задолженность в течение 60 или более дней, согласно положениям пункта 1 настоящей статьи, приостанавливаются, если Совет квалифицированным большинством голосов не примет иного решения.

3. Участник, имеющий задолженность, оплачивает проценты по базисной ставке принимающей страны начиная с последнего дня срока, установленного для таких платежей. Покрытие задолженности остальными импортирующими или экспортирующими участниками осуществляется на добровольной основе.

4. Если задолженность выплачивается согласно требованиям Совета, право на участие в голосовании и другие права участника, имеющего задолженность в течение 60 или более дней, восстанавливаются. Если задолженность покрыта другими участниками, то эти участники получают полную компенсацию.

Статья 38. КОРРЕКТИРОВКА ВЗНОСОВ НА СЧЕТ БУФЕРНОГО ЗАПАСА

1. При перераспределении голосов на первой очередной сессии в каждом финансовом году или в случае изменений в членском составе Организации Совет проводит необходимую корректировку взносов каждого участника на счет буферного запаса в соответствии с положениями настоящей статьи. В этих целях Исполнительный директор определяет:

- a) чистый взнос паличными каждого участника путем вычета возмещения взносов этому участнику в соответствии с пунктом 2 настоящей статьи из суммы всех взносов, уплаченных этим участником с момента вступления в силу настоящего Соглашения;
- b) общую сумму причитающихся чистых взносов путем суммирования последующих причитающихся чистых взносов и вычета общей суммы возмещения в соответствии с пунктом 2 настоящей статьи;
- c) пересмотренный чистый взнос каждого участника путем распределения общей суммы причитающихся чистых взносов между участниками на основе именной доли голосов каждого участника в Совете в соответствии со статьей 14 и с учетом положений пункта 3 статьи 27 при условии, что доля голосов каждого участника для целей настоящей статьи рассчитывается без

учета приостановления права голоса любого участника или любого вытекающего из этого нераспределения голосов.

Если чистый взнос участника наличными превышает его измененный чистый взнос, то этому участнику со счета буферного запаса возмещается разница за вычетом любых невыплаченных штрафных процентов по задолженности. Если измененный чистый взнос участника превышает его чистый взнос наличными, то этот участник вынлачивает разницу плюс любые невыплаченные штрафные проценты по задолженности на счет буферного запаса.

2. Если Совет с учетом пунктов 2 и 3 статьи 28, принимает решение, что чистые взносы наличными превышают средства, необходимые для поддержания операций с буферным запасом в течение следующих четырех месяцев, Совет возмещает такие излишки чистых взносов наличными за вычетом первоначальных взносов, если только он не решит квалифицированным большинством голосов не производить такого возмещения либо возместить меньшую сумму. Доли участников в сумме, подлежащей возмещению, пропорциональны их чистым взносам наличными за вычетом любых невыплаченных штрафных процентов по задолженности. Обязательства участников, имеющих задолженность по взносам, сокращаются пропорционально соотношению объема возмещения и общей суммы чистых взносов наличными.

3. По просьбе участника причитающееся ему возмещение может быть оставлено на счете буферного запаса. Если участник просит оставить причитающееся ему возмещение на счете буферного запаса, эта сумма засчитывается в уплату любого дополнительного взноса, запрашиваемого в соответствии со статьей 28. На сохраняемые по просьбе участника на счете буферного запаса средства начисляются проценты, которые рассчитываются по средней процентной ставке, получаемой на средства счета буферного запаса, с последнего дня, когда эта сумма при обычных условиях должна была быть вынлачена этому участнику, до дня, предшествующего фактической выплате.

4. Исполнительный директор незамедлительно уведомляет участников о любых требуемых платежах или возмещении, являющихся результатом корректировок, произведенных в соответствии с пунктами 1 и 2 настоящей статьи. Такие платежи участников или возмещение участникам осуществляются в течение 60 дней после даты направления Исполнительным директором такого уведомления.

5. Если сумма наличных средств на счете буферного запаса превышает общую сумму чистых взносов наличными участников, то такие избыточные средства распределяются после прекращения действия настоящего Соглашения.

Статья 39. Буферный запас и изменения валютных курсов

1. Если обменный курс между малайзийским ринггитом/сингапурским долларом и валютами участников, являющихся крупнейшими экспортерами и импортерами натурального каучука, изменяется настолько, что это существенно отражается на операциях с буферным запасом, Исполнительный директор в соответствии со статьей 36 или участники в соответствии со статьей 13 созывают специальную сессию Совета. Совет собирается в десятидневный срок для подтверждения или аннулирования мер, уже принятых Исполнительным директором в соответствии со статьей 36, и может квалифицированным большинством голосов принять решение о соответствующих мерах, включая воз-

возможность изменения диапазона цен в соответствии с принципами, изложенными в первых предложениях пунктов 1 и 6 статьи 31.

2. Совет квалифицированным большинством голосов устанавливает процедуру определения значительного изменения паритетов этих валют с единственной целью обеспечения своевременного созыва Совета.

3. Если расхождение между малайзийским ринггитом и сингапурским долларом таково, что это существенно отражается на операциях с буферным запасом, Совет собирается для рассмотрения сложившегося положения и может рассмотреть вопрос о принятии единой валюты.

Статья 40. Процедура ликвидации счета буферного запаса

1. По прекращении действия настоящего Соглашения Управляющий буферным запасом оценивает общие расходы по ликвидации или передаче новому международному соглашению по натуральному каучуку активов счета буферного запаса в соответствии с положениями настоящей статьи и резервирует эту сумму на отдельном счете. Если эти остатки на счете недостаточны, Управляющий буферным запасом продает достаточное количество натурального каучука из буферного запаса для обеспечения требуемой дополнительной суммы.

2. Доля каждого участника на счете буферного запаса рассчитывается следующим образом:

a) Стоимость буферного запаса представляет собой стоимость общего количества натурального каучука каждого типа/сорта в буферном запасе, рассчитанную по самой низкой из текущих цен соответствующих типов/сортов на рынках, упомянутых в статье 32, в течение 30 рыночных дней, предшествующих дате прекращения действия настоящего Соглашения.

b) Сумма средств, имеющихся на счете буферного запаса, представляет собой стоимость буферного запаса плюс чистые активы наличными по счету буферного запаса на дату прекращения действия настоящего Соглашения за вычетом любой суммы, зарезервированной в соответствии с пунктом 1 настоящей статьи.

c) Чистый взнос наличными каждого участника представляет собой сумму его взносов, выплаченных в течение всего срока действия настоящего Соглашения за вычетом всех возмещений, осуществленных в соответствии со статьей 38; штрафные проценты по задолженности, выплаченные в соответствии с пунктом 3 статьи 37, не являются взносом на счет буферного запаса.

d) Если сумма средств, имеющихся на счете буферного запаса, больше или меньше общих чистых взносов наличными, избыток распределяется между участниками пропорционально взвешенной по времени доле каждого участника в чистых взносах в соответствии с настоящим Соглашением. Любой дефицит распределяется между участниками пропорционально среднему числу голосов каждого участника в период его участия. При определении доли каждого участника в дефиците голоса каждого участника рассчитываются, независимо от приостановления действия права голоса какого-либо участника или любого вытекающего из этого перераспределения голосов.

e) Доля каждого участника на счете буферного запаса включает его чистый взнос наличными, уменьшенный или увеличенный на величину его доли в

дефиците или избытке по счету буферного запаса и уменьшенный на его обязательства, если таковые имеются, по невыплаченным процентам по задолженности.

3. Если постоянное Соглашение должно быть немедленно заменено новым международным соглашением по натуральному каучуку, Совет квалифицированным большинством голосов утверждает процедуры, обеспечивающие эффективную передачу по новому соглашению в соответствии с требованиями такого соглашения долей на счете буферного запаса тех участников, которые намереваются участвовать в новом соглашении. Любой участник настоящего Соглашения, не желающий участвовать в новом соглашении, имеет право на возмещение своей доли:

- a) из имеющихся наличных средств пропорционально его процентной доле в общей сумме чистых взносов на счет буферного запаса в течение трех месяцев; и
- b) из чистой выручки от реализации буферных запасов посредством упорядоченной продажи или посредством передачи новому международному соглашению по натуральному каучуку по текущим рыночным ценам, которые должны быть совершены в течение 12 месяцев, если Совет квалифицированным большинством голосов не примет решения увеличить платежи в соответствии с подпунктом a) настоящего пункта.

4. Если действие настоящего Соглашения прекращается без замены его новым международным соглашением по натуральному каучуку, предусматривающим создание буферного запаса, Совет квалифицированным большинством голосов утверждает процедуры, регулирующие упорядоченную реализацию буферного запаса в течение максимального периода, оговоренного в пункте 6 статьи 66, с учетом следующих ограничений:

- a) какие-либо дальнейшие закупки натурального каучука не производятся;
- b) Организация не несет каких-либо новых расходов, за исключением тех, которые необходимы для реализации буферного запаса.

5. С учетом права любого участника предпочесть возмещение в виде натурального каучука в соответствии с пунктом 6 настоящей статьи любые наличные средства, оставшиеся на счете буферного запаса, незамедлительно распределяются между участниками пропорционально их долям, как это определено в пункте 2 настоящей статьи.

6. Вместо полной или частичной выплаты наличными каждый участник может предпочесть получить свою долю в активах счета буферного запаса в виде натурального каучука при условии соблюдения процедур, принятых Советом.

7. Совет утверждает соответствующие процедуры корректировки и выплаты долей участников на счете буферного запаса. Эта корректировка учитывает:

- a) любое расхождение между ценой на натуральный каучук, указанной в подпункте a) пункта 2 настоящей статьи, и ценами, по которым буферный запас продается полностью или частично в соответствии с процедурами реализации буферного запаса; и
- b) разницу между сметными и фактическими расходами по ликвидации.

8. Совет собирается в 30-дневный срок после окончательных операций по счету буферного запаса для производства окончательных расчетов между участниками в течение 30 последующих дней.

ГЛАВА IX. СВЯЗЬ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ

Статья 41. СВЯЗЬ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ

После начала функционирования Общего фонда для сырьевых товаров Совет полностью использует возможности Общего фонда в соответствии с принципами, сформулированными в Соглашении об учреждении Общего фонда для сырьевых товаров. Совет с этой целью проводит переговоры с Общим фондом о взаимоприемлемых условиях и формах соглашения об ассоциации, которое должно быть заключено с Общим фондом.

ГЛАВА X. ПОСТАВКИ И ДОСТУП НА РЫНКИ

Статья 42. ПОСТАВКИ И ДОСТУП НА РЫНКИ

1. Экспортирующие участники обязуются в максимально возможной степени осуществлять политику и программы, обеспечивающие непрерывность поставок натурального каучука потребителям.

2. Импортирующие участники обязуются в максимально возможной степени осуществлять политику, обеспечивающую доступ натурального каучука на их рынки.

Статья 43. ПРОЧИЕ МЕРЫ

1. Для достижения целей настоящего Соглашения Совет устанавливает и предлагает соответствующие меры и методы, направленные на содействие:

а) Развитию экономики натурального каучука производящих участников путем расширения и улучшения производства, продуктивности и маркетинга, способствуя тем самым увеличению экспортных поступлений производящих участников и в то же время повышению надежности поставок. Для этого Комитет по прочим мерам проводит экономический и технический анализ с целью определения:

- i) программ и проектов исследований и разработок в области натурального каучука, которые являются выгодными как для экспортирующих, так и для импортирующих участников, включая научные исследования в конкретных областях;
- ii) программ и проектов повышения производительности в промышленности натурального каучука;
- iii) путей и способов улучшения поставок натурального каучука и достижения единообразия в вопросах качественных спецификаций и кондиционирования натурального каучука;
- iv) методов улучшения обработки, маркетинга и распределения сырого натурального каучука.

б) Разработке конечных видов использования натурального каучука. Для этого Комитет по прочим мерам проводит соответствующий экономический и

технический анализ с целью определения программ и проектов, ведущих к увеличению потребления и появлению новых видов использования натурального каучука.

2. Совет рассматривает финансовые последствия таких мер и методов и принимает меры для поощрения и упрощения процедур предоставления соответствующих финансовых ресурсов из таких источников, как международные финансовые учреждения и второй счет Общего фонда для сырьевых товаров после его создания.

3. Совет может выносить соответствующие рекомендации участникам, международным учреждениям и другим организациям в отношении содействия осуществлению конкретных мер, предусмотренных настоящей статьей.

4. Комитет по прочим мерам периодически рассматривает результаты осуществления мер, которым Совет принял решение содействовать или которые были рекомендованы им, и представляет Совету доклад по этому вопросу.

ГЛАВА XI. КОНСУЛЬТАЦИИ ПО ВОПРОСАМ ВНУТРЕННЕЙ ПОЛИТИКИ

Статья 44. КОНСУЛЬТАЦИИ

Совет по просьбе любого участника проводит консультации относительно правительственной политики в области натурального каучука, непосредственно затрагивающей предложение или спрос. Совет может представлять свои рекомендации на рассмотрение участников.

ГЛАВА XII. СТАТИСТИЧЕСКИЕ ДАННЫЕ, ИССЛЕДОВАНИЯ И ИНФОРМАЦИЯ

Статья 45. СТАТИСТИЧЕСКИЕ ДАННЫЕ И ИНФОРМАЦИЯ

1. Совет собирает, сопоставляет и по мере необходимости публикует такую статистическую информацию о натуральном каучуке и связанных с ним областях, которая необходима для удовлетворительного применения настоящего Соглашения.

2. Участники оперативно и с максимально возможной полнотой предоставляют Совету имеющиеся в наличии данные, касающиеся производства и потребления натурального каучука и международной торговли натуральным каучуком по конкретным типам и сортам.

3. Совет может также просить участников предоставлять другую имеющуюся в наличии информацию, включая информацию о связанных с натуральным каучуком областях, которая может потребоваться для удовлетворительного применения настоящего Соглашения.

4. Участники предоставляют все вышеуказанные статистические данные и информацию в разумные сроки с максимально возможной полнотой и не входя в противоречие со своим национальным законодательством и самыми подходящими для них способами.

5. Совет устанавливает тесные связи с соответствующими международными организациями, в том числе с Международной исследовательской группой по каучуку и с биржами сырьевых товаров, с целью содействия получению имеющихся в наличии свежих и надежных данных о производстве, потреблении и запасах натурального каучука, международной торговле им и ценах на него, а

также о других факторах, влияющих на спрос и предложение натурального каучука.

6. Совет прилагает усилия для обеспечения того, чтобы никакая опубликованная информация не наносила ущерба конфиденциальности операций лиц или компаний, занимающихся производством, переработкой или маркетингом натурального каучука или связанных с ним продуктов.

Статья 46. Ежегодная оценка положения, перспективные оценки и исследования

1. Совет подготавливает ежегодную оценку положения на мировом рынке натурального каучука и в связанных с ним областях с учетом информации, предоставляемой участниками и полученной от всех соответствующих межправительственных и международных организаций.

2. Кроме того, Совет не менее одного раза в полгода определяет размеры производства, потребления, экспорта и импорта натурального каучука, если возможно, по специфическим видам и сортам, на последующие шесть месяцев. Он информирует участников об этих оценках.

3. Совет осуществляет или принимает соответствующие меры для проведения исследований, касающихся тенденций в области производства и потребления натурального каучука, торговли им, его маркетинга и цен на него, а также краткосрочных и долгосрочных проблем мировой экономики натурального каучука.

Статья 47. Ежегодный обзор

1. Совет готовит ежегодный обзор применения настоящего Соглашения с учетом целей, изложенных в статье 1. Он информирует участников о результатах этого обзора.

2. Совет может затем разработать рекомендации участникам и принять далее меры в рамках своей компетенции по повышению эффективности применения настоящего Соглашения.

глава XIII. Прочие постановления

Статья 48. Общие обязательства и ответственность участников

1. В период действия настоящего Соглашения участники прилагают все усилия и сотрудничают в достижении целей настоящего Соглашения и не принимают каких-либо мер, противоречащих этим целям.

2. Участники стремятся, в частности, улучшить состояние экономики натурального каучука и поощрять производство и использование натурального каучука для содействия росту и модернизации экономики натурального каучука в интересах взаимной выгоды производителей и потребителей.

3. Участники признают обязательный характер всех решений Совета, принятых в соответствии с настоящим Соглашением, и не будут принимать мер, ограничивающих эти решения или противоречащих им.

4. Ответственность участников, возникающая на основе осуществления настоящего Соглашения, либо по отношению к Организации, либо по отношению к третьим сторонам ограничивается рамками их обязательств в отношении

вносов в административный бюджет и финансирования буферного запаса, согласно главам VII и VIII настоящего Соглашения и любым обязательствам, которые может взять на себя Совет в соответствии со статьей 41.

Статья 49. Препятствия для торговли

1. Совет в соответствии с ежегодной оценкой положения на мировом рынке натурального каучука, предусмотренного в статье 46, выявляет любые препятствия, сдерживающие расширение торговли натуральным каучуком в сыром, полуобработанном или переработанном виде.

2. Совет может для достижения целей настоящей статьи выносить рекомендации участникам о том, чтобы они стремились на соответствующих международных форумах к принятию взаимоприемлемых практических мер, направленных на постепенное устранение и по мере возможности полную ликвидацию таких препятствий. Совет периодически рассматривает результаты таких рекомендаций.

Статья 50. Перевозки и структура рынка натурального каучука

Совет поощряет и облегчает принятие мер, содействующих установлению обоснованных и справедливых фрахтовых ставок и улучшению транспортной системы, с целью обеспечения регулярных поставок на рынки и снижения стоимости сбываемых продуктов.

Статья 51. Меры по дифференцированию и корректировке

Развивающиеся импортирующие участники и наименее развитые страны — участницы Соглашения, на интересы которых оказывают неблагоприятное воздействие меры, принятые в рамках настоящего Соглашения, могут обращаться к Совету с просьбой принять соответствующие меры по дифференцированию и корректировке. Совет рассматривает вопрос о принятии таких надлежащих мер в соответствии с пунктами 3 и 4 раздела III резолюции 93 (IV) Конференции Организации Объединенных Наций по торговле и развитию.

Статья 52. Освобождение от обязательств

1. В тех случаях, когда это необходимо в силу исключительных обстоятельств, чрезвычайного положения, а также форс-мажорных обстоятельств, которые конкретно не оговариваются в настоящем Соглашении, Совет может квалифицированным большинством голосов принять решение об освобождении того или иного участника от того или иного обязательства, предусмотренного настоящим Соглашением, если он удовлетворен объяснением этого участника в отношении причин, в силу которых это обязательство не может быть выполнено.

2. Освобождая какого-либо участника от обязательства в соответствии с положениями пункта 1 настоящей статьи, Совет четко определяет соответствующие условия и период освобождения этого участника от такого обязательства, а также причины предоставления освобождения от этого обязательства.

Статья 53. СПРАВЕДЛИВЫЕ ТРУДОВЫЕ НОРМЫ

Участники заявляют, что они будут стремиться поддерживать трудовые нормы, направленные на повышение уровня жизни работников, занятых в соответствующих секторах по производству натурального каучука.

ГЛАВА XIV. ЖАЛОБЫ И СПОРЫ

Статья 54. ЖАЛОБЫ

1. Любая жалоба о невыполнении тем или иным участником своих обязательств по настоящему Соглашению передается по просьбе участника, подающего жалобу, Совету, который после предварительной консультации с заинтересованными участниками выносит решение по этому вопросу.

2. В любом решении Совета о том, что тот или иной участник нарушает свои обязательства по настоящему Соглашению, указывается характер нарушения.

3. Каждый раз, когда Совет в результате жалобы или иным образом устанавливает, что участник нарушил настоящее Соглашение, он может квалифицированным большинством голосов и без ущерба для других мер, конкретно предусматриваемых другими статьями настоящего Соглашения:

- a) приостановить осуществление права голоса этого участника в Совете и, если это представляется необходимым, приостановить осуществление любых других прав такого участника, в том числе права занимать пост в Совете или в любом из комитетов, учрежденных в соответствии со статьей 18, и права быть членом таких комитетов, до выполнения им своих обязательств; или
- b) принять решение в соответствии со статьей 64 в том случае, когда такое нарушение серьезно препятствует применению настоящего Соглашения.

Статья 55. СПОРЫ

1. Любой спор относительно толкования или применения настоящего Соглашения, не урегулированный участниками этого спора, передается по просьбе любого участника, выступающего стороной в споре, Совету для принятия решения.

2. В любом случае передачи спора в Совет в соответствии с пунктом 1 настоящей статьи большинство участников, которые располагают по крайней мере одной третьей общего числа голосов, могут потребовать, чтобы Совет после обсуждения спора и до вынесения своего решения запросил по предмету спора мнение консультативной группы, учреждаемой в соответствии с пунктом 3 настоящей статьи.

3. a) Если Совет квалифицированным большинством голосов не принимает иного решения, консультативная группа состоит из пяти следующих лиц:

- i) двух назначаемых экспортирующими участниками лиц, одно из которых обладает большим опытом в вопросах, связанных с предметом спора, а другое — юридическим авторитетом и опытом;
- ii) назначаемых импортирующими участниками двух таких лиц; и

iii) председателя, единогласно избираемого четырьмя лицами, пазначаемыми согласно подпунктам i) и ii) настоящего пункта, или, если они не смогут прийти к соглашению, — Председателем Совета.

b) В состав консультативной группы могут входить граждане страп как участвующих, так и не участвующих в настоящем Соглашении;

c) Лица, пазначенные в состав консультативной группы, действуют в своем личном качестве, не получая указаний от правительства какой-либо страны;

d) Расходы консультативной группы оплачиваются Органнзацией.

4. Заключение консультативной группы и мотивировка этого заключения представляются Совету, который после рассмотрения всей относящейся к делу информации квалифицированным большинством голосов выносит решение по данному вопросу.

ГЛАВА XV. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 56. Подписание

Настоящее Соглашение открыто для поднисяния в Центральных учреждениях Организации Объединенных Наций с 1 мая по 31 декабря 1987 года включительно правительствам, приглашенными на Конференцию Организации Объединенных Наций по натуральному каучуку 1985 года.

Статья 57. Депозитарий

Депозитарием данного Соглашения настоящим назначается Генеральный секретарь Организации Объединенных Наций.

Статья 58. Ратификация, принятие и утверждение

1. Настоящее Соглашение подлежит ратификации, принятию или утверждению подписавшими его правительствами согласно их соответствующим конституционным или ииституционным процедурам.

2. Ратификационные грамоты или документы о принятии или утверждении сдаются на хранение депозитарию не позднее 1 января 1989 года. Совет, однако, может продлить этот срок для подписавших Соглашение правительств, которые не смогли сдать на хранение свои документы в этот срок.

3. Каждое правительство, сдающее на хранение ратификационную грамоту, документ о принятии или утверждении, должно в момент сдачи документа на хранение заявить о своей принадлежности к экспортирующим или импортирующим участникам.

Статья 59. Уведомление о временном применении

1. Правительство, подписавшее настоящее Соглашение, которое намеревается ратифицировать, принять или утвердить его, или правительство, для которого Совет установил условия присоединения, но которое еще не смогло сдать на хранение свой соответствующий документ, может в любое время уведомить депозитария о том, что оно будет полностью применять настоящее Соглашение на временной основе либо когда оно вступит в силу в соответствии со статьей 60, либо, если оно уже вступило в силу, в указанный срок.

2. Независимо от положений пункта 1 настоящей статьи правительство может предусмотреть в своем уведомлении о применении Соглашения на временной основе, что оно будет применять настоящее Соглашение лишь в рамках, ограниченных его конституционными и/или законодательными процедурами. Такое правительство, однако, выполняет все свои финансовые обязательства, относящиеся к административному счету. Временное участие правительства, которое делает такое уведомление, не превышает 12 месяцев с момента временного вступления в силу настоящего Соглашения. В случае необходимости истребования средств для счета буферного запаса в течение указанного 12-месячного периода Совет принимает решение о статусе правительства, являющегося временным участником в соответствии с настоящим пунктом.

Статья 60. ВСТУПЛЕНИЕ В СИЛУ

1. Настоящее Соглашение окончательно вступает в силу с 23 октября 1987 года или с любой более поздней даты, если к этой дате правительства стран, на которые приходится по меньшей мере 80% чистого экспорта в соответствии с приложением А к настоящему Соглашению, и правительства стран, на которые приходится по меньшей мере 80% чистого импорта в соответствии с приложением В к настоящему Соглашению, сдали на хранение свои ратификационные грамоты или документы о принятии, утверждении или присоединении или в полном объеме взяли на себя финансовые обязательства по настоящему Соглашению.

2. Настоящее Соглашение временно вступает в силу с 23 октября 1987 года или с любой даты до 1 января 1989 года, если правительства стран, на которые приходится по меньшей мере 75% чистого экспорта в соответствии с приложением А к настоящему Соглашению, и правительства стран, на которые приходится по меньшей мере 75% чистого импорта в соответствии с приложением В к настоящему Соглашению, сдали на хранение свои ратификационные грамоты или документы о принятии или утверждении или уведомили депозитария в соответствии с пунктом 1 статьи 59, что они будут применять настоящее Соглашение на временной основе и в полном объеме берут на себя финансовые обязательства по настоящему Соглашению. Соглашение остается в силе на временной основе не более 12 месяцев, если оно окончательно не вступает в силу в соответствии с пунктом 1 настоящей статьи или если Совет не примет иного решения в соответствии с пунктом 4 настоящей статьи.

3. Если настоящее Соглашение не вступает временно в силу в соответствии с пунктом 2 настоящей статьи к 1 января 1989 года, Генеральный секретарь Организации Объединенных Наций в кратчайшие приемлемые, по его мнению, сроки после этой даты созывает представителей правительств, сдавших на хранение ратификационные грамоты или документы о принятии или утверждении или же уведоmintших его, что они будут применять настоящее Соглашение на временной основе, на совещание с целью рекомендовать этим правительствам предпринять шаги по введению в действие настоящего Соглашения временно или окончательно в отношениях между ними полностью или частично, или не предпринимать таких шагов. Если на этом совещании не будет принято какого-либо решения, Генеральный секретарь Организации Объединенных Наций может созывать такие дополнительные совещания, какие он сочтет необходимыми.

4. Если требования, необходимые для окончательного вступления в силу настоящего Соглашения в соответствии с пунктом 1 настоящей статьи, не удовлетворены в течение 12 календарных месяцев с момента временного вступления в силу настоящего Соглашения в соответствии с пунктом 2 настоящей статьи, Совет не позднее, чем за один месяц до истечения вышеупомянутого 12-месячного срока рассматривает перспективы настоящего Соглашения и в соответствии с пунктом 1 настоящей статьи квалифицированным большинством голосов принимает решение:

- a) окончательно ввести настоящее Соглашение в действие между существующими участниками полностью или частично;
- b) оставить Соглашение временно в силе между существующими участниками полностью или частично еще на один год; или
- c) провести переговоры о пересмотре настоящего Соглашения.

Если Совет не примет какого-либо решения, действие настоящего Соглашения прекращается по истечении 12-месячного периода. Совет информирует депозитария о любом решении, принятом в соответствии с этим пунктом.

5. Для любого правительства, сдавшего на хранение ратификационную грамоту или документ о принятии, утверждении или присоединении после вступления в силу настоящего Соглашения, оно вступает в силу с даты сдачи на хранение такого документа.

6. Генеральный секретарь Организации Объединенных Наций созывает первую сессию Совета в кратчайшие сроки после вступления в силу настоящего Соглашения.

Статья 61. Присоединение

1. Настоящее Соглашение открыто для присоединения правительств всех государств. Присоединение определяется устанавливаемыми Советом условиями, которые, в частности, включают сроки сдачи на хранение документов о присоединении, число голосов и финансовые обязательства. Совет может, однако, продлить эти сроки для правительств, не имеющих возможности сдать документы о присоединении в сроки, установленные в условиях присоединения.

2. Присоединение осуществляется путем сдачи депозитарию на хранение документа о присоединении. В документах о присоединении должно указываться, что данное правительство принимает все условия, установленные Советом.

Статья 62. Поправки

1. Совет может квалифицированным большинством голосов рекомендовать участникам принять поправки к настоящему Соглашению.

2. Совет устанавливает срок уведомления участникам депозитария о принятии ими поправки.

3. Поправка вступает в силу через 90 дней после получения депозитарием уведомления о принятии от участников, составляющих по меньшей мере две трети экспортрующих участников и имеющих по меньшей мере 85% голосов экспортрующих участников, а также от участников, составляющих по меньшей

мере две трети импортирующих участников и имеющих по меньшей мере 85% голосов импортирующих участников.

4. После того, как депозитарий информирует Совет о том, что требования в отношении вступления поправки в силу выполнены, любой участник, независимо от положений пункта 2 настоящей статьи относительно срока, устанавливаемого Советом, может тем не менее известить депозитария о принятии им данной поправки при условии, что такое уведомление делается до вступления поправки в силу.

5. Любой участник, который не уведомил о принятии им поправки на дату вступления данной поправки в силу, перестает быть договаривающейся стороной настоящего Соглашения с этой даты, если только такой участник не представит Совету доказательств, что он не смог принять поправку в установленный срок вследствие затруднений, связанных с выполнением конституционных или институционных процедур, и Совет не примет решения продлить для этого участника срок, установленный для принятия поправки. Для такого участника поправка не является обязательной до тех пор, пока он не уведомит о своем принятии этой поправки.

6. Если по истечении срока, установленного Советом в соответствии с пунктом 2 настоящей статьи, требования в отношении вступления поправки в силу не выполнены, то поправка считается снятой.

Статья 63. Выход

1. Участник может выйти из настоящего Соглашения в любое время после его вступления в силу путем уведомления депозитария о своем выходе. Этот участник должен одновременно известить Совет о предпринятых им действиях.

2. По истечении одного года после получения его уведомления депозитарием данный участник перестает быть договаривающейся стороной настоящего Соглашения.

Статья 64. ИСКЛЮЧЕНИЕ

Если Совет сочтет, что какой-либо участник нарушает свои обязательства по настоящему Соглашению и решит далее, что такое нарушение наносит существенный ущерб применению настоящего Соглашения, он может квалифицированным большинством голосов исключить такого участника из настоящего Соглашения. Совет немедленно уведомляет об этом депозитария. По истечении одного года после вынесения решения Советом указанный участник перестает быть договаривающейся стороной настоящего Соглашения.

Статья 65. Порядок расчетов с выходящими или исключенными участниками или участниками, которые не могут принять поправку

1. В соответствии с положениями настоящей статьи Совет определяет любой порядок расчетов с участником, который перестал быть договаривающейся стороной настоящего Соглашения вследствие:

- a) непринятия поправки к настоящему Соглашению в соответствии со статьей 62;
- b) выхода из настоящего Соглашения в соответствии со статьей 63; или
- c) исключения из настоящего Соглашения в соответствии со статьей 64.

2. Совет удерживает любой взнос, уплаченный на Административный счет участником, который перестает быть договаривающейся стороной настоящего Соглашения.

3. Совет возмещает долю по счету буферного занаса в соответствии со статьей 40 участнику, который перестает быть договаривающейся стороной вследствие непринятия поправки к настоящему Соглашению, выхода или исключения, за вычетом его доли в любых излишках:

a) Такое возмещение участнику, который перестает быть договаривающейся стороной вследствие непринятия поправки к настоящему Соглашению, производится через один год после вступления в силу соответствующей поправки.

b) Такое возмещение выходящему участнику производится в течение 60 дней после того, как этот участник перестает быть договаривающейся стороной настоящего Соглашения, если только Совет в результате выхода этого участника не примет решения о прекращении действия настоящего Соглашения в соответствии с пунктом 5 статьи 66 до такого возмещения, в случае чего применяются положения статьи 40 и пункта 6 статьи 66.

c) Такое возмещение исключенному участнику производится в течение 60 дней после того, как участник перестает быть договаривающейся стороной настоящего Соглашения.

4. В случае, когда нет возможности произвести платеж паличными со счета буферного запаса, причитающийся в соответствии с положениями подпунктов *a)*, *b)* или *c)* пункта 3 настоящей статьи, поскольку это может подорвать жизнеспособность счета буферного запаса или привести к истребованию дополнительных взносов участников для покрытия такого возмещения, платеж откладывается до такого времени, когда можно будет продать необходимое количество натурального каучука из буферного запаса по цене, равной или превышающей верхнюю цену вмешательства. В случае если до истечения годовичного срока, предусмотренного в статье 63, Совет информирует выходящего участника о том, что расчет должен быть отложен в соответствии с настоящим пунктом, годовичный срок между уведомлением о намерении выйти из Соглашения и фактическим выходом может, по желанию выходящего участника, быть продлен до момента, когда Совет информирует этого участника о том, что выплата его доли может быть произведена в течение 60 дней.

5. Участник, получивший соответствующее возмещение согласно положениям настоящей статьи, не имеет права на какую-либо долю поступлений от ликвидации Организации. На него также возлагается ответственность по оплате какой-либо части дефицита Организации после выплаты такого возмещения.

Статья 66. СРОК ДЕЙСТВИЯ, ПРОДЛЕНИЕ И ПРЕКРАЩЕНИЕ ДЕЙСТВИЯ СОГЛАШЕНИЯ

1. Настоящее Соглашение остается в силе в течение пяти лет после вступления его в силу, если только оно не будет продлено согласно пункту 3 или если его действие не будет прекращено согласно пунктам 4 или 5 настоящей статьи.

2. До истечения пятилетнего периода, указанного в пункте 1 настоящей статьи, Совет может квалифицированным большинством голосов принять решение пересмотреть настоящее Соглашение.

3. Совет может квалифицированным большинством голосов принять решение о продлении настоящего Соглашения на один или несколько периодов, не превышающих в совокупности двух лет с даты истечения пятилетнего периода, указанного в пункте 1 настоящей статьи.

4. Если новое международное соглашение по натуральному каучуку заключено и вступает в силу в течение любого периода продления действия настоящего Соглашения согласно пункту 3 настоящей статьи, действие настоящего продленного Соглашения прекращается по вступлении в силу нового соглашения.

5. Совет может в любое время квалифицированным большинством голосов принять решение о прекращении действия настоящего Соглашения начиная с такой даты, какую он может определить.

6. Независимо от прекращения действия настоящего Соглашения Совет продолжает существовать в течение периода, не превышающего трех лет, для принятия мер по ликвидации Организации, включая урегулирование счетов по распродаже активов, в соответствии с положениями статьи 40 при условии принятия соответствующих решений квалифицированным большинством голосов, и в течение этого периода обладает такими полномочиями и выполняет такие функции, какие могут быть необходимы для достижения указанных целей.

7. Совет уведомляет депозитария о любом таком решении, принятом в соответствии с этой статьей.

Статья 67. Оговорки

Оговорки в отношении какого-либо из положений настоящего Соглашения не допускаются.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом на то уполномоченные, поставили свои подписи под настоящим Соглашением в указанные дни.

СОВЕРШЕНО в Женеве двадцатого марта тысяча девятьсот восемьдесят седьмого года, причем тексты настоящего Соглашения на английском, арабском, испанском, китайском, русском и французском языках являются равно аутентичными.

ПРИЛОЖЕНИЕ А

Доля отдельных стран-экспортеров в совокупном чистом экспорте стран, рассчитанные для целей статьи 60

	Проценты ^{а)}
Боливия	0,063
Бирма	0,381
Камерун	0,494
Кот-д'Ивуар	0,887
Гана	0,009
Гватемала	0,273
Индонезия	27,363
Либерия	2,304
Малайзия	44,361
Нигерия	0,827
Папуа-Новая Гвинея	0,107
Филиппины	0,241
Шри-Ланка	3,842
Таиланд	17,253
Вьетнам	1,141
Занр	0,454
ВСЕГО	100,000

^{а)} Доли представляют собой проценты от совокупного чистого экспорта натурального каучука за пятилетний период 1981-1985 годов.

ПРИЛОЖЕНИЕ В

Доли отдельных стран-импортеров и групп стран в совокупном чистом импорте стран, рассчитанные для целей статьи 60

	Проценты ^{а)}
Аргентина	0,936
Австралия	1,146
Австрия	0,872
Бразилия	1,732
Болгария	0,521
Канада	3,344
Китай	6,996
Коста-Рика	0,076
Чехословакия	1,604
Египет	0,274
Европейское экономическое сообщество	25,771
Бельгия-Люксембург	1,209
Дания	0,123
Франция	5,257
Федеративная Республика Германии	6,480
Греция	0,299
Ирландия	0,168
Италия	4,130
Нидерланды	0,442
Португалия	0,343
Испания	3,251
Соединенное Королевство Великобритании и Северной Ирландии	4,069

	Проценты ^{а)}
Финляндия	0,267
Индия	1,092
Ирак	0,077
Ямайка	0,023
Япония	17,540
Мадагаскар	0,000
Мальта	0,000
Мексика	1,782
Марокко	0,195
Новая Зеландия	0,222
Норвегия	0,110
Панама	0,030
Польша	1,735
Румыния	1,472
Швеция	0,422
Швейцария	0,095
Союз Советских Социалистических Республик	6,821
Соединенные Штаты Америки	24,420
Венесуэла	0,425
ВСЕГО	100,000

^{а)} Доли представляют собой проценты от совокупного чистого экспорта натурального каучука за трехлетний период 1983-1985 годов.

ПРИЛОЖЕНИЕ С

РАСХОДЫ НА БУФЕРНЫЙ ЗАПАС, РАССЧИТАННЫЕ ПРЕДСЕДАТЕЛЕМ КОНФЕРЕНЦИИ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ПО НАТУРАЛЬНОМУ КАУЧУКУ 1985 ГОДА

На основе фактических расходов, связанных с приобретением и функционированием существующего буферного запаса в размере приблизительно 360 тыс. тонн в период с 1982 года по март 1987 года, расходы, связанные с приобретением и функционированием буферного запаса в размере 550 тыс. тонн, могут быть рассчитаны путем умножения этой цифры на нижнюю триггерную цену, составляющую 161 малайзийский/сингапурский цент за килограмм, и увеличения полученной суммы на 30%.

[For the signatures, see p. 223 of this volume — Pour les signatures, voir p. 223 du présent volume.]

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL CAUCHO NATURAL, 1987

PREÁMBULO

Las Partes Contratantes,

Recordando la Declaración y el Programa de Acción sobre el Establecimiento de un Nuevo Orden Económico Internacional,*

Reconociendo en particular la importancia de las resoluciones 93 (IV), 124 (V) y 155 (VI) sobre el Programa Integrado para los Productos Básicos, aprobadas por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus períodos de sesiones cuarto, quinto y sexto, respectivamente,

Reconociendo la importancia del caucho natural para la economía de los miembros, particularmente en lo que respecta a las exportaciones de los miembros exportadores y a las necesidades de abastecimiento de los miembros importadores,

Reconociendo asimismo que la estabilización de los precios del caucho natural responde a los intereses de los productores, de los consumidores y de los mercados del caucho natural y que un convenio internacional del caucho natural podría contribuir apreciablemente al crecimiento y el desarrollo de la industria del caucho natural, en beneficio tanto de los productores como de los consumidores,

Han convenido en lo siguiente:

CAPÍTULO I. OBJETIVOS

Artículo primero. OBJETIVOS

Los objetivos del Convenio Internacional del Caucho Natural, 1987 (al que en adelante se denominará “el presente Convenio”), con miras al logro de los objetivos pertinentes adoptados por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus resoluciones 93 (IV), 124 (V) y 155 (VI) sobre el Programa Integrado para los Productos Básicos, son, entre otros, los siguientes:

- a) Lograr un crecimiento equilibrado de la oferta y la demanda de caucho natural, contribuyendo así a aliviar las graves dificultades a que podría dar lugar la existencia de excedentes o la escasez de caucho natural;
- b) Conseguir unas condiciones estables en el comercio del caucho natural evitando para ello las fluctuaciones excesivas de los precios del caucho natural, que afectan desfavorablemente a los intereses a largo plazo tanto de los productores como de los consumidores, y estabilizando esos precios sin alterar las tendencias a largo plazo de mercado, en interés de los productores y los consumidores;
- c) Ayudar a estabilizar los ingresos obtenidos de la exportación del caucho natural por los miembros exportadores y aumentar esos ingresos mediante la

* Resoluciones 3201 (S-VI) y 3202 (S-VI) de la Asamblea General, de 1º de mayo de 1974.

- expansión del volumen de las exportaciones de caucho natural a precios equitativos y remuneradores, contribuyendo así a crear los incentivos necesarios para alcanzar un ritmo de producción dinámico y creciente y los recursos precisos para acelerar su crecimiento económico y su desarrollo social;
- d) Tratar de lograr que los suministros de caucho natural sean suficientes para atender las necesidades de los miembros importadores a precios equitativos y razonables y mejorar la confiabilidad y continuidad de esos suministros;
 - e) Adoptar medidas factibles, en caso de excedente o escasez de caucho natural, para atenuar las dificultades económicas que pudieran plantearse a los miembros;
 - f) Tratar de incrementar el comercio internacional del caucho natural y de sus productos elaborados y de mejorar su acceso a los mercados;
 - g) Mejorar la competitividad del caucho natural fomentando las actividades de investigación y desarrollo relativas a los problemas del caucho natural;
 - h) Fomentar el desarrollo eficaz de la economía del caucho natural procurando facilitar y promover mejoras en la elaboración, la comercialización y la distribución del caucho natural en bruto; e
 - i) Fomentar la cooperación internacional y las consultas en lo referente a las cuestiones relativas al caucho natural que afecten a la oferta y la demanda, y facilitar la promoción y la coordinación de los programas de investigación y asistencia y de otros programas en relación con el caucho natural.

CAPÍTULO II. DEFINICIONES

Artículo 2. DEFINICIONES

A los efectos del presente Convenio:

1) Por “caucho natural” se entiende el elastómero no vulcanizado, en forma sólida o líquida, obtenido de la *Hevea brasiliensis* o de cualquier otra planta que el Consejo decida a los efectos del presente Convenio.

2) Por “parte contratante” se entiende un Gobierno, o una de las organizaciones intergubernamentales a que se refiere el artículo 5, que haya consentido en obligarse por el presente Convenio, provisional o definitivamente.

3) Por “miembro” se entiende toda parte contratante según se define en el párrafo 2) de este artículo.

4) Por “miembro exportador” se entiende todo miembro que exporta caucho natural y haya declarado ser miembro exportador, con sujeción al acuerdo del Consejo.

5) Por “miembro importador” se entiende todo miembro que importe caucho natural y haya declarado ser miembro importador, con sujeción al acuerdo del Consejo.

6) Por “Organización” se entiende la Organización Internacional del Caucho Natural a que se refiere el artículo 3.

7) Por “Consejo” se entiende el Consejo Internacional del Caucho Natural a que se refiere el artículo 6.

8) Por “votación especial” se entiende una votación que requiera al menos dos tercios de los votos emitidos por los miembros exportadores presentes y votantes y al menos dos tercios de los votos emitidos por los miembros importadores presentes y votantes, contados por separado, a condición de que tales votos sean emitidos por al menos la mitad de los miembros de cada categoría presentes y votantes.

9) Por “exportaciones de caucho natural” se entiende todo el caucho natural que salga del territorio aduanero de cualquier miembro, y por “importaciones de caucho natural” se entiende todo caucho natural que se ponga en libre circulación en el territorio aduanero de cualquier miembro; a los efectos de estas definiciones, por territorio aduanero se entiende, en el caso de un miembro que abarque más de un territorio aduanero, el conjunto de los territorios aduaneros de ese miembro.

10) Por “votación de mayoría distribuida simple” se entiende una votación que requiera más de la mitad del total de los votos de los miembros exportadores presentes y votantes y más de la mitad del total de los votos de los miembros importadores presentes y votantes, contados por separado.

11) Por “monedas de libre uso” se entiende el dólar estadounidense, el franco francés, la libra esterlina, el marco alemán y el yen japonés.

12) Por “ejercicio económico” se entiende el período comprendido entre el 1° de enero y el 31 de diciembre, inclusive.

13) Por “entrada en vigor” se entiende la fecha en que el presente Convenio entre en vigor, provisional o definitivamente, conforme al artículo 60.

14) Por “tonelada” se entiende la tonelada métrica, es decir, 1.000 kilogramos.

15) Por “centavo de Malasia/Singapur” se entiende el promedio del valor del sen de Malasia y el centavo de Singapur a los tipos de cambio vigentes.

16) Por “contribución neta de un miembro ponderada según el tiempo” se entiende su contribución neta en efectivo ponderada por el número de días durante los cuales las partes constitutivas de la contribución neta en efectivo han permanecido a disposición de la Reserva de Estabilización. Al calcular el número de días no se tendrá en cuenta el día en que la Organización recibió la contribución, el día en que se efectuó el reembolso ni el día en que se dé por terminado el presente Convenio.

CAPÍTULO III. ORGANIZACIÓN Y ADMINISTRACIÓN

Artículo 3. ESTABLECIMIENTO, SEDE Y ESTRUCTURA DE LA ORGANIZACIÓN INTERNACIONAL DEL CAUCHO NATURAL

1. La Organización Internacional del Caucho Natural, establecida por el Convenio Internacional del Caucho, 1979, seguirá en funciones para administrar las disposiciones del presente Convenio y supervisar su aplicación.

2. La Organización funcionará por intermedio del Consejo Internacional del Caucho Natural, su Director Ejecutivo y su personal, y de los demás órganos establecidos en el presente Convenio.

3. Sin perjuicio de lo dispuesto en el párrafo 4 de este artículo, la sede de la Organización estará situada en Kuala Lumpur, a menos que el Consejo, por votación especial, decida otra cosa.

4. La sede de la Organización estará situada en todo momento en el territorio de uno de los miembros.

Artículo 4. COMPOSICIÓN DE LA ORGANIZACIÓN

1. Habrá dos categorías de miembros, a saber:
 - a) Exportadores; y
 - b) Importadores.
2. El Consejo establecerá criterios respecto del paso de un miembro de una a otra de las categorías en el párrafo 1 de este artículo, teniendo plenamente en cuenta las disposiciones de los artículos 24 y 27. Todo miembro que cumpla esos criterios podrá cambiar de categoría con sujeción al acuerdo del Consejo adoptado por votación especial.
3. Cada parte contratante constituirá un solo miembro de la Organización.

Artículo 5. PARTICIPACIÓN DE LAS ORGANIZACIONES INTERGUBERNAMENTALES

1. Toda referencia que se haga en el presente Convenio a un "Gobierno" o "Gobiernos" será interpretada en el sentido de que incluye una referencia a la Comunidad Económica Europea y a cualquier organización intergubernamental que tenga responsabilidades respecto de la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma, ratificación, aceptación o aprobación, a la notificación de aplicación provisional, o a la adhesión, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.
2. En el caso de que se vote sobre cuestiones de su competencia, esas organizaciones intergubernamentales tendrán un número de votos igual al total de los votos atribuible a sus Estados miembros de conformidad con el artículo 14. En tales casos, los Estados miembros de esas organizaciones intergubernamentales no ejercerán sus derechos de voto individuales.

CAPÍTULO IV. EL CONSEJO INTERNACIONAL DEL CAUCHO NATURAL

Artículo 6. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL CAUCHO NATURAL

1. La autoridad suprema de la Organización será el Consejo Internacional del Caucho Natural, que estará integrado por todos los miembros de la Organización.
2. Cada miembro estará representado en el Consejo por un delegado, y podrá designar suplentes y asesores para que asistan a las reuniones del Consejo.
3. Todo suplente estará facultado para actuar y votar en nombre del delegado en ausencia de éste o en circunstancias especiales.

Artículo 7. FACULTADES Y FUNCIONES DEL CONSEJO

1. El Consejo ejercerá todas las facultades y desempeñará, o hará que se desempeñen, todas las funciones que sean necesarias para dar cumplimiento a las

disposiciones del presente Convenio, pero no estará facultado para contraer ninguna obligación ajena al ámbito del presente Convenio, ni se entenderá que haya sido autorizado a tal efecto por los miembros. En particular, no tendrá capacidad para obtener préstamos, sin que ello limite, no obstante, la aplicación del artículo 41, ni concertará ningún contrato sobre el comercio de caucho natural, salvo a tenor de lo dispuesto expresamente en párrafo 5 del artículo 30. Al ejercer su capacidad para contratar, el Consejo velará por que, mediante notificación hecha por escrito, se señale a la atención de las otras partes en esos contratos el tenor del párrafo 4 del artículo 48, aunque, si no lo hiciere, ese hecho no invalidará de por sí tales contratos ni se considerará que constituya una renuncia a tal limitación de responsabilidad de los miembros.

2. El Consejo aprobará, por mayoría especial, las normas y reglamentos que sean necesarios para dar cumplimiento a las disposiciones del presente Convenio y que sean compatibles con él. Entre ellas figurarán su propio reglamento y los de los comités a que se hace referencia en el artículo 18, las normas para la administración y el funcionamiento de la Reserva de Estabilización, el reglamento financiero y el reglamento del personal de la Organización.

3. A efectos de lo dispuesto en el párrafo 2 de este artículo, el Consejo examinará, en la primera reunión que celebre después de la entrada en vigor del presente Convenio, las normas y reglamentos establecidos en virtud del Convenio Internacional del Caucho Natural, 1979, y los adoptará con las modificaciones que estime oportunas. Entretanto, se aplicarán las normas y reglamentos establecidos en virtud del Convenio Internacional del Caucho Natural, 1979.

4. El Consejo llevará la documentación necesaria para el desempeño de sus funciones con arreglo al presente Convenio.

5. El Consejo publicará un informe anual sobre las actividades de la Organización y cualquier otra información que considere apropiada.

Artículo 8. DELEGACIÓN DE FACULTADES

1. El Consejo podrá, por votación especial, delegar en cualquiera de los comités establecidos en virtud del artículo 18 el ejercicio de cualquiera o de la totalidad de sus facultades que no requieran, de conformidad con lo dispuesto en el presente Convenio, una votación especial del Consejo. No obstante esa delegación, el Consejo podrá en cualquier momento discutir cualquier asunto que pueda haber delegado en alguno de sus comités y tomar una decisión sobre dicho asunto.

2. El Consejo podrá, por votación especial, revocar toda delegación de facultades hecha a un comité.

Artículo 9. COOPERACIÓN CON OTRAS ORGANIZACIONES

1. El Consejo podrá adoptar todas las disposiciones que sean procedentes para celebrar consultas o cooperar con las Naciones Unidas, sus órganos y sus organismos especializados y con otras organizaciones intergubernamentales apropiadas.

2. El Consejo podrá también adoptar disposiciones para mantenerse en contacto con las organizaciones internacionales no gubernamentales apropiadas.

Artículo 10. ADMISIÓN DE OBSERVADORES

El Consejo podrá invitar a cualquier Gobierno no miembro, o a cualquiera de las organizaciones a que se refiere el artículo 9, a que asista en calidad de observador a cualquiera de las sesiones del Consejo o de cualquiera de los comités establecidos en virtud del artículo 18.

Artículo 11. PRESIDENTE Y VICEPRESIDENTES

1. El Consejo elegirá por cada año un Presidente y un Vicepresidente.
2. El Presidente y el Vicepresidente serán elegidos, uno entre los representantes de los miembros exportadores y el otro entre los representantes de los miembros importadores. Esos cargos se alternarán cada año entre las dos categorías de miembros, lo cual no impedirá que, en circunstancias excepcionales, uno de ellos, o ambos, sean reelegidos por votación especial del Consejo.
3. En caso de ausencia temporal del Presidente, éste será sustituido por el Vicepresidente. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir nuevos titulares de esos cargos entre los representantes de los miembros exportadores y/o entre los representantes de los miembros importadores, según el caso, con carácter temporal o permanente, según sea necesario.
4. Ni el Presidente ni ningún otro miembro de la Mesa que presida una sesión del Consejo tendrá derecho de voto en esa sesión. Los derechos de voto del miembro al que representa podrán, no obstante, ser ejercidos con arreglo a lo dispuesto en el párrafo 3 del artículo 6 o en los párrafos 2 y 3 del artículo 15.

Artículo 12. DIRECTOR EJECUTIVO, GERENTE DE LA RESERVA DE ESTABILIZACIÓN Y OTROS FUNCIONARIOS

1. El Consejo nombrará, por votación especial, un Director Ejecutivo y un Gerente de la Reserva de Estabilización.
2. El Consejo determinará las modalidades y condiciones del nombramiento del Director Ejecutivo y del Gerente de la Reserva de Estabilización.
3. El Director Ejecutivo será el más alto funcionario administrativo de la Organización y será responsable ante el Consejo de la aplicación y el funcionamiento del presente Convenio, de conformidad con las disposiciones del presente Convenio y las decisiones del Consejo.
4. El Gerente de la Reserva de Estabilización será responsable ante el Director Ejecutivo y el Consejo del desempeño de las funciones que se le confieren por el presente Convenio, así como del desempeño de las demás funciones que determine el Consejo. El Gerente de la Reserva de Estabilización será responsable del funcionamiento cotidiano de la Reserva de Estabilización y mantendrá informado al Director Ejecutivo del funcionamiento general de la Reserva de Estabilización para que el Director Ejecutivo pueda garantizar su eficacia a los efectos de la consecución de los objetivos del presente Convenio.
5. El Director Ejecutivo nombrará al personal conforme al reglamento establecido por el Consejo. El personal será responsable ante el Director Ejecutivo.
6. Ni el Director Ejecutivo ni ningún miembro del personal, incluido el Gerente de la Reserva de Estabilización, tendrán interés financiero alguno en la industria o el comercio del caucho ni en actividades comerciales conexas.

7. En el desempeño de sus funciones, el Director Ejecutivo, el Gerente de la Reserva de Estabilización y los demás funcionarios no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna autoridad que no sea el Consejo o uno de los Comités establecidos en virtud del artículo 18, y se abstendrán de adoptar cualquier medida incompatible con su condición de funcionarios internacionales responsables ante el Consejo únicamente. Todo miembro respetará el carácter exclusivamente internacional de las funciones del Director Ejecutivo, del Gerente de la Reserva de Estabilización y de los demás funcionarios y no tratará de influir en ellos en el desempeño de sus funciones.

Artículo 13. REUNIONES

1. Como norma general, el Consejo celebrará una reunión ordinaria cada semestre. A los efectos del examen de la escala de precios, el Consejo celebrará una reunión, en el plazo de dos semanas, después de cada período de quince meses o treinta meses mencionado en el artículo 31.

2. Además de reunirse en las circunstancias expresamente establecidas en el presente Convenio, el Consejo celebrará reuniones extraordinarias siempre que así lo decida o a petición de:

- a) El Presidente del Consejo;
- b) El Director Ejecutivo;
- c) La mayoría de los miembros exportadores;
- d) La mayoría de los miembros importadores;
- e) Un miembro exportador o varios miembros exportadores que reúnan al menos 200 votos; o
- f) Un miembro importador o varios miembros importadores que reúnan al menos 200 votos.

3. Las reuniones se celebrarán en la sede de la Organización, a menos que el Consejo, por votación especial, decida otra cosa. Si, por invitación de cualquier miembro, el Consejo se reúne fuera de la sede de la Organización, ese miembro pagará los gastos adicionales en que incurra el Consejo.

4. La convocación de todas las reuniones, así como los programas de esas reuniones, serán notificados a los miembros por el Director Ejecutivo, en consulta con el Presidente del Consejo, al menos con treinta días de antelación, excepto en casos de urgencia, en los que la notificación se hará al menos con diez días de antelación.

Artículo 14. DISTRIBUCIÓN DE LOS VOTOS

1. Los miembros exportadores tendrán en conjunto 1.000 votos y los miembros importadores tendrán en conjunto 1.000 votos.

2. Cada miembro exportador recibirá un voto inicial del total de 1.000 votos, con la salvedad de que el voto inicial no se aplicará en el caso de un miembro exportador cuyas exportaciones netas sean inferiores a 10.000 toneladas anuales. El resto de esos votos se distribuirá entre los miembros exportadores en una proporción que corresponda, en todo lo posible, al volumen de sus respectivas exportaciones netas de caucho natural durante el período de cinco años civiles que comience seis años civiles antes de que se distribuyan los votos.

3. Los votos de los miembros importadores se distribuirán entre ellos en todo lo posible proporcionalmente a la media de sus respectivas importaciones netas de caucho natural durante el período de tres años civiles que comience cuatro años civiles antes de que se distribuyan los votos; no obstante, cada miembro importador recibirá un voto aun en el caso de que su participación proporcional en las importaciones netas no sea suficiente para justificarlo.

4. A los efectos de los párrafos 2 y 3 de este artículo, de los párrafos 2 y 3 del artículo 27 relativo a las contribuciones de los miembros importadores, y del artículo 38, el Consejo, en su primera reunión, establecerá un cuadro de exportaciones netas de los miembros exportadores y un cuadro de importaciones netas de los miembros importadores que se revisarán anualmente conforme a este artículo.

5. No habrá votos fraccionarios.

6. En la primera reunión después de la entrada en vigor del presente Convenio, el Consejo distribuirá los votos para ese ejercicio, y esa distribución seguirá siendo efectiva hasta la primera reunión ordinaria del ejercicio siguiente, salvo lo dispuesto en el párrafo 7 de este artículo. En lo sucesivo, para cada ejercicio, el Consejo distribuirá los votos al comienzo de la primera reunión ordinaria de ese ejercicio. Esa distribución seguirá siendo efectiva hasta la primera reunión ordinaria del ejercicio siguiente, salvo lo dispuesto en el párrafo 7 de este artículo.

7. Siempre que cambie la composición de la Organización o que se suspendan o restablezcan los derechos de voto cualquier miembro conforme a cualquier disposición del presente Convenio, el Consejo redistribuirá los votos dentro de la categoría o las categorías de miembros afectadas de conformidad con las disposiciones de este artículo.

8. En caso de que por la exclusión de un miembro en cumplimiento del artículo 64, o por el retiro de un miembro en cumplimiento del artículo 63 o el artículo 62, se reduzca la participación de los miembros restantes de cada categoría a menos del 80 por 100 en el comercio total, el Consejo se reunirá y decidirá las condiciones, modalidades y futuro del presente Convenio, incluyendo en particular la necesidad de mantener las operaciones efectivas de la Reserva de Estabilización sin que ello entrañe para los miembros restantes una carga financiera excesiva.

Artículo 15. PROCEDIMIENTO DE VOTACIÓN

1. Cada miembro tendrá derecho a emitir el número de votos que posea en el Consejo y no estará autorizado a dividir sus votos.

2. Mediante notificación escrita dirigida al Presidente del Consejo, todo miembro exportador podrá autorizar a cualquier otro miembro exportador, y todo miembro importador podrá autorizar a cualquier otro miembro importador, a que represente sus intereses y ejerza sus derechos de voto en cualquier reunión o sesión del Consejo.

3. Todo miembro autorizado por otro miembro a emitir los votos de este último emitirá esos votos con arreglo a la autorización.

4. Cuando un miembro se abstenga, se considerará que no ha emitido sus votos.

Artículo 16. QUÓRUM

1. Constituirá quórum para cualquier sesión del Consejo la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan al menos dos tercios del total de votos de sus respectivas categorías.

2. Si no hay quórum, tal como se define en el párrafo 1 de este artículo, el día fijado para la sesión ni el día siguiente, constituirá quórum, el tercer día y posteriormente, la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan la mayoría del total de votos de sus respectivas categorías.

3. Se considerará como presencia toda representación autorizada conforme al párrafo 2 del artículo 15.

Artículo 17. DECISIONES

1. El Consejo tomará todas sus decisiones y formulará todas sus recomendaciones por mayoría simple distribuida, a menos que en el presente Convenio se disponga otra cosa al respecto.

2. Cuando un miembro se acoja a lo dispuesto en el artículo 15 y se emitan sus votos en una sesión del Consejo, ese miembro será considerado, a los efectos del párrafo 1 de este artículo, como presente y votante.

Artículo 18. CONSTITUCIÓN DE COMITÉS

1. Seguirán en funciones los siguientes comités establecidos por el Convenio Internacional del Caucho Natural, 1979:

- a) El Comité de Administración;
- b) El Comité de Operaciones de la Reserva de Estabilización;
- c) El Comité de Estadística; y
- d) El Comité de Otras Medidas.

Podrán crearse otros comités por votación especial del Consejo.

2. Todos los comités serán responsables ante el Consejo. El Consejo determinará, por votación especial, la composición de cada Comité y sus atribuciones.

Artículo 19. GRUPO DE EXPERTOS

1. El Consejo podrá establecer un grupo de expertos procedentes de la industria y el comercio del caucho de los miembros exportadores e importadores.

2. Tal grupo, si se estableciese, prestaría al Consejo y a sus comités asesoramiento y asistencia, particularmente en lo que respecta a las operaciones de la Reserva de Estabilización y a las otras medidas a que se refiere el artículo 43.

3. La composición y las funciones de ese grupo, así como las disposiciones administrativas pertinentes, serían determinadas por el Consejo.

CAPÍTULO V. PRIVILEGIOS E INMUNIDADES

Artículo 20. PRIVILEGIOS E INMUNIDADES

1. La Organización tendrá personalidad jurídica. En particular, pero sin perjuicio de las disposiciones del párrafo 4 del artículo 48, la Organización tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. A la mayor brevedad posible, la Organización se ocupará de celebrar con el Gobierno del país en que esté situada la sede de la Organización (al que en adelante se denominará “el Gobierno huésped”) un acuerdo (al que en adelante se denominará “el Acuerdo de Sede”) relativo a la condición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, de su Gerente de la Reserva de Estabilización, de su otro personal y de sus expertos, así como de las delegaciones de los miembros, que sean razonablemente necesarios para el desempeño de sus funciones.

3. En tanto que se concierta el Acuerdo de Sede, la Organización pedirá al Gobierno huésped que, en la medida en que sea compatible con su legislación, exima de impuestos las remuneraciones pagadas por la Organización a su personal y los haberes, ingresos y demás bienes de la Organización.

4. La Organización podrá celebrar también con uno o varios Gobiernos acuerdos, que deberán ser aprobados por el Consejo, sobre los privilegios e inmunidades que sean necesarios para el debido funcionamiento del presente Convenio.

5. Si la sede de la Organización se traslada a otro país, el Gobierno de ese país celebrará lo antes posible con la Organización un Acuerdo de Sede que habrá de ser aprobado por el Consejo.

6. El Acuerdo de Sede será independiente del presente Convenio. No obstante, terminará:

- a) Por acuerdo entre el Gobierno huésped y la Organización;
- b) En el caso de que la sede de la Organización deje de estar en el territorio del Gobierno huésped; o
- c) En el caso de que la Organización deje de existir.

CAPÍTULO VI. CUENTAS Y AUDITORIA DE CUENTAS

Artículo 21. CUENTAS FINANCIERAS

1. Para el funcionamiento y administración del presente Convenio, se llevarán dos cuentas:

- a) La Cuenta de la Reserva de Estabilización; y
- b) La Cuenta Administrativa.

2. Todos los ingresos y gastos siguientes, relacionados con la creación, el funcionamiento y el mantenimiento de la Reserva de Estabilización, se anotarán en la Cuenta de la Reserva de Estabilización: contribuciones de los miembros conforme al artículo 27; ingresos procedentes de las ventas de existencias de la Reserva o gastos realizados para la adquisición de tales existencias; intereses de los depósitos de la Cuenta de la Reserva de Estabilización; y gastos relacionados

con comisiones de compra y venta, almacenaje, transporte y manipulación, mantenimiento y rotación, y seguros. No obstante el Consejo podrá, por mayoría especial, asentar en la Cuenta de la Reserva de Estabilización cualquier otro tipo de ingresos o gastos imputables a transacciones u operaciones de la Reserva de Estabilización.

3. Todos los demás ingresos y gastos relacionados con el funcionamiento del presente Convenio se asentarán en la Cuenta Administrativa. Normalmente, esos gastos se sufragarán con las contribuciones de los miembros, determinadas conforme al artículo 24.

4. La Organización no responderá de los gastos de las delegaciones u observadores en el Consejo ni en ninguno de los comités establecidos en virtud del artículo 18.

Artículo 22. FORMA DE PAGO

Los pagos a la Cuenta Administrativa y a la Cuenta de la Reserva de Estabilización se efectuarán en monedas de libre uso o en monedas que sean convertibles en monedas de libre uso en los principales mercados de divisas, y estarán exentos de restricciones cambiarias.

Artículo 23. AUDITORÍA DE CUENTAS

1. El Consejo nombrará, en cada ejercicio económico, auditores para que lleven a cabo la auditoría de sus libros de contabilidad.

2. El estado de la Cuenta Administrativa, comprobado por un auditor independiente, se pondrá a disposición de los miembros lo antes posible y a más tardar cuatro meses después del cierre de cada ejercicio económico. El estado de la Cuenta de la Reserva de Estabilización, comprobado por un auditor independiente, se pondrá a disposición de los miembros no antes de sesenta días y a más tardar cuatro meses después del cierre de cada ejercicio económico. Los estados comprobados de la Cuenta Administrativa y de la Cuenta de la Reserva de Estabilización serán examinados para su aprobación por el Consejo en la reunión ordinaria siguiente, según proceda. Después se publicará un resumen de las cuentas y del balance comprobados.

CAPÍTULO VII. LA CUENTA ADMINISTRATIVA

Artículo 24. APROBACIÓN DEL PRESUPUESTO ADMINISTRATIVO Y FIJACIÓN DE LAS CONTRIBUCIONES

1. En la primera reunión que celebre después de la entrada en vigor del presente Convenio, el Consejo aprobará el presupuesto administrativo para el período comprendido entre la fecha de entrada en vigor y el final del primer ejercicio económico. Posteriormente, durante la segunda mitad de cada ejercicio económico, el Consejo aprobará el presupuesto administrativo para el ejercicio económico siguiente. El Consejo fijará la contribución de cada miembro a ese presupuesto conforme al párrafo 2 de este artículo.

2. La contribución de cada miembro al presupuesto administrativo para cada ejercicio económico será proporcional a la relación que exista, en el momento de aprobarse el presupuesto administrativo correspondiente a ese ejercicio económico, entre el número de sus votos y la totalidad de los votos de todos los miembros. Al fijar las contribuciones, los votos de cada miembro se

calcularán sin tener en cuenta la suspensión de los derechos de voto de un miembro ni la redistribución de votos que resulte de ella.

3. La contribución inicial al presupuesto administrativo de todo gobierno que pase a ser miembro del presente Convenio después de su entrada en vigor será fijada por el Consejo sobre la base del número de votos que se asignen a ese miembro y del período que medie entre la fecha en que pase a ser miembro y el final del ejercicio económico en curso. Sin embargo, no se modificarán las contribuciones fijadas para los demás miembros para ese ejercicio económico.

Artículo 25. PAGO DE LAS CONTRIBUCIONES AL PRESUPUESTO ADMINISTRATIVO

1. Las contribuciones al primer presupuesto administrativo serán exigibles en una fecha que decidirá el Consejo en su primera reunión. Las contribuciones a los presupuestos administrativos siguientes serán exigibles el 28 de febrero de cada ejercicio económico. La contribución inicial de un Gobierno que pase a ser miembro después de la entrada en vigor del presente Convenio, fijada conforme al párrafo 3 del artículo 24, será exigible, para el ejercicio económico correspondiente, sesenta días después de la fecha en que pase a ser miembro.

2. Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en un plazo de dos meses contado a partir de la fecha en que tal contribución sea exigible conforme al párrafo 1 de este artículo, el Director Ejecutivo le requerirá que efectúe el pago lo antes posible. Si un miembro no ha pagado su contribución en un plazo de dos meses contado a partir de tal requerimiento del Director Ejecutivo, se suspenderán sus derechos de voto en la Organización, a menos que el Consejo, por mayoría especial, decida otra cosa. Si un miembro no ha pagado todavía su contribución en un plazo de cuatro meses contado a partir de tal requerimiento del Director Ejecutivo, el Consejo suspenderá todos los derechos de ese miembro conforme al presente Convenio, a menos que el Consejo, por mayoría especial, decida otra cosa.

3. En el caso de las contribuciones recibidas con retraso, el Consejo cobrará un recargo al tipo de interés preferente del país huésped a partir de la fecha en que las contribuciones sean exigibles.

4. Un miembro cuyos derechos hayan sido suspendidos en virtud del párrafo 2 de este artículo seguirá siendo, en particular, responsable del pago de su contribución, así como del cumplimiento de cualquier otra de las obligaciones financieras que le impone el presente Convenio.

CAPÍTULO VIII. LA RESERVA DE ESTABILIZACIÓN

Artículo 26. VOLUMEN DE LA RESERVA DE ESTABILIZACIÓN

1. Para la consecución de los objetivos del presente Convenio, se establecerá una Reserva de Estabilización internacional. La capacidad total de la Reserva de Estabilización será de 550.000 toneladas, incluida la totalidad del remanente de las existencias constituidas en virtud del Convenio Internacional del Caucho Natural, 1979. Tal reserva será el único instrumento de intervención en el mercado para la estabilización de los precios establecido en el presente Convenio. La Reserva de Estabilización comprenderá:

a) La Reserva de Estabilización normal de 400.000 toneladas; y

b) La Reserva de Estabilización de emergencia de 150.000 toneladas.

Artículo 27. FINANCIACIÓN DE LA RESERVA DE ESTABILIZACIÓN

1. Los miembros se comprometen a financiar el costo total de la Reserva de Estabilización internacional de 550.000 toneladas establecida en virtud del artículo 26, en el entendimiento de que las participaciones en la Cuenta de la Reserva de Estabilización del Convenio Internacional del Caucho Natural, 1979, correspondientes a los miembros partes en el Convenio Internacional del Caucho Natural, 1979, que pasen a ser partes en el presente Convenio serán transferidas, con el consentimiento de cada miembro, a la Cuenta de la Reserva de Estabilización creada en virtud del presente Convenio de conformidad con los procedimientos que se determinen a tenor de lo dispuesto en el párrafo 3 del artículo 41 del Convenio Internacional del Caucho Natural, 1979.

2. La financiación de la Reserva de Estabilización normal y de la Reserva de Estabilización de emergencia se repartirá por igual entre las dos categorías de miembros exportadores y miembros importadores. Las contribuciones de los miembros a la Cuenta de la Reserva de Estabilización se distribuirán en función del porcentaje de votos que tenga cada miembro en el Consejo, a reserva de lo dispuesto en los párrafos 3 y 4 de este artículo.

3. Todo miembro importador cuya participación en las importaciones netas totales, tal como figure en el cuadro que establecerá el Consejo en virtud del párrafo 4 del artículo 14, represente el 0,1 por 100 o menos de las importaciones netas totales, aportará a la Cuenta de la Reserva de Estabilización la contribución siguiente:

a) Si su participación en las importaciones netas totales es igual al 0,1 por 100 o inferior a ese porcentaje pero superior al 0,05 por 100, su contribución se determinará sobre la base de su participación efectiva en las importaciones netas totales.

b) Si su participación en las importaciones netas totales es del 0,05 por 100 o menos, su contribución se determinará sobre la base de una participación del 0,05 por 100 en las importaciones netas totales.

4. Durante cualquier período en que el presente Convenio esté provisionalmente en vigor en virtud del párrafo 2 o del apartado b) del párrafo 4 del artículo 60, las obligaciones financieras de cada miembro exportador o importador en relación con la Cuenta de la Reserva de Estabilización no excederán en total de la contribución de ese miembro, calculada sobre la base del número de votos correspondientes a los porcentajes en los cuadros que establecerá el Consejo en virtud del párrafo 4 del artículo 14, de las 275.000 toneladas que corresponden en total a cada una de las dos categorías de miembros exportadores y miembros importadores. Las obligaciones financieras de los miembros, cuando esté provisionalmente en vigor el presente Convenio, se dividirán por igual entre las categorías de miembros exportadores y miembros importadores. En cualquier momento en que el total de las obligaciones de una categoría sea superior al de la otra, el mayor de esos dos totales se reducirá a una suma igual al menor, reduciéndose el número de votos de cada miembro de esa categoría en proporción a los votos que le correspondan con arreglo a los cuadros que establecerá el Consejo en virtud del párrafo 4 del artículo 14. No obstante lo dispuesto en este párrafo y en el párrafo 1 del artículo 28, la contribución de un miembro no podrá exceder del 125 por 100 del monto de su contribución total calculada con arreglo a

su participación en el comercio mundial indicada en el anexo A o en el anexo B del presente Convenio.

5. Los costos totales de la Reserva de Estabilización normal y de emergencia de 550.000 toneladas se financiarán mediante contribuciones en efectivo de los miembros a la Cuenta de la Reserva de Estabilización. En su caso, dichas contribuciones podrán ser pagadas por los organismos competentes de los miembros interesados.

6. Los costos totales de la Reserva de Estabilización internacional de 550.000 toneladas se sufragarán con cargo a la Cuenta de la Reserva de Estabilización. Dichos costos incluirán todos los gastos relacionados con la adquisición y el funcionamiento de la Reserva de Estabilización internacional de 550.000 toneladas. En el caso de que el costo estimado que se indica en el anexo C del presente Convenio no baste para cubrir íntegramente el costo total de adquisición y funcionamiento de la Reserva de Estabilización, el Consejo se reunirá y tomará las disposiciones necesarias para requerir el pago de las contribuciones que se precisen para cubrir esos costos en función de los porcentajes de votos.

Artículo 28. PAGO DE LAS CONTRIBUCIONES A LA CUENTA DE LA RESERVA DE ESTABILIZACIÓN

1. Se hará una contribución inicial en efectivo a la Cuenta de la Reserva de Estabilización por un equivalente de 70 millones de ringgits de Malasia. Esta cantidad, que representa una reserva de capital circulante para las operaciones de la Reserva de Estabilización, se distribuirá entre todos los miembros en función del porcentaje de votos que corresponde a cada uno, tomando en consideración lo dispuesto en el párrafo 3 del artículo 27, y deberá pagarse dentro de los sesenta días siguientes a la primera reunión del Consejo después de la entrada en vigor del presente Convenio. La contribución inicial debida por cada miembro de conformidad con este párrafo se hará total o parcialmente transfiriendo, con su consentimiento, a la Cuenta de la Reserva de Estabilización la parte que le corresponde del saldo en efectivo de la Cuenta de la Reserva de Estabilización constituida en virtud del Convenio Internacional del Caucho Natural, 1979.

2. El Director Ejecutivo podrá en todo momento, e independientemente de las disposiciones tomadas a tenor del párrafo 1 de este artículo, pedir que se hagan contribuciones, siempre que el Gerente de la Reserva de Estabilización haya certificado que la Cuenta de la Reserva de Estabilización puede necesitar esos fondos en los cuatro meses siguientes.

3. Cuando se pida que se hagan contribuciones, los miembros deberán pagarlas dentro de los sesenta días siguientes a la fecha en que se haya hecho la notificación. Si lo solicitan uno o más miembros que tengan 200 votos en el Consejo, éste celebrará una reunión extraordinaria y podrá modificar o desaprobar la petición de contribuciones sobre la base de una evaluación de la necesidad de fondos para apoyar las operaciones de la Reserva de Estabilización en los próximos cuatro meses. Si el Consejo no puede llegar a una decisión, los miembros deberán pagar las contribuciones pedidas de conformidad con la notificación del Director Ejecutivo.

4. Las contribuciones que se pidan para la Reserva de Estabilización normal y para la Reserva de Estabilización de emergencia se valorarán al precio de activación inferior vigente en el momento en que se pidan esas contribuciones.

5. La petición de contribuciones a la Reserva de Estabilización de emergencia se efectuará en la forma siguiente:

a) En la revisión correspondiente a las 300.000 toneladas dispuesta en el artículo 31, el Consejo deberá adoptar todas las disposiciones financieras y de otra índole que puedan ser necesarias para la pronta puesta en funcionamiento de la Reserva de Estabilización de emergencia, inclusive la petición de fondos en caso necesario;

b) En la revisión correspondiente a las 400.000 toneladas dispuesta en el artículo 31, el Consejo se asegurará de que:

- i) Todos los miembros han adoptado todas las disposiciones necesarias para financiar la parte que les corresponda de la Reserva de Estabilización de emergencia; y
- ii) Se ha decidido utilizar la Reserva de Estabilización de emergencia y ésta está totalmente lista para entrar en funcionamiento de conformidad con las disposiciones del artículo 30.

Artículo 29. ESCALA DE PRECIOS

1. Para las operaciones de la Reserva de Estabilización, se establecerán:

- a) Un precio de referencia;
- b) Un precio de intervención inferior;
- c) Un precio de intervención superior;
- d) Un precio de activación inferior;
- e) Un precio de activación superior;
- f) Un precio indicativo inferior;
- g) Un precio indicativo superior.

2. En el momento de la entrada en vigor del presente Convenio, el precio de referencia se fijará inicialmente en 201,66 centavos de Malasia/Singapur por kilogramo. En caso de que el precio de referencia aplicable el 20 de marzo de 1987 sea revisado antes de que expire el Convenio Internacional del Caucho Natural, 1979, a la entrada en vigor del presente Convenio se ajustará el precio de referencia según el nivel aplicable en el momento de la expiración del Convenio Internacional del Caucho Natural, 1979.

3. Habrá un precio de intervención superior y un precio de intervención inferior que serán iguales, respectivamente, al precio de referencia más o menos 15 por 100, salvo que el Consejo, por votación especial, decida otra cosa.

4. Habrá un precio de activación superior y un precio de activación inferior que serán iguales, respectivamente, al precio de referencia más o menos 20 por 100, salvo que el Consejo, por votación especial, decida otra cosa.

5. Los precios calculados con arreglo a los párrafos 3 y 4 de este artículo se redondearán al centavo más próximo.

6. En el momento de la entrada en vigor del presente Convenio, el precio indicativo inferior y el precio indicativo superior se fijarán inicialmente en 150 y 270 centavos de Malasia/Singapur por kilogramo, respectivamente. En caso de que los precios indicativos aplicables el 20 de marzo de 1987 sean revisados antes de que expire el Convenio Internacional del Caucho Natural, 1979, a la entrada en

vigor del presente Convenio se ajustarán los precios indicativos según los niveles aplicables en el momento de la expiración del Convenio Internacional del Caucho Natural, 1979.

Artículo 30. FUNCIONAMIENTO DE LA RESERVA DE ESTABILIZACIÓN

1. Si, en relación con la escala de precios establecida en el artículo 29, o revisada posteriormente conforme a las disposiciones de los artículos 31 y 39, el precio indicador del mercado establecido en el artículo 32 es:

a) Igual o superior al precio de activación superior, el Gerente de la Reserva de Estabilización defenderá el precio de activación superior poniendo en venta caucho natural hasta que el precio indicador del mercado descienda por debajo del precio de activación superior.

b) Superior al precio de intervención superior, el Gerente de la Reserva de Estabilización podrá vender caucho natural para defender el precio de activación superior.

c) Igual al precio de intervención superior o al precio de intervención inferior, o está comprendido entre ambos, el Gerente de la Reserva de Estabilización no comprará ni venderá caucho natural, salvo para cumplir las obligaciones que le incumben en virtud del artículo 35 en lo que se refiere a la rotación.

d) Inferior al precio de intervención inferior, el Gerente de la Reserva de Estabilización podrá comprar caucho natural para defender el precio de activación inferior.

e) Igual o inferior al precio de activación inferior, el Gerente de la Reserva de Estabilización defenderá el precio de activación inferior ofreciendo comprar caucho natural hasta que el precio indicador del mercado suba por encima del precio de activación inferior.

2. Cuando el volumen de las ventas o las compras de la Reserva de Estabilización llegue al nivel de 400.000 toneladas, el Consejo decidirá, por votación especial, si pone en funcionamiento la Reserva de Estabilización de emergencia:

a) Al precio de activación inferior o superior; o

b) A cualquier precio comprendido entre el precio de activación inferior y el precio indicativo inferior o entre el precio de activación superior y el precio indicativo superior.

3. A menos que el Consejo, por votación especial, decida otra cosa conforme al párrafo 2 de este artículo, el Gerente de la Reserva de Estabilización utilizará la Reserva de Estabilización de emergencia para defender el precio indicativo inferior poniendo en funcionamiento la Reserva de Estabilización de emergencia cuando el precio indicador del mercado sea dos centavos de Malasia/Singapur por kilogramo mayor que el precio indicativo inferior y para defender el precio indicativo superior poniendo en funcionamiento la Reserva de Estabilización de emergencia cuando el precio indicador del mercado sea dos centavos de Malasia/Singapur por kilogramo menor que el precio indicativo superior.

4. Se utilizarán plenamente todos los recursos de la Reserva de Estabilización, con inclusión de la Reserva de Estabilización normal y la Reserva de Estabilización de emergencia, para evitar que el precio indicador del mercado

descienda por debajo del precio indicativo inferior o suba por encima del precio indicativo superior.

5. El Gerente de la Reserva de Estabilización efectuará las compras y las ventas en mercados comerciales establecidos a los precios corrientes, y todas sus transacciones tendrán por objeto caucho físico para su entrega en un plazo no superior a tres meses civiles.

6. Para facilitar el funcionamiento de la Reserva de Estabilización, el Consejo establecerá oficinas locales y servicios de la oficina del Gerente de la Reserva de Estabilización, en los casos en que sean necesarios, en los mercados de caucho establecidos y en los lugares de ubicación de los almacenes aprobados.

7. El Gerente de la Reserva de Estabilización preparará un informe mensual sobre las transacciones de la Reserva de Estabilización y sobre la situación financiera de la Cuenta de la Reserva de Estabilización. El informe correspondiente a un mes determinado se pondrá a disposición de los miembros treinta días después del final de ese mes.

8. La información sobre las transacciones de la Reserva de Estabilización comprenderá las cantidades, los precios, los tipos, las calidades y los mercados de todas las operaciones de la Reserva de Estabilización, incluidas las operaciones de rotación de existencias efectuadas. La información sobre la situación financiera de la Cuenta de la Reserva de Estabilización comprenderá también los tipos de interés y las condiciones y modalidades de los depósitos, las monedas utilizadas en las operaciones y otra información pertinente sobre las cuestiones a que se refiere el párrafo 2 del artículo 21.

Artículo 31. EXAMEN Y REVISIÓN DE LA ESCALA DE PRECIOS

A. Precio de referencia

1. El examen y la revisión del precio de referencia se basarán en las tendencias del mercado y/o en los cambios netos de la Reserva de Estabilización, con sujeción a las disposiciones de esta sección del presente artículo. El Consejo examinará el precio de referencia dieciocho meses después del último examen efectuado a tenor de lo dispuesto en el párrafo 1 del artículo 32 del Convenio Internacional del Caucho Natural, 1979, o, en caso de que el presente Convenio entre en vigor después del 1° de mayo de 1988, en la primera reunión del Consejo celebrada de conformidad con el presente Convenio, y después cada quince meses.

a) Si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen es igual al precio de intervención superior o al precio de intervención inferior, o está comprendido entre ambos, no se efectuará ninguna revisión del precio de referencia.

b) Si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen es inferior al precio de intervención inferior, el precio de referencia se revisará automáticamente a la baja en un 5 por 100 de su nivel en el momento del examen, a menos que el Consejo, por votación especial, decida aplicar un porcentaje mayor de ajuste a la baja del precio de referencia.

c) Si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen es superior al precio de intervención superior, el precio de referencia se revisará automáticamente al alza en

un 5 por 100 de su nivel en el momento del examen, a menos que el Consejo, por votación especial, decida aplicar un porcentaje mayor de ajuste al alza del precio de referencia.

2. Cuando se produzca un cambio neto de 100.000 toneladas de la Reserva de Estabilización desde de última evaluación efectuada conforme al párrafo 2 del artículo 32 del Convenio Internacional del Caucho Natural, 1979, o conforme a este párrafo, el Director Ejecutivo convocará una reunión extraordinaria del Consejo para evaluar la situación. El Consejo podrá decidir, por votación especial, adoptar las medidas oportunas, que podrán incluir:

- a) La suspensión de las operaciones de la Reserva de Estabilización;
- b) Un cambio en el ritmo de las compras o ventas de la Reserva de Estabilización; y
- c) La revisión del precio de referencia.

3. Si las compras o ventas netas realizadas por la Reserva de Estabilización desde a) la última revisión efectuada conforme al párrafo 3 del artículo 32 del Convenio Internacional del Caucho Natural, 1979, b) la última revisión efectuada conforme a este párrafo, o c) la última revisión efectuada conforme al párrafo 2 de este artículo, según la que sea más reciente, ascienden a 300.000 toneladas, el precio de referencia se aumentará o reducirá, respectivamente, en un 3 por 100 de su nivel corriente, a menos que el Consejo, por votación especial, decida reducirlo o aumentarlo, respectivamente, en un porcentaje mayor.

4. Ningún ajuste del precio de referencia será, por motivo alguno, tal que lleve a los precios de activación más allá del precio indicativo inferior o del precio indicativo superior.

B. *Precios indicativos*

5. El Consejo podrá, por votación especial, revisar los precios indicativos inferior y superior en los exámenes a que se refiere esta sección del presente artículo.

6. El Consejo se asegurará de que toda revisión de los precios indicativos que se efectúe sea compatible con la evolución de las tendencias y condiciones del mercado. A este respecto, el Consejo tomará en consideración la tendencia de los precios, el consumo, la oferta, los costos de producción y las existencias de caucho natural, así como la cantidad de caucho natural en poder de la Reserva de Estabilización y la situación financiera de la Cuenta de la Reserva de Estabilización.

7. Los precios indicativos inferior y superior se examinarán:

- a) Treinta meses después del último examen efectuado a tenor de lo dispuesto en el apartado a) del párrafo 7 del artículo 32 del Convenio Internacional del Caucho Natural, 1979, o, en caso de que el presente Convenio entre en vigor después del 1° de mayo de 1988, en la primera reunión del Consejo celebrada de conformidad con el presente Convenio, y después cada treinta meses;
- b) En circunstancias excepcionales, a petición de un miembro o varios miembros que tengan 200 votos o más en el Consejo; y
- c) Cuando el precio de referencia haya sido revisado i) a la baja desde la última revisión del precio indicativo inferior o desde la entrada en vigor del Convenio Internacional del Caucho Natural, 1979, o ii) al alza desde la última revisión

del precio indicativo superior o desde la entrada en vigor del Convenio Internacional del Caucho Natural, 1979, al menos en un 3 por 100 conforme al párrafo 3 de este artículo y al menos en un 5 por 100 conforme al párrafo 1 de este artículo, o al menos en esa proporción conforme a los párrafos 1, 2 y/o 3 de este artículo, a condición de que el promedio del precio indicador diario del mercado durante los sesenta días que sigan a la última revisión del precio de referencia sea inferior al precio de intervención inferior o superior al precio de intervención superior, respectivamente.

8. Sin perjuicio de lo dispuesto en los párrafos 5, 6 y 7 de este artículo, no se efectuará ninguna revisión al alza del precio indicativo inferior o superior si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen de la escala de precios conforme a este artículo es inferior al precio de referencia. Análogamente, no se efectuará ninguna revisión a la baja del precio indicativo inferior o superior si el promedio de los precios indicadores diarios del mercado durante el período de seis meses que preceda a un examen de la escala de precios conforme a este artículo es superior al precio de referencia.

Artículo 32. PRECIO INDICADOR DEL MERCADO

1. Se establecerá un precio indicador diario del mercado que será un promedio compuesto ponderado — representativo del mercado del caucho natural — de los precios diarios oficiales del mes en curso en los mercados de Kuala Lumpur, Londres, Nueva York y Singapur. Inicialmente, el precio indicador diario del mercado comprenderá las cantidades RSS 1, RSS 3 y TSR 20, con igual ponderación. Todas las cotizaciones se convertirán en precios f.o.b. en puertos malasios/puerto de Singapur, expresados en la moneda de Malasia/Singapur.

2. Los coeficientes de ponderación de la composición por tipos/calidades y el método de cálculo del precio indicador diario del mercado serán examinados y podrán ser revisados por el Consejo, por votación especial, a fin de asegurar que ese precio sea representativo del mercado del caucho natural.

3. Se considerará que el precio indicador del mercado es superior, igual o inferior a los niveles de precios especificados en el presente Convenio si el promedio de los precios indicadores diarios del mercado durante los cinco últimos días de mercado es superior, igual o inferior a dichos niveles de precios.

Artículo 33. COMPOSICIÓN DE LA RESERVA DE ESTABILIZACIÓN

1. En la primera reunión que celebre después de la entrada en vigor del presente Convenio, el Consejo designará los tipos y calidades normalizados internacionalmente reconocidos de planchas nervadas ahumadas y de cauchos de determinadas especificaciones técnicas para su inclusión en la Reserva de Estabilización, en el entendimiento de que habrá de cumplirse los criterios siguientes:

- a) Los tipos y calidades inferiores de caucho natural que podrán incluirse en la Reserva de Estabilización serán el RSS 3 y el TSR 20; y
- b) Se designarán todos los tipos y calidades autorizados conforme al apartado a) de este párrafo que hayan representado al menos el 3 por 100 del comercio internacional de caucho natural durante el anterior año civil.

2. El Consejo podrá, por votación especial, modificar estos criterios y/o los tipos/calidades seleccionados, si ello es necesario para lograr que la composición de la Reserva de Estabilización refleje la evolución de la situación del mercado, que se alcancen los objetivos de estabilización del presente Convenio y que se mantenga un alto nivel de calidad comercial de las existencias de la Reserva.

3. El Gerente de la Reserva de Estabilización deberá procurar que la composición de ésta refleje la estructura de las exportaciones/importaciones de caucho natural y contribuya al mismo tiempo a la consecución de los objetivos de estabilización del presente Convenio.

4. El Consejo podrá, por votación especial, encargar al Gerente de la Reserva de Estabilización que modifique la composición de la Reserva de Estabilización si el objetivo de la estabilización de los precios así lo exige.

Artículo 34. UBICACIÓN DE LAS EXISTENCIAS DE LA RESERVA DE ESTABILIZACIÓN

1. La ubicación de las existencias de la Reserva de Estabilización deberá asegurar que las operaciones comerciales sean económicas y eficientes. Conforme a este principio, las existencias de la Reserva estarán situadas en el territorio tanto de los miembros exportadores como de los miembros importadores, a menos que el Consejo, por votación especial, decida otra cosa. La distribución de las existencias de la Reserva entre los miembros se efectuará de modo que se alcancen los objetivos de estabilización del presente Convenio y, al propio tiempo, se reduzcan al mínimo los costos.

2. A fin de mantener altos niveles de calidad comercial, las existencias de la Reserva deberán conservarse únicamente en almacenes aprobados conforme a los criterios que establezca el Consejo.

3. Después de la entrada en vigor del presente Convenio, el Consejo establecerá y aprobará una lista de almacenes, así como las disposiciones necesarias para su utilización. El Consejo podrá, si es necesario, revisar la lista de almacenes aprobadas por el Consejo del Convenio Internacional del Caucho Natural, 1979, y los criterios establecidos por ese Consejo, y mantenerlos o modificarlos en consecuencia.

4. El Consejo examinará también periódicamente la ubicación de las existencias de la Reserva y podrá, por votación especial, encargar al Gerente de la Reserva de Estabilización que cambie la ubicación de esas existencias con objeto de asegurar que las operaciones comerciales sean económicas y eficientes.

Artículo 35. ROTACIÓN DE LAS EXISTENCIAS DE LA RESERVA DE ESTABILIZACIÓN

El Gerente de la Reserva de Estabilización cuidará de que todas las existencias de la Reserva se compren y mantengan a un alto nivel de calidad comercial. Se ocupará de la rotación del caucho natural almacenado en la Reserva de Estabilización cuando ello sea necesario para asegurar tal nivel, teniendo debidamente en cuenta el costo de esa rotación y sus repercusiones sobre la estabilidad del mercado. Los gastos de la rotación se cargarán a la Cuenta de la Reserva de Estabilización.

Artículo 36. RESTRICCIÓN O SUSPENSIÓN DE LAS OPERACIONES DE LA RESERVA DE ESTABILIZACIÓN

1. No obstante lo dispuesto en el artículo 30, el Consejo, si se halla reunido, podrá, por votación especial, restringir o suspender las operaciones de la Reserva de Estabilización si, en su opinión, el cumplimiento de las obligaciones impuestas al Gerente de la Reserva de Estabilización en virtud de ese artículo no llevará a la consecución de los objetivos del presente Convenio.

2. Cuando el Consejo no se halle reunido, el Director Ejecutivo podrá, previa consulta con el Presidente, restringir o suspender las operaciones de la Reserva de Estabilización si, en su opinión, el cumplimiento de las obligaciones impuestas al Gerente de la Reserva de Estabilización en virtud del artículo 30 no llevará a la consecución de los objetivos del presente Convenio.

3. Inmediatamente después de adoptarse la decisión de restringir o suspender las operaciones de la Reserva de Estabilización conforme a lo dispuesto en el párrafo 2 de este artículo, el Director Ejecutivo convocará una reunión del Consejo a fin de examinar tal decisión. No obstante lo dispuesto en el párrafo 4 del artículo 13, el Consejo se reunirá dentro de los diez días siguientes a la fecha de la restricción o suspensión y confirmará o anulará, por votación especial, tal restricción o suspensión. Si el Consejo no puede llegar a una decisión en esa reunión, se reanudarán las operaciones de la Reserva de Estabilización sin que se aplique ninguna de las restricciones impuestas en virtud de este artículo.

4. Mientras esté en vigor cualquier restricción o suspensión de las operaciones de la Reserva de Estabilización decidida de acuerdo con lo dispuesto en este artículo, el Consejo examinará esa decisión a intervalos no superiores a tres meses. Si en una reunión convocada para tal examen el Consejo no confirma, por votación especial, la continuación de la restricción o suspensión, o no llega a una decisión, se reanudarán sin restricciones las operaciones de la Reserva de Estabilización.

Artículo 37. SANCIONES RELATIVAS A LAS CONTRIBUCIONES A LA CUENTA DE LA RESERVA DE ESTABILIZACIÓN

1. Si un miembro no ha cumplido su obligación de contribuir a la Cuenta de la Reserva de Estabilización para el último día en que sea exigible tal contribución, se le considerará atrasado en el pago. El miembro que esté atrasado en el pago durante sesenta días o más no será considerado miembro a efectos de las votaciones sobre las materias a que se refiere el párrafo 2 de este artículo.

2. Se suspenderán los derechos de voto y otros derechos en el Consejo del miembro que esté atrasado en el pago durante sesenta días o más conforme al párrafo 1 de este artículo, a menos que el Consejo, por votación especial, decida otra cosa.

3. Un miembro atrasado en el pago deberá abonar intereses, al tipo preferente del país huésped, a partir del último día en que sean exigibles los pagos atrasados. Los demás miembros importadores y exportadores podrán cubrir el importe de los pagos atrasados con carácter voluntario.

4. Cuando se haya subsanado el incumplimiento a satisfacción del Consejo, se restablecerán los derechos de voto y otros derechos del miembro atrasado en el pago durante sesenta días o más. Si los pagos atrasados han sido satisfechos por otros miembros, se reembolsará íntegramente a esos miembros.

Artículo 38. AJUSTE DE LAS CONTRIBUCIONES A LA CUENTA DE LA RESERVA DE ESTABILIZACIÓN

1. Cuando los votos se redistribuyan en la primera reunión ordinaria de cada ejercicio económico o siempre que cambie la composición de la Organización, el Consejo efectuará el ajuste necesario de la contribución de cada miembro a la Cuenta de la Reserva de Estabilización de conformidad con las disposiciones de este artículo. Con tal fin, el Director Ejecutivo determinará:

- a) La contribución neta en efectivo de cada miembro, deduciendo los reembolsos de contribuciones a este miembro, efectuados conforme al párrafo 2 de este artículo, de la suma de todas las contribuciones pagadas por ese miembro desde la entrada en vigor del presente Convenio;
- b) Las peticiones de contribuciones netas totales, sumando las peticiones consecutivas y deduciendo el total de los reembolsos efectuados conforme al párrafo 2 de este artículo;
- c) La contribución neta revisada de cada miembro, distribuyendo las peticiones de contribuciones netas totales entre los miembros sobre la base de su respectiva participación revisada en el total de los votos en el Consejo conforme al artículo 14, con sujeción a lo dispuesto en el párrafo 3 del artículo 27, quedando entendido que el porcentaje de votos de cada miembro se calculará, a los efectos de este artículo, sin tener en cuenta la suspensión de los derechos de voto de cualquier miembro ni cualquier redistribución de votos a que dé lugar esa suspensión.

Cuando la contribución neta en efectivo de un miembro sea superior a su contribución neta revisada, se le reembolsará la diferencia menos los intereses por mora en el pago de sus contribuciones con cargo a la Cuenta de la Reserva de Estabilización. Cuando la contribución neta revisada de un miembro sea superior a su contribución neta en efectivo, ese miembro abonará la diferencia más los intereses por mora en el pago de sus contribuciones a la Cuenta de la Reserva de Estabilización.

2. Si el Consejo, teniendo en cuenta lo dispuesto en los párrafos 2 y 3 del artículo 28, decide que las contribuciones netas en efectivo son superiores a los fondos requeridos para apoyar las operaciones de la Reserva de Estabilización en los cuatro meses siguientes, el Consejo reembolsará ese excedente de contribuciones netas en efectivo menos las contribuciones iniciales, salvo que decida, por votación especial, no reembolsar ese excedente o reembolsar una cantidad menor. La parte que corresponda a cada miembro de la suma reembolsada será proporcional a su contribución neta en efectivo menos los intereses por mora en el pago de sus contribuciones. La contribución adeudada por los miembros que estén atrasados en el pago se reducirá en la misma proporción que exista entre el reembolso y las contribuciones netas totales en efectivo.

3. A petición de un miembro, el reembolso a que tenga derecho podrá dejarse en la Cuenta de la Reserva de Estabilización. Si un miembro pide que la suma que deba reembolsarse se deje en la Cuenta de la Reserva de Estabilización, esa suma le será deducida de cualquier contribución adicional que se le pida conforme al artículo 28. El crédito dejado en la Cuenta de la Reserva de Estabilización a petición de un miembro devengará intereses al tipo medio de interés que devenguen los fondos de la Cuenta de la Reserva de Estabilización desde el

último día en que normalmente se hubiera debido reembolsar su importe a ese miembro hasta el día inmediatamente anterior al de su reembolso efectivo.

4. El Director Ejecutivo notificará inmediatamente a los miembros todo pago o reembolso que resulte de ajustes efectuados de conformidad con los párrafos 1 y 2 de este artículo. Esos pagos de los miembros, o reembolsos a los miembros, se efectuarán en un plazo de sesenta días contado a partir de la fecha en que el Director Ejecutivo haga dicha notificación.

5. En caso de que la suma en efectivo existente en la Cuenta de la Reserva de Estabilización fuese superior al valor de las contribuciones netas totales en efectivo de los miembros, ese excedente se distribuirá a la terminación del presente Convenio.

Artículo 39. LA RESERVA DE ESTABILIZACIÓN Y LAS MODIFICACIONES DE LOS TIPOS DE CAMBIO

1. Si el tipo de cambio entre el ringgit de Malasia/dólar de Singapur y las monedas de los principales miembros exportadores e importadores de caucho natural se modifica de modo que tenga repercusiones importantes en las operaciones de la Reserva de Estabilización, el Director Ejecutivo convocará, conforme al artículo 36, o los miembros podrán convocar, conforme al artículo 13, una reunión extraordinaria del Consejo. Este se reunirá en el plazo de diez días para confirmar o anular las medidas que haya adoptado el Director Ejecutivo conforme al artículo 36, y podrá adoptar, por votación especial, medidas apropiadas, incluida la posibilidad de revisar la escala de precios, con arreglo a los principios enunciados en la primera frase de los párrafos 1 y 6 del artículo 31.

2. El Consejo establecerá, por votación especial, un procedimiento para determinar si se ha producido una modificación importante en las paridades de aquellas monedas, con el único propósito de asegurar que el Consejo sea convocado a tiempo.

3. Cuando exista una diferencia tal entre el ringgit de Malasia y el dólar de Singapur que tenga repercusiones importantes en las operaciones de la Reserva de Estabilización, el Consejo se reunirá para examinar la situación y podrá considerar la posibilidad de adoptar una sola moneda.

Artículo 40. PROCEDIMIENTOS PARA LA LIQUIDACIÓN DE LA CUENTA DE LA RESERVA DE ESTABILIZACIÓN

1. A la terminación del presente Convenio, el Gerente de la Reserva de Estabilización calculará los gastos totales de liquidar o transferir a un nuevo convenio internacional del caucho natural el activo de la Cuenta de la Reserva de Estabilización conforme a las disposiciones de este artículo, y reservará esa cantidad en una cuenta separada. Si el saldo es insuficiente, el Gerente de la Reserva de Estabilización venderá una cantidad suficiente del caucho natural que haya en la Reserva de Estabilización para obtener la suma adicional necesaria.

2. La parte de cada miembro en la Cuenta de la Reserva de Estabilización se calculará del modo siguiente:

a) El valor de la Reserva de Estabilización será el valor de la cantidad total de caucho natural de cada tipo/calidad que haya en la Reserva, calculado al más bajo de los precios corrientes de los respectivos tipos/calidades en los mercados a

que se hace referencia en el artículo 32 durante los treinta días hábiles anteriores a la fecha de terminación del presente Convenio.

b) El valor de la Cuenta de la Reserva de Estabilización será el valor de la Reserva de Estabilización más el efectivo que haya en la Cuenta de la Reserva de Estabilización en la fecha de terminación del presente Convenio, menos la cantidad reservada conforme al párrafo 1 de este artículo.

c) La contribución neta en efectivo de cada miembro será la suma de sus contribuciones pagadas durante la vigencia del presente Convenio menos todos los reembolsos efectuados conforme al artículo 38; los intereses por mora en el pago de las contribuciones abonados de conformidad con el párrafo 3 del artículo 37 no constituirán una contribución a la Cuenta de la Reserva de Estabilización.

d) Si el valor de la Cuenta de la Reserva de Estabilización es superior o inferior a las contribuciones netas totales en efectivo, el excedente se distribuirá entre los miembros en proporción a la contribución neta ponderada según el tiempo que corresponda a cada miembro en virtud del presente Convenio. El déficit se distribuirá entre los miembros en proporción al promedio de votos que haya tenido cada miembro durante el período en que ha sido miembro. Al evaluar la parte en los déficit que deberá sufragar cada miembro, se calcularán los votos de cada miembro sin tener en cuenta la suspensión de los derechos de voto del miembro o la redistribución de los votos que resulte de ella.

e) La parte que corresponda a cada miembro en la Cuenta de la Reserva de Estabilización comprenderá su contribución neta en efectivo, reducida o aumentada en la parte que le corresponda en los déficit o excedentes de la Cuenta de la Reserva de Estabilización, y reducida, en su caso, en el importe de los intereses por mora en el pago de sus contribuciones.

3. Si el presente Convenio va a ser reemplazado inmediatamente por un nuevo convenio internacional del caucho natural, el Consejo adoptará, por votación especial, procedimientos que aseguren la transmisión eficaz al nuevo convenio, a tenor de lo que éste disponga, de las partes que correspondan en la Cuenta de la Reserva de Estabilización a los miembros que tengan la intención de participar en el nuevo convenio. Todo miembro que no desee participar en el nuevo convenio tendrá derecho a que se le pague su parte:

- a) Con cargo al efectivo disponible, y en el plazo de tres meses, en proporción al porcentaje que le corresponda de las contribuciones netas totales en efectivo a la Cuenta de la Reserva de Estabilización; y
- b) Con cargo al producto neto de la liquidación de las existencias de la Reserva, mediante su venta ordenada o mediante su transferencia al nuevo convenio internacional del caucho natural a los precios corrientes del mercado, la cual deberá quedar terminada en el plazo de doce meses; a menos que el Consejo decida, por votación especial, aumentar los pagos prescritos en el apartado a) de este párrafo.

4. Si el presente Convenio se da por terminado sin que haya sido sustituido por un nuevo convenio internacional del caucho natural que disponga la creación de una reserva de estabilización, el Consejo adoptará, por votación especial, los procedimientos por los que se regirá la liquidación ordenada de la Reserva de

Estabilización en el plazo máximo especificado en el párrafo 6 del artículo 66, con las siguientes salvedades:

- a) No se efectuarán más compras de caucho natural;
- b) La Organización no realizará ningún otro gasto, excepto los que sean necesarios para liquidar la Reserva de Estabilización.

5. Sin perjuicio de que un miembro prefiera recibir caucho natural acogiéndose a lo dispuesto en el párrafo 6 de este artículo, todo el efectivo que haya en la Cuenta de la Reserva de Estabilización será distribuido inmediatamente entre los miembros en proporción a la parte correspondiente a cada uno de ellos, calculada conforme a lo dispuesto en el párrafo 2 de este artículo.

6. Todo miembro podrá optar por recibir en caucho natural, con sujeción a los procedimientos que establezca el Consejo, la totalidad o una parte del pago en efectivo a que tenga derecho por concepto de la parte que le corresponda en el activo de la Cuenta de la Reserva de Estabilización.

7. El Consejo adoptará los procedimientos apropiados para el ajuste y pago de las partes de los miembros en la Cuenta de la Reserva de Estabilización. Dicho ajuste se hará a fin de tener en cuenta:

- a) Toda posible diferencia entre el precio del caucho natural especificado en el apartado a) del párrafo 2 de este artículo y los precios a los que se venda una parte o la totalidad de la Reserva de Estabilización, conforme a los procedimientos establecidos para la liquidación de la Reserva de Estabilización; y
- b) La diferencia entre los gastos de liquidación estimados y los gastos efectivamente realizados.

8. El Consejo se reunirá dentro de los treinta días siguientes a la última transacción de la Cuenta de la Reserva de Estabilización par proceder a la liquidación definitiva de las cuentas entre los miembros en los treinta días siguientes.

CAPÍTULO IX. RELACIÓN CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS

Artículo 41. RELACIÓN CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS

Cuando el Fondo Común para los Productos Básicos sea operacional, el Consejo aprovechará plenamente las facilidades que ofrece dicho Fondo Común, conforme a los principios establecidos en el Convenio Constitutivo del Fondo Común para los Productos Básicos. Para ello, el Consejo negociará con el Fondo Común condiciones y modalidades mutuamente aceptables para la firma con el Fondo Común de un acuerdo de participación.

CAPÍTULO X. OFERTA Y ACCESO AL MERCADO Y OTRAS MEDIDAS

Artículo 42. OFERTA Y ACCESO AL MERCADO

1. Los miembros exportadores, en toda la medida posible, se comprometen a aplicar políticas y programas que mantengan la continuidad de los suministros de caucho natural a los consumidores.

2. Los miembros importadores, en toda la medida posible, se comprometen a aplicar políticas que mantengan el acceso del caucho natural a sus mercados.

Artículo 43. OTRAS MEDIDAS

1. Con miras a la consecución de los objetivos del presente Convenio, el Consejo determinará y propondrá medidas y técnicas apropiadas para fomentar:

a) El desarrollo de la economía del caucho natural por los miembros productores mediante la ampliación y la mejora de la producción, la productividad y la comercialización, con lo cual será posible aumentar los ingresos de exportación de los miembros productores y mejorar, al mismo tiempo, la fiabilidad de los suministros. Con tal fin, el Comité de Otras Medidas realizará análisis económicos y técnicos para determinar:

- i) Programas y proyectos de investigación y desarrollo relativos al caucho natural que puedan beneficiar a los miembros exportadores e importadores, inclusive la investigación científica en sectores específicos;
- ii) Programas y proyectos que permitan mejorar la productividad de la industria del caucho natural;
- iii) Medios de mejorar la calidad de los suministros de caucho natural y de lograr la uniformidad en la especificación de las calidades y en la presentación del caucho natural; y
- iv) Métodos para mejorar la elaboración, la comercialización y la distribución del caucho natural en bruto;

b) El desarrollo de las aplicaciones finales del caucho natural. Con tal fin, el Comité de Otras Medidas realizará los análisis económicos y técnicos apropiados para determinar programas y proyectos que permitan aumentar las aplicaciones del caucho natural y hallar aplicaciones nuevas.

2. El Consejo examinará las consecuencias financieras de tales medidas y técnicas y tratará de promover y facilitar la obtención de recursos financieros suficientes, cuando proceda, de fuentes tales como las instituciones financieras internacionales y la Segunda Cuenta del Fondo Común para los Productos Básicos, cuando se establezca.

3. El Consejo podrá hacer recomendaciones, cuando proceda, a los miembros, a las instituciones internacionales y a otras organizaciones para promover la aplicación de las medidas específicas a que se refiere este artículo.

4. El Comité de Otras Medidas estudiará periódicamente los progresos hechos en la aplicación de las medidas que el Consejo decida promover y recomendar, e informará a ese respecto al Consejo.

CAPÍTULO XI. CONSULTAS SOBRE LAS POLÍTICAS NACIONALES

Artículo 44. CONSULTAS

El Consejo celebrará consultas, a petición de cualquier miembro, sobre las políticas seguidas por los Gobiernos en relación con el caucho natural que afecten directamente a la oferta o la demanda. El Consejo podrá someter sus recomendaciones a los miembros para que las examinen.

CAPÍTULO XII. ESTADÍSTICAS, ESTUDIOS E INFORMACIÓN

Artículo 45. ESTADÍSTICAS E INFORMACIÓN

1. El Consejo reunirá, sistematizará y, cuando sea necesario, publicará la información estadística sobre el caucho natural y las cuestiones conexas que sea necesaria para la aplicación satisfactoria del presente Convenio.

2. Los miembros proporcionarán al Consejo, sin demora y en toda la medida posible, los datos de que dispongan, por tipos y calidades específicos, sobre la producción, el consumo y el comercio internacional de caucho natural.

3. El Consejo podrá también pedir a los miembros que proporcionen otras informaciones de que dispongan, incluso sobre cuestiones conexas, que sean necesarias para la aplicación satisfactoria del presente Convenio.

4. Los miembros proporcionarán, por los medios que estimen más apropiados, todas las estadísticas y la información arriba mencionada dentro de un plazo razonable y en la mayor medida que sea compatible con su legislación nacional.

5. El Consejo establecerá estrechas relaciones con las organizaciones internacionales apropiadas, en particular el Grupo Internacional de Estudio sobre el Caucho, y con las bolsas de productos básicos para contribuir a asegurar la disponibilidad de datos recientes y fiables sobre la producción, el consumo, las existencias, el comercio internacional y los precios del caucho natural y sobre otros factores que influyan en la oferta y la demanda del caucho natural.

6. El Consejo cuidará de que la información publicada no redunde en detrimento del carácter confidencial de las operaciones de personas o sociedades que produzcan, elaboren o comercialicen caucho natural o productos conexos.

Artículo 46. EVALUACIÓN ANUAL, ESTIMACIONES Y ESTUDIOS

1. El Consejo preparará una evaluación anual de la situación mundial del caucho natural y cuestiones conexas, teniendo en cuenta la información proporcionada por los miembros y por todas las organizaciones intergubernamentales e internacionales pertinentes.

2. El Consejo deberá también, al menos una vez cada semestre, estimar la producción, el consumo, las exportaciones y las importaciones de caucho natural, a ser posible por tipos y calidades específicos, para los seis meses siguientes, e informará a los miembros sobre esas estimaciones.

3. El Consejo efectuará estudios de las tendencias de la producción, el consumo, el comercio, la comercialización y los precios del caucho natural, así como de los problemas a corto y a largo plazo de la economía mundial del caucho natural, o tomará las disposiciones pertinentes para que se efectúen tales estudios.

Artículo 47. EXAMEN ANUAL

1. El Consejo examinará anualmente la aplicación del presente Convenio teniendo en cuenta los objetivos enunciados en el artículo 1. Informará a los miembros sobre los resultados de tal examen.

2. El Consejo podrá después formular recomendaciones a los miembros y luego tomar medidas dentro de su competencia para mejorar la eficacia de la aplicación del presente Convenio.

CAPÍTULO XIII. DISPOSICIONES DIVERSAS

Artículo 48. OBLIGACIONES GENERALES Y RESPONSABILIDADES DE LOS MIEMBROS

1. Durante la vigencia del presente Convenio, los miembros cooperarán entre sí y harán todo lo posible para favorecer el logro de los objetivos del presente Convenio y no adoptarán ninguna medida que sea contraria a esos objetivos.

2. Los miembros procurarán en particular mejorar la situación de la economía del caucho natural y fomentar la producción y utilización del caucho natural, a fin de promover el crecimiento y la modernización de la economía del caucho natural en beneficio mutuo de productores y consumidores.

3. Los miembros aceptarán como obligatorias todas las decisiones que el Consejo adopte en virtud del presente Convenio y no aplicarán medidas que tengan por efecto la limitación de esas decisiones o que sean contrarias a ellas.

4. La responsabilidad en que incurran los miembros para con la Organización o con terceros en relación con la aplicación del presente Convenio estará limitada a la cuantía de sus obligaciones en materia de contribuciones al presupuesto administrativo y a la financiación de la Reserva de Estabilización de conformidad con los capítulos VII y VIII del presente Convenio y las obligaciones que haya contraído el Consejo con arreglo al artículo 41.

Artículo 49. OBSTÁCULOS AL COMERCIO

1. El Consejo, de conformidad con la evaluación anual de la situación mundial del caucho natural a que se refiere el artículo 46, determinará los obstáculos que se opongan a la expansión del comercio de caucho natural en bruto, semielaborado o modificado.

2. El Consejo, con objeto de promover los objetivos de este artículo, podrá hacer recomendaciones a los miembros para que traten de determinar, en foros internacionales apropiados, medidas prácticas y mutuamente aceptables destinadas a suprimir progresivamente esos obstáculos y, en lo posible, a eliminarlos totalmente. El Consejo examinará periódicamente los resultados de esas recomendaciones.

Artículo 50. TRANSPORTES Y ESTRUCTURA DEL MERCADO DEL CAUCHO NATURAL

El Consejo debería fomentar y facilitar la promoción de fletes razonables y equitativos y la introducción de mejoras en el sistema de transporte, con objeto de asegurar el abastecimiento regular de los mercados y de reducir el costo de los productos comercializados.

Artículo 51. MEDIDAS DIFERENCIALES Y CORRECTIVAS

Los miembros importadores en desarrollo, y los países menos adelantados que sean miembros, cuyos intereses resulten perjudicados como consecuencia de medidas adoptadas en virtud del presente Convenio podrán pedir al Consejo que aplique medidas diferenciales y correctivas. El Consejo estudiará la posibilidad de adoptar medidas apropiadas de esa índole, conforme a los párrafos 3 y 4 de la sección III de la resolución 93 (IV) de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo.

Artículo 52. EXENCIÓN DE OBLIGACIONES

1. Cuando ello sea necesario en razón de circunstancias excepcionales, situaciones de urgencia o casos de fuerza mayor no contemplados expresamente en el presente Convenio, el Consejo, por votación especial, podrá eximir a un miembro de una obligación impuesta por el presente Convenio si le convencen las explicaciones del miembro interesado acerca de las razones por las que no puede cumplir la obligación.

2. El Consejo, cuando conceda una exención a un miembro conforme al párrafo 1 de este artículo, indicará expresamente en qué condiciones y modalidades y por cuánto tiempo se exime al miembro de esa obligación, así como las razones por las que se otorga la exención.

Artículo 53. NORMAS JUSTAS DE TRABAJO

Los miembros declaran que se esforzarán en mantener normas de trabajo que contribuyan a mejorar el nivel de vida de los trabajadores de sus respectivas industrias del caucho natural.

CAPÍTULO XIV. RECLAMACIONES Y CONTROVERSIAS

Artículo 54. RECLAMACIONES

1. Toda reclamación formulada contra un miembro por incumplimiento de las obligaciones que le impone el presente Convenio será sometida, a petición del miembro que la formule, al Consejo, el cual, previa consulta con los miembros interesados, adoptará una decisión al respecto.

2. Toda decisión del Consejo en el sentido de que un miembro ha incumplido las obligaciones que le impone el presente Convenio especificará la naturaleza de ese incumplimiento.

3. El Consejo, siempre que, como consecuencia de una reclamación o de otro modo, llegue a la conclusión de que un miembro ha incumplido las obligaciones que le impone el presente Convenio, podrá, por votación especial, y sin perjuicio de las demás medidas específicamente estipuladas en otros artículos del presente Convenio:

- a) Suspender los derechos de voto de ese miembro en el Consejo y, si lo considera necesario, suspender cualesquiera otros derechos de ese miembro, incluso el de ocupar un cargo en el Consejo o en cualquiera de los comités establecidos en virtud del artículo 18, y el de poder ser elegido para formar parte de esos comités, hasta que haya cumplido sus obligaciones; o
- b) Tomar medidas conforme al artículo 64 si el incumplimiento menoscaba seriamente la aplicación del presente Convenio.

Artículo 55. CONTROVERSIAS

1. Toda controversia relativa a la interpretación o aplicación del presente Convenio que no se resuelva entre los miembros que sean partes en ella será sometida, a petición de cualquiera de ellos, a la decisión del Consejo.

2. Cuando una controversia haya sido sometida al Consejo en aplicación de lo dispuesto en el párrafo 1 de este artículo, la mayoría de los miembros, siempre que reúnan al menos un tercio del número total de votos, podrá pedir al Consejo que, después de examinar la cuestión y antes de tomar una decisión, solicite el

dictamen de un grupo consultivo, constituido conforme al párrafo 3 de este artículo, sobre la cuestión controvertida.

3. a) A menos que el Consejo, por votación especial, decida otra cosa al respecto, el grupo consultivo estará compuesto de cinco personas, como sigue:

- i) Dos personas designadas por los miembros exportadores, de las que una tendrá gran experiencia en cuestiones del tipo de la controvertida y la otra será un jurista calificado y experimentado;
- ii) Dos personas de calificaciones análogas designadas por los miembros importadores; y
- iii) Un presidente elegido por unanimidad por las cuatro personas designadas conforme a los incisos i) y ii) de este apartado o, en caso de desacuerdo entre ellas, por el Presidente del Consejo.

b) Podrán formar parte del grupo consultivo nacionales de miembros y de no miembros.

c) Las personas designadas para formar parte del grupo consultivo actuarán a título personal y sin recibir instrucciones de ningún gobierno.

d) Los gastos del grupo consultivo serán sufragados por la Organización.

4. El dictamen del grupo consultivo y las razones que lo motiven serán sometidos al Consejo, el cual, después de examinar toda la información pertinente, dirimirá la controversia por votación especial.

CAPÍTULO XV. DISPOSICIONES FINALES

Artículo 56. FIRMA

El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 1° de mayo hasta el 31 de diciembre de 1987 inclusive, a la firma de los Gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Caucho Natural, 1985.

Artículo 57. DEPOSITARIO

El Secretario General de las Naciones Unidas queda designado depositario del presente Convenio.

Artículo 58. RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN

1. El presente Convenio estará sujeto a la ratificación, aceptación o aprobación de los Gobiernos signatarios, conforme a sus respectivos procedimientos constitucionales o institucionales.

2. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario a más tardar el 1° de enero de 1989. No obstante, el Consejo podrá conceder prórrogas a los Gobiernos signatarios que no hayan podido depositar sus instrumentos en esa fecha.

3. Cada Gobierno que deposite un instrumento de ratificación, aceptación o aprobación declarará, en el momento de efectuar tal depósito, si es un miembro exportador o un miembro importador.

Artículo 59. NOTIFICACIÓN DE APLICACIÓN PROVISIONAL

1. Todo Gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio, o todo Gobierno para el que el Consejo haya establecido condiciones de adhesión, pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará plenamente el presente Convenio con carácter provisional, bien cuando el Convenio entre en vigor conforme al artículo 60, bien, si ya está en vigor, en la fecha que se especifique.

2. No obstante lo dispuesto en el párrafo 1 de este artículo, todo Gobierno podrá indicar en su notificación de aplicación provisional que sólo aplicará el presente Convenio dentro de las limitaciones que le impongan sus procedimientos constitucionales o legislativos, o ambos. No obstante, ese Gobierno deberá cumplir todas las obligaciones financieras que le incumban en relación con la Cuenta Administrativa. La participación provisional de todo Gobierno que haga la mencionada notificación no durará más de doce meses contados a partir de la entrada en vigor provisional del presente Convenio. En caso de que, dentro de ese período de doce meses, sea necesario solicitar nuevos fondos para la Cuenta de la Reserva de Estabilización, el Consejo decidirá cuál es la situación de los Gobiernos que en virtud del presente párrafo apliquen provisionalmente el Convenio.

Artículo 60. ENTRADA EN VIGOR

1. El presente Convenio entrará definitivamente en vigor el 23 de octubre de 1987 o en cualquier otra fecha ulterior si para esa fecha los Gobiernos que han depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión, o han asumido la totalidad de las obligaciones financieras que impone el presente Convenio, representan al menos el 80 por 100 de las exportaciones netas indicadas en el anexo A del presente Convenio y el 80 por 100 de las importaciones netas indicadas en el anexo B del presente Convenio.

2. El presente Convenio entrará provisionalmente en vigor el 23 de octubre de 1987, o en cualquier otra fecha antes del 1° de enero de 1989, si los Gobiernos que han depositado sus instrumentos de ratificación, aceptación o aprobación, o han notificado al depositario, conforme al párrafo 1 del artículo 59, que aplicarán provisionalmente el presente Convenio y asumirán la totalidad de las obligaciones financieras que impone el presente Convenio, representan al menos el 75 por 100 de las exportaciones netas indicadas en el anexo A del presente Convenio y el 75 por 100 de las importaciones netas indicadas en el anexo B del presente Convenio. El Convenio permanecerá provisionalmente en vigor durante un período máximo de doce meses, a menos que entre definitivamente en vigor conforme al párrafo 1 de este artículo o que el Consejo, conforme al párrafo 4 de este artículo, decida otra cosa.

3. Si el 1° de enero de 1989 el presente Convenio no ha entrado provisionalmente en vigor conforme al párrafo 2 de este artículo, el Secretario General de las Naciones Unidas invitará, tan pronto como lo estime posible después de esa fecha, a los Gobiernos que hayan depositado instrumentos de ratificación, aceptación o aprobación, o que le hayan notificado que aplicarán provisionalmente el presente Convenio, a reunirse con objeto de recomendar si tales Gobiernos deben o no tomar las medidas necesarias para poner provisional o definitivamente en vigor entre ellos el presente Convenio en todo o en parte. Si en dicha reunión no se llega a ninguna conclusión, el Secretario General de las

Naciones Unidas podrá convocar las reuniones ulteriores que considere apropiadas.

4. Si en el plazo de doce meses civiles contado a partir de la entrada en vigor provisional del presente Convenio conforme al párrafo 2 de este artículo no se han cumplido los requisitos para la entrada en vigor definitiva del Convenio estipulados en el párrafo 1 de este artículo, el Consejo, a más tardar un mes antes de que expire el plazo de doce meses arriba mencionado, examinará el futuro del presente Convenio y, conforme a lo dispuesto en el párrafo 1 de este artículo, decidirá, por votación especial:

- a) Poner definitivamente en vigor, en todo o en parte, el presente Convenio entre los miembros;
- b) Mantener provisionalmente en vigor, en todo o en parte, durante un año más el presente Convenio entre los miembros; o
- c) Negociar de nuevo el presente Convenio.

Si el Consejo no adopta ninguna decisión, el presente Convenio se dará por terminado al expirar el plazo de doce meses. El Consejo informará al depositario acerca de cualquier decisión tomada conforme a este párrafo.

5. Para cualquier Gobierno que deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del presente Convenio, éste entrará en vigor para dicho Gobierno en la fecha de ese depósito.

6. El Director Ejecutivo de la Organización convocará la primera reunión del Consejo tan pronto como sea posible después de la entrada en vigor del presente Convenio.

Artículo 61. ADHESIÓN

1. El presente Convenio estará abierto a la adhesión del Gobierno de cualquier Estado. La adhesión estará sujeta a las condiciones que determine el Consejo, que comprenderán, entre otras, un plazo para el depósito de los instrumentos de adhesión, el número de votos de que se vaya a disponer y las obligaciones financieras. No obstante, el Consejo podrá conceder prórrogas a los Gobiernos que no puedan depositar sus instrumentos de adhesión en el plazo fijado en las condiciones de adhesión.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario. Los instrumentos de adhesión expresarán que el Gobierno acepta todas las condiciones establecidas por el Consejo.

Artículo 62. ENMIENDAS

1. El Consejo podrá, por votación especial, recomendar a los miembros que se enmiende el presente Convenio.

2. El Consejo fijará el plazo dentro del cual los miembros deberán notificar al depositario que aceptan la enmienda.

3. Toda enmienda surtirá efecto noventa días después de que el depositario haya recibido las notificaciones de aceptación de miembros que constituyan al menos dos tercios de los miembros exportadores y que reúnan al menos el 85 por 100 de los votos de los miembros exportadores, y de miembros que constituyan al menos dos tercios de los miembros importadores y que reúnan al menos el 85 por 100 de los votos de los miembros importadores.

4. Después de que el depositario haya informado al Consejo de que se reúnen las condiciones requeridas para que surta efecto la enmienda, y no obstante las disposiciones del párrafo 2 de este artículo relativas a la fecha fijada por el Consejo, un miembro podrá notificar al depositario que acepta la enmienda, siempre y cuando haga esa notificación antes de que surta efecto la enmienda.

5. Todo miembro que no haya notificado su aceptación de la enmienda en la fecha en que la enmienda surta efecto dejará de ser parte contratante a partir de esa fecha, a menos que demuestre, a satisfacción del Consejo, que no se pudo conseguir a tiempo su aceptación por dificultades relacionadas con la terminación de sus procedimientos constitucionales o institucionales y que el Consejo decida prorrogar respecto de ese miembro el plazo fijado para la aceptación de la enmienda. Ese miembro no estará obligado por la enmienda hasta que haya notificado que la acepta.

6. Si en la fecha fijada por el Consejo conforme al párrafo 2 de este artículo no se han reunido las condiciones requeridas para que surta efecto la enmienda, ésta se considerará retirada.

Artículo 63. RETIRO

1. Todo miembro podrá retirarse del presente Convenio en cualquier momento después de su entrada en vigor notificando su retiro al depositario. Ese miembro informará simultáneamente al Consejo de la decisión que haya adoptado.

2. Un año después de que el depositario reciba tal notificación, ese miembro dejará de ser parte contratante en el presente Convenio.

Artículo 64. EXCLUSIÓN

Si el Consejo estima que un miembro ha incumplido las obligaciones contraídas en virtud del presente Convenio y decide además que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, por votación especial, excluir del presente Convenio a ese miembro. El Consejo lo notificará inmediatamente al depositario. Un año después de la fecha de la decisión del Consejo, ese miembro dejará de ser parte contratante en el presente Convenio.

Artículo 65. LIQUIDACIÓN DE LAS CUENTAS EN CASO DE RETIRO O EXCLUSIÓN DE UN MIEMBRO O DE IMPOSIBILIDAD POR PARTE DE UN MIEMBRO DE ACEPTAR UNA ENMIENDA

1. Con arreglo a lo dispuesto en este artículo, el Consejo procederá a la liquidación de las cuentas con todo miembro que deje de ser parte contratante en el presente Convenio debido a:

- a) No aceptación de una enmienda introducida en el presente Convenio en cumplimiento del artículo 62;
- b) Retiro del presente Convenio en cumplimiento del artículo 63; o
- c) Exclusión del presente Convenio en cumplimiento del artículo 64.

2. El Consejo conservará todas las contribuciones pagadas a la Cuenta Administrativa por todo miembro que deje de ser parte contratante en el presente Convenio.

3. El Consejo reembolsará a todo miembro que deje de ser parte contratante debido a la no aceptación de una enmienda al presente Convenio, o a su retiro o exclusión de éste, la parte que, conforme al artículo 40, corresponda a ese miembro en la Cuenta de la Reserva de Estabilización, previa deducción de la cantidad que le corresponda en cualquier excedente.

a) En el caso de un miembro que deje de ser parte contratante debido a su no aceptación de una enmienda al presente Convenio, ese reembolso se le hará un año después de la entrada en vigor de dicha enmienda.

b) En el caso de un miembro que se retire, ese reembolso se le hará dentro de los sesenta días siguientes a la fecha en que dicho miembro deje de ser parte contratante en el presente Convenio, a menos que como consecuencia de su retiro el Consejo decida terminar el presente Convenio conforme al párrafo 5 del artículo 66 antes de tal reembolso, en cuyo caso se aplicará lo dispuesto en el artículo 40 y en el párrafo 6 del artículo 66.

c) En el caso de miembro que sea excluido, ese reembolso se el hará dentro de los sesenta días siguientes a la fecha en que dicho miembro deje de ser parte contratante en el presente Convenio.

4. Si la Cuenta de la Reserva de Estabilización no puede efectuar los pagos en efectivo que debe hacer en virtud de lo dispuesto en los apartados a), b) o c) del párrafo 3 de este artículo sin comprometer la viabilidad de la Cuenta de la Reserva de Estabilización o sin tener que solicitar contribuciones adicionales de los miembros para cubrir esos reembolsos, se aplazará el pago de éstos hasta que pueda venderse la cantidad necesaria de caucho natural de la Reserva de Estabilización a un precio igual o superior al precio de intervención superior. Si, antes del final del período de un año que se especifica en el artículo 63, el Consejo comunica a un miembro que se retire que el pago tendrá que aplazarse de conformidad con este párrafo, el período de un año entre la notificación de su intención de retirarse y el momento en que se retire podrá prorrogarse, si ese miembro lo desea, hasta que el Consejo le comunique que el pago de su participación puede efectuarse dentro de un plazo de sesenta días.

5. El miembro que haya recibido un reembolso apropiado en virtud de este artículo no tendrá derecho a recibir ninguna parte del producto de la liquidación de la Organización. Tampoco estará obligado a pagar parte alguna del déficit que pueda tener la Organización después de efectuado el reembolso.

Artículo 66. DURACIÓN, PRÓRROGA Y TERMINACIÓN

1. El presente Convenio permanecerá en vigor durante un período de cinco años a partir de su entrada en vigor, a menos que sea prorrogado conforme al párrafo 3 de este artículo o que se dé por terminado conforme al párrafo 4 o el párrafo 5 de este artículo.

2. Antes de que expire el período de cinco años a que se refiere el párrafo 1 de este artículo, el Consejo podrá decidir, por votación especial, negociar de nuevo el presente Convenio.

3. El Consejo podrá decidir, por votación especial, prorrogar la duración del presente Convenio por uno o varios períodos que no excedan en total de dos años, contados a partir de la fecha de expiración del período de cinco años señalado en el párrafo 1 de este artículo.

4. Si se negocia y entra en vigor un nuevo convenio internacional del caucho natural durante una prórroga del presente Convenio decidida de conformidad con el párrafo 3 de este artículo, el presente Convenio, prorrogado, terminará a la entrada en vigor del nuevo convenio.

5. El Consejo podrá decidir en todo momento, por votación especial, dar por terminado el presente Convenio con efecto a partir de la fecha que determine.

6. No obstante la terminación del presente Convenio, el Consejo continuará en funciones durante un período no superior a tres años para proceder a la liquidación de la Organización, incluida la liquidación de las cuentas, y a la venta de los haberes conforme a las disposiciones del artículo 40 y con sujeción a las decisiones pertinentes, que se adoptarán por votación especial, y durante ese período tendrá las facultades y funciones que sean necesarias a tal efecto.

7. El Consejo notificará al depositario toda decisión adoptada conforme a este artículo.

Artículo 67. RESERVAS

No se podrán formular reservas con respecto a ninguna de las disposiciones del presente Convenio.

EN TESTIMONIO DE LO CUAL, los infrascritos, debidamente autorizados al efecto, han puesto sus firmas al pie del presente Convenio en las fechas que se indican.

HECHO en Ginebra el día veinte de marzo de mil novecientos ochenta y siete, siendo los textos del presente Convenio en los idiomas árabe, chino, español, francés, inglés y ruso igualmente auténticos.

ANEXO A

PROPORCIÓN DE LAS EXPORTACIONES NETAS TOTALES CORRESPONDIENTE A CADA PAÍS EXPORTADOR, ESTABLECIDA A LOS EFECTOS DEL ARTÍCULO 60

	Porcentaje ^{a)}
Birmania	0,381
Bolivia	0,063
Camerún	0,494
Côte d'Ivoire	0,887
Filipinas	0,241
Ghana	0,009
Guatemala	0,273
Indonesia	27,363
Liberia	2,304
Malasia	44,361
Nigeria	0,827
Papua Nueva Guinea	0,107
Sri Lanka	3,842
Tailandia	17,253
Viet Nam	1,141
Zaire	0,454
TOTAL	100,000

^{a)} Las proporciones están expresadas en porcentaje de las exportaciones netas totales de caucho natural efectuadas en el quinquenio 1981-1985.

ANEXO B

PROPORCIÓN DE LAS IMPORTACIONES NETAS TOTALES CORRESPONDIENTE A CADA PAÍS IMPORTADOR O CADA GRUPO DE PAÍSES IMPORTADORES, ESTABLECIDA A LOS EFECTOS DEL ARTÍCULO 60

	<i>Porcentaje^{a)}</i>
Argentina.....	0,936
Australia.....	1,146
Austria.....	0,872
Brasil.....	1,732
Bulgaria.....	0,521
Canadá.....	3,344
Comunidad Económica Europea.....	25,771
Alemania, República Federal de.....	6,480
Bélgica-Luxemburgo.....	1,209
Dinamarca.....	0,123
España.....	3,251
Francia.....	5,257
Grecia.....	0,299
Irlanda.....	0,168
Italia.....	4,130
Países Bajos.....	0,442
Portugal.....	0,343
Reino Unido de Gran Bretaña e Irlanda del Norte.....	4,069
Costa Rica.....	0,076
Checoslovaquia.....	1,604
China.....	6,996
Egipto.....	0,274
Estados Unidos de América.....	24,420
Finlandia.....	0,267
India.....	1,092
Iraq.....	0,077
Jamaica.....	0,023
Japón.....	17,540
Madagascar.....	0,000
Malta.....	0,000
Marruecos.....	0,195
México.....	1,782
Noruega.....	0,110
Nueva Zelanda.....	0,222
Panamá.....	0,030
Polonia.....	1,735
Rumania.....	1,472
Suecia.....	0,422
Suiza.....	0,095
Unión de Repúblicas Socialistas Soviéticas.....	6,821
Venezuela.....	0,425
TOTAL	100,000

^{a)} Las proporciones están expresadas en porcentaje de las importaciones netas totales de caucho natural efectuadas en el trienio 1983-1985.

ANEXO C

ESTIMACIÓN DEL COSTO DE LA RESERVA DE ESTABILIZACIÓN EFECTUADA POR EL PRESIDENTE DE LA CONFERENCIA DE LAS NACIONES UNIDAS SOBRE EL CAUCHO NATURAL, 1985

Tomando como base el costo real de adquisición y funcionamiento de la Reserva de Estabilización existente de 360.000 toneladas entre 1982 y marzo de 1987, el costo de adquisición y funcionamiento de una Reserva de Estabilización de 550.000 toneladas podría calcularse multiplicando esta cifra por el precio de activación inferior de 161 centavos de Malasia/Singapur por kilogramo más un 30 por ciento del producto de esa multiplicación.

[For the signatures, see p. 223 of this volume — Pour les signatures, voir p. 223 du présent volume.]

باسم أفغانستان :

代表阿富汗:

In the name of Afghanistan:
Au nom de l'Afghanistan :
От имени Афганистана:
En nombre del Afganistán:

باسم ألبانيا :

代表阿尔巴尼亚:

In the name of Albania:
Au nom de l'Albanie :
От имени Албании:
En nombre de Albania:

باسم الجزائر :

代表阿尔及利亚:

In the name of Algeria:
Au nom de l'Algérie :
От имени Алжира:
En nombre de Argelia:

باسم أنغولا :

代表安哥拉:

In the name of Angola:
Au nom de l'Angola :
От имени Анголы:
En nombre de Angola:

باسم أنتيغوا وباربودا :

代表安提瓜和巴布达:

In the name of Antigua and Barbuda:
Au nom d'Antigua-et-Barbuda :
От имени Антигуа и Барбуды:
En nombre de Antigua y Barbuda:

باسم الأرجنتين :

代表阿根廷:

In the name of Argentina:
Au nom de l'Argentine :
От имени Аргентины:
En nombre de la Argentina:

باسم استراليا :

代表澳大利亚:

In the name of Australia:
Au nom de l'Australie :
От имени Австралии:
En nombre de Australia:

باسم النمسا :

代表奥地利:

In the name of Austria:
Au nom de l'Autriche :
От имени Австрии:
En nombre de Austria:

باسم البهاما :

代表巴哈马:

In the name of the Bahamas:
Au nom des Bahamas :
От имени Багамских островов:
En nombre de las Bahamas:

باسم البحرين :

代表巴林:

In the name of Bahrain:
Au nom de Bahreïn :
От имени Бахрейна:
En nombre de Bahrein:

باسم بنفلا ديش:

代表孟加拉国:

In the name of Bangladesh:

Au nom du Bangladesh :

От имени Бангладеш:

En nombre de Bangladesh:

باسم بربادوس:

代表巴巴多斯:

In the name of Barbados:

Au nom de la Barbade :

От имени Барбадоса:

En nombre de Barbados:

باسم بلجیکا :

代表比利时:

In the name of Belgium:

Au nom de la Belgique :

От имени Бельгии:

En nombre de Belgique:

PAUL NOTERDAEME

باسم بيليز :

代表伯利兹:

In the name of Belize:

Au nom de Belize :

От имени Белиза:

En nombre de Belice:

باسم بينين :

代表贝宁:

In the name of Benin:

Au nom du Bénin :

От имени Бенина:

En nombre de Benin:

باسم بھوتان :

代表不丹:

In the name of Bhutan:
 Au nom du Bhoutan :
 От имени Бутана:
 En nombre de Bhután:

باسم بولیویا :

代表玻利維亞:

In the name of Bolivia:
 Au nom de la Bolivie :
 От имени Боливии:
 En nombre de Bolivia:

باسم بوتسوانا :

代表博茨瓦納:

In the name of Botswana:
 Au nom du Botswana :
 От имени Ботсваны:
 En nombre de Botswana:

باسم البرازیل :

代表巴西:

In the name of Brazil:
 Au nom du Brésil :
 От имени Бразилии:
 En nombre del Brasil:

باسم بروني دارالسلام :

代表文萊國:

In the name of Brunei Darussalam:
 Au nom de Brunei Darussalam :
 От имени Брунея Даруссалама:
 En nombre de Brunei Darussalam:

باسم بلغاريا :

代表保加利亚:

In the name of Bulgaria:
Au nom de la Bulgarie :
От имени Болгарии:
En nombre de Bulgaria:

باسم بوركينا فاسو :

代表布基纳法索:

In the name of Burkina Faso:
Au nom du Burkina Faso :
От имени Буркина Фасо:
En nombre de Burkina Faso:

باسم بورما :

代表缅甸:

In the name of Burma:
Au nom de la Birmanie :
От имени Бирмы:
En nombre de Birmania:

باسم بوروندي :

代表布隆迪:

In the name of Burundi:
Au nom du Burundi :
От имени Бурунди:
En nombre de Burundi:

باسم جمهورية بيلوروسيا الاشتراكية السوفياتية :

代表白俄罗斯苏维埃社会主义共和国:

In the name of the Byelorussian Soviet Socialist Republic:
Au nom de la République socialiste soviétique de Biélorussie :
От имени Белорусской Советской Социалистической Республики:
En nombre de la República Socialista Soviética de Bielorrusia:

باسم الكاميرون :

喀麦隆代表:

In the name of Cameroon:

Au nom du Cameroun :

От имени Камеруна:

En nombre del Camerún:

باسم كندا :

代表加拿大:

In the name of Canada:

Au nom du Canada :

От имени Канады:

En nombre del Canadá:

باسم الرأس الأخضر:

代表佛得角:

In the name of Cape Verde:

Au nom du Cap-Vert :

От имени Островов Зеленого Мыса:

En nombre de Cabo Verde:

باسم جمهورية أفريقيا الوسطى :

代表中非共和国:

In the name of the Central African Republic:

Au nom de la République centrafricaine :

От имени Центральноафриканской Республики:

En nomhre de la República Centrafricana:

باسم تشاد :

代表乍得:

In the name of Chad:

Au nom du Tchad :

От имени Чада:

En nombre del Chad:

باسم شيلي :

代表智利:

In the name of Chile:
Au nom du Chili :
От имени Чили:
En nombre de Chile:

باسم الصين :

代表中国:

In the name of China:
Au nom de la Chine :
От имени Китая:
En nombre de China:

LI LUYE

- 九八七六五 - 四 - 三 - 二 - 一

باسم كولومبيا :

代表哥伦比亚:

In the name of Colombia:
Au nom de la Colombie :
От имени Колумбии:
En nombre de Colombia:

باسم كوموروس :

代表科摩罗:

In the name of the Comoros:
Au nom des Comores :
От имени Коморских островов:
En nombre de las Comoras:

باسم الكونغو :

代表刚果:

In the name of the Congo:
Au nom du Congo :
От имени Конго:
En nombre del Congo:

¹ 1 December 1987 — 1^{er} décembre 1987.

باسم كوستاريكا :

代表哥斯达黎加:

In the name of Costa Rica:
Au nom du Costa Rica :
От имени Коста-Рики:
En nombre de Costa Rica:

باسم كوت د'يفوار :

科特迪瓦代表:

In the name of Côte d'Ivoire:
Au nom de la Côte d'Ivoire :
От имени Кот д'Ивуар:
En nombre de Côte d'Ivoire:

باسم كوبا :

代表古巴:

In the name of Cuba:
Au nom de Cuba :
От имени Кубы:
En nombre de Cuba:

باسم قبرص :

代表塞浦路斯:

In the name of Cyprus:
Au nom de Chypre :
От имени Кипра:
En nombre de Chipre:

باسم تشيكوسلوفاكيا :

代表捷克斯洛伐克:

In the name of Czechoslovakia:
Au nom de la Tchécoslovaquie :
От имени Чехословакии:
En nombre de Checoslovaquia:

باسم كمبوتشيا الديمقراطية :

代表民主柬埔寨:

In the name of Democratic Kampuchea:

Au nom du Kampuchea démocratique :

От имени Демократической Кампучии:

En nombre de Kampuchea Democrática:

باسم جمهورية كوريا الشعبية الديمقراطية :

代表朝鲜民主主义人民共和国:

In the name of the Democratic People's Republic of Korea:

Au nom de la République populaire démocratique de Corée :

От имени Корейской Народно-Демократической Республики:

En nombre de la República Popular Democrática de Corea:

باسم اليمن الديمقراطية :

代表民主也门:

In the name of Democratic Yemen:

Au nom du Yémen démocratique :

От имени Демократического Йемена:

En nombre del Yemen Democrático:

باسم الدانمرك :

代表丹麦:

In the name of Denmark:

Au nom du Danemark :

От имени Дании:

En nombre de Dinamarca:

OLE BIERRING

باسم جيبوتي :

代表吉布提:

In the name of Djibouti:

Au nom de Djibouti :

От имени Джибути:

En nombre de Djibouti:

باسم دومينيكا :

代表多米尼加：

In the name of Dominica:
Au nom de la Dominique :
От имени Доминики:
En nombre de Dominica:

باسم الجمهورية الدومينيكية :

代表多米尼加共和国：

In the name of the Dominican Republic:
Au nom de la République dominicaine :
От имени Доминиканской Республики:
En nombre de la República Dominicana:

باسم الكواوادر :

代表厄瓜多尔：

In the name of Ecuador:
Au nom de l'Equateur :
От имени Эквадора:
En nombre del Ecuador:

باسم مصر :

代表埃及：

In the name of Egypt:
Au nom de l'Egypte :
От имени Египта:
En nombre de Egipto:

باسم السلفادور :

代表萨尔瓦多：

In the name of El Salvador:
Au nom d'El Salvador :
От имени Сальвадора:
En nombre de El Salvador:

باسم غينيا الاستوائية :

代表赤道几内亚:

In the name of Equatorial Guinea:
 Au nom de la Guinée équatoriale :
 От имени Экваториальной Гвинеи:
 En nombre de Guinea Ecuatorial:

باسم اثيوبيا :

代表埃塞俄比亚:

In the name of Ethiopia:
 Au nom de l'Ethiopie :
 От имени Эфиопии:
 En nombre de Etiopia:

باسم فيجي :

代表斐济:

In the name of Fiji:
 Au nom de Fidji :
 От имени Фиджи:
 En nombre de Fiji:

باسم فنلندا :

代表芬兰:

In the name of Finland:
 Au nom de la Finlande :
 От имени Финляндии:
 En nombre de Finlandia:

KEIJO KORHONEN
 Dec. 21, 1987

باسم فرنسا :

代表法国:

In the name of France:
 Au nom de la France :
 От имени Франции:
 En nombre de Francia:

PIERRE-LOUIS BLANC

باسم غابون :

代表加蓬:

In the name of Gabon:
 Au nom du Gabon :
 От имени Габона:
 En nombre del Gabón:

باسم غامبيا :

代表冈比亚:

In the name of the Gambia:
 Au nom de la Gambie :
 От имени Гамбии:
 En nombre de Gambia:

باسم الجمهورية الديمقراطية الألمانية :

代表德意志民主共和国:

In the name of the German Democratic Republic:
 Au nom de la République démocratique allemande :
 От имени Германской Демократической Республики:
 En nombre de la República Democrática Alemana:

باسم جمهورية ألمانيا الاتحادية :

代表德意志联邦共和国:

In the name of the Federal Republic of Germany:
 Au nom de la République fédérale d'Allemagne :
 От имени Федеративной Республики Германии:
 En nombre de la República Federal de Alemania:

ALEXANDER Count YORK VON WARTENBURG

باسم غانا :

代表加纳:

In the name of Ghana:
 Au nom du Ghana :
 От имени Ганы:
 En nombre de Ghana:

باسم اليونان :

代表希腊:

In the name of Greece:

Au nom de la Grèce :

От имени Греции:

En nombre de Grecia:

CONSTANTINE ZEPOS

باسم غرينادا :

代表格林纳达:

In the name of Grenada:

Au nom de la Grenade :

От имени Гренады:

En nombre de Granada:

باسم غواتيمالا :

代表危地马拉:

In the name of Guatemala:

Au nom du Guatemala :

От имени Гватемалы:

En nombre de Guatemala:

باسم غينيا :

代表几内亚:

In the name of Guinea:

Au nom de la Guinée :

От имени Гвинеи:

En nombre de Guinea:

باسم فينيسا - بيساو :

代表几内亚比绍:

In the name of Guinea-Bissau:

Au nom de la Guinée-Bissau :

От имени Гвинеи-Бисау:

En nombre de Guinea-Bissau:

باسم غيانا :

代表圭亚那:

In the name of Guyana:

Au nom de la Guyane :

От имени Гвианы:

En nombre de Guyana:

باسم هايتي :

代表海地:

In the name of Haiti:

Au nom d'Haïti :

От имени Гаити:

En nombre de Haïti:

باسم الكرسي الرسولي :

代表教廷:

In the name of the Holy See:

Au nom du Saint-Siège :

От имени Святейшего престола:

En nombre de la Santa Sede:

باسم هندوراس :

代表洪都拉斯:

In the name of Honduras:

Au nom du Honduras :

От имени Гондураса:

En nombre de Honduras:

باسم هنغاريا :

代表匈牙利:

In the name of Hungary:

Au nom de la Hongrie :

От имени Венгрии:

En nombre de Hongrie:

باسم ايسلندا :

代表冰岛:

In the name of Iceland:

Au nom de l'Islande :

От имени Исландии:

En nombre de Islandia:

باسم الهند :

代表印度:

In the name of India:

Au nom de l'Inde :

От имени Индии:

En nombre de la India:

باسم اندونيسيا :

代表印度尼西亚:

In the name of Indonesia:

Au nom de l'Indonésie :

От имени Индонезии:

En nombre de Indonesia:

ALI ALATAS

21 August 1987

باسم العراق :

代表伊拉克:

In the name of Iraq:

Au nom de l'Iraq :

От имени Ирака:

En nombre del Iraq:

باسم ايرلندا :

代表爱尔兰:

In the name of Ireland:

Au nom de l'Irlande :

От имени Ирландии:

En nombre de Irlanda:

ROBERT McDONAGH

باسم جمهورية ايران الاسلامية :

代表伊朗伊斯兰共和国:

In the name of the Islamic Republic of Iran:
 Au nom de la République islamique d'Iran :
 От имени Исламской Республики Иран:
 En nombre de la República Islámica del Irán:

باسم اسرائيل :

代表以色列:

In the name of Israel:
 Au nom d'Israël :
 От имени Израиля:
 En nombre de Israël:

باسم ايطاليا :

代表意大利:

In the name of Italy:
 Au nom de l'Italie :
 От имени Италии:
 En nombre de Italia:

MAURIZIO BUCCI

باسم جامايكا :

代表牙买加:

In the name of Jamaica:
 Au nom de la Jamaïque :
 От имени Ямайки:
 En nombre de Jamaica:

باسم اليابان :

代表日本:

In the name of Japan:
 Au nom du Japon :
 От имени Японии:
 En nombre del Japón:

KIYOAKI KIKUCHI
 18 December 1987

باسم الأردن :

代表约旦:

In the name of Jordan:
Au nom de la Jordanie :
От имени Иордании:
En nombre de Jordania:

باسم كينيا :

代表肯尼亚:

In the name of Kenya:
Au nom du Kenya :
От имени Кении:
En nombre de Kenya:

باسم كيريباتي :

代表基里巴斯:

In the name of Kiribati:
Au nom de Kiribati :
От имени Кирибати:
En nombre de Kiribati:

باسم الكويت :

代表科威特:

In the name of Kuwait:
Au nom du Koweït :
От имени Кувейта:
En nombre de Kuwait:

باسم جمهورية لاو الديمقراطية الشعبية :

代表老挝人民民主共和国:

In the name of the Lao People's Democratic Republic:
Au nom de la République démocratique populaire lao :
От имени Лаосской Народно-Демократической Республики:
En nombre de la República Democrática Popular Lao:

باسم لبنان :

代表黎巴嫩:

In the name of Lebanon:
Au nom du Liban :
От имени Ливана:
En nombre del Líbano:

باسم ليسوتو :

代表莱索托:

In the name of Lesotho:
Au nom du Lesotho :
От имени Лесото:
En nombre de Lesotho:

باسم ليبيريا :

代表利比里亚:

In the name of Liberia:
Au nom du Libéria :
От имени Либерии:
En nombre de Liberia:

باسم الجماهيرية العربية الليبية :

代表阿拉伯利比亚民众国:

In the name of the Libyan Arab Jamahiriya:
Au nom de la Jamahiriya arabe libyenne :
От имени Ливийской Арабской Джамахирии:
En nombre de la Jamahiriya Arabe Libia:

باسم لختنشتاين :

代表列支敦士登:

In the name of Liechtenstein:
Au nom du Liechtenstein :
От имени Лихтенштейна:
En nombre de Liechtenstein:

باسم لوكسمبرغ :

代表卢森堡:

In the name of Luxembourg:

Au nom du Luxembourg :

От имени Люксембурга:

En nombre de Luxembourg:

PAUL NOTERDAEME

باسم مدغشقر :

代表马达加斯加:

In the name of Madagascar:

Au nom de Madagascar :

От имени Мадагаскара:

En nombre de Madagascar:

باسم ملاوى :

代表马拉维:

In the name of Malawi:

Au nom du Malawi :

От имени Малави:

En nombre de Malawi:

باسم ماليزيا :

代表马来西亚:

In the name of Malaysia:

Au nom de la Malaisie :

От имени Малайзин:

En nombre de Malasia:

Dr. LIM KEWG YAİK

25th June 1987

باسم ملديف :

代表马尔代夫:

In the name of Maldives:

Au nom des Maldives :

От имени Мальдивов:

En nombre de Maldivas:

باسم مالي :

代表马里:

In the name of Mali:

Au nom du Mali :

От имени Мали:

En nombre de Mali:

باسم مالطة :

代表马耳他:

In the name of Malta:

Au nom de Malte :

От имени Мальты:

En nombre de Malta:

باسم موريتانيا :

代表毛里塔尼亚:

In the name of Mauritania:

Au nom de la Mauritanie :

От имени Мавритании:

En nombre de Mauritania:

باسم موريشوس :

代表毛里求斯:

In the name of Mauritius:

Au nom de Maurice :

От имени Маврикия:

En nombre de Mauricio:

باسم المكسيك :

代表墨西哥:

In the name of Mexico:

Au nom du Mexique :

От имени Мексики:

En nombre de México:

باسم موناكو:

代表摩纳哥:

In the name of Monaco:

Au nom de Monaco :

От имени Монако:

En nombre de Mónaco:

باسم منغوليا :

代表蒙古:

In the name of Mongolia:

Au nom de la Mongolie :

От имени Монголии:

En nombre de Mongolia:

باسم المغرب :

代表摩洛哥:

In the name of Morocco:

Au nom du Maroc :

От имени Марокко:

En nombre de Marruecos:

Le 14 septembre 1987

DRISS SLAOUI

باسم موزامبيق :

代表莫桑比克:

In the name of Mozambique:

Au nom du Mozambique :

От имени Мозамбика:

En nombre de Mozambique:

باسم ناورو:

代表瑙鲁:

In the name of Nauru:

Au nom de Nauru :

От имени Науру:

En nombre de Nauru:

باسم نپال :

代表尼泊尔:

In the name of Nepal:
Au nom du Népal :
От имени Непала:
En nombre de Nepal:

باسم هولندا :

代表荷兰:

In the name of the Netherlands:
Au nom des Pays-Bas :
От имени Нидерландов:
En nombre de los Países Bajos:

ADRIAAN JACOBVITS DE SZEGED
6-11-1987¹

باسم نيوزيلندا :

代表新西兰:

In the name of New Zealand:
Au nom de la Nouvelle-Zélande :
От имени Новой Зеландии:
En nombre de Nueva Zelandia:

باسم نيكاراغوا :

代表尼加拉瓜:

In the name of Nicaragua:
Au nom du Nicaragua :
От имени Никарагуа:
En nombre de Nicaragua:

باسم النيجر :

代表尼日尔:

In the name of the Niger:
Au nom du Niger :
От имени Нигера:
En nombre del Níger:

¹ 6 November 1987 — 6 novembre 1987.

باسم نيجيريا :

代表尼日利亚:

In the name of Nigeria:

Au nom du Nigéria :

От имени Нигерии:

En nombre de Nigeria:

باسم النرويج :

代表挪威:

In the name of Norway:

Au nom de la Norvège :

От имени Норвегии:

En nombre de Noruega:

TOM ERIC VRAALSEN

21 December 1987

باسم عمان :

代表阿曼:

In the name of Oman:

Au nom de l'Oman :

От имени Омана:

En nombre de Omán:

باسم باكستان :

代表巴基斯坦:

In the name of Pakistan:

Au nom du Pakistan :

От имени Пакистана:

En nombre del Pakistán:

باسم بنما :

代表巴拿马:

In the name of Panama:

Au nom du Panama :

От имени Панамы:

En nombre de Panamá:

باسم بابوا غينيا الجديدة :

代表巴布亚新几内亚:

In the name of Papua New Guinea:
 Au nom de la Papouasie-Nouvelle-Guinée :
 От имени Папуа-Новой Гвинеи:
 En nombre de Papua Nueva Guinea:

باسم باراغواي :

代表巴拉圭:

In the name of Paraguay:
 Au nom du Paraguay :
 От имени Парагвая:
 En nombre del Paraguay:

باسم بيرو :

代表秘鲁:

In the name of Peru:
 Au nom du Pérou :
 От имени Перу:
 En nombre del Perú:

باسم الفلبين :

代表菲律宾:

In the name of the Philippines:
 Au nom des Philippines :
 От имени Филиппин:
 En nombre de Filipinas:

باسم بولندا :

代表波兰:

In the name of Poland:
 Au nom de la Pologne :
 От имени Польши:
 En nombre de Polonia:

باسم البرتغال :

代表葡萄牙:

In the name of Portugal:
Au nom du Portugal :
От имени Португалии:
En nombre de Portugal:

FELIPE ORLANDO DE ALBUQUERQUE

باسم قطر :

代表卡塔尔:

In the name of Qatar:
Au nom du Qatar :
От имени Катара:
En nombre de Qatar:

باسم جمهورية كوريا :

代表大韩民国:

In the name of the Republic of Korea:
Au nom de la République de Corée :
От имени Корейской Республики:
En nombre de la República de Corea:

باسم رومانيا :

代表罗马尼亚:

In the name of Romania:
Au nom de la Roumanie :
От имени Румынии:
En nombre de Rumania:

باسم رواندا :

代表卢旺达:

In the name of Rwanda:
Au nom du Rwanda :
От имени Руанды:
En nombre de Rwanda:

باسم سانت کریستوفر ونیفیس :

代表圣克里斯托弗和尼维斯:

In the name of Saint Christopher and Nevis:

Au nom de Saint-Christophe-et-Nevis :

От имени Сент-Кристофер и Невис:

En nombre de San Cristóbal y Nieves:

باسم سانت لوسیا :

代表圣卢西亚:

In the name of Saint Lucia:

Au nom de Sainte-Lucie :

От имени Сент-Люсии:

En nombre de Santa Lucía:

باسم سانت فنسنت وجزر گرینادین :

代表圣文森特和格林纳丁斯:

In the name of Saint Vincent and the Grenadines:

Au nom de Saint-Vincent-et-Grenadines :

От имени Сент-Винсента и Гренады:

En nombre de San Vicente y las Granadinas:

باسم ساموا :

代表萨摩亚:

In the name of Samoa:

Au nom du Samoa :

От имени Самоа:

En nombre de Samoa:

باسم سان مارینو:

代表圣马力诺:

In the name of San Marino:

Au nom de Saint-Marin :

От имени Сан-Марино:

En nombre de San Marino:

باسم سان تومي وبرينسيبي :

代表圣多美和普林西比:

In the name of Sao Tome and Principe:

Au nom de Sao Tomé-et-Principe :

От имени Сан-Томе и Принсипи:

En nombre de Santo Tomé y Príncipe:

باسم المملكة العربية السعودية :

代表沙特阿拉伯:

In the name of Saudi Arabia:

Au nom de l'Arabie saoudite :

От имени Саудовской Аравии:

En nombre de Arabia Saudita:

باسم السنغال :

代表塞内加尔:

In the name of Senegal:

Au nom du Sénégal :

От имени Сенегала:

En nombre del Senegal:

باسم سيشيل :

代表塞舌尔:

In the name of Seychelles:

Au nom des Seychelles :

От имени Сейшельских островов:

En nombre de Seychelles:

باسم سيراليون :

代表塞拉利昂:

In the name of Sierra Leone:

Au nom de la Sierra Leone :

От имени Сьерра-Леоне:

En nombre de Sierra Leona:

باسم سنغافوره :

代表新加坡:

In the name of Singapore:

Au nom de Singapour :

От имени Сингапура:

En nombre de Singapur:

باسم جزر سليمان :

代表所罗门群岛:

In the name of Solomon Islands:

Au nom des Iles Salomon :

От имени Соломоновых Островов:

En nombre de las Islas Salomón:

باسم الصومال :

代表索马里:

In the name of Somalia:

Au nom de la Somalie :

От имени Сомали:

En nombre de Somalia:

باسم افريقيا الجنوبية :

代表南非:

In the name of South Africa:

Au nom de l'Afrique du Sud :

От имени Южной Африки:

En nombre de Sudáfrica:

باسم اسبانيا :

代表西班牙:

In the name of Spain:

Au nom de l'Espagne :

От имени Испании

En nombre de España:

FRANCISCO VILLAR y ORTIZ DE URBINA

باسم سری لانکا :

代表斯里兰卡:

In the name of Sri Lanka:

Au nom de Sri Lanka :

От имени Шри Ланки:

En nombre de Sri Lanka:

باسم السودان :

代表苏丹:

In the name of the Sudan:

Au nom du Soudan :

От имени Судана:

En nombre del Sudán:

باسم سورينام :

代表苏里南:

In the name of Suriname:

Au nom du Suriname :

От имени Суринама:

En nombre de Suriname:

باسم سوازیلاند :

代表斯威士兰:

In the name of Swaziland:

Au nom du Swaziland :

От имени Свазиленда:

En nombre de Swazilandia:

باسم السويد :

代表瑞典:

In the name of Sweden:

Au nom de la Suède :

От имени Швеции:

En nombre de Suecia:

ANDERS FERM
21 décembre 1987

باسم سويسرا :

代表瑞士:

In the name of Switzerland:
 Au nom de la Suisse :
 От имени Швейцарии:
 En nombre de Suiza:

باسم الجمهورية العربية السورية :

代表阿拉伯叙利亚共和国:

In the name of the Syrian Arab Republic:
 Au nom de la République arabe syrienne :
 От имени Сирийской Арабской Республики:
 En nombre de la República Arabe Siria:

باسم تايلند :

代表泰国:

In the name of Thailand:
 Au nom de la Thaïlande :
 От имени Таиланда:
 En nombre de Tailandia:

BIRABHONGSE KASEMSRI
 12/23/87

باسم توغو :

代表多哥:

In the name of Togo:
 Au nom du Togo :
 От имени Того:
 En nombre del Togo:

باسم تونغا :

代表汤加:

In the name of Tonga:
 Au nom des Tonga :
 От имени Тонга:
 En nombre de Tonga:

باسم ترينيداد وتوباغو:

代表特立尼达和多巴哥:

In the name of Trinidad and Tobago:

Au nom de la Trinité-et-Tobago :

От имени Трннидада и Тобаго:

En nombre de Trinidad y Tabago:

باسم تونس:

代表突尼斯:

In the name of Tunisia:

Au nom de la Tunisie :

От имени Туниса:

En nombre de Túnez:

باسم تركيا:

代表土耳其:

In the name of Turkey:

Au nom de la Turquie :

От имени Турции:

En nombre de Turquie:

باسم توفالو:

代表图瓦卢:

In the name of Tuvalu:

Au nom de Tuvalu :

От имени Тувалу:

En nombre de Tuvalu:

باسم أونداندا:

代表乌干达:

In the name of Uganda:

Au nom de l'Ouganda :

От имени Уганды:

En nombre de Uganda:

باسم جمهورية اوكرانيا الاشتراكية السوفياتية :

代表乌克兰苏维埃社会主义共和国:

In the name of the Ukrainian Soviet Socialist Republic:

Au nom de la République socialiste soviétique d'Ukraine :

От имени Украинской Советской Социалистической Республики:

En nombre de la República Socialista Soviética de Ucrania:

باسم اتحاد الجمهوريات الاشتراكية السوفياتية :

代表苏维埃社会主义共和国联盟:

In the name of the Union of Soviet Socialist Republics:

Au nom de l'Union des Républiques socialistes soviétiques :

От имени Союза Советских Социалистических Республик:

En nombre de la Unión de Repúblicas Socialistas Soviéticas:

باسم الامارات العربية المتحدة :

代表阿拉伯联合酋长国:

In the name of the United Arab Emirates:

Au nom des Emirats arabes unis :

От имени Объединенных Арабских Эмиратов:

En nombre de los Emiratos Arabes Unidos:

باسم المملكة المتحدة لبريطانيا العظمى وايرلندا الشمالية :

代表大不列颠及北爱尔兰联合王国:

In the name of the United Kingdom of Great Britain and Northern Ireland:

Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

От имени Соединенного Королевства Великобритании и Северной Ирландии:

En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

CRISPIN CHARLES CERVANTES TICKELL

باسم جمهورية تنزانيا المتحدة :

代表坦桑尼亚联合共和国:

In the name of the United Republic of Tanzania:

Au nom de la République-Unie de Tanzanie :

От имени Объединенной Республики Танзания:

En nombre de la República Unida de Tanzania:

باسم الولايات المتحدة الأمريكية :

代表美利坚合众国 :

In the name of the United States of America:

Au nom des Etats-Unis d'Amérique :

От имени Соединенных Штатов Америки:

En nombre de los Estados Unidos de América:

H. JON ROSENBAUM

August 28, 1987

باسم أوروغواي :

代表乌拉圭 :

In the name of Uruguay:

Au nom de l'Uruguay :

От имени Уругвая:

En nombre del Uruguay:

باسم فانواتو :

代表瓦努阿图 :

In the name of Vanuatu:

Au nom de Vanuatu :

От имени Вануату:

En nombre de Vanuatu:

باسم فنزويلا :

代表委内瑞拉 :

In the name of Venezuela:

Au nom du Venezuela :

От имени Венесуэлы:

En nombre de Venezuela:

باسم فيت نام :

代表越南社会主义共和国 :

In the name of Viet Nam:

Au nom du Viet Nam :

От имени Вьетнама:

En nombre de Viet Nam:

باسم اليمن :

代表也门:

In the name of Yemen:
Au nom du Yémen :
От имени Йемена:
En nombre de l'Yemen:

باسم يوغوسلافيا :

代表南斯拉夫:

In the name of Yugoslavia:
Au nom de la Yougoslavie :
От имени Югославии:
En nombre de Yugoslavia:

باسم زائير :

代表扎伊尔:

In the name of Zaïre:
Au nom du Zaïre :
От имени Заира:
En nombre de l'Zaïre:

باسم زامبيا :

代表赞比亚:

In the name of Zambia:
Au nom de la Zambie :
От имени Замбии:
En nombre de Zambia:

باسم زيمبابوي :

代表津巴布韦:

In the name of Zimbabwe:
Au nom du Zimbabwe :
От имени Зимбабве:
En nombre de Zimbabwe:

باسم مجلس التعااضد الاقصادى :

代表经济互助委员会:

In the name of the Council for Mutual Economic Assistance:

Au nom du Conseil d'aide économique mutuelle :

От имени Совета Экономической Взаимопомощи:

En nombre del Consejo de Asistencia Económica Mutua:

باسم المجتمع الاقصادى الأوروبى :

代表欧洲经济共同体:

In the name of the European Economic Community:

Au nom de la Communauté économique européenne :

От имени Европейского экономического сообщества:

En nombre de la Comunidad Económica Europea:

MAURIZIO FRANCINI

رئيس المؤتمر:

会议主席:

The President of the Conference:

Le Président de la Conférence :

Председатель Конференции:

El Presidente de la Conferencia:

الأمين العام:

秘书长:

The Secretary-General:

Le Secrétaire général :

Генеральный секретарь:

El Secretario General:

الأمين التنفيذى للمؤتمر:

会议执行秘书:

The Executive Secretary of the Conference:

Le Secrétaire exécutif de la Conférence :

Исполнительный секретарь Конференции:

El Secretario Ejecutivo de la Conferencia:

INTERNATIONAL NATURAL
RUBBER AGREEMENT, 1987
CONCLUDED AT GENEVA
ON 20 MARCH 1987

PROCÈS-VERBAL OF RECTIFICA-
TION OF THE ARABIC, CHI-
NESE, ENGLISH, FRENCH AND
RUSSIAN ORIGINALS OF THE
AGREEMENT

The Secretary-General of the United Nations, acting in his capacity as depositary of International Natural Rubber Agreement, 1987, concluded at Geneva on 20 March 1987,

Whereas it appears that the original of the Agreement (Arabic, Chinese, English, French and Russian texts) contains a number of lacks of concordance,

Whereas the proposed corrections were communicated to all States concerned by depositary notification C.N. 315.1987. TREATIES-6 of 29 January 1988,

Whereas at the end of a period of 90 days from the date of that communication no objection had been notified,

Has caused the corrections listed in the annex to this Procès-verbal to be effected in the original of the Agreement (Arabic, Chinese, English, French and Russian texts) which corrections also apply to the certified true copies of the Agreement established on 4 May 1987.

IN WITNESS WHEREOF, I, Carl-August Fleischhauer, Under-Secretary-General, the Legal Counsel, have signed this Procès-verbal at the Headquarters of the United Nations, New York, on 6 May 1988.

ACCORD INTERNATIONAL DE 1987
SUR LE CAOUTCHOUC NATUREL
CONCLU À GENÈVE LE 20 MARS 1987

PROCÈS-VERBAL DE RECTIFICA-
TION DES ORIGINAUX AN-
GLAIS, ARABE, CHINOIS, FRAN-
ÇAIS ET RUSSE DE L'ACCORD

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire de l'Accord international de 1987 sur le caoutchouc naturel, conclu à Genève le 20 mars 1987,

Considérant que l'original de l'Accord (textes anglais, arabe, chinois, français et russe) comporte divers défauts de concordance,

Considérant que la proposition de corrections correspondantes a été communiquée à tous les Etats intéressés par notification dépositaire C.N. 315.1987. TREATIES-6 du 29 janvier 1988,

Considérant que dans le délai de 90 jours à compter de la date de cette communication aucune objection n'a été notifiée,

A fait procéder dans l'original de l'Accord (textes anglais, arabe, chinois, français et russe) auxdites corrections indiquées en annexe au présent procès-verbal lesquelles s'appliquent également aux exemplaires certifiés conformes de l'Accord établis le 4 mai 1987.

EN FOI DE QUOI, Nous, Carl-August Fleischhauer, Secrétaire général adjoint, Conseiller juridique, avons signé le présent procès-verbal au Siège de l'Organisation des Nations Unies, à New York, le 6 mai 1988.

[Signed — Signé]

CARL-AUGUST FLEISCHHAUER

ANNEX TO THE PROCÈS-VERBAL OF RECTIFICATION DATED 6 MAY 1988
ANNEXE AU PROCÈS-VERBAL DE RECTIFICATION DU 6 MAI 1988

Arabic text/Texte arabe

Page 46, article 60, paragraph 6/Page 46, article 60, paragraphe 6 :

Replace the word/Remplacer le mot “ الأمين العام للأمم المتحدة ” by the word/par le mot “ المدير التنفيذي للمنظمة ”.

Chinese text/Texte chinois

Page 46, article 60, paragraph 6/Page 46, article 60, paragraphe 6 :

Replace the words/Remplacer les mots “ 联合国秘书长 ” by the words/par les mots “ 本组织执行主任 ”.

English text/Texte anglais

Page 4, article 2, paragraph 16, line 2/Page 4, article 2, paragraphe 16, ligne 2 :

Replace the word/Remplacer le mot “ constituent ” by the word/par le mot “ constituent ”.

French text/Texte français

Page 6, article 3, paragraph 3, line 3/Page 6, article 3, paragraphe 3, ligne 3 :

Replace the word/Remplacer le mot “ constituent ” by the word/par le mot “ constituent ”.

Russian text/Texte russe

Page 45, article 60, paragraph 6/Page 45, article 60, paragraphe 6 :

Replace the word/Remplacer le mot « Генеральный секретарь » by the word/par le mot « Исполнительный директор ».

No. 26365

**CAB INTERNATIONAL
and
TRINIDAD AND TOBAGO**

Memorandum of Understanding for collaboration in matters of mutual interest (with schedule). Signed at Trinidad on 28 October 1988

Authentic text: English.

Registered by CAB International on 29 December 1988.

**CAB INTERNATIONAL
et
TRINITÉ-ET-TOBAGO**

Mémorandum d'accord relatif à la collaboration pour des questions d'intérêt commun (avec annexe). Signé à la Trinité le 28 octobre 1988

Texte authentique : anglais.

Enregistré par CAB international le 29 décembre 1988.

MEMORANDUM OF UNDERSTANDING¹ BETWEEN THE GOVERNMENT OF THE REPUBLIC OF TRINIDAD AND TOBAGO AND CAB INTERNATIONAL (CABI), WALLINGFORD, UNITED KINGDOM, FOR COLLABORATION IN MATTERS OF MUTUAL INTEREST

AGREEMENT

PREAMBLE

Whereas CAB International is an intergovernmental organisation providing scientific and related services, information and training in agriculture and allied sciences, with headquarters situated at Wallingford, United Kingdom, and

Whereas the Government of the Republic of Trinidad and Tobago, hereinafter referred to as "the Government", is a member of CAB International, and

Whereas the Government and CAB International desire to cooperate in the establishment of a Regional Centre, and

Whereas the Government assures CAB International of such support as it may be able to give in the expansion of its work programs in Trinidad and Tobago and the Region, and

Whereas under its Constitution CAB International shall enjoy in the territories of each member government such privileges and immunities as may be necessary to enable it to fulfil its purpose and carry out the function entrusted to it, and

Whereas the Government of Trinidad and Tobago is willing to grant such privileges and immunities,

Now, therefore, the Government of Trinidad and Tobago and CAB International, parties to this Agreement, have agreed as follows:

Article I. DEFINITION

(a) "Regional Centre" means the Regional Centre of the CAB International and includes any buildings and the land ancillary thereto as may be utilised for the purposes of such Regional Centre.

(b) "Head of Regional Centre" is the person designated as Regional Representative by CAB International with the duty of managing the Regional Centre.

(c) "Officers and staff of the Regional Centre" means any member of the international staff of CAB International including personnel contracted by CAB International stationed in Trinidad and Tobago.

(d) "Property" means all assets including buildings, funds, income and rights.

¹ Came into force on 28 October 1988 by signature, in accordance with article XIII (a).

(e) "The Government" means the Government of the Republic of Trinidad and Tobago.

(f) "CAB International" includes the Institutes, Bureaux, Regional Centres and Offices belonging to it.

(g) "Dependant children" means children, including step-children and legally adopted children, being under the age of 18 and unemployed and shall include children beyond the age of 18 if they are mentally or physically incapacitated.

Article II. ESTABLISHMENT OF REGIONAL CENTRE

1. CAB International hereby undertakes to reconstitute and maintain the CIBC Station at Curepe as a Regional Centre. The Regional Centre will provide scientific and related services and information in agriculture and allied sciences in Trinidad and Tobago and in the region.

2. The Government hereby undertakes to grant security of tenure to CAB International by way of grant of leasehold title, to the land described in the Schedule attached hereto for the use and occupancy of the Regional Centre.

3. The Regional Centre shall be headed by a Regional Representative appointed by CAB International and staffed by such other personnel as may be appointed by CAB International.

Article III. LEGAL STATUS

1. CAB International shall have legal personality and, in particular, shall have the capacity:

(a) To contract;

(b) To acquire and dispose of immovable and movable property; and

(c) To institute legal proceedings.

Article IV. IMMUNITY AND PROTECTION OF THE REGIONAL CENTRE

1. CAB International and its property shall enjoy immunity from suit and legal process, except in respect of a civil action for damage alleged to have been caused by a motor vehicle belonging to or operated on behalf of CAB International or in respect of a traffic offence involving that motor vehicle.

2. Property of CAB International shall be immune from search, requisition, confiscation and expropriation.

3. The Regional Centre shall be inviolable and shall be under the control and authority of CAB International.

4. All records, correspondence, documents and other material of the Regional Centre shall be inviolable.

5. All communications to and from the Regional Centre shall be immune from censorship or interference with their privacy.

Article V. PROPERTY OF CAB INTERNATIONAL

1. CAB International, its property and its operation and transactions shall be exempt from:

(a) All income or corporate tax and taxes, duties or rates (other than such as represent payment for specific services).

(b) All customs duties and taxes on any goods, articles, spare parts, publications, films and sound recordings and specimens imported or exported by CAB International for its official use, and any obligation for the payment, withholding or collection of any customs duties. Any goods and articles imported under such exemption may not be disposed of except with the approval of the Government.

(c) All prohibitions and restrictions on the import and export of items mentioned in paragraph (b) except for required quarantine procedures. The Regional Centre shall consult the Ministry of Food Production, Marine Exploitation, Forestry and the Environment to inform itself of the quarantine requirements and procedures for specimens to be imported, and to obtain the Ministry's approval if necessary.

(d) All duties and taxes in respect of the importation or acquisition of motor vehicles in accordance with the terms and conditions under which international organisations in the Republic of Trinidad and Tobago are permitted to import motor vehicles or acquire them locally.

Article VI. FINANCIAL FACILITIES

The Government shall grant to the Centre facilities for the opening and maintenance of an external account in any Commercial Bank in Trinidad and Tobago in accordance with Foreign Exchange Control Regulations.

Article VII. ACCESS AND RESIDENCE

1. The "Director General" of CAB International and members of staff of the Regional Centre together with their spouses and children dependant on them, shall be immune from immigration restrictions and alien registration.

2. Applications for visas, where required, from officials of CAB International, when accompanied by a Certificate testifying, that they are travelling on the business of CAB International, shall be dealt with as speedily as possible.

Article VIII. PRIVILEGES AND IMMUNITIES

1. The officers and staff of the Regional Centre shall enjoy the following privileges and immunities:

(a) Immunity from suit and legal process in respect of acts or omissions by them in the course of the performance of official duties. This shall also apply to other members of staff of the Regional Centre.

(b) Exemption from taxation on or in respect of the salaries and emoluments paid by CAB International.

(c) Exemption from direct taxation on income derived from sources outside Trinidad and Tobago.

(d) In the event of the death of an officer or member of staff of the Regional Centre or his spouse or dependant child then living with him, the Government shall impose no impediment to the export of movable property of the deceased, with the exception of any property acquired in the country the export of which is prohibited at the time of his death. Estate, succession and inheritance duties or taxes shall not be levied on movable property the presence of which in Trinidad and Tobago is due solely to the presence of the deceased as an officer or staff of the Regional Centre or as a member of his family.

(e) Repatriation facilities in time of international crises, together with their spouses and dependant children as are no less favourable than those accorded to officials of comparable rank in other international organisations.

(f) The right to import free of duty and taxes their furniture and personal effects within six months of the time of first taking up their post at the Regional Centre. The importation or acquisition of motor vehicles shall be governed by the terms and conditions under which officials of comparable rank of international organisations are permitted to import motor vehicles or acquire them locally; and

(g) The privileges and immunities described in subparagraphs (b), (c), (d), (e) and (f) shall not apply to nationals of Trinidad and Tobago employed by the Regional Centre.

2. Officers and staff of the Regional Centre, their dependants and members of this household staff shall be exempt from national service obligations in Trinidad and Tobago. This exemption shall not apply to nationals of Trinidad and Tobago.

3. In addition to the immunities and privileges specified in paragraph 1 of this Article, the Regional Representative, his spouse and his dependant children shall be accorded the same immunity from suit, legal process and inviolability of residence and continuing privileges as are accorded to an envoy of a foreign sovereign power. (In the event of the Regional Representative being a national of Trinidad and Tobago the privileges and immunities referred to in this subparagraph would be subject to modification after agreement between the Government of Trinidad and Tobago and CAB International.)

4. The Government shall, by correspondence addressed to the Ministry of External Affairs and International Trade, be notified of:

(a) The appointment of members of staff of the Regional Centre, their arrival and their final departure or the termination of their functions with the Regional Centre;

(b) The arrival and final departure of a person belonging to the family of a member of staff of the Regional Centre, and where appropriate the fact that a person becomes or ceases to be a member of the family of a member of staff of the Regional Centre.

5. The privileges, immunities, exemptions and facilities accorded in this Agreement are granted in the interest of CAB International and not for the personal benefit of the individuals themselves. CAB International not only has the right but is under a duty to waive the immunity granted to any person, if in its opinion immunity would impede the course of justice and the waiver would not prejudice the purposes for which the immunities are accorded.

6. Without prejudice to their privileges and immunities, it is the duty of all members of staff of the Regional Centre enjoying such privileges and immunities to respect the laws and regulations of the Republic of Trinidad and Tobago. CAB International shall take every measure necessary to ensure that the privileges, immunities, exemptions and facilities conferred by this Agreement are not abused.

Article IX. SETTLEMENT OF DISPUTES

1. Any dispute between the Government and CAB International concerning the interpretation or application of this Agreement or any supplementary

agreement, or any question affecting the Regional Centre or its relationship between the Government and CAB International, which is not settled by negotiation or other agreed mode of settlement, shall be referred for final decision to a tribunal of three arbitrators; one to be appointed by the Government, one to be appointed by CAB International, and the third, who shall be chairman of the tribunal, to be chosen by the first two arbitrators. Should the first two arbitrators fail to agree upon the third, the Government and CAB International shall request the President of the International Court of Justice to choose the third arbitrator. A majority vote of the arbitrators shall be sufficient to reach a decision which shall be final and binding. The third arbitrator shall be empowered to settle all questions of procedure in any case where there is disagreement with respect thereto.

Article X. AMENDMENTS

1. This Agreement may be amended by agreement.

Article XI. INTERPRETATION

Where any dispute between the Government and CAB International concerning the interpretation of the Agreement is referred to a Tribunal in accordance with Article IX, the interpretation of the Tribunal shall be deemed part of the Agreement.

Article XII. MISCELLANEOUS

1. Nothing in this Agreement shall be [construed] so as to preclude the adoption of measures considered appropriate by the State of Trinidad and Tobago for its security.

Article XIII. ENTRY INTO FORCE, AMENDMENT AND TERMINATION

(a) This Agreement shall enter into force upon signature by the parties thereto.

(b) This Agreement may be terminated by either party upon written notice to the other party and shall terminate sixty days after receipt of such notice.

(c) At the termination of this Agreement, its provisions and the provisions of any separate protocol, contract or agreement made in respect of this Agreement shall continue to govern any unexpired and existing obligation, assumed or commenced thereunder and any such obligation or project shall be carried on to completion.

IN WITNESS WHEREOF the respective representatives of the parties have signed this Agreement.

DONE in duplicate at Trinidad this 28th day of October 1988.

For the CAB International:

[Signed — Signé]¹

Director General

For the Government
of the Republic of Trinidad
and Tobago:

[Signed — Signé]²

Minister of External Affairs
and International Trade

¹ Signed by Don Mentz — Signé par Don Mentz.

² Signed by Sahadeo Basdeo — Signé par Sahadeo Basdeo.

SCHEDULE

ALL AND SINGULAR that parcel of land situated at Gordon Street, St. Augustine, at present occupied by the CIBC, and bounded on the North by lands of the State; on the South by Gordon Street; on the East by lands of the State; and on the West by the Teak Plantation on lands of the State, together with the buildings erected thereon.

AGREED MINUTES

Representatives of the parties to the Agreement held negotiations on the Articles of Agreement on 28 October 1988 and agreed on the following clarifications:

Article II

(a) Instrument of leasehold title relating to the parcel of land described in the Schedule will be delivered by the Government of Trinidad and Tobago to CAB International within a period of two years from this date.

(b) The arrangements for continued financial support of the Regional Centre by CAB International shall be subject to the Centre achieving financial viability within a period of 5 years from this date.

(c) In the event that such viability is not achieved, CAB International retains the right to withdraw its organisation from the Republic of Trinidad and Tobago.

SIGNED on 28 October 1988 at Trinidad.

[Signed — Signé]¹

Authorised Representative
of Trinidad and Tobago

[Signed — Signé]²

Authorised Representative
of CAB International

¹ Signed by Sahadeo Basdeo — Signé par Sahadeo Basdeo.

² Signed by Don Mentz — Signé par Don Mentz.

[TRADUCTION — TRANSLATION]

MÉMORANDUM D'ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE DE LA TRINITÉ-ET-TOBAGO ET CAB INTERNATIONAL (CABI) WALLINGFORD (ROYAUME-UNI) RELATIF À LA COLLABORATION POUR DES QUESTIONS D'INTÉRÊT COMMUN

PRÉAMBULE

Considérant que le CAB international est une organisation intergouvernementale de prestation de services scientifiques et connexes, d'informations et de formation dans le domaine de l'agriculture et des sciences apparentées, ayant son siège à Wallingford (Royaume-Uni) et

Considérant que le Gouvernement de la Trinité-et-Tobago, ci-après dénommé le « Gouvernement » est membre du CAB international, et

Considérant que le Gouvernement et le CAB international souhaitent coopérer en vue de la création d'un centre régional, et

Considérant que le Gouvernement assure le CAB international de tout l'appui qu'il pourra lui apporter en vue du développement de ses programmes d'activités à la Trinité-et-Tobago et dans la région, et

Considérant qu'aux termes de sa Constitution, le CAB international jouit, dans les territoires de chacun de ses gouvernements membres, des privilèges et immunités nécessaires pour lui permettre de remplir ses objectifs et les fonctions qui lui sont confiées, et

Considérant que le Gouvernement de la Trinité-et-Tobago est disposé à accorder lesdits privilèges et immunités,

Le Gouvernement de la Trinité-et-Tobago et le CAB international, Parties au présent Accord, sont convenus de ce qui suit :

Article premier. DÉFINITIONS

a) L'expression « Centre régional » s'entend du Centre régional du CAB international et comprend les locaux et les terrains qui leur sont accessoires qui pourront être utilisés aux fins du Centre régional.

b) L'expression « Chef du Centre régional » s'entend de la personne désignée en qualité de représentant régional du CAB international et qui a pour fonction d'assurer la direction du Centre régional.

c) L'expression « fonctionnaire du Centre régional » s'entend de tout membre du personnel international du CAB international, y compris le personnel engagé par le CAB international en vue d'un service à la Trinité-et-Tobago.

d) Le terme « biens » désigne tous les avoirs, y compris les bâtiments, les fonds, les revenus et les droits.

¹ Entré en vigueur le 28 octobre 1988 par la signature, conformément au paragraphe a de l'article XIII.

e) Le terme « Gouvernement » désigne le Gouvernement de la Trinité-et-Tobago.

f) L'expression « CAB international » comprend les établissements, bureaux, centres régionaux et services lui appartenant.

g) L'expression « enfants à charge » s'entend des enfants, y compris les beaux-fils et belles-filles ainsi que les enfants adoptés légalement, âgés de moins de 18 ans qui ne travaillent pas à des fins lucratives. L'expression comprend aussi les enfants de plus de 18 ans physiquement handicapés ou déficients mentaux.

Article II. CRÉATION DU CENTRE RÉGIONAL

1. Le CAB international s'engage par les présentes à remettre en état et à entretenir la station CIBC de Curepe afin qu'elle puisse servir de Centre régional. Le Centre régional assure des services scientifiques et connexes, fournit des informations concernant l'agriculture et des domaines scientifiques apparentés à la Trinité-et-Tobago ainsi qu'à la région.

2. Le Gouvernement s'engage par les présentes à assurer la sécurité de jouissance au CAB international par voie de location à bail du terrain décrit à l'annexe ci-jointe en vue de son utilisation et de son occupation par le CAB international.

3. Le Centre régional est dirigé par un représentant régional nommé par le CAB international et doté du personnel désigné par le CAB international.

Article III. PERSONNALITÉ JURIDIQUE

1. Le CAB international est doté de la personnalité juridique et a notamment la capacité :

a) De contracter;

b) D'acquérir et d'aliéner des biens mobiliers et immobiliers; et

c) D'ester en justice.

Article IV. IMMUNITÉ ET PROTECTION DU CENTRE RÉGIONAL

1. Le CAB international et ses biens bénéficient de l'immunité de juridiction, y compris les mesures d'exécution, à l'exclusion de poursuites civiles pour dommages causés par un véhicule à moteur appartenant au CAB international ou conduit pour son compte, ou pour des infractions aux règlements de la circulation mettant en cause un tel véhicule.

2. Les biens du CAB international bénéficient de l'immunité de perquisition, de réquisition, de confiscation et d'expropriation.

3. Le Centre régional bénéficie de l'inviolabilité et demeure sous le contrôle et l'autorité du CAB international.

4. Les dossiers, documents, correspondance et autres matériels du Centre régional sont inviolables.

5. Les communications reçues ou expédiées par le Centre régional ne sont soumises à aucune censure ni à aucune intervention touchant à son caractère privé.

Article V. BIENS DU CAB INTERNATIONAL

1. Le CAB international, ses biens, ses activités et transactions sont exonérés de :

a) L'impôt sur le revenu, l'impôt sur les sociétés, toutes taxes, droits et charges (autres que ceux versés en contrepartie de services spécifiques).

b) Droits de douane et taxes frappant les biens, articles, pièces de rechange, publications, films et enregistrements sonores et spécimens importés ou exportés par le CAB international dans le cadre de ses activités officielles; il est également dispensé de toute obligation de paiement, retenue à la source ou perception de tous droits de douane. Tous biens et articles aux termes de cette exonération ne peuvent être cédés ou aliénés sans autorisation gouvernementale.

c) Toutes prohibitions et restrictions à l'importation et à l'exportation des articles visés au paragraphe *b*, à l'exception des procédures de quarantaine. Le Centre régional consulte le Ministère de la production alimentaire, de l'exploitation marine, des forêts et de l'environnement afin d'être mis au courant des exigences et des procédures relatives à la quarantaine en ce qui concerne les spécimens à importer et d'obtenir, selon le cas, l'autorisation ministérielle.

d) Tous droits et taxes frappant l'importation ou l'acquisition de véhicules à moteur conformément aux conditions auxquelles les organisations internationales sont, dans la République de la Trinité-et-Tobago, autorisées à importer lesdits véhicules ou à les acquérir localement.

Article VI. FACILITÉS FINANCIÈRES

Le Gouvernement accorde au Centre les facilités lui permettant d'ouvrir et de maintenir un compte d'opérations avec l'extérieur auprès d'une banque commerciale à la Trinité-et-Tobago, conformément à la réglementation des changes.

Article VII. ADMISSION ET SÉJOUR

1. Le « Directeur général » du CAB international et les membres du personnel du Centre régional ainsi que leurs conjoints et enfants à charge ne sont pas soumis aux restrictions relatives à l'immigration ni aux formalités d'enregistrement des étrangers.

2. Les demandes de visas, lorsque ceux-ci sont nécessaires, concernant les fonctionnaires du CAB international, seront examinées avec toute la célérité possible, lorsque lesdites demandes sont accompagnées par une attestation confirmant qu'il s'agit de déplacement pour raisons officielles.

Article VIII. PRIVILÈGES ET IMMUNITÉS

1. Les fonctionnaires du Centre régional bénéficient des privilèges et immunités suivants :

a) Immunité de juridiction en ce qui concerne les missions ou les actes accomplis par eux dans l'exercice de leurs fonctions officielles. Ceci s'applique également aux autres membres du personnel du Centre régional.

b) Exonération de tous impôts sur les salaires et les émoluments versés par le CAB international.

c) Exonération des impôts directs sur les revenus provenant de sources extérieures à la Trinité-et-Tobago.

d) En cas de décès d'un fonctionnaire du Centre régional ou de son conjoint ou d'un enfant à charge vivant sous le même toit, le Gouvernement ne place aucun empêchement à l'exportation des biens meubles du défunt à l'exception de tous biens acquis sur place dont l'exportation est frappée d'interdiction au moment du décès. Les droits de succession et d'héritage ne sont pas perçus sur les biens meubles qui se trouvent à la Trinité-et-Tobago du seul fait de la présence du défunt en tant que fonctionnaire du Centre régional ou d'un membre de sa famille.

e) Jouissance, pour eux-mêmes, leurs conjoints et les enfants à leur charge, des mêmes facilités de rapatriement que les fonctionnaires de rang comparable d'autres organisations internationales, en temps de crise internationale.

f) Droit d'importer en franchise leur mobilier et leurs effets personnels, ce privilège étant valable pour une période de six mois à compter de la prise de leurs fonctions au Centre régional. L'importation ou l'acquisition de véhicules à moteur sont régies par les dispositions qui s'appliquent aux fonctionnaires d'un rang comparable d'une organisation internationale à ce sujet; et

g) Les privilèges et les immunités visés aux alinéas *b*, *c*, *d*, *e* et *f* ne sont pas accordés aux ressortissants de la Trinité-et-Tobago qui sont à l'emploi du Centre régional.

2. Les fonctionnaires du Centre régional, les personnes à leur charge et les membres de leurs ménages sont exemptés du service militaire à la Trinité-et-Tobago. Cette exemption ne s'applique pas aux ressortissants de la Trinité-et-Tobago.

3. Outre les privilèges et immunités visés au paragraphe 1 du présent article, le représentant régional, son conjoint et ses enfants qui sont à sa charge se voient accorder la même immunité de juridiction, la même inviolabilité de résidence et les mêmes privilèges que ceux qui sont reconnus à l'envoyé d'une puissance étrangère. (S'il se trouvait que le représentant régional était un ressortissant de la Trinité-et-Tobago, les privilèges et immunités visés au présent paragraphe feront l'objet de modifications d'un commun accord entre le Gouvernement de la Trinité-et-Tobago et le CAB international.)

4. Au moyen d'une communication adressée au Ministère des affaires extérieures et du commerce international, le Gouvernement est informé :

- a)* De la nomination des membres du personnel du Centre régional, de leur arrivée et de leur départ définitif ou de la fin de leur engagement auprès du Centre régional;
- b)* De l'arrivée et du départ définitif d'un membre de la famille d'un membre du personnel du Centre régional et, selon le cas, du fait qu'une personne cesse d'être un membre de la famille d'un membre du personnel du Centre régional ou qu'un nouveau membre est venu s'ajouter à ladite famille.

5. Les privilèges, immunités, exonérations et facilités reconnus aux termes du présent Accord sont accordés dans l'intérêt du CAB international et non pour l'avantage personnel des individus eux-mêmes. Le CAB international a non seulement le droit mais le devoir de lever l'immunité de tout individu si, selon lui, le maintien de cette immunité devait constituer un obstacle au cours de la justice et que ladite levée ne serait pas préjudiciable aux objectifs pour lesquels l'immunité a été accordée.

6. Sans qu'il soit porté préjudice à leurs privilèges et immunités, les membres du personnel du Centre régional ont le devoir d'en jouir dans le respect de la législation et de la réglementation de la République de la Trinité-et-Tobago. Le CAB international veille à ce que les privilèges, immunités, exonérations et facilités reconnus en vertu du présent Accord ne fassent pas l'objet d'abus.

Article IX. RÈGLEMENT DES DIFFÉRENDS

1. Tout différend qui surgirait entre le Gouvernement et le CAB au sujet de l'interprétation ou de l'application du présent Accord ou de tout accord complémentaire, ou au sujet de toute question intéressant le Centre régional ou les rapports entre le Gouvernement et le CAB international, et qui ne serait pas réglé par voie de négociations ou par toute autre méthode convenue, sera renvoyé pour décision exécutoire à un tribunal composé de trois arbitres. L'un des arbitres sera désigné par le Gouvernement, le deuxième sera désigné par le CAB et le troisième, qui présidera le tribunal arbitral, sera choisi par les deux premiers. Au cas où les deux premiers arbitres ne pourraient s'entendre sur le choix du troisième, le Gouvernement et le CAB international prieront le Président de la Cour internationale de Justice de bien vouloir procéder à ce choix. Les décisions du tribunal arbitral sont prises à la majorité des voix. Elles lient les Parties et ont force exécutoire. Le troisième arbitre décide des questions de procédure lorsqu'un désaccord se fait jour à cet égard.

Article X. AMENDEMENTS

Le présent Accord pourra être modifié par consentement mutuel.

Article XI. INTERPRÉTATION

Lorsqu'un différend entre le Gouvernement et le CAB international concernant l'interprétation de l'Accord est renvoyé au tribunal arbitral conformément aux dispositions de l'article IX, l'interprétation du tribunal est considérée comme faisant partie intégrante de l'Accord.

Article XII. DISPOSITIONS DIVERSES

1. Aucune disposition du présent Accord ne peut être interprétée comme constituant un empêchement à l'adoption par le Gouvernement de la Trinité-et-Tobago de mesures propres à assurer sa sécurité.

Article XIII. ENTRÉE EN VIGUEUR, MODIFICATION ET DÉNONCIATION

a) Le présent Accord entrera en vigueur à la date de sa signature par les deux Parties.

b) Le présent Accord pourra être dénoncé par l'une ou l'autre des Parties moyennant un préavis écrit adressé à l'autre Partie. En pareil cas, l'Accord prendra fin 60 jours suivant réception du préavis.

c) Le présent Accord ayant pris fin, ses dispositions et les dispositions de tout protocole, contrat ou accord conclu dans le cadre du présent Accord continueront à régir toutes obligations existantes et non éteintes qui auraient été assumées ou prises et celles-ci seront exécutées de même que tout projet se trouvant dans les mêmes circonstances.

EN FOI DE QUOI, les soussignés ont signé le présent Accord.

FAIT en double exemplaire à la Trinité, le 28 octobre 1988.

Pour le CAB international :

Le Directeur général,

[DON MENTZ]

Pour le Gouvernement
de la République
de la Trinité-et-Tobago :

Le Ministre des affaires extérieures
et du commerce international,

[SAHADEO BASDEO]

ANNEXE

EN SA TOTALITÉ ET SES PARTIES, une parcelle de terrain située sur la rue Gordon à Saint-Augustin, actuellement occupée par le CIBC, limitée au nord par des terres appartenant à l'Etat; au sud par la rue Gordon, à l'est par des terres appartenant à l'Etat et à l'ouest par la plantation de Teak située sur des terrains appartenant à l'Etat, ainsi que les constructions qui y sont érigées.

PROCÈS-VERBAL APPROUVÉ

Ayant procédé à des consultations sur les statuts, le 28 octobre 1988, les représentants des Parties sont parvenus aux précisions suivantes :

Article II

a) L'instrument du bail relatif à la parcelle de terrain décrite à l'annexe sera remis au CAB international par le Gouvernement de la Trinité-et-Tobago, dans un délai de deux ans à compter de la présente date.

b) Les arrangements relatifs au maintien d'un appui au Centre régional dépendront de l'aptitude du Centre à parvenir à la viabilité, sur le plan financier, avant la fin d'une période de cinq ans à compter de la présente date.

c) Au cas où cette viabilité devait s'avérer irréalisable, le CAB international se réserve le droit de se retirer de la République de la Trinité-et-Tobago.

SIGNÉ le 28 octobre 1988.

Le représentant autorisé
du CAB international,
[DON MENTZ]

Le représentant autorisé
de la Trinité-et-Tobago,
[SAHADEO BASDEO]

No. 26366

**UNITED NATIONS
(UNITED NATIONS
REVOLVING FUND FOR NATURAL
RESOURCES EXPLORATION)
and
CHINA**

**Project Agreement—*Natural Resources Exploration Project*
(with annexes and letter of corrections). Signed at
Beijing on 3 November 1988**

Authentic texts: English and Chinese.

Registered ex officio on 29 December 1988.

**ORGANISATION DES NATIONS UNIES
(FONDS AUTORENOUVELABLE DES NATIONS UNIES
POUR L'EXPLORATION
DES RESSOURCES NATURELLES)
et
CHINE**

**Accord relatif au projet — *Projet d'exploitation des ressource
s naturelles* (avec annexes et lettre de corrections).
Signé à Beijing le 3 novembre 1988**

Textes authentiques : anglais et chinois.

Enregistré d'office le 29 décembre 1988.

[TRADUCTION — TRANSLATION]

PROJECT AGREEMENT¹ (NATURAL RESOURCES EXPLORATION PROJECT) BETWEEN THE GOVERNMENT OF THE PEOPLE'S REPUBLIC OF CHINA AND THE UNITED NATIONS REVOLVING FUND FOR NATURAL RESOURCES EXPLORATION

ACCORD RELATIF AU PROJET¹ (PROJET D'EXPLOITATION DES RESSOURCES NATURELLES) ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE POPULAIRE DE CHINE ET LE FONDS AUTORENOUVELABLE DES NATIONS UNIES POUR L'EXPLORATION DES RESSOURCES NATURELLES

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 29 December 1988, the date on which the Fund dispatched to the Government of China a notice confirming, on the one hand, the approval referred to in section 11.01 (i) of the amount of expenditures by the United Nations Development Programme administrator and, on the other hand, its acceptance of the certificate required by section 11.01 (ii), in accordance with section 11.02.

¹ Entré en vigueur le 29 décembre 1988, date à laquelle le Fonds a notifié au Gouvernement chinois sa confirmation, d'une part, de l'approbation prévue à l'alinéa i du paragraphe 11.01 du montant des dépenses par l'administrateur du Programme des Nations Unies pour le développement et, d'autre part, de son acceptation du certificat requis à l'alinéa ii du paragraphe 11.01, conformément au paragraphe 11.02.

No. 26367

**CZECHOSLOVAKIA
and
HUNGARY**

**Agreement on cultural and scientific cooperation (with
annex). Signed at Budapest on 22 October 1986**

Authentic texts: Slovak and Hungarian.

Registered by Czechoslovakia on 30 December 1988.

**TCHÉCOSLOVAQUIE
et
HONGRIE**

**Accord relatif à la coopération culturelle et scientifique
(avec annexe). Signé à Budapest le 22 octobre 1986**

Textes authentiques : slovaque et hongrois.

Enregistré par la Tchécoslovaquie le 30 décembre 1988.

[SLOVAK TEXT — TEXTE SLOVAQUE]

DOHODA MEDZI VLÁDOU ČESKOSLOVENSKEJ SOCIALISTICKEJ REPUBLIKY A VLÁDOU MAĎARSKEJ ĽUDOVEJ REPUBLIKY O KULTÚRNEJ A VEDECKEJ SPOLUPRÁCI

Vláda Československej socialistickej republiky a vláda Maďarskej ľudovej republiky

v súlade so zásadami Zmluvy o priateľstve, spolupráci a vzájomnej pomoci medzi ČSSR a MLR zo dňa 14. júna 1968,

vychádzajúc z ideologickej jednoty, zomknutosti a bratskej spolupráce medzi Komunistickou stranou Československa a Maďarskou socialistickou robotníckou stranou založenej na zásadách marxizmu-leninizmu a socialistickeho internacionalizmu,

presvedčené o tom, že prehlbovanie všestrannej spolupráce v oblasti vedy, školstva, kultúry a umenia ďalej upevní nerozborné priateľstvo národov Československej socialistickej republiky a Maďarskej ľudovej republiky,

v záujme toho, aby aj zvyšovaním kultúrnej úrovne ľudu oboch štátov prispeli k ďalšej výstavbe rozvinutej socialistickej spoločnosti v Československej socialistickej republike a v Maďarskej ľudovej republike,

vedené snahou účinne prispievať rozvíjaním a prehlbovaním spolupráce v oblasti vedy, školstva, kultúry a umenia k upevňovaniu trvalého a bratského priateľstva, ideologickej jednoty a zomknutosti štátov socialistickeho spoločenstva a ich národov, k boju proti nepriateľskej ideológii,

opierajúc sa o kladné výsledky a bohaté skúsenosti doterajšej kultúrnej spolupráce vykonávanej podľa Dohody medzi Československou socialistickou republikou a Maďarskou ľudovou republikou o kultúrnej spolupráci podpísanej v Budapešti dňa 24. februára 1961,

vedené želaním prispievať svojou vedeckou a kultúrnou spolupracou k uskutočňovaniu Záverečného aktu Konferencie o bezpečnosti a spolupráci v Európe a ďalších dokumentov prispievajúcich k upevňovaniu mieru, prehlbovaniu procesu uvoľňovania medzinárodného napätia a bezpečnosti v Európe a na celom svete,

dohodli sa takto:

Článok 1. Zmluvné strany budú plánovite rozvíjať a upevňovať všestrannú spoluprácu a výmenu skúseností v oblasti vedy, školstva, kultúry a umenia, hromadných oznamovacích prostriedkov, telesnej výchovy a športu. Preto budú podporovať cielavedomú spoluprácu medzi štátnymi orgánmi a inštitúciami, spoločenskými organizáciami rozvoj vzťahov medzi vedcami a pracovníkmi v oblasti kultúry a umenia, ako aj styky medzi občanmi oboch štátov.

Článok 2. Zmluvné strany budú kultúrnu a vedeckú spoluprácu zameriavať najmä na propagovanie marxisticko-leninského svetového názoru, mierumilovnej zahraničnej politiky štátov socialistickeho spoločenstva, ich

skúseností a vymožeností získaných v priebehu socialistickej výstavby, na ďalšie prehĺbovanie a upevňovanie spolupráce medzi Československou socialistickou republikou a Maďarskou ľudovou republikou vo všetkých oblastiach spoločenského života, ako aj na starostlivosť o revolučné tradície národov oboch štátov, najmä pokrokového robotníckeho hnutia, na rozvíjanie a zblížovanie socialistickej kultúry a rozvoj socialistickeho spôsobu života s cieľom ďalej upevňovať bratské priateľstvo ľudu oboch štátov a lepšie uspokojovať jeho rastúce kultúrne potreby pri budovaní rozvinutej socialistickej spoločnosti.

Článok 3. Zmluvné strany budú podporovať výchovu svojich občanov v duchu marxizmu-leninizmu a priateľstva medzi národmi, socialistickeho internacionalizmu a socialistickeho vlastenectva.

Budú podporovať najmä také formy spolupráce, ktoré budú združovať pracujúcich a predovšetkým mládež oboch štátov pri spoločnej práci, štúdiu a aktívnom využívaní voľného času.

Budú dbať, aby významné kultúrne akcie boli orientované na celé územie štátov zmluvných strán.

Článok 4. Zmluvné strany budú v súlade s leninskými princípmi národnostnej politiky a svojimi zákonmi a v duchu socialistickeho internacionalizmu podporovať spoluprácu svojich štátnych orgánov v oblasti zabezpečovania kultúrneho a vzdelávacieho rozvoja občanov maďarskej národnosti žijúcich v Československej socialistickej republike a občanov slovenskej národnosti žijúcich v Maďarskej ľudovej republike.

Článok 5. Zmluvné strany budú na úseku vedeckej spolupráce podporovať rozvoj priamych stykov medzi akadémiami vied, vysokými školami a inými vedeckými inštitúciami oboch štátov v záujme ďalšieho plánovitého prepájania vedeckého a výskumného potenciálu v oblasti spoločenských, prírodných a technických vied na urýchľovanie vedecko-technického pokroku a prehĺbovania socialistickej ekonomickej integrácie.

V súvislosti s tým budú podporovať najmä:

- spoločné spracovanie aktuálnych otázok spoločenských vied, predovšetkým otázok teórie a praxe socialistickej výstavby v oboch štátoch a boja proti nepriateľskej ideológii;
- koordináciu, spoločné plánovanie a vypracúvanie dlhodobých programov a prognózovanie výskumu vo vybraných odboroch;
- obojstranné účinné využívanie výskumných kapacít a najúčelnejšie využitie unikátnych zariadení;
- spoločné využívanie poznatkov, skúseností a výsledkov dosiahnutých pri riešení vedeckých a vedecko-technických úloh, ako aj optimálne využívanie dosiahnutých vedeckých poznatkov, najmä v rámci Komplexného programu vedeckotechnického pokroku členských štátov RVHP do roku 2000;
- rozvoj výskumu v najvýznamnejších oblastiach spoločného záujmu cestou progresívnych foriem vedeckej spolupráce vrátane delby práce a spoločných výskumov, vytvárania spoločných výskumných kolektívov;
- vzájomnú výmenu vedcov, vedeckých pracovníkov a iných odborníkov na študijné pobyty, prednášky a na vedecké zasadania v druhom štáte, ako aj

spoločné opatrenia na zvyšovanie kvalifikácie vedcov a mladých pracovníkov v oblasti vedy.

Článok 6. Zmluvné strany budú vzájomne podporovať výučbu českého, slovenského a maďarského jazyka v záujme prehĺbovania bratského priateľstva a spolupráce oboch štátov.

Zmluvné strany budú podporovať vyučovanie v jazyku slovenskom a maďarskom na školách zriadených pre deti a mládež maďarskej národnosti v Československej socialistickej republike a slovenskej národnosti v Maďarskej ľudovej republike s ohľadom na ich plné uplatnenie v procese socialistickej výstavby svojich štátov.

Zmluvné strany budú napomáhať činnosť lektorátov českého, slovenského a maďarského jazyka na svojich vysokých školách s cieľom pripraviť odborných pracovníkov s dobrou znalosťou jazyka a kultúry národov oboch štátov.

Zmluvné strany budú podporovať výmenu študentov, učiteľov, lektorov a vedeckých alebo iných odborníkov pôsobiacich v oblasti štúdia, výskumu a šírenia českého, slovenského a maďarského jazyka.

Zmluvné strany budú podporovať výmenu a prípravu prekladateľov.

Zmluvné strany budú podporovať spoločný vývoj učebných pomôcok, organizovanie jazykových kurzov a seminárov, spoločný výskum bohemistiky, slovakistiky a hungaristiky, ako aj vydávanie vedeckých prác z tejto oblasti.

Článok 7. Zmluvné strany budú podporovať všestrannú spoluprácu a výmenu skúseností v oblasti školstva, a to najmä:

- výmenu skúseností na poli komunistickej výchovy a vzdelávania mladej generácie;
- rozširovanie znalostí o druhom štáte na svojich školách a iných vzdelávacích zariadeniach;
- výmenu skúseností z výchovnej a pedagogickej činnosti na rôznych stupňoch vzdelávania, ako aj z rozvoja materiálno technickej základne vzdelávania;
- vypracúvanie, zavádzanie a zdokonaľovanie nových učebných plánov, programov a metód, ako aj učebných pomôcok vrátane učebníc;
- priamu spoluprácu medzi štátnymi orgánmi, školami rôznych stupňov, ďalšími inštitúciami z oblasti školstva, ako aj pedagogickými ústavmi;
- prípravu a ďalšie vzdelávanie učiteľov všetkých druhov a stupňov škol;
- výmenu učiteľov a pedagogických odborníkov;
- prijímanie a vysielanie študentov na vysokoškolské a postgraduálne štúdium;
- výmenu študentov, učňov, skupín žiakov a mládeže na výrobnú prax, letné tábory a exkurzie.

Zmluvné strany budú osobitnú pozornosť venovať rozvoju priamej spolupráce medzi partnerskými vysokými školami oboch štátov, zdokonaľovaniu polytechnickej výchovy a vzdelávaniu, ako aj ďalšiemu rozvoju poradenskej služby pre voľbu povolania.

Zmluvné strany v súlade so svojimi vnútroštátnymi predpismi umožnia občanom štátu druhej zmluvnej strany, ktorí majú trvalý pobyt na ich štátnom území, štúdiom na školách všetkých stupňov za podmienok platných pre ich štátnych občanov.

Článok 8. Zmluvné strany budú podporovať štúdiom a popularizáciu pokrokových tradícií českého, slovenského a maďarského ľudu v boji za národné a sociálne oslobodenie a pri výstavbe socialistickej spoločnosti.

Budú spolupracovať pri uskutočňovaní kultúrnych akcií pri oslavách štátnych sviatkov a významných výročí, ako aj pri oslavách spoločných pokrokových historických tradícií.

Zmluvné strany budú podporovať činnosť zmiešanej československo-maďarskej komisie historikov.

Článok 9. Zmluvné strany budú podporovať všestrannú spoluprácu v oblasti kultúry a umenia s cieľom vzájomného obohacovania kultúry národov oboch štátov a posilňovania ich socialistickej číť, ako aj zvyšovania politickej a ideologickej účinnosti socialistickej kultúry.

- Budú podporovať najmä rozvoj a prehlbovanie bezprostredných stykov
- medzi príslušnými orgánmi v oblasti kultúry, medzi kultúrnymi inštitúciami a organizáciami, tvorivými umeleckými zväzmi, ako aj prehlbovanie spolupráce medzi predstaviteľmi kultúry a umenia;
 - všetky účelné formy spolupráce v kultúrnej oblasti vrátane organizovania festivalov umenia, dní kultúry a podobných podujatí, stretnutí a diskusií o aktuálnych ideových a tvorivých problémoch;
 - spoluprácu pri príprave, výchove a zvyšovaní kvalifikácie tvorivých umeleckých pracovníkov;
 - uvádzanie a propagáciu hudobných a filmových diel, divadelných hier a organizovanie umeleckých výstav, ako aj výmeny umeleckých publikácií, filmov, hudobných záznamov, notových materiálov a výtvarných diel;
 - vzájomné vysielanie umeleckých súborov, súborov záujmovej umeleckej činnosti aj jednotlivých umelcov;
 - systematické sprístupňovanie a uchovavanie kultúrnych a umeleckých hodnôt druhého štátu a ich uvádzanie do kultúrneho života;
 - výmenu skúseností z oblasti kultúrno vychovnej a umeleckej činnosti obyvateľstva;
 - prehlbovanie spolupráce a výmenu skúseností z uskutočňovania socialistickej kultúrnej politiky, riadenia, plánovania a rozvíjania kultúrneho života v oboch štátoch, ako aj prehlbovania spolupráce pri popularizácii výsledkov socialistickej kultúry;
 - výmenu skúseností z oblasti pamiatkovej starostlivosti a ochrany prírody.

Článok 10. Zmluvné strany budú podporovať spoluprácu v oblasti nakladateľskej činnosti a knižného obchodu s cieľom prispievať k účinnému upevňovaniu socialistickeho zriadenia a k šíreniu marxisticko-leninských ideí v oboch štátoch.

V tejto súvislosti budú najmä podporovať:

- spoluprácu príslušných orgánov knižnej kultúry a knižného obchodu;

- spoluprácu medzi nakladateľstvami;
- vydávanie prekladov významných publikácií z oblasti politickej a spoločensko-vednej literatúry, krásnej literatúry, literatúry pre deti a mládež, vedeckej a vedecko-popularizačnej literatúry a inej odbornej literatúry;
- spoločné vydávanie kníh, venovaných pokrokovým a revolučným tradíciám, najmä robotníckemu hnutiu, v záujme ďalšieho rozširovania literatúry národov oboch štátov;
- vydávanie spoločných diel o aktuálnych otázkach súčasnosti, dejín, kultúry a života ľudu druhého štátu;
- rozširovanie a propagovanie literatúry druhého štátu vrátane organizovania knižných výstav.

Článok 11. Zmluvné strany budú podporovať všestranný rozvoj spolupráce medzi umeleckými tvorivými zväzmi zameraný najmä na:

- naplňovanie ideových zámerov socialistickej umeleckej tvorby;
- spoločné rozpracovanie aktuálnych otázok socialistickej kultúry a umenia, ako aj ďalších otázok, ktoré majú teoretický a praktický význam pre rozvoj socialistických kultúr oboch štátov;
- zefektívňovanie vzájomných stykov;
- rozvoj spoločnej tvorivej iniciatívy, vrátane spoločnej umeleckej tvorby;
- intenzifikáciu kontaktov a tvorivej spolupráce mladých umelcov a spoluprácu pri ich výchove;
- vzájomné poznávanie, šírenie a propagáciu výsledkov angažovanej umeleckej tvorby umelcov oboch štátov.

Článok 12. Zmluvné strany budú podporovať spoluprácu medzi obchodnými organizáciami a umeleckými agentúrami na úseku ich činnosti týkajúcej sa oblastí upravených touto dohodou.

Článok 13. Zmluvné strany budú podporovať ďalšie rozširovanie stykov medzi tlačovými agentúrami, rozhlasom a televíziou na základe dohôd o priamej spolupráci týchto organizácií. Budú taktiež podporovať spoluprácu medzi príslušnými tlačovými orgánmi a zväzmi novinárov oboch štátov.

V tejto súvislosti budú podporovať najmä:

- propagovanie výsledkov socialistickej výstavby, revolučných tradícií, kultúry a socialistického spôsobu života národov oboch štátov vo svojich hromadných oznamovacích prostriedkoch;
- širšiu spoluprácu pri tvorbe rozhlasových a televíznych programov o druhom štáte, ako aj filmov so zameraním na podporu rozvoja materiálnych zdrojov a socialistického spoločenského vedomia slúžiaceho zblížovaniu národov.

Článok 14. Zmluvné strany budú podporovať spoluprácu medzi orgánmi kinematografií oboch štátov na zvyšovanie ideologickej a umeleckej účinnosti socialistického filmového umenia a propagácie marxisticko-leninského svetového názoru. Spolupráca sa bude uskutočňovať na základe priamych dohôd.

Spolupráca bude zahŕňať najmä:

- organizovanie slávnostných filmových predstavení z príležitosti štátnych sviatkov a iných významných udalostí, vzájomnú účasť na medzinárodných filmových festivaloch a prehliadkach;
- spoluprácu filmových štúdií v oblasti filmovej tvorby a výroby vrátane koprodukcii a poskytovania výrobných služieb;
- výmenu skúseností v oblasti riadenia, ekonomiky, techniky, výroby, distribúcie filmu a výchovy kádrov;
- výmenu informácií o zahraničných obchodných aj neobchodných filmových stykoch;
- spoluprácu filmových ústavov a archívov.

Článok 15. Zmluvné strany budú v súlade s platnými predpismi oboch štátov napomáhať rozširovanie a prehlbovanie spolupráce medzi archívnymi inštitúciami, uskutočňovanie výmeny archívnych informácií a údajov, ako aj kópií archívnych materiálov na vedecké účely a podporovať výmenu odborníkov z oblasti archívniectva.

Článok 16. Činnosť kultúrnych a informačných stredísk zmluvných strán pôsobiacich na území druhého štátu upravuje osobitná dohoda. Zmluvné strany budú podporovať činnosť týchto kultúrnych a informačných stredísk, ako aj spoluprácu medzi štátnymi orgánmi, ktoré sa zúčastňujú na plnení tejto dohody.

Článok 17. Zmluvné strany budú podporovať všestrannú spoluprácu v oblasti telovýchovy a športu na základe priamych dohôd medzi príslušnými organizáciami. Budú napomáhať najmä výmenu športových družstiev na priateľské stretnutia, medzinárodné súťaže a turnaje, ako aj výmenu skúseností medzi funkcionármi a trénermi a organizovanie spoločných tréningových táborov.

Článok 18. Zmluvné strany budú podporovať úzku spoluprácu medzi odborovými organizáciami, organizáciami mládeže a detí, žien, spoločnosťami pre šírenie vedeckých poznatkov a inými spoločenskými organizáciami, aby v rámci kultúrnych a vedeckých stykov podstatnou mierou prispievali k všestrannému prehlbovaniu priateľstva medzi národmi oboch štátov a zdokonaľovaniu bratskej spolupráce.

Článok 19. Zmluvné strany budú podporovať plánovitý rozvoj spolupráce v oblasti kultúry a vedy v rámci priamych družobných stykov medzi krajinami a mestami, ktorá napomáha prehlbovaniu priateľstva a zblížovaniu národov oboch štátov, ako aj obohacovaniu socialistických národných kultúr.

Článok 20. Zmluvné strany budú napomáhať ochranu autorských práv s cieľom uľahčiť šírenie a popularizáciu kultúrnych hodnôt druhého štátu, ako aj rozvoj spolupráce organizácií oboch štátov na ochranu autorských práv a práv výkonných umelcov.

Článok 21. Zmluvné strany sa budú vzájomne informovať o zjazdoch, konferenciách, festivaloch, výstavách, súťažiach a iných podujatiach uskutočňovaných v každom z oboch štátov a týkajúcich sa oblastí spolupráce upravených touto dohodou.

Zmluvné strany budú pozývať predstaviteľov orgánov a organizácií druhého štátu, zabezpečujúcich vykonávanie tejto dohody pri uvedených podujatiach.

Článok 22. Zmluvné strany budú podporovať ďalší rozvoj a koordináciu mnohostrannej spolupráce socialistických štátov vo všetkých oblastiach, ktoré zahŕňa táto dohoda.

Zmluvné strany sa budú vzájomne informovať o svojich kultúrnych a vedeckých vzťahoch s tretími štátmi, budú úzko spolupracovať a koordinovať svoju činnosť v medzinárodných organizáciách a na medzinárodných vedeckých a kultúrnych zjazdoch a konferenciách, ako aj na iných podujatiach a vymieňať si o tom skúsenosti.

Článok 23. Na vykonávanie tejto dohody budú zmluvné strany vždy na obdobie päť rokov vypracúvať plány spolupráce, v ktorých budú určené aj finančné podmienky.

Článok 24. Československo-maďarská zmiešaná medzivládna Komisia pre kultúrnu, školskú a vedeckú spoluprácu bude koordinovať spoluprácu, kontrolovať plnenie plánov uvedených v článku 23. Táto komisia bude pravidelne a súhrne vypracúvať rozborov vzájomných vzťahov v oblasti kultúry, školstva a vedy a v záujme rozvoja spolupráce navrhovať príslušné odporúčania zodpovedným orgánom oboch štátov.

Činnosť Československo-maďarskej zmiešanej medzivládnej komisie pre kultúrnu, školskú a vedeckú spoluprácu sa bude riadiť štatútom, ktorý je uvedený v prílohe tejto dohody a tvorí jej neoddeliteľnú súčasť.

Článok 25. Táto dohoda vstupuje do platnosti dňom podpisu.

Dňom, ktorým vstúpi do platnosti táto dohoda, stráca platnosť Dohoda medzi Československou socialistickou republikou a Maďarskou ľudovou republikou o kultúrnej spolupráci uzavretá v Budapešti dňa 24. februára 1961.

Naďalej zostávajú v platnosti dohody o priamej spolupráci medzi kultúrnymi a vedeckými inštitúciami a organizáciami zmluvných strán uzavreté na základe dohody zo dňa 24. februára 1961, ak nie sú v rozpore s ustanoveniami tejto dohody.

Článok 26. Táto dohoda sa uzatvára na 10 rokov a jej platnosť sa bude predlžovať vždy o ďalších 5 rokov, ak ju niektorá zo zmluvných strán písomne nevypovie šesť mesiacov pred uplynutím obdobia jej platnosti.

DANÉ v Budapešti dňa 22. októbra 1986 v dvoch vyhotoveniach, každé v jazyku slovenskom a maďarskom, pričom obe znenia majú rovnakú platnosť.

Za vládu
Československej socialistickej
republiky:

[Signed — Signé]¹

Za vládu
Maďarskej ľudovej republiky:

[Signed — Signé]²

¹ Signed by Dr. Matej Lúčan — Signé par Matej Lúčan.

² Signed by Judit Csehák — Signé par Judit Csehák.

ŠTATÚT: ČESKOSLOVENSKO-MAĎARSKEJ ZMIEŠANEJ MEDZIVLÁDNEJ KOMISIE
PRE KULTÚRNU, ŠKOLSKÚ A VEDECKÚ SPOLUPRÁCU

Článok 1. Československo-maďarská zmiešaná medzivládna komisia pre kultúrnu, školskú a vedeckú spoluprácu (ďalej len "Komisia") vykonáva najmä túto činnosť:

a) Pravidelne vypracúva rozборы vzájomných vzťahov v oblasti kultúry, školstva, vedy, hromadných oznamovacích prostriedkov, športu a telesnej výchovy, možností ich ďalšieho rozvoja, ako aj účinnosť uskutočňovanej spolupráce,

b) Posudzuje návrhy päťročných plánov spolupráce a vykonávacích programov k nim, ako aj zmluvných dokumentov o priamej spolupráci medzi príslušnými orgánmi, organizáciami a inštitúciami oboch štátov a pravidelne sleduje a hodnotí plnenie týchto dokumentov,

c) Navrhuje a podporuje vytváranie takých nových foriem spolupráce, ktoré prispievajú k zabezpečovaniu najvyššej účinnosti spolupráce,

d) Zabezpečuje vzájomné pravidelné poskytovanie informácií o aktuálnych otázkach kultúrnej politiky oboch štátov, ako aj o ostatných otázkach zaujímavých obe strany,

e) Napomáha rozvoj priamej spolupráce medzi príslušnými orgánmi, organizáciami a inštitúciami uskutočňujúcimi spoluprácu podľa platnej dohody medzi vládami oboch štátov o kultúrnej a vedeckej spolupráci, ako aj rozvoj pracovných stykov medzi osobami zabezpečujúcimi túto spoluprácu,

f) Koordinuje najvýznamnejšie podujatia podľa päťročných plánov spolupráce a poskytuje podporu príslušným orgánom, organizáciám a inštitúciami zabezpečujúcim ich realizáciu,

g) V súlade s platnou československo-maďarskou dohodou o činnosti kultúrnych a informačných stredísk oboch štátov posudzuje a podporuje prácu týchto stredísk s cieľom využiť ich pri zabezpečovaní vzájomnej kultúrnej spolupráce,

h) Podľa potreby sa zaoberá otázkami mnohostrannej spolupráce štátov socialistickeho spoločenstva a napomáha koordináciu vzájomnej spolupráce v rámci príslušných medzinárodných vládnych aj nevládných organizácií, na zjazdoch, konferenciách, sym-
poziách, ako aj na iných medzinárodných podujatiach.

Článok 2. Komisia sa skladá z československej a maďarskej časti: mená osôb, ktoré zastávajú funkciu predsedu a sekretára každej z oboch častí si zmluvné strany oznámia diplomatickou cestou. Ostatných členov častí, v počte najviac 5, môžu obidve strany určovať *ad hoc*.

Článok 3. Komisia sa schádza spravidla raz ročne, a to striedavo na území oboch štátov.

Komisia sa môže zísť na mimoriadne zasadanie po predchádzajúcom súhlase predsedov oboch častí.

Rokovanie Komisie vedie predseda tej časti, na území ktorej štátu sa zasadanie koná.

Článok 4. Komisia rokuje na základe vopred schváleného programu. Tento program sa určuje na predchádzajúcom zasadaní Komisie.

Predsedovia oboch častí sa môžu písomne dohodnúť o zmene programu zasadania Komisie najneskôr dva mesiace pred termínom zasadania s výnimkou naliehavých záležitostí, ktorých prerokovanie môže byť dohodnuté aj iným spôsobom.

Článok 5. Na základe rozhodnutia Komisie môžu byť v jej rámci zriadené aj pracovné skupiny, ktoré sú zložené z členov Komisie, prípadne z prizvaných odborníkov. O zložení pracovných skupín sa predsedovia vzájomne informujú.

Pracovné skupiny pripravujú a posudzujú potrebné materiály a dokumenty a o svojej práci podávajú správu na plenárnych zasadaniach Komisie.

Článok 6. Na posudzovanie odborných otázok vyplývajúcich z programu Komisie môže každá strana v prípade potreby prizvať na zasadanie príslušných odborníkov.

Článok 7. Podkladové materiály pre program zasadania Komisie, na spracovaní ktorých sa Komisia dohodla, si predsedovia častí zašlú najneskôr 6 týždňov pred zasadaním Komisie.

Pripomienky, prípadne osobitné stanoviská k zaslaným materiálom je potrebné zaslať najneskôr dva týždne pred zasadaním Komisie.

Článok 8. Plnenie organizačných úloh, spojených s prípravou a priebehom zasadania Komisie, zabezpečuje strana, na území ktorej štátu sa zasadanie koná.

Článok 9. Náklady spojené so zasadaním Komisie hradí strana, na území ktorej štátu sa zasadanie koná.

Vysielajúca strana hradí cestovné náklady svojej delegácie na miesto zasadania Komisie, ako aj náklady spojené s jej ubytovaním a stravovaním.

Článok 10. Rokovacím jazykom Komisie je jazyk český alebo slovenský a maďarský.

Protokoly zo zasadania Komisie sa vyhotovujú v českom alebo slovenskom a maďarskom jazyku, pričom obe znenia majú rovnakú platnosť.

Článok 11. Komisia prijíma na svojich zasadaniach odporúčania a závery, odsúhlasené oboma časťami a sformulované v protokole, ktorý podpisujú predsedovia oboch častí.

Komisia na svojom ďalšom zasadaní kontroluje uskutočňovanie prijatých odporúčaní a záverov.

[HUNGARIAN TEXT — TEXTE HONGROIS]

EGYEZMÉNY A CSEHSZLOVÁK SZOCIALISTA KÖZTÁRSASÁG KORMÁNYA ÉS A MAGYAR NÉPKÖZTÁRSASÁG KORMÁNYA KÖZÖTT A KULTURÁLIS ÉS TUDOMÁNYOS EGYÜTTMŰKÖDÉSRŐL

A Csehszlovák Szocialista Köztársaság Kormánya és a Magyar Népköztársaság Kormánya,

a Csehszlovák Szocialista Köztársaság és a Magyar Népköztársaság között 1968. június 14-én kelt Barátsági, Együttműködési és Kölcsönös Segítségnyújtási Szerződés elveivel összhangban,

a Csehszlovákia Kommunista Pártjának és a Magyar Szocialista Munkáspártjának a marxizmus-leninizmus és a szocialista internacionalizmus elvein alapuló ideológiai egységéből, összeforrottságából és testvéri együttműködéséből kiindulva,

abban a meggyőződésben, hogy a tudomány, az oktatás, a kultúra és a művészetek területén megvalósuló sokoldalú együttműködés elmélyítése tovább szilárdítja a Csehszlovák Szocialista Köztársaság és a Magyar Népköztársaság nemzeti megbonthatatlan barátságát,

annak érdekében, hogy a két állam népei kulturális színvonalának emelésével is hozzájáruljanak a fejlett szocialista társadalom további építéséhez a Csehszlovák Szocialista Köztársaságban és a Magyar Népköztársaságban,

attól a szándéktól vezérelve, hogy tudományos, oktatási, kulturális és művészeti együttműködésük továbbfejlesztése és elmélyítése révén hatékonyan hozzájáruljanak a szocialista közösség országai és népei tartós és testvéri barátságának, ideológiai egységének erősítéséhez, az ellenséges ideológia elleni harchoz,

a Csehszlovák Szocialista Köztársaság Kormánya és a Magyar Népköztársaság Kormánya között a kulturális együttműködésről Budapesten, az 1961. évi február hó 24. napján aláírt Egyezmény alapján folytatott együttműködésük eredményeire és gazdag tapasztalataira támaszkodva,

attól az óhajtól vezérelve, hogy tudományos és kulturális együttműködésük által is hozzájáruljanak az Európai Biztonsági és Együttműködési Konferencia Záróokmányában és további dokumentumokban foglaltak megvalósításához, amelyek hozzájárulnak a béke, az enyhülés és a biztonság erősítéséhez Európában és az egész világon,

az alábbiakban állapodtak meg:

1. cikk. A Szerződő Felek tervszerűen fejlesztik és elmélyítik sokoldalú, hatékony együttműködésüket és tapasztalatcseréjüket a tudomány, az oktatás, a kultúra és a művészetek, a tömegtájékoztatási eszközök, valamint a testnevelés és a sport területén. Ebből a célból támogatják az állami szervek és intézmények, a társadalmi szervezetek között céltudatos együttműködést, a tudósok, valamint a kultúra és a művészet területén dolgozók, továbbá a két ország állampolgárai közötti kapcsolatokat.

2. cikk. A Szerződő Felek kulturális és tudományos együttműködésüket elsősorban a marxista-leninista villágnézet, a szocialista közösség országai békeszerető külpolitikája, a szocialista építés során szerzett tapasztalataik és vívmányaik népszerűsítésére, a Csehszlovák Szocialista Köztársaság és a Magyar Népköztársaság között a társadalmi élet valamennyi területén megvalósuló együttműködés fokozására és elmélyítésére, valamint a két ország nemzeti forradalmi hagyományainak, különösen a haladó munkásmozgalom hagyományai ápolására, a szocialista kultúra és életmód fejlesztésére fordítják figyelmüket azzal a céllal, hogy tovább erősítsék népeik testvéri barátságát és jobban kielégítsék népeiknek a fejlett szocialista társadalom építése során jelentkező növekvő kulturális igényeit.

3. cikk. A Szerződő Felek támogatják állampolgáraik nevelését a marxizmus-leninizmus, a népek közötti barátság a szocialista internacionalizmus és a szocialista hazafiság szellemében.

Elsősorban az együttműködés azon formáit támogatják, amelyek a közös munkában, a tanulásban és a szabadidő aktív kihasználásában összekapcsolják a két ország dolgozóit, különösképpen fiataljait.

Arra törekcsenek, hogy az együttműködés keretében megvalósuló kiemelkedő kulturális akciókat országaik egész területére kiterjesszék.

4. cikk. A Szerződő Felek a lenini nemzetiségi politika elveivel és törvényekkel összhangban, a szocialista internacionalizmus szellemében támogatják állami szerveik együttműködését a Csehszlovák Szocialista Köztársaságban élő magyar nemzetiségű állampolgárok és a Magyar Népköztársaságban élő szlovák nemzetiségű állampolgárok kulturális és művelődési fejlődésének biztosításában.

5. cikk. A Szerződő Felek a tudományos együttműködés során támogatják a két ország tudományos akadémiai és más tudományos intézményei, valamint egyetemei és főiskolái közvetlen kapcsolatainak fejlődését annak érdekében, hogy további tervszerű kapcsolatok alakuljanak ki a tudományos és kutatási potenciálok között a társadalomtudományok, a természet- és műszaki tudományok — mint a tudományos műszaki haladást gyorsító és a szocialista gazdasági integrációt elmélyítő eszközök területén.

Ennek érdekében különösen támogatják:

- a társadalomtudományok időszerű kérdései, mindenekelőtt az országaikban folyó szocialista építőmunka, valamint az ellenséges ideológiával folytatott harc elméleti és gyakorlati témáinak közös feldolgozását;
- a hosszú távú programok összehangolását, közös tervezését és kidolgozását, valamint a kiválasztott szakterületeken a kutatások prognózisát;
- a meglévő kutatói kapacitások kölcsönös, hatékony, valamint az egyedi be rendezések legcélszerűbb kihasználását;
- a tudományos és tudományos-műszaki feladatok megoldása során szerzett ismeretek, tapasztalatok és eredmények közös felhasználását, valamint az elért tudományos eredmények optimális alkalmazását, különös tekintettel a KGST-tagországok tudományos-műszaki fejlődése 2000-ig szóló komplex programjára;
- a legfontosabb kölcsönös érdeklődésre számot tartó területeken folyó kutatások fejlesztését a haladó tudományos együttműködési formák révén,

beleértve a munkamegosztást, a közös kutatásokat, a közös kutató kollektívák kialakítását;

- a tanulmányutak, előadások tartása és tudományos üléseken való részvétel céljából, valamint a tudósok és a tudomány területén dolgozó fiatal szakemberek továbbképzését célzó közös intézkedéseket;
- a tudósok, tudományos dolgozók és más szakemberek kölcsönös utazását.

6. cikk. A Szerződő Felek a két ország barátságának és együttműködésének elmélyítése érdekében támogatják a cseh, a szlovák és a magyar nyelv kölcsönös tanítását.

A Szerződő Felek támogatják a szlovák és magyar nyelvű oktatást a Csehszlovák Szocialista Köztársaságban működő magyar tannyelvű és a Magyar Népköztársaságban működő szlovák tannyelvű iskolákban, tekintettel arra, hogy államaik szocialista építésének folyamatában a tanulók teljes mértékben érvényesülni tudjanak.

A Szerződő Felek támogatják országaik felsőoktatási intézményein a magyar, cseh és szlovák nyelvi lektorátusok tevékenységét a másik ország nemzeti nyelvét és kulturáját jól ismerő szakemberek képzése céljából.

A Szerződő Felek támogatják a magyar, a cseh és a szlovák nyelv oktatásában, kutatásában és terjesztésében résztvevő tanárok, tudósok, lektorok, más szakemberek és diákok cseréjét.

A Szerződő Felek támogatják a műfordítók képzését és kölcsönös cseréjét.

A Szerződő Felek támogatják az oktatási segédeszközök közös fejlesztését, a nyelvtanfolyamok és szemináriumok rendezését, a bohemisztika, szlavanisztika és hungarisztika közös kutatását, valamint az ezzel a területtel foglalkozó tudományos munkák kiadását.

7. cikk. A Szerződő Felek támogatják a sokoldalú együttműködést az oktatás területén, mindenekelőtt:

- tapasztalatok cseréjét a fiatal nemzedék kommunista nevelése, művelődése terén;
- az egymás országaira vonatkozó ismeretek bővítését, az iskolákban és más művelődési intézményekben;
- tapasztalatcserét a nevelő és a pedagógiai munka különböző szintjein, valamint a nevelés anyagi-műszaki bázisának fejlesztése területén;
- az új oktatási tervek, programok és módszerek, valamint oktatási segédeszközök — beleértve a tankönyveket is — korszerűsítését, kidolgozását és bevezetését;
- az oktatás területén a különböző szintű állami szervek, oktatási intézmények, valamint pedagógiai kutatóintézetek közötti közvetlen együttműködést;
- a különféle oktatási intézmények tanárainak képzését és továbbképzését;
- pedagógusok és a pedagógiai szakemberek cseréjét;
- egyetemi és főiskolai hallgatók küldését és fogadását teljes és részképzésre;

— a diákok, ipari tanulók, tanulócsoportok és az ifjúsági csoportok cseréjét gyakorlat, nyári táborozás, kirándulás céljából.

A Szerződő Felek megkülönböztetett figyelmet fordítanak a két ország partner-főiskolái közötti együttműködés tökéletesítésére, a plitechnikai oktatás és nevelés fejlesztésére, a pályaválasztási tanácsadás továbbfejlesztésére.

A Szerződő Felek saját belső jogszabályaikkal összhangban kölcsönösen lehetőséget biztosítanak a másik Szerződő Fél azon állampolgárai számára, akik tartósan az ország területén élnek, hogy a különféle és különböző foku tanintézetekben a saját állampolgáraikkal azonos feltételek mellett folytassanak tanulmányokat.

8. cikk. A Szerződő Felek támogatják a magyar, a cseh és a szlovák nép haladó hagyományainak feltárását és népszerűsítését, a nemzeti és szociális felszabadulásért folytatott harc és a szocialista építés eredményei tanulmányozását és népszerűsítését.

Együttműködnek az állami ünnepek és a jeles évfordulók, valamint közös haladó történelmi hagyományaik megünnepléséhez kapcsolódó kulturális akciók megvalósításában.

A Szerződő Felek támogatják a Csehszlovák-Magyar Történész Vegyesbizottság tevékenységét.

9. cikk. A Szerződő Felek támogatják a széles körű együttműködést a kultúra és a művészetek területén, hogy ezáltal is kölcsönösen gazdagítsák a két ország kulturáját, erősítsék azok szocialista vonásait, emeljék a szocialista kultúra politikai és ideológiai hatékonyságát.

Mindenekelőtt támogatják:

- a kultúra területén tevékenykedő illetékes szervek, a kulturális intézmények és szervezetek, az alkotó szövetségek közötti közvetlen kapcsolatok fejlesztését és elmélyítését, továbbá a kultúra és a művészet képviselői közötti alkotó együttműködés elmélyítését;
- a kulturális terület együttműködésének minden célszerű formáját, beleértve a művészeti fesztiválok, kulturális napok és más hasonló akciók megszervezését, az aktuális eszmei és alkotói problémákkal foglalkozó találkozók és viták szervezését;
- a művészek képzésében és szakmai továbbképzésében való együttműködést;
- a zeneművek, filmalkotások, színművek bemutatását és népszerűsítését, művészeti kiállítások rendezését, művészeti publikációk, filmek, zenei felvételek, kottaanyagok cseréjét;
- művészeti együttesek, műkedvelő együttesek és művészek kölcsönös utaztatását;
- a másik ország kulturális és művészeti értékeinek rendszeres hozzáférhetővé tételét és megőrzését, a kulturális életbe való bevonásukat;
- a lakosság kulturális nevelése és művészeti tevékenysége terén szerzett tapasztalatok cseréjét;
- a szocialista kulturapolitika megvalósítása, a kulturális élet irányítása, tervezése és fejlesztése terén a két országban szerzett tapasztalatok cseréjét, valamint a szocialista kultúra eredményeinek népszerűsítésében megvalósuló együttműködés elmélyítését;

— a műemlékvédelem és a természetvédelem terén szerzett tapasztalatok cseréjét.

10. cikk. A Szerződő Felek támogatják az együttműködést a könyvkiadás és könyvértékesítés területén, hogy ezuton is hozzájáruljanak a szocializmus népszerűsítéséhez és a marxista-leninista eszmék terjesztéséhez mindkét országban.

E célból mindenekelőtt támogatják:

- a könyvkultúra és a könyvértékesítés illetékes szerveinek együttműködését;
- kiadók együttműködését;
- a politika és a társadalomtudomány, a szépirodalom, a gyermek- és ifjúsági irodalom, a tudományos, a népszerű tudományos irodalom és más szakirodalom területén megjelent kiemelkedő művek fordításainak kiadását;
- a haladó és forradalmi hagyományokról, főleg a munkásmozgalomról szóló könyvek közös kiadását, a közös könyvkiadást a két ország nemzeti irodalma terjesztésének érdekében;
- a jelenkor időszerű kérdéseivel, a másik ország történelmével, kulturájával és népe életével foglalkozó művek kölcsönös kiadását;
- a másik ország irodalmának terjesztését és népszerűsítését, beleértve a könyvkiállítások rendezését is.

11. cikk. A Szerződő Felek támogatják az alkotószövetségek közötti sokoldalú együttműködés fejlesztését, amely mindenekelőtt az alábbiakra irányul:

- a szocialista művészeti alkotások eszmei törekvéseinek megvalósítására;
- a szocialista kultúra és művészetek időszerű kérdései, valamint más kérdések közös kidolgozására, amelyek elméleti és gyakorlati jelentőséggel bírnak a két ország szocialista kulturájának további fejlesztése szempontjából;
- a kölcsönös kapcsolatok hatékonyabbá tételére;
- a közös alkotó kezdeményezések fejlesztésére, beleértve a közös alkotói tevékenységet;
- a fiatal művészek kapcsolatainak és alkotói együttműködésének intenzívebbé tételére és nevelésük terén való együttműködésre;
- a két ország művészei elkötelezett alkotásainak kölcsönös megismerésére, terjesztésére és propagálására.

12. cikk. A Szerződő Felek támogatják a kulturális tevékenységet folytató kereskedelmi szervezeteik és ügynökségeik együttműködését ezek tevékenységi körében az Egyezmény által szabályozott területeken.

13. cikk. A Szerződő Felek támogatják a sajtóügynökségek, a rádió és a televízió közötti kapcsolatok közvetlen megállapodások alapján történő továbbfejlesztését. Hasonlóképpen támogatják a két ország illetékes sajtószervei és újságíró szövetségei közötti együttműködést is. E célból mindenekelőtt támogatják:

- a szocializmus vívmányainak, sikereinek, a forradalmi hagyományoknak és a két ország nemzeti életének, kulturájának és szocialista életmódjának tömegtájékoztatási eszközök általi népszerűsítését;

— a szélesebb együttműködést a másik országról szóló programok, híradások készítésében a televíziós- és rádió- adásokban, valamint filmkészítésben való együttműködést, amelyek a szocialista országok anyagi és szellemi forrásainak fejlesztését és a nemzeteik közötti kapcsolatok erősítését célozzák.

14. cikk. A Szerződő Felek a szocialista filmművészet ideológiai és művészeti hatékonyságának növelése, valamint a marxista-leninista világnézet népszerűsítése céljából támogatják a két ország filmszervei közötti együttműködést, közvetlen megállapodások alapján.

Az együttműködés mindenekelőtt az alábbi területeket öleli fel:

- ünnepi filmelőadások szervezése a nemzeti ünnepek és más kiemelkedő események alkalmából, kölcsönös részvétel a nemzetközi filmfesztiválokon és seregszemléken;
- a filmstudiók együttműködése a filmalkotás- és gyártás területén, beleértve a koprodukciókat és az alkotói, gyártási szolgáltatásokat is;
- a filmgyártással és forgalmazással összefüggő irányítási, gazdasági kérdések, a műszaki filmterjesztés, filmgyártás és kádernevelés területén szerzett tapasztalatok cseréjét;
- a külföldi nem kereskedelmi és kereskedelmi filmkapcsolatokra vonatkozó információk cseréjét;
- a filmintézetek és filmarchivumok együttműködését.

15. cikk. A Szerződő Felek a két országban érvényes előírásokkal összhangban elősegítik levéltári intézményeik együttműködésének bővítését és elmélyítését, a levéltári ismeretek, adatok és anyagok másolatainak tudományos célú cseréjét, valamint támogatják a levéltári terület szakembereinek cseréjét.

16. cikk. A Szerződő Felek egymás országában működő kulturális és tájékoztatási központjairól külön egyezmény rendelkezik. A Szerződő Felek támogatják a kulturális és tájékoztatási központok, valamint az egyezmény végrehajtásában közreműködő állami szerveik közötti kapcsolattartást és együttműködést.

17. cikk. A Szerződő Felek támogatják a testnevelés és a sport területén folyó sokoldalú együttműködést az illetékes szervezetek közötti közvetlen együttműködési megállapodások alapján. Elősegítik a csapatok cseréjét barátságos mérkőzésekre, nemzetközi versenyekre és turnékra, hasonlóképpen a szakvezetők és edzők tapasztalatcseréjét, valamint közös edzőtáborozások szervezését.

18. cikk. A Szerződő Felek támogatják a társadalmi és tömegszervezetek, a szakszervezetek, ifjúsági és gyermekszervezetek, nőszervezetek, tudományos ismeretterjesztő társulatok és más társadalmi szervezetek közötti szoros együttműködést, hogy a kulturális és tudományos kapcsolatok felhasználása révén elősegítsék a két ország nemzetei közötti barátság sokoldalú elmélyítését és a testvéri együttműködés tökéletesítését.

19. cikk. A Szerződő Felek támogatják a megyék és városok közötti közvetlen baráti kapcsolatok keretében megvalósuló kulturális és tudományos együttműködést, hogy ezáltal is elősegítsék a két ország nemzetei közötti barátság és együttműködés elmélyítését és szocialista nemzeti kultúráik gazdagodását.

20. cikk. A Szerződő Felek elősegítik a szerzői jogok védelmét, beleértve az előadóművészek jogainak védelmét, a másik ország kulturális értékeinek népszerűsítése és terjesztése érdekében, a két ország szerzői jogvédő szervezeteinek együttműködését.

21. cikk. A Szerződő Felek kölcsönösen tájékoztatják egymást a két országban megrendezésre kerülő és a jelen Egyezményben foglalt területeken folyó együttműködést érintő kongresszusokról, konferenciákról, fesztiválokról, kiállításokról, versenyekről és más akciókról.

A Szerződő Felek meghívják a másik ország azon szerveinek és szervezeteinek képviselőit ezekre a rendezvényekre, amelyek az Egyezmény végrehajtását végzik.

22. cikk. A Szerződő Felek elősegítik a szocialista országoknak az Egyezmény által érintett valamennyi területtel kapcsolatos sokoldalú együttműködésnek további fejlesztését és tökéletesítését.

A Szerződő Felek tájékoztatják egymást a harmadik országokkal fennálló kulturális és tudományos kapcsolataikról, szorosán együttműködnek és összehangolják tevékenységüket a nemzetközi szervezetekben, nemzetközi tudományos és kulturális kongresszusokon, konferenciákon és más rendezvényeken és kicserélik idevágó tapasztalataikat.

23. cikk. Az Egyezmény végrehajtása céljából a Szerződő Felek ötéves időszakokra szóló együttműködési munkaterveket dolgoznak ki, amelyek rögzítik a pénzügyi feltételeket is.

24. cikk. A Csehszlovák-Magyar Kulturális, Oktatási és Tudományos Kormányközi Együttműködési Vegyesbizottság koordinálja az együttműködést, ellenőrzi és értékeli a 23. cikkben foglalt munkatervek teljesítését. A bizottság rendszeresen és komplex módon elemzi a kulturális, oktatási és tudományos területen folyó együttműködést, és az együttműködés fejlesztése érdekében ajánlásokat tesz a két ország felelős szerveinek.

A Csehszlovák-Magyar Kulturális, Oktatási és Tudományos Kormányközi Együttműködési Vegyesbizottság tevékenységét működési szabályzat szabályozza, amely az Egyezmény mellékletét alkotja és az Egyezmény szerves részét képezi.

25. cikk. Az Egyezmény aláírása napján lép hatályba.

Az Egyezmény hatálybalépésével hatályát veszti a Csehszlovák Szocialista Köztársaság és a Magyar Népköztársaság között a kulturális együttműködésről Budapesten, az 1961. évi február hó 24. napján aláírt Egyezmény.

A Szerződő Felek kulturális és tudományos intézményei és szervezetei között az 1961. évi február hó 24-én kelt Egyezmény alapján létrejött közvetlen együttműködési megállapodások továbbra is érvényben maradnak, amennyiben nem mondanak ellent a jelen Egyezmény rendelkezéseinek.

26. cikk. Az Egyezmény 10 évig marad hatályban és érvényessége mindaddig további 5-5 évre meghosszabbodik, ameddig a Szerződő Felek egyike az Egyezmény érvényességének lejártá előtt 6 hónappal írásban nem értesíti a másik Szerződő Felet az Egyezmény felmondására vonatkozó szándékáról.

KELT Budapesten, az 1986. évi október 22. napján, két eredeti példányban, szlovák és magyar nyelven, mindkét nyelvű szöveg egyaránt hiteles.

A Csehszlovák Szocialista
Köztársaság Kormánya Nevében:
[Signed — Signé]¹

A Magyar Népköztársaság
Kormánya Nevében:
[Signed — Signé]²

MELLÉKLET

A CSEHSZLOVÁK-MAGYAR KULTURÁLIS, OKTATÁSI ÉS TUDOMÁNYOS KORMÁNYKÖZI EGYÜTTMŰKÖDÉSI VEGYESBIZOTTSÁG: MŰKÖDÉSI SZABÁLYZATA

1. cikk. A Csehszlovák-Magyar Kulturális, Oktatási és Tudományos Kormányközi Együttműködési Vegyesbizottság (a továbbiakban: Bizottság) főként az alábbi tevékenységet látja el:

a) rendszeresen elemzi a kölcsönös kapcsolatokat a kultúra, az oktatás, a tudomány, a tömegtájékoztatás, a sport, a testnevelés területén, továbbfejlesztésük lehetőségeit, valamint a végzett együttműködés hatékonyságát is;

b) elbírálja az ötéves együttműködési munkatervek és végrehajtási programjaik, valamint a két állam illetékes szerveinek, szervezeteinek és intézményeinek közvetlen együttműködési megállapodásait, rendszeresen figyelemmel kíséri és értékeli ezek végrehajtását;

c) javasolja és támogatja olyan új együttműködési formák kialakítását, amelyek hozzájárulnak az együttműködés legnagyobb hatékonyságának a biztosításához;

d) biztosítja a kölcsönös rendszeres információt a két állam időszerű kulturpolitikai kérdéseiről, valamint a két Felet érdeklő egyéb kérdésekről is;

e) elősegíti az illetékes szervek, szervezetek és intézmények közvetlen együttműködésének fejlesztését, a két állam kormányai között a kulturális és tudományos együttműködésről, valamint az ezen együttműködést biztosító személyek munkakapcsolatainak fejlesztéséről szóló hatályos egyezmény szerint;

f) összehangolja a legjelentősebb akciókat az ötéves együttműködési munkatervek szerint és támogatást nyújt az ezeket megvalósító illetékes szerveknek, szervezeteknek és intézményeknek;

g) összhangban a két állam kulturális és tájékoztatási központjainak tevékenységére vonatkozó hatályos csehszlovák-magyar egyezményvel, elbírálja és támogatja ezeknek a központoknak a tevékenységét, azzal a céllal, hogy felhasználja azokat a kölcsönös kulturális együttműködés biztosításában;

h) szükség szerint foglalkozik a szocialista közösséghez tartozó államok sokoldalú együttműködésének a kérdéseivel és segíti a kölcsönös együttműködés összehangolását az illetékes nemzetközi kormány szintű és nem kormány szintű szervezetek keretében, kongresszusokon, konferenciákon, szimpozionokon, valamint egyéb nemzetközi akciókban is.

2. cikk. A Bizottság csehszlovák és magyar tagozatból áll. A két tagozat mindegyikének elnöki és titkári tisztségét betöltő személyek neveit a Szerződő Felek diplomáciai uton közlik egymással. A tagozatok többi tagjait, legfeljebb 5-5 fő létszámban, a Felek *ad hoc* jelölhetik ki.

¹ Signed by Dr. Matej Lúčan — Signé par Matej Lúčan.

² Signed by Judit Csehák — Signé par Judit Csehák.

3. cikk. A Bizottság rendszerint évente egyszer ül össze, felváltva a két állam területén.

A Bizottság, a két tagozat elnökének előzetes egyetértésével, rendkívüli ülést tarthat.

A Bizottság ülését annak a tagozatnak az elnöke vezeti, amelyik állam területén az ülést tartják.

4. cikk. A Bizottság az előzetesen jóváhagyott napirend alapján tárgyal. Ezt a napirendet a Bizottság előző ülésén határozzák meg.

A két tagozat elnökei legkésőbb az ülés előtt két hónappal írásban megállapodhatnak az ülés napirendjének megváltoztatásáról, a sürgős ügyek megtárgyalásáról más módon is történhetik megállapodás.

5. cikk. A Bizottság döntése alapján, keretében munkacsoportok is létesíthetők, amelyek a Bizottság tagjaiból, esetleg meghívott szakemberekből állnak. Az összetételről az elnökök kölcsönösen tájékoztatják egymást.

A munkacsoportok előkészítik és elbírálják a szükséges anyagokat és okmányokat és munkájukról a Bizottság plenáris ülésén tesznek jelentést.

6. cikk. A Bizottság napirendjére kerülő szakmai kérdések elbírálásához, szükség esetén, az ülésre meghívhatók az illetékes szakemberek.

7. cikk. A Bizottság ülésének napirendjével kapcsolatos anyagokat, amelyeknek feldolgozásáról a Bizottság megállapodott, a tagozatok elnökei legkésőbb 6 héttel a Bizottság ülése előtt megküldik egymásnak.

A megküldött anyagokkal kapcsolatos észrevételeket, esetleg különvéleményeket legkésőbb két héttel a Bizottság ülése előtt kell egymásnak megküldeni.

8. cikk. A Bizottság ülésének előkészítésével és megvalósításával összefüggő szervezési feladatokat az a Fél végzi el, amely államának területén az ülést tartják.

9. cikk. A Bizottság üléseivel összefüggő költségeket az a Fél fedezi, amelynek területén az ülést tartják.

A kiküldő Fél viseli a saját delegációjának az utazási költségeit a Bizottság ülésének a színhelyéig, valamint az ott-tartózkodásával összefüggő költségeket is.

10. cikk. A Bizottság tárgyalási nyelve cseh vagy szlovák nyelv és a magyar nyelv.

A Bizottság üléséről cseh vagy szlovák és magyar nyelven készítik a jegyzőkönyveket, mindkét nyelvű szöveg egyformán érvényes.

11. cikk. A Bizottság ülésein a két Fél által jóváhagyott, a két tagozat elnökei által aláírt jegyzőkönyvben megfogalmazott ajánlásokat és következtetéseket fogad el.

A Bizottság a következő ülésén ellenőrzi az elfogadott ajánlások végrehajtását.

[TRANSLATION — TRADUCTION]

AGREEMENT¹ BETWEEN THE GOVERNMENT OF THE CZECHOSLOVAK SOCIALIST REPUBLIC AND THE GOVERNMENT OF THE HUNGARIAN PEOPLE'S REPUBLIC ON CULTURAL AND SCIENTIFIC COOPERATION

The Government of the Czechoslovak Socialist Republic and the Government of the Hungarian People's Republic,

In harmony with the principles of the Treaty of Friendship, Co-operation and Mutual Assistance between the Czechoslovak Socialist Republic and the Hungarian People's Republic dated 14 June 1968,²

Proceeding from the ideological unity, concord and fraternal cooperation between the Communist Party of Czechoslovakia and the Hungarian Socialist Workers' Party, based on the principles of Marxism-Leninism and socialist internationalism,

Convinced that the deepening of comprehensive cooperation in the spheres of science, education, culture and the arts will further strengthen the indissoluble friendship between the peoples of the Czechoslovak Socialist Republic and the Hungarian People's Republic,

In the interest of contributing by the elevation of the cultural level of the peoples of the two States, as in other ways, to the further construction of a developed socialist society in the Czechoslovak Socialist Republic and the Hungarian People's Republic,

Guided by the intention of effectively contributing through the further development and the deepening of cooperation in the spheres of science, education, culture and art to the strengthening of lasting and fraternal friendship and of ideological unity and concord between the States of the socialist community and their peoples and to the struggle against hostile ideologies,

Relying on the favourable results and the wealth of experience of the cultural cooperation carried on thus far in accordance with the Agreement between the Czechoslovak Socialist Republic and the Hungarian People's Republic concerning Cultural Co-operation signed at Budapest on 24 February 1961,³

Guided by the desire to contribute through their scientific and cultural cooperation, as in other ways, to the realization of the provisions of the Final Act of the Conference on Security and Co-operation in Europe and of other documents which contribute to the strengthening of peace, détente and security in Europe and throughout the world,

Have agreed as follows:

Article 1. The Contracting Parties shall, in a planned manner, develop and strengthen the comprehensive and effective cooperation and the exchange of

¹ Came into force on 22 October 1986 by signature, in accordance with article 25.

² United Nations, *Treaty Series*, vol. 678, p. 45.

³ *Ibid.*, vol. 422, p. 15.

experience between them in the spheres of science, education, culture and the arts, the mass communications media, physical education and sports. To that end, they shall support purposeful cooperation between State authorities and institutions and societal organizations, the development of relations between scientists and workers in the spheres of culture and art and contacts between the citizens of the two States.

Article 2. The Contracting Parties shall, in their cultural and scientific cooperation, devote their attention primarily to the propagation of the Marxist-Leninist world view, the peace-loving foreign policy of the States of the socialist community and the experience and accomplishments they have gained in the course of socialist construction, to the further deepening and strengthening of cooperation between the Czechoslovak Socialist Republic and the Hungarian People's Republic in all spheres of social life, to the nurturing of the revolutionary traditions of the peoples of the two States, in particular the traditions of the progressive workers' movement, and to the development of socialist culture and of the socialist way of life, with a view to further strengthening the fraternal friendship between the peoples of the two States and better satisfying the growing cultural needs which arise for their peoples in the building of a developed socialist society.

Article 3. The Contracting Parties shall support the education of their citizens in the spirit of Marxism-Leninism, friendship between peoples, socialist internationalism and socialist patriotism.

They shall, in particular, support those forms of cooperation which will bring together the workers, especially the young people, of the two States in joint work, study and the active utilization of their leisure time.

They shall endeavour to extend the significant cultural actions taken in the context of the cooperation between them to the entire territory of their States.

Article 4. The Contracting Parties shall, in harmony with the principles of Leninist nationality policy and with their own legislation and in the spirit of socialist internationalism, support cooperation between their State authorities in the sphere of ensuring the cultural and educational development of citizens of Hungarian nationality living in the Czechoslovak Socialist Republic and citizens of Slovak nationality living in the Hungarian People's Republic.

Article 5. The Contracting Parties shall, in the course of their scientific cooperation, support the development of direct contacts between the academies of sciences and other scientific institutions of the two States and between their universities and higher educational establishments in the interest of creating further planned contacts between the scientific and research potentials in the area of the social, natural and technical sciences as instruments for accelerating scientific and technical progress and deepening socialist economic integration.

To that end, they shall, in particular, support:

- Joint work on current questions in the social sciences, especially questions relating to the theory and practice of socialist construction in the two States and the struggle against hostile ideologies;
- Harmonization, joint planning and elaboration of long-term programmes and the prognosis of research in selected areas of specialization;

- Bilateral effective utilization of existing research capacities and the most expedient use of individual arrangements;
 - Joint utilization of the knowledge, experience and results obtained in the course of the performance of scientific and scientific-technical tasks and the optimal utilization of the scientific results achieved, with special regard to the complex programme of scientific and technical development of the States members of the Council for Mutual Economic Assistance for the period until the year 2000;
 - Development of research in the most important areas of common interest through progressive forms of scientific cooperation, including the division of labour, joint research and the creation of joint research collectives;
 - Joint measures taken with a view to the making of study visits, the delivery of lectures and participation in scientific meetings and to the advanced training of scientists and of young specialists working in the area of science;
- [— Reciprocal visits by scientists, scientific workers and other specialists.]¹

Article 6. The Contracting Parties shall support the reciprocal teaching of the Czech, Slovak and Hungarian languages in the interest of deepening the friendship and cooperation between the two States.

The Contracting Parties shall support instruction conducted in the Slovak and Hungarian languages at Hungarian-language schools established for children and young people of Hungarian nationality in the Czechoslovak Socialist Republic and at Slovak-language schools established for children and young people of Slovak nationality in the Hungarian People's Republic, with a view to enabling the students to realize their potential fully in the process of socialist construction of their States.

The Contracting Parties shall assist the activities of lectureships in the Hungarian, Czech and Slovak languages at the higher educational establishments of their States with a view to training specialized workers in each State who will have a good knowledge of the national language and culture of the other State.

The Contracting Parties shall support the exchange of teachers, scientists, lecturers, other specialists and students active in the teaching, research and dissemination of the Hungarian, Czech and Slovak languages.

The Contracting Parties shall support the training and exchange of translators.

The Contracting Parties shall support the joint development of auxiliary teaching materials, the organizing of language courses and seminars, joint research in the study of the Czech, Slovak and Hungarian languages and cultures and the publication of scientific works concerned with that field.

Article 7. The Contracting Parties shall support comprehensive cooperation and the exchange of experience in the sphere of education, and in particular:

- The exchange of experience in the field of the communist education and enlightenment of the young generation;
- The expansion of knowledge concerning each State in the schools and other educational establishments of the other State;

¹ The text between brackets does not appear in the authentic Slovak text.

- The exchange of experience in educational and pedagogical activity at various levels and also in the development of the material and technical basis of education;
- The updating, elaboration and introduction of new teaching plans, programmes and methods and auxiliary teaching materials, including textbooks;
- The direct cooperation between State authorities and educational establishments of various levels and pedagogical research institutions;
- The training and advanced training of teachers in educational establishments of various types;
- The exchange of pedagogues and pedagogical specialists;
- The sending and receiving of students for studies at higher educational establishments and for post-graduate studies;
- The exchange of students, industrial trainees, student groups and youth groups for the purposes of practice, summer camping and excursions.

The Contracting Parties shall devote special attention to the development of direct cooperation between the partner higher educational establishments of the two States, the perfecting of polytechnic instruction and education and the further development of advisory services in career choices.

Each Contracting Party shall, in harmony with its domestic legislation, enable citizens of the other Contracting Party who reside permanently in the territory of the first-named Contracting Party to study at schools of various types and various levels under the conditions applicable to its own citizens.

Article 8. The Contracting Parties shall support the study and popularization of the progressive traditions of the Hungarian, Czech and Slovak peoples, of the struggle for national and social liberation and of the construction of a socialist society.

They shall cooperate in carrying out cultural actions in connection with the celebration of State holidays and important anniversaries and of their common progressive historical traditions.

The Contracting Parties shall support the activities of the Czechoslovak-Hungarian Mixed Commission of Historians.

Article 9. The Contracting Parties shall support comprehensive cooperation in the spheres of culture and the arts in order that they may in that way, as in other ways, reciprocally enrich the culture of the peoples of the two States, strengthen their socialist characteristics and heighten the political and ideological effectiveness of socialist culture.

They shall, in particular, support:

- Development and deepening of direct contacts between the competent authorities active in the sphere of culture, between cultural institutions and organizations and between creative artistic associations and the deepening of creative cooperation between representatives of culture and art;
- All expedient forms of cooperation in the cultural sphere, including the organizing of artistic festivals, cultural days and other such undertakings, and meetings and discussions on current problems relating to ideas and creativity;

- Cooperation in the training and advanced professional training of workers in the creative arts;
- Introduction and dissemination of musical compositions, cinematic creations and theatrical works, the organizing of artistic exhibitions and the exchange of artistic publications, films, musical recordings and sheet music;
- Sending to each other's country artistic ensembles, groups interested in artistic activities and individual artists;
- Systematic action in each State to make accessible and to preserve the cultural and artistic values of the other State and to introduce them into cultural life;
- Exchange of experience in the sphere of the cultural education and artistic activities of the population;
- Exchange of experience relating to the implementation of socialist cultural policy, the guidance, planning and development of cultural life in the two States and the deepening of cooperation in the popularization of the results of socialist culture;
- Exchange of experience in the preservation of historic monuments and of the environment.

Article 10. The Contracting Parties shall support cooperation in the publication and sale of books, with a view to contributing in that way, as in other ways, to the dissemination of socialism and of Marxist-Leninist ideas in the two States.

To that end, they shall support, in particular:

- Cooperation between the competent authorities concerned with book culture and book sales;
- Cooperation between publishing houses;
- Publication of translations of important published works in the field of political and social science literature, belles-lettres, literature for children and young people, scientific and popular science literature and other specialized literature;
- Joint publication of books devoted to progressive and revolutionary traditions, especially the workers' movement, and the joint publication of books in the interest of disseminating the literature of the peoples of the two States;
- Publication in each State of works relating to current questions of the other State's present, its history, its culture and the life of its people;
- Propagation and dissemination of the literature of the other State, including the organizing of book exhibitions.

Article 11. The Contracting Parties shall support the development of comprehensive cooperation between associations of creative artists which is aimed primarily at:

- Fulfilling the idealistic endeavours of socialist artistic creativity;
- Joint working out of current questions of socialist culture and arts and of other questions which are of theoretical and practical importance from the standpoint of the development of the socialist cultures of the two States;
- Making mutual contacts more effective;
- Developing joint creative initiatives, including joint creative activities;

- Intensifying contacts and creative cooperation between young artists and cooperation in the sphere of their education;
- Reciprocally familiarizing with and disseminating and propagating the results of committed artistic creations of the artists of the two States.

Article 12. The Contracting Parties shall support cooperation between their commercial organizations and artistic agencies in the sector of their activity which relates to the spheres governed by this Agreement.

Article 13. The Contracting Parties shall support the further development of contacts between press agencies, radio and television on the basis of agreements concerning direct cooperation. They shall likewise support cooperation between the competent press authorities and journalists' associations of the two States.

To that end, they shall support, in particular:

- Dissemination, through their mass communications media, of the achievements and successes of socialist construction, revolutionary traditions and the national life, culture and socialist way of life of the peoples of the two States;
- Broader cooperation in the creation in each State of radio and television programmes concerning the other State and also of films with a view to supporting the development of material sources and reciprocal socialist knowledge serving to bring the peoples closer together.

Article 14. The Contracting Parties shall support cooperation between the cinematographic authorities of the two States with a view to making socialist film art ideologically and artistically more effective and propagating the Marxist-Leninist world view. The cooperation shall be carried out on the basis of direct agreements.

The cooperation shall, in particular, include the following spheres:

- Organization of holiday film presentations on the occasion of State holidays and other outstanding events and reciprocal participation in international film festivals and viewings;
- Cooperation between film studios in the sphere of the creation and production of films, including co-production and the provision of services relating to creation and production;
- Exchange of experience acquired in the sphere of administrative and economic questions relating to the creation and marketing of films, the technical distribution of films, film production and the training of personnel;
- Exchange of information concerning commercial and non-commercial film contacts abroad;
- Cooperation between film institutions and film archives.

Article 15. The Contracting Parties shall, in harmony with the regulations in force in the two States, promote the expansion and deepening of cooperation between their archive institutions and the exchange of copies of archival information, data and materials for scientific purposes and shall support the exchange of specialists in the archives field.

Article 16. The activities of the cultural and informational centres of each Contracting Party which are active in the territory of the other State shall be governed by a separate agreement. The Contracting Parties shall support the

maintenance of contacts and cooperation between such cultural and informational centres and between their State authorities which participate in the implementation of this Agreement.

Article 17. The Contracting Parties shall support comprehensive cooperation in the sphere of physical education and sports on the basis of direct agreements between the competent organizations. They shall promote the exchange of teams for friendly matches and international competitions and tournaments, the exchange of experience between officials and trainers and the organizing of joint training camps.

Article 18. The Contracting Parties shall support close cooperation between societal and mass organizations, trade unions, organizations of young people and children, women's organizations, associations for the dissemination of scientific knowledge and other societal organizations with a view to promoting through the utilization of cultural and scientific contacts the comprehensive deepening of the friendship between the peoples of the two States and the perfecting of fraternal cooperation.

Article 19. The Contracting Parties shall support cultural and scientific cooperation carried on within the context of direct friendly contacts between counties and localities, with a view to promoting in that way, as in other ways, the deepening of the friendship and cooperation between the peoples of the two States and the enrichment of their socialist national cultures.

Article 20. Each Contracting Party shall promote the protection of copyrights, including the protection of the rights of performing artists, with a view to facilitating the popularization and dissemination of the cultural values of the other State and shall promote cooperation between the copyright protection organizations of the two States.

Article 21. The Contracting Parties shall inform each other concerning the congresses, conferences, festivals, exhibitions, competitions and other undertakings held in the two States and relating to the spheres of cooperation governed by this Agreement.

Each Contracting Party shall invite representatives of those authorities and organizations of the other State which ensure the implementation of this Agreement to the aforementioned undertakings.

Article 22. The Contracting Parties shall support the further development and perfecting of comprehensive cooperation between socialist States in all the spheres to which this Agreement relates.

The Contracting Parties shall inform each other concerning their cultural and scientific relations with third States, shall cooperate closely and coordinate their activities in international organizations and at international scientific and cultural congresses, conferences and other undertakings and shall exchange experience in that sphere.

Article 23. For the implementation of this Agreement, the Contracting Parties shall work out cooperation plans covering five years in each case, in which financial conditions shall also be established.

Article 24. The Czechoslovak-Hungarian Mixed Intergovernmental Commission on Cultural, Educational and Scientific Cooperation shall coordinate the cooperation and monitor the implementation of the plans referred to in article 23.

The Commission shall regularly and comprehensively analyse cooperation in the spheres of culture, education and science and shall, in the interest of developing cooperation, make appropriate recommendations to the competent authorities of the two States.

The activities of the Czechoslovak-Hungarian Mixed Intergovernmental Commission on Cultural, Educational and Scientific Cooperation shall be governed by rules of procedure which constitute the annex to this Agreement and form an integral part thereof.

Article 25. This Agreement shall enter into force on the date of its signature.

On the date of the entry into force of this Agreement, the Agreement between the Czechoslovak Socialist Republic and the Hungarian People's Republic concerning Cultural Cooperation concluded at Budapest on 24 February 1961 shall cease to have effect.

Agreements on direct cooperation between cultural and scientific institutions and organizations of the Contracting Parties which were concluded on the basis of the Agreement of 24 February 1961 shall remain in force if they are not contrary to the provisions of this Agreement.

Article 26. This Agreement is concluded for a period of 10 years and shall be extended for additional periods of five years if neither of the Contracting Parties notifies the other in writing, six months before the expiry of the period of validity of the Agreement, that it intends to terminate the Agreement.

DONE at Budapest on 22 October 1986, in duplicate in the Slovak and Hungarian languages, both texts being equally authentic.

For the Government
of the Czechoslovak Socialist
Republic:

[Dr. MATEJ LÚČAN]

For the Government
of the Hungarian People's Republic:

[JUDIT CSEHÁK]

ANNEX

RULES OF PROCEDURE OF THE CZECHOSLOVAK-HUNGARIAN MIXED INTERGOVERNMENTAL COMMISSION ON CULTURAL, EDUCATIONAL AND SCIENTIFIC COOPERATION

Article 1. The Czechoslovak-Hungarian Mixed Intergovernmental Commission on Cultural, Educational and Scientific Cooperation (hereinafter referred to as "the Commission") shall, in particular, carry out the following activities:

(a) It shall regularly analyse reciprocal relations in the spheres of culture, education, science, mass information media, sports and physical education, the possibilities for their further development and the effectiveness of the cooperation carried on;

(b) It shall evaluate the five-year plans for cooperation and their implementation programmes and the agreements concerning direct cooperation between the competent authorities, organizations and institutions of the two States and shall regularly monitor and evaluate the implementation of those documents;

(c) It shall recommend and support the creation of such new forms of cooperation as will contribute to making the cooperation most effective;

(d) It shall ensure the regular reciprocal provision of information concerning current questions of the cultural policy of the two States and other questions of interest to the two Parties;

(e) It shall promote the development of direct cooperation between the competent authorities, organizations and institutions in accordance with the agreement in force between the Governments of the two States on cultural and scientific cooperation and on the development of working contacts between the persons ensuring such cooperation;

(f) It shall coordinate the most important undertakings in accordance with the five-year plans of cooperation and shall provide support to the competent authorities, organizations and institutions engaged in their implementation;

(g) In harmony with the Czechoslovak-Hungarian Agreement in force with regard to the activities of the cultural and informational centres of the two States, it shall evaluate and support the work of such centres with a view to using them in ensuring reciprocal cultural cooperation;

(h) Where necessary, it shall concern itself with questions relating to the comprehensive cooperation between the States of the socialist community and shall promote the harmonization of reciprocal cooperation within the context of the competent international governmental and non-governmental organizations, at congresses, conferences, symposia and other international undertakings.

Article 2. The Commission shall be made up of a Czechoslovak section and a Hungarian section. The names of the persons who will serve as the Chairman and Secretary of each of the two sections shall be communicated by the Contracting Parties to each other through the diplomatic channel. The other members of each section, not more than five in number, may be appointed *ad hoc* by the two Parties.

Article 3. The Commission shall, as a rule, meet once a year, alternately in the territory of the two States.

The Commission may hold extraordinary meetings, subject to prior agreement between the Chairmen of the two sections.

The meetings of the Commission shall be conducted by the Chairman of the section of the State in whose territory the meeting is held.

Article 4. The Commission shall conduct its proceedings on the basis of a previously approved agenda. The said agenda shall be established at the preceding meeting of the Commission.

The Chairmen of the two sections may agree in writing not later than two months before the date of a meeting of the Commission to amend the agenda of the meeting; the discussion of urgent matters may be agreed upon in another manner as well.

Article 5. On the basis of a decision taken by the Commission, it shall also be possible to organize within the framework of the Commission working groups composed of members of the Commission and possibly of invited specialists. The Chairmen shall inform each other of the composition of the working groups.

The working groups shall prepare and evaluate the necessary materials and documents and shall report on their work at the plenary meetings of the Commission.

Article 6. Either Party may, where necessary, invite competent specialists to a meeting to judge specialized questions which arise from the agenda of the Commission.

Article 7. Where the Commission has decided to examine materials associated with the agenda of a meeting, the Chairmen of the sections shall send such materials to each other not later than six weeks before the meeting of the Commission.

Comments and possible separate opinions concerning the materials sent must be sent by the Chairmen to each other not later than two weeks before the meeting of the Commission.

Article 8. The organizational tasks associated with the preparation and conduct of a meeting of the Commission shall be performed by the Party in the territory of whose State the meeting is held.

Article 9. The expenditures associated with a meeting of the Commission shall be borne by the Party in the territory of whose State the meeting is held.

The sending State shall bear the travel expenses of its delegation to the site of the Commission's meeting and also the expenditures for the delegation's stay at the site.

Article 10. The working languages of the Commission shall be the Czech or Slovak language and the Hungarian language.

The records of the Commission's meetings shall be prepared in the Czech or Slovak language and the Hungarian language, both texts being equally authentic.

Article 11. At its meetings, the Commission shall accept proposals and conclusions approved by both sections and formulated in a protocol signed by the Chairmen of the two sections.

At its next meeting the Commission shall verify the implementation of the accepted proposals and conclusions.

[TRADUCTION — TRANSLATION]

ACCORD¹ ENTRE LE GOUVERNEMENT DE LA RÉPUBLIQUE
SOCIALISTE TCHÉCOSLOVAQUE ET LE GOUVERNEMENT
DE LA RÉPUBLIQUE POPULAIRE HONGROISE RELATIF À
LA COOPÉRATION CULTURELLE ET SCIENTIFIQUE

Le Gouvernement de la République socialiste tchécoslovaque et le Gouvernement de la République populaire hongroise,

Conformément aux principes énoncés dans le Traité d'amitié, de coopération et d'assistance mutuelle en date du 14 juin 1968²,

Se fondant sur l'identité d'idéologie, la concorde et la coopération fraternelle qui existent entre le Parti communiste de Tchécoslovaquie et le Parti des travailleurs socialistes hongrois, et qui s'inspirent des principes du marxisme-léninisme et de l'internationalisme socialiste,

Convaincus qu'en développant largement la coopération dans les domaines de la science, de l'éducation, de la culture et de l'art, ils renforceront l'amitié indestructible qui unit les peuples de la République socialiste tchécoslovaque et de la République populaire hongroise,

S'efforçant de contribuer, par l'élévation du niveau culturel des peuples des deux Etats, comme par d'autres moyens, à la poursuite de l'édification d'une société socialiste développée dans la République socialiste tchécoslovaque et la République populaire hongroise,

Désireux de contribuer efficacement, grâce à une coopération plus développée et plus poussée dans les domaines de la science, de l'éducation, de la culture et de l'art, au renforcement de l'amitié durable et fraternelle, de l'unité idéologique et de la concorde entre les Etats de la communauté socialiste et leurs peuples ainsi qu'à la lutte contre des idéologies hostiles,

S'appuyant sur les résultats positifs et les expériences fécondes de la coopération culturelle menée jusqu'ici sur la base de l'Accord de coopération culturelle conclu à Budapest le 24 février 1961 entre la République socialiste tchécoslovaque et la République populaire hongroise³,

Animés du désir de contribuer par leur coopération scientifique et culturelle, comme par d'autres moyens, à la mise en œuvre des dispositions de l'Acte final de la Conférence sur la sécurité et la coopération en Europe ainsi que d'autres instruments qui concourent au raffermissement de la paix, de la détente et de la sécurité en Europe et dans le monde entier,

Sont convenus de ce qui suit :

Article premier. Les parties contractantes développeront et renforceront systématiquement une large et effective coopération ainsi que l'échange de données d'expérience dans les domaines de la science, de l'éducation, de la

¹ Entré en vigueur le 22 octobre 1986 par la signature, conformément à l'article 25.

² Nations Unies, *Recueil des Traités*, vol. 678, p. 45.

³ *Ibid.*, vol. 422, p. 15.

culture et de l'art, des moyens d'information, de l'éducation physique et des sports. A cette fin, elles favoriseront une coopération résolue entre leurs autorités et institutions nationales ainsi qu'entre leurs organisations sociales, encourageront le resserrement des liens entre les scientifiques et les travailleurs de la culture et de l'art ainsi que la multiplication des contacts entre les ressortissants des deux Etats.

Article 2. Dans le cadre de leur coopération culturelle et scientifique, les Parties contractantes s'attacheront avant tout à faire connaître la conception marxiste-léniniste du monde, la politique étrangère pacifique des Etats de la communauté socialiste, les expériences qu'elles ont faites et les succès qu'elles ont remportés dans l'édification du socialisme, à resserrer et à renforcer encore la coopération entre la République socialiste tchécoslovaque et la République populaire hongroise dans tous les domaines de la vie sociale, à maintenir les traditions révolutionnaires des peuples des deux Etats, en particulier les traditions du mouvement progressiste ouvrier, à promouvoir la culture socialiste et le mode de vie socialiste, afin d'affermir encore l'amitié fraternelle qui existe entre les peuples des deux Etats et de mieux répondre aux besoins culturels croissants qu'ils ressentent à mesure qu'ils construisent une société socialiste développée.

Article 3. Les Parties contractantes veilleront à ce que leurs citoyens soient éduqués dans l'esprit du marxisme-léninisme, de l'amitié entre les peuples, de l'internationalisme socialiste et du patriotisme socialiste.

Elles encourageront en particulier les formes de coopération susceptibles de réunir les travailleurs des deux Etats, et spécialement les jeunes, pour des travaux communs, des études et une utilisation active de leur temps de loisir.

Elles s'efforceront d'étendre l'action culturelle menée dans le cadre de leur coopération à l'ensemble du territoire de chacune d'elles.

Article 4. Conformément aux principes de la politique léniniste des nationalités et à leur propre législation et dans l'esprit de l'internationalisme socialiste, les Parties contractantes encourageront la coopération entre leurs autorités nationales afin qu'elles assurent, sur le plan de la culture et de l'éducation, l'épanouissement des ressortissants hongrois vivant dans la République socialiste tchécoslovaque et celui des ressortissants slovaques vivant dans la République populaire hongroise.

Article 5. Les Parties contractantes encourageront, dans le cadre de la coopération scientifique, l'instauration de contacts directs entre les académies des sciences et autres institutions scientifiques des deux Etats et entre leurs universités et établissements d'enseignement supérieur afin de susciter par la suite des rapports réguliers entre les potentiels scientifiques et de recherche dans le domaine des sciences sociales, des sciences naturelles et des techniques, de manière à accélérer le progrès scientifique et technique et à renforcer l'intégration économique socialiste.

A cette fin, elle favoriseront notamment :

- Les travaux menés en commun sur des questions actuelles relevant des sciences sociales, en particulier les questions concernant la théorie et la pratique de l'édification du socialisme dans les deux Etats et le combat contre des idéologies hostiles;
- L'harmonisation, la planification et l'élaboration communes de programmes à long terme et la prévision des recherches dans certains domaines spécialisés;

- L'utilisation bilatérale effective des potentiels de recherche existants et l'emploi le plus approprié des dispositifs individuels;
 - L'utilisation commune des connaissances acquises, des données d'expérience et des résultats obtenus dans le cours des travaux scientifiques et technico-scientifiques et l'exploitation optimale des données scientifiques ainsi recueillies, plus spécialement en ce qui concerne des Etats membres du Conseil d'assistance économique mutuelle pour la période allant jusqu'à l'an 2000;
 - Le développement des travaux de recherche dans les principaux secteurs d'intérêt commun, grâce à des formes progressistes de coopération scientifique, y compris la division du travail, les recherches communes et la création de collectifs de recherche communs;
 - Des mesures prises en commun en vue d'organiser des stages, des conférences et la participation à des rencontres scientifiques et en vue d'améliorer la formation des scientifiques et des jeunes spécialistes travaillant dans les disciplines scientifiques;
- [— Les visites réciproques de scientifiques, de techniciens des sciences et autres spécialistes.]¹

Article 6. Les Parties contractantes encourageront l'enseignement du tchèque, du slovaque et du hongrois afin de resserrer les liens d'amitié et la coopération entre les deux Etats.

Les Parties contractantes encourageront l'enseignement dispensé en slovaque et en hongrois dans les écoles de langue hongroise établies à l'intention des enfants et des jeunes de nationalité hongroise dans la République socialiste tchécoslovaque et dans les écoles de langue slovaque établies à l'intention des enfants et des jeunes de nationalité slovaque dans la République populaire hongroise, afin de permettre aux élèves de se réaliser pleinement dans le cadre de l'édification socialiste de l'Etat dont ils relèvent.

Les Parties contractantes encourageront les activités relatives à l'enseignement des langues hongroise, tchèque et slovaque dans leurs établissements d'enseignement supérieur, afin que soient formés dans chacun des deux Etats des travailleurs spécialisés ayant une bonne connaissance de la langue et de la culture nationale de l'autre Etat.

Les Parties contractantes faciliteront les échanges de professeurs, de scientifiques, de conférenciers, d'autres spécialistes et d'étudiants s'occupant activement de l'enseignement et de la diffusion des langues hongroise, tchèque et slovaque, ainsi que de la recherche dans ce domaine.

Les Parties contractantes faciliteront la formation et l'échange de traducteurs.

Les Parties contractantes faciliteront la mise au point en commun de matériel pédagogique, l'organisation de cours de langues et de séminaires linguistiques, les travaux de recherche conjoints sur les langues et les cultures tchèque, slovaque et hongroise, ainsi que la publication de travaux scientifiques dans ce domaine.

¹ Le texte entre crochets ne figure pas dans le texte authentique slovaque.

Article 7. Les Parties contractantes encourageront une large coopération ainsi que l'échange de données d'expérience en ce qui concerne l'éducation et, en particulier :

- L'échange de données d'expérience dans le domaine de l'éducation communiste et de l'instruction de la jeune génération;
- La diffusion, dans les écoles et autres établissements d'enseignement de chaque Etat, des connaissances relatives à l'autre Etat;
- L'échange de données d'expérience concernant les activités éducatives et pédagogiques aux divers niveaux ainsi qu'à la mise au point du substrat matériel et technique de l'éducation;
- La mise à jour, l'élaboration et l'introduction de plans, de programmes, de méthodes d'enseignement et de matériel pédagogique nouveaux, y compris les manuels scolaires;
- La coopération directe entre les autorités de l'Etat, les établissements d'enseignement aux divers niveaux et les centres de recherche pédagogique;
- La formation et le perfectionnement des enseignants dans des établissements d'enseignement des diverses catégories;
- L'échange d'enseignants et de spécialistes de la pédagogie;
- L'envoi et l'accueil d'étudiants dans des établissements d'enseignement supérieur et postuniversitaire;
- L'échange d'étudiants, d'apprentis, de groupes d'étudiants et de groupes de jeunes pour des stages, des camps de vacances et des excursions.

Les Parties contractantes s'attacheront spécialement à renforcer la coopération directe entre les établissements d'enseignement supérieur des deux Etats, à perfectionner l'enseignement et l'instruction techniques et à développer davantage les services de consultations en matière d'orientation professionnelle.

Chaque Partie contractante autorisera, conformément à sa législation interne, les ressortissants de l'autre Partie contractante qui résident de façon permanente sur son territoire à faire des études dans un établissement scolaire quel qu'en soit le niveau ou la catégorie, dans les conditions applicables à ses propres ressortissants.

Article 8. Les Parties contractantes encourageront l'étude et la vulgarisation des traditions progressistes des peuples hongrois, tchèque et slovaque, de leur lutte pour la libération nationale et sociale et de l'édification d'une société socialiste.

Elles collaboreront à l'organisation de manifestations culturelles à l'occasion de fêtes nationales et d'anniversaires importants et pour célébrer leurs traditions historiques progressistes communes.

Les Parties contractantes encourageront les activités d'une commission mixte Tchécoslovaquie-Hongrie d'historiens.

Article 9. Les Parties contractantes encourageront une large coopération dans les domaines culturel et artistique afin d'enrichir mutuellement sous cette forme, comme par d'autres moyens, la culture des peuples des deux Etats, de raffermir leurs caractéristiques socialistes et d'accroître l'efficacité politique et idéologique de la culture socialiste.

A cette fin, elles favoriseront notamment :

- Des contacts directs plus nombreux et plus étroits entre les autorités compétentes dans le domaine de la culture, entre les institutions et les organisations culturelles, entre les associations d'artistes ainsi qu'une coopération créatrice accrue entre les représentants de la culture et de l'art;
- Toutes les formes appropriées de coopération dans le domaine culturel, y compris l'organisation de festivals artistiques, de journées de la culture et autres manifestations ainsi que l'organisation de rencontres et de débats sur les problèmes actuels touchant aux idées et à la créativité;
- La coopération en matière de formation et de perfectionnement des créateurs artistiques;
- La présentation et la diffusion d'œuvres musicales, de créations cinématographiques et de pièces de théâtre, l'organisation d'expositions artistiques ainsi que les échanges de publications artistiques, de films, d'enregistrements musicaux et de partitions musicales;
- Les tournées d'ensembles artistiques, de groupes s'intéressant à des activités artistiques et de solistes;
- L'action systématique entreprise dans chaque Etat pour rendre accessibles et protéger les valeurs culturelles et artistiques de l'autre Etat et leur donner une place dans sa vie culturelle;
- L'échange de données d'expérience dans le domaine de l'éducation culturelle et des activités artistiques de la population;
- L'échange de données d'expérience concernant la mise en œuvre d'une politique culturelle socialiste, la direction, la planification et le développement de la vie culturelle dans les deux Etats et une coopération plus poussée pour ce qui est de faire connaître les réalisations de la culture socialiste;
- L'échange de données d'expérience touchant à la protection des monuments historiques et de leur environnement.

Article 10. Les Parties contractantes encourageront la coopération dans le domaine de la publication et de la vente des livres, afin de contribuer de cette manière, comme par d'autres moyens, à la diffusion du socialisme et des idées marxistes-léninistes dans les deux Etats.

A cette fin, elles favoriseront notamment :

- La coopération entre les autorités compétentes en matière d'édition et de librairie;
- La coopération entre maisons d'édition;
- La publication de traductions d'ouvrages importants publiés dans les domaines de la politique et des sciences sociales, des lettres, de la littérature pour enfants et adolescents, de la littérature scientifique, des ouvrages de vulgarisation scientifique et dans d'autres domaines spécialisés;
- La publication en commun d'ouvrages consacrés aux traditions progressistes et révolutionnaires, en particulier au mouvement ouvrier, et la publication en commun d'ouvrages destinés à faire connaître la littérature des peuples des deux Etats;

- La publication dans chaque Etat d'ouvrages à des questions actuelles concernant la situation présente de l'autre Etat, à son histoire, à sa culture et à la vie de son peuple;
- La diffusion et la vulgarisation des écrits de l'autre Etat, notamment par l'organisation d'expositions.

Article 11. Les Parties contractantes encourageront le développement d'une large coopération entre les associations d'artistes créateurs visant essentiellement à :

- Faire en sorte que les efforts idéalistes déployés dans le cadre d'une créativité artistique socialiste portent leurs fruits;
- Résoudre en commun des questions actuelles relatives à la culture et à l'art socialistes et toutes autres questions présentant une importance théorique et pratique pour le développement de la culture socialiste des deux Etats;
- Rendre plus efficaces les contacts mutuels;
- Multiplier les initiatives créatrices communes, y compris les activités créatrices communes;
- Intensifier les contacts et la coopération créatrice entre les jeunes artistes ainsi que la coopération dans le domaine de l'éducation qu'ils doivent recevoir;
- Faire mieux connaître, diffuser et vulgariser les réalisations des créations artistiques engagées dues à des artistes des deux Etats.

Article 12. Les Parties contractantes favoriseront la coopération entre leurs établissements commerciaux et leurs organismes artistiques dans le secteur d'activités de ceux-ci qui touche aux domaines sur lesquels porte le présent Accord.

Article 13. Les Parties contractantes feront en sorte que les agences de presse, la radio et la télévision entretiennent des contacts encore plus étroits conformément à des accords de coopération directe conclus entre elles. Les Parties encourageront également la coopération entre les organes de presse compétents et les associations de journalistes des deux Etats.

A cette fin, elles favoriseront notamment ce qui tend à :

- Faire connaître, par l'intermédiaire des moyens d'information, les réalisations et les succès de l'édification socialiste, les traditions révolutionnaires et la vie nationale, la culture et le mode de vie socialiste des peuples des deux Etats;
- Assurer une plus large coopération dans la préparation, à l'intérieur de chaque Etat, des programmes de radio et de télévision concernant l'autre Etat et également des films, afin de faciliter le développement des sources matérielles et des connaissances socialistes mutuelles propres à rapprocher les peuples.

Article 14. Les Parties contractantes encourageront la coopération entre les services cinématographiques des deux Etats en vue d'accroître l'efficacité idéologique et artistique de l'art cinématographique socialiste et de faire connaître la conception marxiste-léniniste du monde. Cette coopération se fera sur la base d'accords conclus directement entre les intéressés.

La coopération portera notamment sur les points suivants :

- L'organisation de projection de films à l'occasion de fêtes nationales et d'autres événements remarquables et la participation réciproque à des projections et à des festivals internationaux de cinéma;

- La coopération entre les studios de cinéma en matière de production et de réalisation, pour ce qui est notamment de la coproduction et de la prestation de services liés à la création et à la production;
- L'échange de données d'expérience relatives à des questions d'ordre administratif et économique concernant la création et la commercialisation des films, leur distribution technique, la production cinématographique et la formation de personnel;
- L'échange de renseignements sur les contacts commerciaux et non commerciaux à l'étranger dans le domaine du cinéma;
- La coopération entre les instituts et les archives cinématographiques.

Article 15. Les Parties contractantes encourageront, conformément à la réglementation en vigueur dans les deux Etats, une coopération plus large et plus poussée entre leurs services d'archives ainsi que l'échange, à des fins scientifiques, de copies établies à partir de renseignements, de données et de matériaux figurant dans les archives et elles encourageront les échanges d'archivistes.

Article 16. Les activités des centres culturels et d'information de chacun des Parties contractantes sur le territoire de l'autre seront régies par des accords distincts. Les Parties contractantes encourageront des contacts et une coopération entre ces centres de même qu'entre leurs services nationaux participant à la mise en œuvre du présent Accord.

Article 17. Les Parties contractantes favoriseront une large coopération dans le domaine de l'éducation physique et des sports sur la base d'accords directs conclus entre les organisations compétentes. Elles encourageront l'échange d'équipes sportives dans le cadre de rencontres amicales, de compétitions internationales et de tournois internationaux, l'échange de données d'expérience entre fonctionnaires et entraîneurs et l'organisation en commun de camp d'entraînement.

Article 18. Les Parties contractantes encourageront une étroite coopération entre les organisations sociales et les organisations de masse, les syndicats, les organisations de jeunes et d'enfants, les organisations féminines, les associations pour la diffusion des connaissances scientifiques et autres organisations sociales afin de resserrer, grâce à des contacts culturels et scientifiques, l'amitié qui existe entre les peuples des deux Etats et de porter à son plus haut degré leur collaboration fraternelle.

Article 19. Les Parties contractantes encourageront la coopération scientifique et culturelle établie dans le cadre des relations amicales directes qu'entretiennent les régions et les localités afin de favoriser de cette manière, comme par d'autres moyens, une amitié et une coopération plus profondes entre les peuples des deux Etats et un enrichissement de leurs cultures nationales socialistes.

Article 20. Chaque Partie contractante favorisera la protection des droits d'auteur y compris la protection des droits des artistes du spectacle, afin de faire connaître plus largement et de mieux diffuser les valeurs culturelles de l'autre Etat et encouragera la coopération entre les organismes chargés de part et d'autre de la protection des droits d'auteur.

Article 21. Les Parties contractantes s'informeront mutuellement des congrès, conférences, festivals, expositions, concours et autres manifestations

devant se tenir dans l'un ou l'autre Etat et relevant des domaines de coopération sur lesquels porte le présent Accord.

Chaque Partie contractante invitera à ces manifestations des représentants des autorités et organisations de l'autre Etat chargées de la mise en œuvre du présent Accord.

Article 22. Les Parties contractantes encourageront la poursuite et l'approfondissement d'une large coopération entre Etats socialistes dans tous les domaines sur lesquels porte le présent Accord.

Les Parties contractantes s'informeront mutuellement des relations culturelles et scientifiques qu'elles entretiennent avec des Etats tiers, coopéreront étroitement et coordonneront leur action au sein des organisations internationales, dans les congrès, les conférences et autres manifestations internationales à caractère scientifique et culturel et échangeront des données d'expérience à cet égard.

Article 23. Aux fins de l'application du présent Accord, les Parties contractantes élaboreront des plans quinquennaux de coopération qui comporteront également des conditions financières.

Article 24. La Commission intergouvernementale mixte Tchécoslovaquie-Hongrie sur la coopération dans les domaines de la culture, de l'éducation et de la science coordonnera la coopération et vérifiera l'application des plans mentionnés à l'article 23. La Commission procédera à une analyse régulière et complète dans les domaines de la culture, de l'éducation et de la science et, afin de renforcer la coopération, fera des recommandations appropriées aux autorités compétentes des deux Etats.

Les activités de la Commission intergouvernementale mixte Tchécoslovaquie-Hongrie sur la coopération dans les domaines de la culture, de l'éducation et de la science seront régies par un règlement intérieur qui constitue l'annexe au présent Accord et en fait partie intégrante.

Article 25. Le présent Accord entrera en vigueur à la date de sa signature.

A la date de l'entrée en vigueur du présent Accord, l'Accord de coopération culturelle conclu à Budapest le 24 février 1961 entre la République socialiste tchécoslovaque et la République populaire hongroise cessera de produire ses effets.

Les accords relatifs à une coopération directe entre des institutions et des organisations culturelles et scientifiques des Parties contractantes, conclus sur la base de l'Accord du 24 février 1961, resteront en vigueur s'ils ne sont pas contraires aux dispositions du présent Accord.

Article 26. Le présent Accord est conclu pour une durée de 10 ans, après quoi sa validité sera prolongée de cinq ans en cinq ans, à moins que l'une des Parties contractantes n'exprime par écrit, six mois avant l'expiration de l'Accord, son intention de le dénoncer.

FAIT à Budapest le 22 octobre 1986 en deux exemplaires, en langues slovaque et hongroise, les deux textes faisant également foi.

Pour le Gouvernement
de la République socialiste
tchécoslovaque :

[MATEJ LÚČAN]

Pour le Gouvernement
de la République populaire hongroise :

[JUDIT CSEHÁK]

ANNEXE

RÈGLEMENT INTÉRIEUR DE LA COMMISSION INTERGOUVERNEMENTALE MIXTE TCHÉCOSLOVAQUIE-HONGRIE SUR LA COOPÉRATION DANS LES DOMAINES DE LA CULTURE, DE L'ÉDUCATION ET DE LA SCIENCE

Article 1. La Commission intergouvernementale mixte Tchécoslovaquie-Hongrie sur la coopération dans les domaines de la culture, de l'éducation et de la science (ci-après dénommée la « Commission ») exerce notamment les activités suivantes :

a) Elle analyse régulièrement les relations qu'entretiennent les deux pays dans les domaines de la culture, de l'éducation, de la science, des moyens d'information, des sports et de l'éducation physique, les possibilités qui existent de les développer davantage et l'efficacité de la coopération menée jusque-là;

b) Elle évalue les plans quinquennaux de coopération, les programmes tendant à leur mise en œuvre et les accords instaurant une coopération directe entre les autorités, les organisations et les institutions compétentes des deux pays et elle contrôle et juge régulièrement l'application de ces instruments;

c) Elle recommande et encourage la création de nouvelles formes de coopération pouvant contribuer à donner à cette coopération son efficacité maximale;

d) Elle fait en sorte que soient régulièrement échangés des renseignements sur les questions qui se posent actuellement aux deux Etats en matière de politique culturelle ainsi que sur d'autres questions intéressant les deux Parties;

e) Elle favorise le développement de la coopération directe entre les autorités, les organisations et les institutions compétentes conformément à l'accord en vigueur entre les Gouvernements des deux Etats sur la coopération culturelle et scientifique et sur le resserrement des liens professionnels entre les personnes responsables de la mise en œuvre de cette coopération;

f) Elle coordonne les principales activités entreprises conformément aux plans quinquennaux de coopération et apporte son appui aux autorités, organisations et institutions chargées de leur application;

g) Conformément à l'accord Tchécoslovaquie-Hongrie en vigueur en ce qui concerne l'activité des centres culturels et d'information des deux Etats, elle évalue et appuie les travaux de ces centres afin de les mettre au service d'une coopération réciproque dans le domaine de la culture;

h) Elle s'intéresse, en tant que de besoin, aux questions relatives à une large coopération entre les Etats de la communauté socialiste et encourage l'harmonisation des activités de coopération qu'ils mènent dans le cadre d'organisations internationales gouvernementales et non gouvernementales compétentes, lors de congrès, de conférences, de symposiums et d'autres manifestations internationales.

Article 2. La Commission comporte une section tchécoslovaque et une section hongroise. Chaque Partie communiquera à l'autre Partie, par la voie diplomatique, le nom des personnes devant exercer les fonctions de président et de secrétaire de la section la concernant. Les autres membres de chaque section, qui ne devront pas être plus de cinq, pourront être désignés *ad hoc* par les deux Parties.

Article 3. La Commission se réunit en principe une fois par an, alternativement sur le territoire de chacun des deux Etats.

La Commission peut tenir des réunions extraordinaires, à condition que les présidents des deux sections aient donné leur accord préalable.

Les réunions de la Commission sont dirigées par le Président de la section de l'Etat sur le territoire duquel la réunion a lieu.

Article 4. Les travaux de la Commission se déroulent sur la base d'un ordre du jour préalablement approuvé. Cet ordre du jour est établi à la réunion précédente de la Commission.

Les présidents des deux sections peuvent convenir par écrit de modifier l'ordre du jour, deux mois au moins avant la date à laquelle la Commission se réunit; ils peuvent convenir, selon d'autres modalités, que des questions urgentes seront discutées.

Article 5. Si la Commission en décide ainsi, il sera possible d'organiser en son sein des groupes de travail composés de membres de la Commission et éventuellement d'experts invités. Les présidents s'informeront réciproquement de la composition des groupes de travail.

Les groupes de travail préparent et évaluent les pièces et les documents nécessaires et rendent compte de leurs travaux à la Commission réunie en séance plénière.

Article 6. L'une ou l'autre Partie peut, le cas échéant, inviter des experts à une réunion pour participer à l'examen de questions spécialisées inscrites à l'ordre du jour de la Commission.

Article 7. Lorsque la Commission a décidé d'examiner des documents relatifs à l'ordre du jour d'une réunion, les présidents des sections se communiquent l'un à l'autre les documents en question six semaines au moins avant la réunion de la Commission.

Le président de chaque section doit adresser à l'autre les observations et les commentaires individuels qu'inspireraient éventuellement ces documents deux semaines au plus tard avant la réunion de la Commission.

Article 8. Le travail d'organisation lié aux préparatifs et à la tenue d'une réunion de la Commission incombe à la Partie sur le territoire de laquelle la réunion a lieu.

Article 9. Les dépenses afférentes à une réunion de la Commission sont à la charge de la Partie sur le territoire de laquelle la réunion a lieu.

L'Etat qui envoie une délégation assume les frais de déplacement de cette délégation jusqu'au lieu de réunion de la Commission ainsi que ses frais de séjour.

Article 10. Les langues de travail de la Commission sont le tchèque ou le slovaque et le hongrois.

Les actes des séances de la Commission sont rédigés soit en tchèque ou en slovaque soit en hongrois, les deux textes faisant également foi.

Article 11. La Commission adopte, au cours de ses réunions, les recommandations et conclusions qui ont été approuvées par les deux sections et qui sont enregistrées dans un protocole signé des présidents des deux sections.

La Commission contrôle, à sa réunion suivante, la mise en œuvre des propositions et des conclusions adoptées.

No. 26368

**UNITED NATIONS
(ECONOMIC COMMISSION FOR
LATIN AMERICA AND THE CARIBBEAN)
and
URUGUAY**

**Agreement on technical cooperation. Signed at Montevideo
on 30 Decemher 1988**

Authentic text: Spanish.

Registered ex officio on 30 December 1988.

**ORGANISATION DES NATIONS UNIES
(COMMISSION ÉCONOMIQUE POUR
L'AMÉRIQUE LATINE ET LES CARAÏBES)
et
URUGUAY**

**Accord de coopération technique. Signé à Montevideo le
30 décembre 1988**

Texte authentique : espagnol.

Enregistré d'office le 30 décembre 1988.

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO DE COOPERACIÓN TÉCNICA ENTRE LA COMISIÓN ECONÓMICA PARA AMÉRICA LATINA Y EL CARIBE DE LAS NACIONES UNIDAS (CEPAL) Y EL GOBIERNO DE LA REPÚBLICA ORIENTAL DEL URUGUAY

En Montevideo a los treinta días del mes de diciembre de mil novecientos ochenta y ocho entre por una parte la Comisión Económica para América Latina y el Caribe (en adelante denominada CEPAL) representada en este acto por el Sr. Director de la Oficina de Montevideo Sr. Germán Rama y por la otra parte el Gobierno de la República Oriental del Uruguay (en adelante denominada “el Gobierno”) representado por el Ministro de Economía y Finanzas Cr. Ricardo Zerbino han resuelto celebrar el acuerdo siguiente:

Primero. (ANTECEDENTES)

I) Por Decreto-Ley N° 15.477 de 26 de octubre de 1983 se aprobó el Convenio entre la República Oriental del Uruguay y CEPAL, suscrito en Montevideo el 27 de diciembre de 1982; II) en dicho Convenio se estableció que la CEPAL por intermedio de su oficina en la ciudad de Montevideo desarrollará actividades de cooperación entre ambas partes en el campo económico y social en cumplimiento del Convenio (artículo segundo); III) asimismo, en el artículo tercero del citado Convenio, se estipuló que según sea fijado periódicamente por las partes, y de acuerdo con los recursos que ambas dispongan, las actividades pueden abarcar, entre otras materias, el análisis del comercio exterior, de los recursos humanos naturales y del medio ambiente, del desarrollo agrícola e industrial, de los transportes y las comunicaciones, del desarrollo social, de los movimientos de capital y del desarrollo tecnológico y de la cooperación técnica y económica entre países en desarrollo; IV) en el marco del citado Convenio “el Gobierno” requiere de CEPAL la realización de diversos estudios especiales, al margen de las actividades normales que dicho organismo desarrolle en el país en el campo económico y social.

Segundo. (OBJETO)

Por el presente Convenio “el Gobierno” y la CEPAL acuerdan que este último organismo, por intermedio de su Oficina de Montevideo, proporcionará al Ministerio de Economía y Finanzas de la República Oriental del Uruguay, informaciones estadísticas y cualitativas y análisis de las mismas en las materias que a continuación se indican, organizadas en cuatro áreas temáticas, a los efectos de la presentación de los respectivos informes. Los estudios a elaborar son los siguientes:

A) Características y Evolución del Mercado de Trabajo del Uruguay

Tendrá por objetivo un análisis multidimensional de las tasas de empleo, actividad y desempleo por sexo grupos de edades, nivel y años instrucción, según categorías de jefatura de hogar, y un análisis específico de las categorías de jóvenes y mujeres que exhiben las mayores tasas de desocupación. Se revisarán las relaciones estudio-trabajo, las condiciones para emplearse y se localizarán los

desequilibrios estructurales y coyunturales del mercado. Paralelamente, se realizará un análisis de la estructura del mercado de empleo, a partir de las variables ocupación, rama de actividad, categoría del empleo y nivel de instrucción, con el propósito de conocer las características del empleo en los distintos subsectores, establecer una jerarquización de ocupaciones y apreciar las necesidades de capacitación y las posibilidades de movilidad de la mano de obra. Asimismo, se incluirá información sobre ocupados cubiertos por la seguridad social, sobre categorías activos-jubilados y pensionistas, sobre edades de los perceptores de beneficios sociales.

B) Modelos Explicativos y Predictivos del Mercado de Trabajo

Comprenderá la modelización del mercado laboral, mediante modelos económicos que vinculen las condiciones económicas con las variables sociales, para explicar los fenómenos de desocupación friccional, las tasas de participación femenina, las tasas “naturales” de desempleo.

Lo anterior será complementado con técnicas de previsión a corto plazo, del tipo de los análisis de series de tiempo (modelo ARIMA), que permiten establecer intervalos de predicciones en los comportamientos de la tasa de desempleo, de acuerdo a características de la demanda y a tendencias de la actividad económica.

C) Clasificación de las Exportaciones de Uruguay según Criterio Económico

Tendrá por objetivo ordenar las exportaciones según distintos criterios de clasificación internacional y mostrar los tipos de estructuras de exportaciones resultantes y la evolución de los distintos agregados, tales como núcleos dinámicos, grado de elaboración de los productos, etc.

Para ello, se partirá de la clasificación actualmente usada “Clasificación Uniforme del Comercio Internacional” (CUCI) y se ordenarán los valores por: la “Clasificación Industrial Uniforme de Actividades Económicas” (CIUU), que permite clasificar los datos según clase de actividad económica, la “Clasificación de Productos de la UNCTAD”, Naciones Unidas, que permite distinguir entre productos básicos, manufacturados y manufacturados acabados; la Clasificación por Grandes Categorías Económicas (GCE) de las Naciones Unidas, que permite compatibilizar la estadística de comercio internacional con los esquemas de análisis macroeconómicos y por último, por la “Clasificación del Comercio Exterior según Uso o Destino Económico” (CUODE) elaborada por la CEPAL con el objetivo de analizar el comercio entre países de América Latina.

D) Exportación de Manufacturas Elaboradas con Materia Prima Extranjera: Relación entre Valores de Exportación e Importación; Estudio de las Consecuencias Macroeconómicas de esta Actividad

El objetivo del estudio es determinar el efecto neto de divisas, para el país, de ese tipo de exportaciones y los requerimientos directos e indirectos de importaciones, por unidad de exportación, de sectores productivos seleccionados y en forma complementaria, analizar los efectos en demandas en materia de ocupación, salarios, bienes de capital y otros insumos.

El informe con los resultados, que se entregará al Gobierno, comprenderá el balance de divisas de los distintos sectores productivos y en especial, de Químicos, Metalmecánica y Textil y Vestimenta. Asimismo incluirá una propuesta y diseño para la realización de una encuesta entre empresas seleccionadas, a

efectuar en una segunda etapa, que indague sobre los insumos nacionales e importados de productos específicos de exportación.

E) *Potencialidad de Desarrollo de Exportaciones Manufactureras; Empresas y Productos con Dinamismo Exportador en el Período 1985-1988*

Teniendo como antecedentes la metodología usada por la CEPAL, Oficina de Montevideo, en el informe "Exportaciones y Maduración Industrial: Manufacturas basadas en Materias Primas no Agropecuarias Uruguayas", se estudiará la dinámica de crecimiento de exportaciones, en base a materias primas nacionales o extranjeras, y con más de US\$ 100.000,00 (cien mil dólares de los Estados Unidos de América) anual de exportación promedio en el período 1985-88, de firmas que tienen especialización en los productos, modalidades de ingresos a mercados regidos por convenios CAUCE, PEC, ALADI y a mercados extrarregionales de países desarrollados; se establecerían índices de especialización exportadora (permanencia y crecimiento; ingreso a mercados extrarregionales, canasta de productos exportados, diversificación de productos y régimen de exportación empleada), se estratificarán las empresas por valores de exportación, se considerará la asociación de exportación y tecnología.

En una primera etapa, con los registros de exportaciones, se establecerá un ordenamiento de actividades (códigos NADE y CIUU) y de productos, según dinámica de crecimiento en los períodos 1981-85 y 1985-88 y se construirá un directorio de empresas de más alta capacidad de inserción externa. Como resultado se presentará al Gobierno a los cuatro meses de iniciada la investigación prevista en este Convenio un "Primer Informe sobre Identificación de Actividades Manufactureras con Dinámica Exportadora".

En una segunda etapa, se procederá a la selección de las empresas, de acuerdo al grado de especialización de productos, y se realizará la estratificación por tamaño exportador. Luego se elegirá en cada estrato, un conjunto de empresas, de acuerdo al índice de especialización anteriormente indicado. Se presentará al Gobierno un "Segundo Informe sobre Criterios y Resultados de la Selección de Empresas".

En una final y tercera etapa, se diseñará un formulario a responder por las empresas seleccionadas para identificar perfil tecnológico, inversiones, especialización de producto, construcción de "nicho" exportador, problemas de embalaje y transporte, comercio intrafirmas y red de distribución de productos, recursos humanos y tipos de mercados a los que ingresan los productos. Sobre la muestra de empresas encuestadas, se establecerá una sub-muestra de firmas que serán analizadas mediante visitas de planta para inventariar sus procesos de tecnología productiva y los mecanismos comerciales de exportación. Los resultados se integrarán en el "Tercer Informe sobre Firmas Manufactureras de Dinamismo Exportador Asociado a Cambios Tecnológicos y Comerciales".

Tercero

La realización de los estudios citados ut-supra estará a cargo de técnicos de la CEPAL en Montevideo.

Cuarto

El Gobierno se compromete a proporcionar los recursos necesarios para la realización de los estudios objeto del presente Convenio, los que se fijan en la

suma de US\$ 48.000,00 (cuarenta y ocho mil dólares de los Estados Unidos de América) pagaderos de la siguiente forma: US\$ 24.000,00 (veinticuatro mil dólares de los Estados Unidos de América) al iniciarse los trabajos; US\$ 12.000,00 (doce mil dólares de los Estados Unidos de América) a los 180 días del primer pago y el saldo o sea US\$ 12.000,00 (doce mil dólares de los Estados Unidos de América) a los 360 días. Por su parte, la CEPAL establecerá un fondo fiduciario de cooperación técnica para la recepción y administración de dichos recursos.

Quinto

La CEPAL se obliga a entregar los estudios objeto de este Convenio dentro de los siguientes plazos:

- I) El informe a que se refiere el literal A) del artículo segundo, a los 180 días de la fecha de este contrato;
- II) El informe previsto en el literal B) del referido artículo, a los 360 días de la celebración de este Convenio;
- III) El estudio previsto en el literal C) a los 120 días de la referida fecha de esta convención;
- IV) El estudio previsto en el literal D) a los 300 días de la suscripción de este acuerdo;
- V) El informe previsto en el literal E) se presentará en las tres etapas aludidas en el artículo segundo a los 120 días, 210 días y 360 días respectivamente de la firma de este Convenio.

Sexto

La CEPAL administrará los fondos de la contribución de acuerdo con las disposiciones de su Reglamento Financiero y de la Reglamentación Financiera detallada de las Naciones Unidas, especialmente de acuerdo con lo establecido en el Boletín del Secretario General ST/SGB/I88 y en la Instrucción Administrativa ST/AI/285, ambos del 1° de marzo de 1982.

Séptimo

Los estudios e informes y demás documentos que se preparen en el marco de este Convenio serán de propiedad intelectual común al Gobierno y CEPAL. Los profesionales que intervengan en su preparación no podrán hacer uso de ellos con fines lucrativos, pero podrán citarlos o describirlos como antecedentes de su actividad técnico-profesional y presentarlos en congresos u otros eventos académicos, con la obligación de mencionar los organismos a los cuales pertenece la propiedad intelectual.

Octavo

El presente Convenio tiene un plazo de un año a contar de la fecha de su firma por ambas partes. No obstante ello, si ninguna de las partes, con 90 días de anticipación al vencimiento del plazo original o de sus prórrogas, comunicara a la otra por escrito, su decisión de no realizar nuevamente estudios especiales de cooperación similares a los que son objeto de este Convenio, este contrato se considerará renovado, en los mismos términos, por plazos sucesivos de un año hasta un máximo de cuatro períodos de prórroga. En este caso, las partes deberán

determinar dentro del término de 90 días anteriores a la finalización de cada período anual los informes y estudios a elaborar dentro de dicho plazo.

Noveno

Al caducar el presente Convenio o al ponérsele término en conformidad con lo dispuesto en la cláusula precedente, los fondos seguirán en poder de la CEPAL hasta que, con cargo a ellos, se hayan solventado todos los desembolsos realizados por la CEPAL en cumplimiento del presente Convenio. Los excedentes que pudieren quedar, serán destinados al uso que determinen las partes de común acuerdo, sin derecho de ninguna de las partes a solicitar indemnización a la otra por la no renovación del presente Convenio.

El presente Convenio se firma en tres ejemplares de un mismo tenor y a un solo efecto en Montevideo, a los treinta días del mes de diciembre del año mil novecientos ochenta y ocho.

[Signed — Signé]¹

[Signed — Signé]²

¹ Signed by Germán Rama — Signé par Germán Rama.

² Signed by Ricardo Zerbino — Signé par Ricardo Zerbino.

[TRANSLATION — TRADUCTION]

TECHNICAL COOPERATION AGREEMENT¹ BETWEEN THE UNITED NATIONS ECONOMIC COMMISSION FOR LATIN AMERICA AND THE CARIBBEAN (ECLAC) AND THE GOVERNMENT OF THE EASTERN REPUBLIC OF URUGUAY

The Economic Commission for Latin America and the Caribbean (hereinafter referred to as "ECLAC"), represented for this purpose by Germán Rama, Director of the Montevideo office, on the one hand, and the Government of the Eastern Republic of Uruguay (hereinafter referred to as "the Government"), represented by Ricardo Zerbino, Minister of Economic Affairs and Finance, on the other hand, meeting in Montevideo on 30 December 1988, have decided to conclude the following Agreement:

Article One. BACKGROUND

(I) The Agreement between the Eastern Republic of Uruguay and ECLAC, signed at Montevideo on 27 December 1982,² was approved by Decree-Law No. 15477 of 26 October 1983; (II) this Agreement stipulated that ECLAC, through its office in the city of Montevideo, would develop cooperation activities between both Parties in the economic and social fields, in conformity with the Agreement (article 2); (III) furthermore, article 3 of the Agreement stipulated that, as agreed on a periodic basis by the Parties, and in accordance with the resources available to both Parties, the activities might include the analysis of, *inter alia*, foreign trade, human, natural and environmental resources, agricultural and industrial development, transportation and communication, social development, capital movements and technological development, and technical and economic cooperation among developing countries; (IV) within the framework of the said Agreement, the Government requests ECLAC to carry out various special studies in addition to the usual activities of that organization in Uruguay in the economic and social fields.

Article Two. PURPOSE

By this Agreement the Government and ECLAC agree that the latter, through its Montevideo office, shall provide to the Ministry of Economic Affairs and Finance of the Eastern Republic of Uruguay statistical and qualitative data and analyses thereof concerning the subjects indicated below, to be organized under five themes to be covered in separate reports. The following studies will be carried out:

(A) Characteristics and Evolution of the Uruguayan Labour Market

The purpose of the study shall be to provide a multidimensional analysis of rates of employment, activity and unemployment on the basis of sex, age group, level and years of education and district of residence, and a specific analysis of the categories of youth and women with the highest unemployment rates. Study/work

¹ Came into force on 30 December 1988 by signature, in accordance with article 8.

² United Nations, *Treaty Series*, vol. 1478, No. 1-25196.

relationships and employment requirements will be reviewed and structural and time-related imbalances in the market will be noted. A parallel analysis will be conducted of the structure of the labour market, focusing on such variables as occupation, branch of activity, employment status and level of education, in order to reveal employment characteristics in the various subsectors, establish a hierarchy of occupations and evaluate training requirements and opportunities for labour mobility. Information also will be included on employed persons covered by social security, working retirees and pensioners and ages of recipients of social benefits.

(B) *Explanatory and Forecasting Models for the Labour Market*

This study will develop models of the labour market using econometric models linking economic conditions and social variables to explain frictional unemployment phenomena, rates for the participation of women and "natural" unemployment rates.

The foregoing information will be supplemented with short-term forecasting techniques of the kind used for time series analyses (on the ARIMA model) which will make it possible to establish intervals for forecasting movements in the unemployment rate on the basis of the characteristics of demand and trends affecting economic activity.

(C) *Classification of Uruguayan Exports on the Basis of Economic Criteria*

The purpose of this study will be to array exports on the basis of various international classification schemes and indicate the resulting types of export categories and the evolution of various aggregates such as groups of goods with an expanding export market and the degree of processing of goods.

The current Standard International Trade Classification (SITC) will serve as the starting point for the study, and values will be established on the basis of the following classification schemes: The International Standard Industrial Classification of All Economic Activities (ISIC) will be used to classify data according to kind of economic activity; the UNCTAD product classification of the United Nations will be used to distinguish among primary commodities, manufactured goods and finished manufactured goods; the classification by Broad Economic Categories (BEC) of the United Nations, will be used to reconcile international trade statistics with the findings of macroeconomic analyses; and, lastly, the ECLAC Classification of Products by Economic Use or Destination (CUODE) will be used to analyse trade among the countries of Latin America.

(D) *Export of Goods Manufactured with Foreign Raw Materials: Relationship between the Values of Exports and Imports; a Study of the Macroeconomic Impact of this Activity*

The objective of this study is to determine the net impact on Uruguay's currency supply of this type of exports and the direct and indirect import requirements of selected productive sectors by unit of export and, additionally, to analyse the impact on demand in terms of employment, salaries, capital goods and other inputs.

The report and its findings, which will be transmitted to the Government, will include the foreign exchange picture for various productive sectors, in particular, chemicals, machinery, textiles and clothing. It will also include a proposal and design for a survey of selected firms, to be undertaken during a second phase, on the domestic and imported inputs for specific exports.

(E) *Potential for the Development of Manufactured Exports; Firms and Products in an Expanding Export Market during the Period 1985-1988*

Using as background the methodology adopted by the ECLAC Montevideo office in its report *Exportaciones y Maduración Industrial: Manufacturas basadas en Materias Primas no Agropecuarias Uruguayas*, a study will be undertaken of the pattern of growth of exports, produced with domestic or foreign raw materials, with an average annual value of over US\$ 100,000 (one hundred thousand United States dollars) during the period 1985-1988; the firms producing these goods; and the modalities for gaining a foothold in export markets governed by CAUCE, PEC and LAIA, as well as markets of developed countries outside the region. Export specialization indices will be established (based on sustainability and growth, entry into extraregional markets, an export basket, product diversification and the applicable export regime), firms will be ranked by value of exports and the relationship between exports and technology will be explored.

During the initial phase, export registers will be used to rank activities (as listed in the NADI and ISIC codes) and products on the basis of their pattern of growth during the periods 1981-1985 and 1985-1988, and a directory will be prepared of firms most active in foreign markets. Four months after the research envisaged in this Agreement has begun, the Government will be provided with an initial report on identification of manufacturing activities with a high export potential.

During the second stage, firms will be selected according to the degree of product specialization and ranked by export volume. Subsequently, a group of firms will be selected from each rank, in accordance with the aforementioned specialization index. The Government will be given a second report on the criteria for and results of firm selection.

In the third and final stage, a form will be devised which will be filled out by the firms selected in order to establish a profile covering technological characteristics, investments, product specialization, establishment of an export "niche", packaging and transportation problems, trade between firms and product distribution networks, human resources and types of markets in which the products are introduced. From the sample of firms polled, a sub-sample will be drawn; these will be studied during plant visits to assess their product manufacturing technology and export marketing procedures. The findings will be compiled in a third report, on manufacturing firms whose export activity is related to technological and marketing innovations.

Article Three

The studies listed above shall be prepared by ECLAC specialists at Montevideo.

Article Four

The Government undertakes to provide the resources required to prepare the studies envisaged in this Agreement, which shall be set at US\$ 48,000 (forty-eight thousand United States dollars), payable as follows: US\$ 24,000 (twenty-four thousand United States dollars) when the work is begun; US\$ 12,000 (twelve thousand United States dollars) 180 days after the initial payment; and the balance of US\$ 12,000 (twelve thousand United States dollars) 360 days after the initial

payment. ECLAC, for its part, shall establish a technical cooperation trust fund to receive and administer the resources.

Article Five

ECLAC undertakes to provide the studies envisaged in this Agreement in accordance with the following schedule:

- (I) The report referred to in article 2, paragraph (A): 180 days following the date of this contract;
- (II) The report envisaged in article 2, paragraph (B): 360 days following the signing of this Agreement;
- (III) The study envisaged in paragraph (C): 120 days following the date of this Agreement;
- (IV) The study envisaged in paragraph (D): 300 days following the signing of this Agreement;
- (V) The report envisaged in paragraph (E) shall be submitted in three phases as outlined in article 2: 120 days, 210 days and 360 days, respectively, following the signing of this Agreement.

Article Six

ECLAC shall administer the funds contributed in accordance with the provisions of its Financial Rules and the detailed Financial Regulations of the United Nations, in particular, in accordance with the provisions contained in the Secretary-General's Bulletin ST/SGB/188 and Administrative Instruction ST/AI/285, both dated 1 March 1982.

Article Seven

The studies, reports and other documents prepared within the framework of this Agreement shall become the joint intellectual property of the Government and ECLAC. Although professionals involved in their preparation may not use them for profit, they may cite them or describe them as earlier examples of their technical and professional activities and may present them at conferences or other academic events, provided that they indicate the organizations to which the intellectual property belongs.

Article Eight

This Agreement shall be valid for a period of one year from the date of its signature by both Parties. However, unless one of the Parties informs the other in writing, 90 days prior to the termination of the original period or renewals thereof, of its decision not to carry out further special cooperative studies similar to those envisaged in this Agreement, this contract shall be deemed to be renewed on the same terms for successive periods of one year, up to a maximum of four renewal periods. In such cases, the Parties must determine within 90 days prior to the end of each year the reports and studies to be carried out during the coming year.

Article Nine

Upon the expiration of this Agreement or upon its termination in accordance with the foregoing article, the funds shall remain under the control of ECLAC until all disbursements made by ECLAC pursuant to this Agreement have been

reimbursed. Any remaining funds shall be disbursed as agreed by the Parties, and neither Party shall be entitled to request reimbursement from the other Party by virtue of the non-renewal of this Agreement.

This Agreement is signed at Montevideo in three identical copies serving the same purpose, on 30 December 1988.

[GERMÁN RAMA]

[RICARDO ZERBINO]

[TRADUCTION — TRANSLATION]

ACCORD¹ DE COOPÉRATION TECHNIQUE ENTRE LA COMMISSION ÉCONOMIQUE DES NATIONS UNIES POUR L'AMÉRIQUE LATINE ET LES CARAÏBES (CEPAL) ET LE GOUVERNEMENT DE LA RÉPUBLIQUE ORIENTALE DE L'URUGUAY

Le 30 décembre 1988, à Montevideo, la Commission économique pour l'Amérique latine et les Caraïbes (ci-après dénommée la « CEPAL »), représentée par M. Germán Rama, Directeur du Bureau de Montevideo, d'une part, le Gouvernement de la République orientale de l'Uruguay (ci-après dénommé le « Gouvernement »), représenté par M. Ricardo Zerbino, Ministre de l'économie et des finances, d'autre part, sont convenus de ce qui suit :

Article premier. PRÉCÉDENTS

I) La Convention conclue à Montevideo le 27 décembre 1982 entre la République orientale de l'Uruguay et la CEPAL² a été approuvée par décret-loi n° 15.477 du 26 octobre 1983; II) ladite Convention stipulait que la CEPAL, par l'entremise de son bureau de Montevideo, développerait les activités de coopération entre les deux Parties dans les domaines économique et social, conformément à ladite Convention (article 2); III) l'article 3 de ladite Convention stipulait que, selon que le Gouvernement et la CEPAL en conviendraient périodiquement et dans la mesure des ressources dont disposeraient les deux Parties, les activités pourraient comprendre notamment l'étude du commerce extérieur, des ressources humaines, des ressources naturelles et de l'environnement, du développement agricole et industriel, des transports et des communications, du développement social, des mouvements de capitaux et du progrès technique, ainsi que de la coopération technique et économique entre pays en développement; IV) conformément à ladite Convention, le Gouvernement demande à la CEPAL d'effectuer diverses études spéciales, en marge des activités normales que ledit organisme mène dans le pays dans le domaine économique et social.

Article deux. OBJET

Le Gouvernement et le CEPAL sont convenus, par le présent Accord, que la Commission communiquerait, par l'entremise de son bureau de Montevideo, au Ministère de l'économie et des finances de la République orientale de l'Uruguay des informations statistiques et qualitatives, ainsi que des analyses de ces informations sur les sujets indiqués ci-après, répartis entre quatre domaines thématiques, aux fins de la présentation des rapports les concernant. Les études à réaliser sont les suivantes :

A) *Caractéristiques et évolution du marché du travail en Uruguay*

Il s'agira d'une analyse pluridimensionnelle des taux de l'emploi, de l'activité et du chômage, par sexe, groupe d'âges, niveaux et années d'instruction et par

¹ Entré en vigueur le 30 décembre 1988 par la signature, conformément à l'article 8.

² Nations Unies, *Recueil des Traités*, vol. 1478, n° I-25196.

catégorie de localités, ainsi que d'une analyse particulière des catégories de jeunes et de femmes les plus touchées par le chômage. Les relations entre études et travail ainsi que les conditions d'emploi seront passées en revue et on localisera les déséquilibres structurels et conjoncturels du marché. Parallèlement, il sera procédé à une analyse de la structure du marché de l'emploi sur la base des variables, profession, branche d'activité, catégorie d'emploi et niveau d'instruction, dans le dessein de dégager les caractéristiques de l'emploi dans chaque sous-secteur, d'établir une hiérarchie des métiers et professions et de déterminer les besoins en matière de qualifications et de mobilité éventuelle de la main-d'œuvre. De même, l'étude apportera des informations sur les personnes occupées couvertes par la sécurité sociale, sur les catégories d'actifs, de retraités et pensionnés, ainsi que sur l'âge des bénéficiaires d'avantages sociaux.

B) *Modèles explicatifs et prédictifs du marché du travail*

Il s'agira d'établir des modèles économétriques du marché du travail qui mettront en relation les conditions économiques avec les variables sociales pour expliquer les phénomènes de chômage frictionnel, les taux de participation féminine à la population active, et les taux « naturels » de chômage.

A ces modèles viendront s'ajouter des techniques de prévision à court terme du type modèle intégré autorégressif de moyennes mobiles (ARIMA) permettant de définir des intervalles prédictifs des comportements du taux de chômage, conformément aux caractéristiques de la demande et aux tendances de l'activité économique.

C) *Classification des exportations uruguayennes selon le critère économique*

Ce travail aura pour but de classer les exportations selon les critères de classification internationale et de faire ressortir les structures du commerce d'exportation qui en résultent ainsi que l'évolution des divers agrégats, par exemple les noyaux dynamiques et le degré de transformation des produits.

Pour cela, on partira de la classification actuellement utilisée, c'est-à-dire la Classification type pour le commerce international (CTCI), et l'on classera les agrégats selon les classifications suivantes : La Classification internationale type, par industrie, de toutes les activités économiques (CITI), qui permet de classer les données selon la catégorie d'activité économique; la Classification des produits de la CNUCED (ONU), qui permet de distinguer entre produits de base, produits manufacturés et produits finis; la Classification par grandes catégories économiques (OGCE) de l'Organisation des Nations Unies, qui permet de rendre compatibles les statistiques du commerce international avec les schémas d'analyse macroéconomique; et enfin selon la Classification du commerce extérieur selon l'utilisation ou la destination économique (CUODE), élaborée par la CEPAL aux fins d'analyse du commerce entre pays d'Amérique latine.

D) *Exportation de produits manufacturés à partir de matières premières étrangères : Relations entre les valeurs à l'exportation et à l'importation; Etude des conséquences macroéconomiques de cette activité*

Cette étude a pour but de déterminer l'apport net en devises qui résulte, pour le pays, de ce type d'exportation ainsi que les besoins directs ou indirects d'importation par unité exportée de secteurs productifs sélectionnés, puis, complémentirement, d'analyser les effets de ce commerce sur la demande en matière de professions et métiers, de salaires, de biens d'équipement et autres apports.

Le rapport sur cette étude, qui sera communiqué au Gouvernement, indiquera la balance en devises des secteurs producteurs et en particulier de l'industrie chimique, des industries mécaniques et de l'industrie des textiles et de l'habillement. Il y figurera également une proposition et un plan en vue de la réalisation d'une enquête comparative sur des entreprises sélectionnées, à réaliser en un deuxième temps, et qui portera sur les apports nationaux et importés à certaines productions pour l'exportation.

E) *Potentiel de développement des exportations de produits manufacturés. Entreprises et produits dynamiques sur le marché d'exportation, 1985-1988*

En s'appuyant sur les méthodes utilisées par le bureau de Montevideo de la CEPAL dans son rapport *Exportaciones y Maduración Industrial; Manufacturas basadas en Materias Primas no Agropecuarias Uruguayas*, on étudiera la dynamique de croissance du commerce d'exportation qui s'appuie sur des matières premières nationales ou étrangères et dépassant un montant moyen annuel de US\$ 100 000 (cent mille dollars des Etats-Unis d'Amérique) dans les années 1985-1988; des entreprises spécialisées dans ces produits; les modalités d'importation sur les marchés régis par les accords CAUCE, PEC, ALADI et sur les marchés de pays développés extérieurs à la région. Il sera calculé les indices de spécialisation à l'exportation (durée et croissance, accès aux marchés extra-régionaux, corbeilles de produits exportés, diversification des produits et régimes d'exportation) et les entreprises seront classées selon la valeur de leurs exportations et, enfin, l'étude portera aussi sur la relation entre exportation et technologie.

Dans un premier temps, il sera effectué, à partir des registres d'exportation, un classement des activités (selon les codes NADI et CITI) ainsi que des produits, sur la base de leur dynamique de croissance dans les périodes 1981-1985 et 1985-1989, et il sera dressé un répertoire des entreprises qui disposent des potentiels les plus élevés de pénétration sur les marchés extérieurs. Il sera ensuite remis au Gouvernement, quatre mois après le début de l'enquête prévue dans le présent Accord, un premier rapport sur l'identification des activités manufacturières à dynamique exportatrice.

Dans un deuxième temps, il sera procédé à la sélection des entreprises en fonction de leur degré de spécialisation par produit et à leur stratification selon leur taille. Ensuite, on choisira dans chaque strate un ensemble d'entreprises sur la base de l'indice de spécialisation déjà cité. Il sera alors présenté au Gouvernement un deuxième rapport sur les critères et résultats de la sélection des entreprises.

Dans un troisième et dernier temps, il sera élaboré un questionnaire auquel les entreprises sélectionnées seront appelées à répondre et qui permettra d'en déterminer le profil technologique, les investissements, la spécialisation par produit, la construction d'un « créneau » exportateur, les problèmes d'emballage et de transport, le commerce entre firmes et le réseau de distribution des produits, les ressources humaines et les types de marchés de destination des produits. D'après les réponses de l'échantillon d'entreprises interrogées il sera constitué un sous-échantillon d'entreprises qui feront l'objet d'une enquête sur place, destinée à dresser un inventaire de leur technologie productive et de leurs mécanismes commerciaux d'exportation. Les résultats de cette enquête figureront dans le troisième rapport sur les entreprises manufacturières à dynamique exportatrice associée à des modifications de technologie et de pratiques commerciales.

Article trois

La réalisation des études citées ci-dessus sera confiée à des techniciens de la CEPAL à Montevideo.

Article quatre

Le Gouvernement s'engage à fournir les ressources nécessaires pour la réalisation des études qui font l'objet du présent Accord, qui s'élèvent à US\$ 48 000 (quarante-huit mille dollars des Etats-Unis d'Amérique), à verser selon l'échéancier suivant : US\$ 24 000 (vingt-quatre mille dollars des Etats-Unis d'Amérique) au début des travaux; US\$ 12 000 (douze mille dollars des Etats-Unis d'Amérique) 180 jours après le premier versement, et le solde, soit US\$ 12 000 (douze mille dollars des Etats-Unis d'Amérique) au terme de 360 jours. De son côté, la CEPAL constituera un fonds d'affectation spéciale pour la coopération technique en vue de la réception et de l'administration de ces ressources.

Article cinq

La CEPAL s'engage à réaliser les études qui font l'objet du présent Accord dans les délais suivants :

- I) Le rapport mentionné sous A de l'article deux : 180 jours de la date du présent contrat;
- II) Le rapport mentionné sous B de l'article deux : 360 jours de la conclusion du présent Accord;
- III) L'étude mentionnée sous C : 120 jours de la date de la présente Convention;
- IV) L'étude prévue sous D : 300 jours de la signature du présent Accord;
- V) Le rapport prévu sous E sera déposé en trois étapes comme stipulé à l'article deux : 120, 210 et 360 jours, respectivement à compter de la signature du présent Accord.

Article six

La CEPAL administrera les fonds versés à titre de contribution conformément aux dispositions de son Règlement financier et du Règlement financier détaillé de l'Organisation des Nations Unies, plus particulièrement conformément aux dispositions énoncées dans le Bulletin ST/SGB/188 du Secrétaire général ainsi que dans l'Instruction administrative ST/AI/285, tous deux en date du 1^{er} mars 1982.

Article sept

Les études, rapports et autres documents qui seront réalisés ou élaborés au titre du présent Accord seront propriété intellectuelle commune du Gouvernement et de la CEPAL. Les professionnels qui y travailleront ne pourront en faire usage à des fins lucratives mais ils pourront les citer ou les décrire en tant que résultats de leur activité techno-professionnelle et les présenter à des congrès ou autres manifestations intellectuelles, avec l'obligation de mentionner les organismes qui en détiennent la propriété intellectuelle.

Article huit

Le présent Accord est conclu pour une durée d'un an à compter de la date de sa signature par les deux Parties. Cependant, si aucune des Parties ne signifie à

l'autre par écrit, avec un préavis de 90 jours avant l'expiration du délai initial ou de ses prorogations, de décision de ne pas procéder à de nouvelles études spéciales au titre de la coopération, semblables à celles qui font l'objet du présent contrat, ledit Accord sera censé être reconduit, dans les mêmes termes, pour des durées successives d'un an jusqu'à un maximum de quatre prorogations. Dans ce cas, les Parties devront déterminer dans un délai de 90 jours avant l'expiration de chaque période annuelle les rapports et études à établir ou réaliser dans ce délai.

Article neuf

A l'expiration du présent Accord ou à sa dénonciation conformément aux dispositions de l'article précédent, les fonds resteront à la disposition de la CEPAL jusqu'au moment où elle aura procédé à la liquidation de toutes les dépenses effectuées par elle en exécution du présent Accord. Les soldes éventuels seront destinés à l'usage que fixeront les Parties d'un commun accord, sans qu'aucune des Parties n'ait le droit de demander à l'autre une indemnisation pour le non-renouvellement du présent Accord.

Le présent Accord est signé en trois exemplaires de même teneur et de même effet à Montevideo le 30 décembre 1988.

[GERMÁN RAMA]

[RICARDO ZERBINO]

ANNEX A

*Ratifications, accessions, subsequent agreements, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, accords ultérieurs, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

No. 6066. AGREEMENT BETWEEN THE CZECHOSLOVAK SOCIALIST REPUBLIC AND THE HUNGARIAN PEOPLE'S REPUBLIC CONCERNING CULTURAL CO-OPERATION. SIGNED AT BUDAPEST ON 24 FEBRUARY 1961¹

TERMINATION (*Note by the Secretariat*)

The Government of Czechoslovakia registered on 30 December 1988 the Agreement between the Government of the Czechoslovak Socialist Republic and the Government of the Hungarian People's Republic on cultural and scientific cooperation signed at Budapest on 22 October 1986.²

The said Agreement, which came into force on 22 October 1986, provides, in its article 25, for the termination of the above-mentioned Agreement of 24 February 1961.

(30 December 1988)

ANNEXE A

N° 6066. ACCORD DE COOPÉRATION CULTURELLE ENTRE LA RÉPUBLIQUE SOCIALISTE TCHÉCOSLOVAQUE ET LA RÉPUBLIQUE POPULAIRE HONGROISE. SIGNÉ À BUDAPEST LE 24 FÉVRIER 1961¹

ABROGATION (*Note du Secrétariat*)

Le Gouvernement tchécoslovaque a enregistré le 30 décembre 1988 l'Accord entre le Gouvernement de la République socialiste tchécoslovaque et le Gouvernement de la République populaire hongroise relatif à la coopération culturelle et scientifique signé à Budapest le 22 octobre 1986.²

Ledit Accord, qui est entré en vigueur le 22 octobre 1986, stipule à son article 25, l'abrogation de l'Accord susmentionné du 24 février 1961.

(30 décembre 1988)

¹ United Nations, *Treaty Series*, vol. 422, p. 15.
² See p. 277 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 422, p. 15.
² Voir p. 277 du présent volume.

No. 22282. PROTOCOL ON THE PRIVILEGES AND IMMUNITIES OF THE INTERNATIONAL MARITIME SATELLITE ORGANIZATION (INMARSAT). CONCLUDED AT LONDON ON 1 DECEMBER 1981¹

N° 22282. PROTOCOLE SUR LES PRIVILÈGES ET IMMUNITÉS DE L'ORGANISATION INTERNATIONALE DE TÉLÉCOMMUNICATIONS MARITIMES PAR SATELLITES (INMARSAT). CONCLU À LONDRES LE 1^{er} DÉCEMBRE 1981¹

ACCESSIONS

Instruments deposited with the Director-General of the International Maritime Satellite Organization on:

28 November 1988

ITALY

(With effect from 28 December 1988.)

With the following reservation:

“The exemption from income tax provided for in Article 7(2) of the Protocol on the Privileges and Immunities of the International Maritime Satellite Organization (INMARSAT)² shall not be extended to Italian citizens or persons ordinarily resident in Italy.”

7 December 1988

ARGENTINA

(With effect from 6 January 1989.)

Certified statements were registered by the International Maritime Satellite Organization on 29 December 1988.

ADHÉSIONS

Instruments déposés auprès du Directeur général de l'Organisation internationale de télécommunications maritimes par satellites le :

28 novembre 1988

ITALIE

(Avec effet au 28 décembre 1988.)

Avec la réserve suivante :

[TRADUCTION — TRANSLATION]

En conséquence, l'exonération de l'impôt sur le revenu prévue au paragraphe 2 de l'article 7 du Protocole sur les privilèges et immunités de l'Organisation internationale de télécommunications maritimes par satellites (INMARSAT)² ne s'appliquera ni aux ressortissants italiens ni aux personnes ayant leur résidence habituelle en Italie.

7 décembre 1988

ARGENTINE

(Avec effet au 6 janvier 1989.)

Les déclarations certifiées ont été enregistrées par l'Organisation internationale de télécommunications maritimes par satellites le 29 décembre 1988.

¹ United Nations, *Treaty Series*, vol. 1328, p. 149, and annex A in volumes 1349, 1381, 1389, 1408, 1417, 1423, 1434, 1437, 1463, 1485, 1499, 1505 and 1516.

² *Ibid.*, vol. 1328, p. 149.

¹ Nations Unies, *Recueil des Traités*, vol. 1328, p. 149, et annexe A des volumes 1349, 1381, 1389, 1408, 1417, 1423, 1434, 1437, 1463, 1485, 1499, 1505 et 1516.

² *Ibid.*, vol. 1328, p. 149.

No. 24404. CONVENTION ON EARLY NOTIFICATION OF A NUCLEAR ACCIDENT. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL ATOMIC ENERGY AGENCY AT VIENNA ON 26 SEPTEMBER 1986¹

N° 24404. CONVENTION SUR LA NOTIFICATION RAPIDE D'UN ACCIDENT NUCLÉAIRE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE À VIENNE LE 26 SEPTEMBRE 1986¹

RATIFICATION

Instrument deposited with the Director-General of the International Atomic Energy Agency on:

19 September 1988

UNITED STATES OF AMERICA

(With effect from 20 October 1988.)

With the following declaration:

“As provided for in paragraph 3 of article 11, the United States declares that it does not consider itself bound by either of the dispute settlement procedures provided for in paragraph 2 of that article.”

Certified statement was registered by the International Atomic Energy Agency on 29 December 1988.

RATIFICATION

Instrument déposé auprès du Directeur général de l'Agence internationale de l'énergie atomique le :

19 septembre 1988

ETATS-UNIS D'AMÉRIQUE

(Avec effet au 20 octobre 1988.)

Avec la déclaration suivante :

[TRADUCTION² — TRANSLATION³]

Comme le prévoit le paragraphe 3 de l'article 11, les États-Unis d'Amérique déclarent qu'ils ne se considèrent liés par aucune des procédures de règlement des différends prévues au paragraphe 2 dudit article.

La déclaration certifiée a été enregistrée par l'Agence internationale de l'énergie atomique le 29 décembre 1988.

¹ United Nations, *Treaty Series*, vol. 1439, No. I-24404, and annex A in volumes 1444, 1446, 1456, 1457, 1462, 1474, 1501, 1505, 1512 and 1515.

¹ Nations Unies, *Recueil des Traités*, vol. 1439, n° I-24404, et annexe A des volumes 1444, 1446, 1456, 1457, 1462, 1474, 1501, 1505, 1512 et 1515.

² Traduction fournie par l'Agence internationale de l'énergie atomique.

³ Translation supplied by the International Atomic Energy Agency.

No. 24631. CONVENTION ON THE PHYSICAL PROTECTION OF NUCLEAR MATERIAL. ADOPTED AT VIENNA ON 26 OCTOBER 1979 AND OPENED FOR SIGNATURE AT VIENNA AND NEW YORK ON 3 MARCH 1980¹

N° 24631. CONVENTION SUR LA PROTECTION PHYSIQUE DES MATIÈRES NUCLÉAIRES. ADOPTÉE À VIENNE LE 26 OCTOBRE 1979 ET OUVERTE À LA SIGNATURE À VIENNE ET À NEW YORK LE 3 MARS 1980¹

ACCESSION

Instrument deposited with the Director-General of the International Atomic Energy Agency on:

28 October 1988

JAPAN

(With effect from 27 November 1988.)

Certified statement was registered by the International Atomic Energy Agency on 29 December 1988.

ADHÉSION

Instrument déposé auprès du Directeur général de l'Agence internationale de l'énergie atomique le :

28 octobre 1988

JAPON

(Avec effet au 27 novembre 1988.)

La déclaration certifiée a été enregistrée par l'Agence internationale de l'énergie atomique le 29 décembre 1988.

¹ United Nations, *Treaty Series*, vol. 1456, p. 101, and annex A in volumes 1498 and 1505.

¹ Nations Unies, *Recueil des Traités*, vol. 1456, p. 101, et annexe A des volumes 1498 et 1505.

No. 24643. CONVENTION ON ASSISTANCE IN THE CASE OF A NUCLEAR ACCIDENT OR RADIOLOGICAL EMERGENCY. ADOPTED BY THE GENERAL CONFERENCE OF THE INTERNATIONAL ATOMIC ENERGY AGENCY AT VIENNA ON 26 SEPTEMBER 1986¹

N° 24643. CONVENTION SUR L'ASSISTANCE EN CAS D'ACCIDENT NUCLÉAIRE OU DE SITUATION D'URGENCE RADIOLOGIQUE. ADOPTÉE PAR LA CONFÉRENCE GÉNÉRALE DE L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE À VIENNE LE 26 SEPTEMBRE 1986¹

RATIFICATIONS

Instruments deposited with the Director-General of the International Atomic Energy Agency on:

19 September 1988

UNITED STATES OF AMERICA

(With effect from 20 October 1988.)

With the following declarations:

“In accordance with paragraphs 3 and 4 of article 2 and paragraph 2 of article 7, the United States declares that reimbursement of costs is among the terms of assistance it may provide unless the United States explicitly specifies otherwise or waives reimbursements.

“With respect to any other state party that has declared pursuant to paragraph 9 of article 8 that it does not consider itself bound in whole or in part by paragraph 2 or 3, the United States declares pursuant to paragraph 9 that in its treaty relations with that state the United States does not consider itself bound by paragraphs 2 and 3 to the same extent provided in the declaration of that other state party.

“With respect to any other state party that has declared pursuant to paragraph 5 of article 10 that it does not consider itself bound in whole or in part by paragraph 2 or that it will

RATIFICATIONS

Instruments déposés auprès du Directeur général de l'Agence internationale de l'énergie atomique le :

19 septembre 1988

ETATS-UNIS D'AMÉRIQUE

(Avec effet au 20 octobre 1988.)

Avec les déclarations suivantes :

[TRADUCTION² — TRANSLATION³]

Conformément aux paragraphes 3 et 4 de l'article 2 et au paragraphe 2 de l'article 7, les Etats-Unis d'Amérique déclarent qu'ils subordonnent la fourniture éventuelle d'une assistance notamment au remboursement des frais, à moins qu'ils ne spécifient expressément qu'il doit en être autrement ou qu'ils renoncent à ce remboursement.

En ce qui concerne tout autre Etat Partie qui, conformément au paragraphe 9 de l'article 8, a déclaré qu'il ne se considère pas comme lié en tout ou en partie par les paragraphes 2 ou 3, les Etats-Unis déclarent, conformément au paragraphe 9, que dans leurs relations conventionnelles avec ledit Etat Partie ils ne se considèrent comme liés par les paragraphes 2 et 3 que dans la mesure où ledit Etat a déclaré l'être.

En ce qui concerne tout autre Etat Partie qui a déclaré, conformément au paragraphe 5 de l'article 10, qu'il ne se considère pas comme lié en tout ou en partie par le paragra-

¹ United Nations, *Treaty Series*, vol. 1457, No. I-24643, and annex A in volumes 1462, 1474, 1501, 1505, 1512 and 1515.

¹ Nations Unies, *Recueil des Traités*, vol. 1457, n° I-24643, et annexe A des volumes 1462, 1474, 1501, 1505, 1512 et 1515.

² Traduction fournie par l'Agence internationale de l'énergie atomique.

³ Translation supplied by the International Atomic Energy Agency.

not apply paragraph 2 in whole or in part in cases of gross negligence, the United States declares pursuant to paragraph 5 that in its treaty relations with that state the United States does not consider itself bound by paragraph 2 to the same extent as provided in the declaration of that other state party.

“As provided for in paragraph 3 of article 13, the United States declares that it does not consider itself bound by either of the dispute settlement procedures provided for in paragraph 2 of that article.”

17 October 1988

EGYPT

(With effect from 17 November 1988.)

With the following reservations:

phe 2, ou qu'il n'appliquera pas ce paragraphe en tout ou en partie en cas de négligence grave, les Etats-Unis d'Amérique déclarent, conformément au paragraphe 5, que dans leurs relations conventionnelles avec ledit Etat Partie ils ne se considèrent comme liés par le paragraphe 2 que dans la mesure où ledit Etat a déclaré l'être.

Comme le prévoit le paragraphe 3 de l'article 13, les Etats-Unis d'Amérique déclarent qu'ils ne se considèrent liés par aucune des procédures de règlement des différends prévues au paragraphe 2 dudit article.

17 octobre 1988

EGYPTE

(Avec effet au 17 novembre 1988.)

Avec les réserves suivantes :

[ARABIC TEXT — TEXTE ARABE]

- ١- ان جمهورية مصر العربية تعتبر ان المادة الخامسة من الاتفاقية والخاصه
" بوظائف الوكالة " تقرا وتطبق في ضوء المادة ٦/٢ ووفقا لها .
- ٢- ان جمهورية مصر العربية تفسر المادة السابعة على اساس ان احتياجات
الدول النامية سوف تكون محل اعتبار خاص عند النظر في طلبات المساعدة
لمواجهة اية حوادث نووية .
- ٣- ان جمهورية مصر العربية تعتبر ان الالتزامات الخاصه بالحصانات والامتيازات
المنصوص عليها في المادة الثامنه سوف تطبق وفقا للقوانين المصرية .
- ٤- ان جمهورية مصر العربية تعلن انها لا تعتبر نفسها مقيد به باى من وسائل
فرض المنازعات التى نصت عليها الفقره الثانيه من المادة الثالثه عشر .

[TRANSLATION]¹

1. The Arab Republic of Egypt considers that Article 5 of the Convention relating to the "Functions of the Agency" shall be read and applied in the light of, and in accordance with, Article 2.6.

¹ Translation supplied by the International Atomic Energy Agency.

[TRADUCTION]¹

1. La République arabe d'Égypte considère que l'article 5 de la Convention relatif aux « fonctions de l'Agence » doit être lu et appliqué à la lumière du paragraphe 6 de l'article 2 et conformément audit paragraphe.

¹ Traduction fournie par l'Agence internationale de l'énergie atomique.

2. The Arab Republic of Egypt interprets Article 7 to mean that the needs of developing countries shall be taken specifically into account during consideration of requests for assistance in the event of nuclear accidents.

3. The Arab Republic of Egypt considers that the obligations relating to privileges and immunities referred to in Article 8 shall be applied in accordance with Egyptian law.

4. The Arab Republic of Egypt declares that it does not consider itself bound by any of the dispute settlement procedures provided for in Article 13, paragraph 2.

Certified statements were registered by the International Atomic Energy Agency on 29 December 1988.

2. La République arabe d'Égypte interprète l'article 7 comme signifiant qu'il sera tenu compte expressément des besoins des pays en développement lors de l'examen des demandes d'assistance en cas d'accidents nucléaires.

3. La République arabe d'Égypte considère que les obligations relatives aux privilèges et immunités prévues à l'article 8 doivent être remplies conformément à la législation égyptienne.

4. La République arabe d'Égypte déclare qu'elle ne se considère pas comme liée par les procédures de règlement des différends prévues au paragraphe 2 de l'article 13.

Les déclarations certifiées ont été enregistrées par l'Agence internationale de l'énergie atomique le 29 décembre 1988.

No. 25803. REGIONAL CO-OPERATIVE AGREEMENT FOR RESEARCH, DEVELOPMENT AND TRAINING RELATED TO NUCLEAR SCIENCE AND TECHNOLOGY, 1987. CONCLUDED AT VIENNA ON 2 FEBRUARY 1987¹

N° 25803. ACCORD RÉGIONAL DE COOPÉRATION SUR LE DÉVELOPPEMENT, LA RECHERCHE ET LA FORMATION DANS LE DOMAINE DE LA SCIENCE ET DE LA TECHNOLOGIE NUCLÉAIRES (1987). CONCLU À VIENNE LE 2 FÉVRIER 1987¹

ACCEPTANCE

Notification effected with the Director-General of the International Atomic Energy Agency on:

20 August 1987

PHILIPPINES

(With effect from 20 August 1987.)

Certified statement was registered by the International Atomic Energy Agency on 29 December 1988.

ACCEPTATION

Notification effectuée auprès du Directeur général de l'Agence internationale de l'énergie atomique le :

20 août 1987

PHILIPPINES

(Avec effet au 20 août 1987.)

La déclaration certifiée a été enregistrée par l'Agence internationale de l'énergie atomique le 29 décembre 1988.

¹ United Nations, *Treaty Series*, vol. 1498, No. I-25803.

¹ Nations Unies, *Recueil des Traités*, vol. 1498, n° I-25803.

No. 25811. INTERNATIONAL SUGAR AGREEMENT, 1987. CONCLUDED AT LONDON ON 11 SEPTEMBER 1987¹

N° 25811. ACCORD INTERNATIONAL DE 1987 SUR LE SUCRE. CONCLU À LONDRES LE 11 SEPTEMBRE 1987¹

RATIFICATION

Instrument deposited on:

31 December 1988

COLOMBIA

(With effect from 31 December 1988.)

Registered ex officio on 31 December 1988.

RATIFICATION

Instrument déposé le :

31 décembre 1988

COLOMBIE

(Avec effet au 31 décembre 1988.)

Enregistré d'office le 31 décembre 1988.

No. 26164. VIENNA CONVENTION FOR THE PROTECTION OF THE OZONE LAYER. CONCLUDED AT VIENNA ON 22 MARCH 1985²

N° 26164. CONVENTION DE VIENNE POUR LA PROTECTION DE LA COUCHE D'OZONE. CONCLUE À VIENNE LE 22 MARS 1985²

RATIFICATION

Instrument deposited on:

29 December 1988

GREECE

(With effect from 29 March 1989.)

Registered ex officio on 29 December 1988.

RATIFICATION

Instrument déposé le :

29 décembre 1988

GRÈCE

(Avec effet au 29 mars 1989.)

Enregistré d'office le 29 décembre 1988.

¹ United Nations, *Treaty Series*, vol. 1499, No. I-25811, and annex A in volumes 1499, 1504, 1505, 1506, 1507, 1509, 1511, 1516 and 1520.

² *Ibid.*, vol. 1513, No. I-26164, and annex A in volumes 1514, 1515, 1516 and 1518.

¹ Nations Unies, *Recueil des Traités*, vol. 1499, n° I-25811, et annexe A des volumes 1499, 1504, 1505, 1506, 1507, 1509, 1511, 1516 et 1520.

² *Ibid.*, vol. 1513, n° I-26164, et annexe A des volumes 1514, 1515, 1516 et 1518.